Sixth Series, No. 42

Thursday, April 26, 1979 Vaishaka 06,1901(Saka)

## Lok Sabha Debates

(Seventh Session)



सत्यमेव जयते

LOK SABHA SECRETARIAT New Delhi

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#### LOK SABHA

Thursday, April 26, 1979/¡Vaisakha 6. 1901 (Saka)

The Lok Sabha met at Eleven of the Clock.

[MR SPEAKER in the Chair]

WELCOME TO THE SURINAME PARLIAMENTARY DELEGATION

MR. CHAIRMAN: Hon'ble Members, at the outset, I have to make an announcement.

On my own behalf and on behalf of the Hon'ble Members of the House, I have great pleasure in welcoming His Excellency Mr. E. L. A. Wijntuin, President of the Parliament of Suriname and the Hon'ble Members of the Suriname Parliamentary Delegation who are on a visit to India as our honoured guests.

The other Hon'ble Members of the delegation are:---

1. Mr. J. Lachmon, M.P.

2. Mr. R. Nooitmeer, M.P.

3. Mr. J. H. Adhin, M.P.

4. M. T. Ahmad Ali, M.P.

5. Mr. M. Th. J. Bean, M.P.

6 Mr. E. F. Vriesde, M.P.

The delegation arrived here on Tuesday, the 24th April, 1979 in the forencon. They visited Agra on the 25th April.

The delegates are now seated in the Special Box. Through them we convey our greetings and best wishes to  $882 \text{ LS}-1_i$ 

the Parliament and the friendly people of Suriname.

#### ORAL ANSWERS TO QUESTIONS

#### ताह प्रावोग से प्राप्त माबले

\*890. भी श्याम साल धुर्वे : क्या रेल शॉकी यह बताने की क्रुपा करेंगे कि :

(क) देव भर में ऐसे कुस कितने मामले हैं आे मंत्रालय को बाह झायोग से प्राप्त हुए हैं;

(ब) कितने मामलों में मभी जांच पड़तास की जानी है;

(ग) इस बारे में विसम्ब होने के क्या कारण हैं भौर इन मामलों के निपटान के लिए क्या निक्लित समय-सीमा रखी गई है; भौर

(च) यदि इन मामलों के बारे में विभानीय रूप से जांच पड़ताल न की जाए तो क्या इन मामलों को विशेष न्यायालयों को भेजने का प्रस्ताघ है?

रेल मंत्री (प्रो॰ मधुबण्डवते) : (क) झाह प्रायोग से प्राप्त 1197 मामले जुलाई 1978 ग्रीर दिसम्बर 1978 के बीच सम्बन्धित रेलों को जेजे गर्य थे।

(च) 787 ।

(ग) और (भ). शाह जांच आयोग से प्राप्त मामले मावस्यक जांच-पड़ताल के लिए पहुखे ही सम्बन्धित झेद्रीय रेल प्रशासनों को भेजे जा चुके हैं। हालांकि इस प्रकार की जांच-पड़ताल के काम में तेजी लाने के लिए पूरा प्रयास किया जा रहा है, किन्तु ऐसी जांच-पड़ताल के लिए कोई समय-सीमा निर्धारित करना उपयुक्त नहीं समझा जाता, क्योंकि इस प्रकार की जांच-पड़ताल काफी विस्तृत होने की संभावना होती है।

भी स्वास लाल धुवें : अध्यक्ष महोदय, मैं झापके माध्यम से माननीय मंत्री से कहना चाहता हूं कि आग (ख) का उत्तर ठीक नहीं दिया गया है।

MR. SPEAKER: He has said that how many cases have been investigated and how many cases are under investigation.

. 2

भी श्यास सास धुर्बे: मैं मन्सी महोदय से जानना बाहता हूं कि क्या इसके लिए कोई समय सीमा निर्धा-रित की जायेगी ताकि सही जांच हो सके मौर लोगों को न्याय मिल सके वरना कभी सासन के दबाव में माकर प्रधिकारी भी सही जांच नहीं कर सकेंगे मौर लोगों को न्याय नहीं मिल सकेगा। इसलिए मैं मापके माध्यम से माननीय मन्त्री जी से जानना चाहता ह कि इसके लिए कब तक का समय निर्धारित कर सकेंगे भीरे कब तक लोगों को न्याय दे सकेंगे?

प्रो० मधु सम्बद्धते : मान्यवर, 1197 के सेज में से 410 के सेज में जांच पूरी हो गई है और घावस्थक कार्यवाही भी की गई है । समय की पांबन्दी इसलिए नहीं लगा सकृते हैं क्योंकि शाह घायोग के काम को देखें तो इतने बड़े पैमाने पर के सेज घाए थे जांच करने के लिए सौर कई मर्तना बिटकेस को भी बुसाना पड़ता है । ऐसी हालत में में इतना ही भाम्बासन इस सवन को देना चाहता हूं कि हम जल्दी से जल्दी इस काम को पूरा करने की कीशित करेंगे और हमारी रफतार भी भाप देखेंगे कि 1197 में से 410 के सेज का माम पूरा किया है और उस पर कार्यवाही भी की है ।

श्री स्थाम लाल धुर्बे : मध्यक्ष महोदय, मर्भा तक 1197 में से 410 मामले ही निपटाए गए हैं, प्रधिक-तर बामसे अभी तक पेंडिंग हैं। यदि जांच की यही गति रही तो जल्दी लोगों को न्याय नहीं मिल सकेगा। लम्बे असे तक जांच चलचे पर इसमें बहुत सी गढ़बड़ियां पैदा होंगी जिसके कारण लोगों को उचित स्वाय नहीं मिल सकेगा। इसलिए मैं जानना चाहता हूं कि मंत्री जी इसके लिए कौन सा मार्ग अपना रहे हैं जिससे कि लोगों को अल्दी न्याय प्राप्त हो सके ?

प्रो॰ मधु बण्डवते में एक ही प्रश्न का दो मर्तवा जवाब नहीं दे सकता हूं, पहले मैंने उसका जवाब दे दिया है ।

भी राधवचा: मैं माननीय मन्त्री जी से जानना चाहता हूं कि जो 410 मामलों में जांच पूरी हो चुकी है उनमें कौन से मधिकारी दोयी पाए गए हैं भीर उनके चिलाफ क्या कार्यवाही की गई है? इसके मलावा जो मैध मामले हैं उनकी जांच कौन से मधिकारी कर रहे हैं मौर क्या उनकी स्पेक्षल कोर्ट्स में मेजेंगे?

झी० सधु बण्डवते : जो हमारे पास विकायते माई वीं बहु ऐसी विकायतें वीं जिनमें बाह प्रायोग ने समझा कि इनमें कोई बुनियादी जॉच करने की आवश्यकता नहीं है, इन मामलों की जॉच प्रसासन के स्तर पर रेलवे भी कर सकती है। वे केसेज थे----

victimisation, sterilization, transfers, removal from service, withholding, promotions, reversions, removal of encroachment on Railways, premature retirement.

इस मकार के केरीच थे। जो 410 मामसे हैं उनकी सारी फैहरिस्त तो मैं इस समय नहीं वे सकता है। भी रामनभी : कितने अधिकारी दोषी पाए गए थे ?

प्रो0 मधु वण्डवते : 410 केसेख जो हैं उसमें सम्बन्धित लोगों का विविटमाईखेशन वगरह किया गया था, उनको वापिस लिया गया है, उनके प्री-मेच्योर रिटायरमेन्ट को समाप्त किया गया है। उसमें मधिकारियों को दोषी ठहराने का कोई सवाल नहीं है। लकिन यह जो काम हुआ। था वह गलत हुआ। था प्रीर उसके बारे में प्रावश्यक धार्यवाही की यई है।

SHRI M. RAM GOPAL REDDY: One of the complaints mentioned by the Minister was forcible sterilization. Now, wherever forcible sterilization had taken place, does the Minister propose to re-connect the same so that they may go on producing  $a_s$  many children as they like?

MR. SPEAKER: This does not arise.

#### Capital contribution to State Road Transport Corporation of Madhya Pradesh

\*891. DR. VASANT KUMAR PAN-DIT: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that the Railway Board provides capital contribution to State Road Transport Corporations in the ratio of 2:1 according to the provisions of Section 23 of the Road Transport Corporation Act, 1950:

(b) if so, what are the arrears of such capital contribution to be paid to the State Road Transport Corporation of Madhya Pradesh; and

(c) if so, when would the above arrears be cleared?

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE): (a) Yes. Sir.

(b) Nil.

(c) Does not arise.

DR. VASANT KUMAR PANDIT: Will the hon Minister inform the House whether there is any proposal under consideration of the Bailways

#### Oral Answers

, PROF. MADHU DANDAVATE: This question has nothing to do with the question that is under consideration. But if you want me to say something on this, I will do so.

MR. SPEAKER: I do not want you to say anything on that.

DR VASANT KUMAR PANDIT: Will the Government consider increasing the ceiling fixed by the Planning Commission under the Road Transport Corporation Act, 1950? Now, 30 years have gone and those basis which were settled at that time, have almost become out dated. Now the expansion programme of many of the State Road Corporations are held up because of non-availability of contribution from the Central Government.

PROF. MADHU DANDAVATE: As far as the capital contributions are concerned, it is the Planning Commission who always decide as to the ceiling for the capital contribution to be made by a particular State to the State Corporation and the matching grant is also to be made by the Central Government through the Rail-Already the allocations have ways. been made. But in the past some of the State Governments made higher capital contributions and on that basis demanded matching higher contribution from the Railways. The Planning Commission have however taken a very favourable view. They have decided to waive the past irregularities and we are allowing the matching contribution. But in future, whatever ceiling has been fixed that will be strictly adhered to.

भी हॉरिकामाक सिवारी : में बंधी जी से यह जानमा जाहता हूं कि जो बहुविमुसल आप करते हैं उसके हिंसाव-किताब की कोई जांव होती है ये। नहीं ? ग्रगर जांच होती है तो माज तक क्या प्राफिट हुमा या लास हुम्रा----इसका कोई हिंसाव म्राप दे सकते हैं ?

त्रो० मधु वण्डवते : मैनें कई दफा इस सदन में स्पष्ट किया है कि रेलवे के जरिए जो कैपिटल कट्री-व्यूमन दिया जाता है उसमें हम सिर्फ कैरियर एवेंसी हैं। सेन्द्रस गवर्नमेन्ट के जनरल रेवेन्यूख से हमें पैसा दिया जाता है मौर बताया जाता है कि वह पहुंचा दें। वैगन , यूवमेन्ट, का काम तो हम करते हैं बाकी एका-उन्द्र वगैरह रखने का जो काम है मौर उसकी जांच की जिस्मेवादी रेलवे की नहीं हैं।

SHRI YASHWANT BOROLE: Wheter the Maharashtra State Transport Corporation has anything to recover by way of matching contribution.

MR. SPEAKER: Excepting the first letter 'M', there is no connection.

#### Loss to Railways during 1978-79 Floods

\*892. DR. P. V. PERIASWAMY: Will the Minister of RAILWAYS be pleased to state:

(a) the total physical loss suffered by the Railways in 1978-79 floods and the consequent total revenue loss;

(b) whether Government have implemented the valuable recommendations made by the Committee of Engineers as early as 1959 about Railway bridges designing, about longterm plan involving the survey of 375 rivers by the Indian Meteorological Department, the Central Water and Power Commission and other techni<sup>1</sup> cal agencies for collecting hydrometeorological data all over the country; and

(c) if not, the reasons for the delay in implementing them?

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE): (a) The loss suffered by the Railways

in 1978-79 floods is estimated as ander:-

(Figures in crores of Rs.)

Phys cal loss	Revenue loss	Total loss
		_
10'44	35.83	33 27

(b) Yes. Out of 360 river catchments which are proposed to be observed, the Railways have already carried out observations to collect hydro-meteorological data from more than 250 catchment<sub>s</sub> spread throughout the country. The work in about 70 catchments  $i_s$  in progress at present.

(c) Does not arise.

DR. P. V. PERIASWAMY: When will the remaining 40 catchments be taken up for observation and what steps have been taken by the Railways on the hydrometeorological data so far collected?

PROF MADHU DANDAVATE: As far as the catchment areas are concerned, the work that we are required to undertake is to carry out proper inspection, and try to ascertain what exactly the railfall is what are the damages likely to be done to the bridges, what is likely to be the exten of velocity of water below the bridges, and what is the condition of the water ways. All these aspects have been properly investigated and necessary observations have been recorded.

DR. P. V. PERIASWAMY: What are the principal recommendations that were made by the Committee of Engineers in 1959 about Railway Bridges designing and why is it that no action has been taken so far on them?

PROF MADHU DANDAVATE: The recommendations are:---

(a) Preparation of intensity frequency charts of rainfall to be maintained; (b) The analysis of all past and present storms;

(c) The establishment of unit hydrographs for representative catchments of different regions:

(d) The study of the behaviour of the existing bridges and the assessment of the adequacy of current theory and practice; and

(e) The task of bringing uptodate the information and knowledge contained in the classics on this subject."

Here I may end by saying that out of 360 catchment areas, the stiudies have been completed in 250 areas and the stiudies are already in operation in another 70 catchment areas.

SHRI KRISHNA CHANDRA HAL-DER: I would like to know from the Minister the total number of bridges destroyed during 1978-79 floods and the total loss incurred by the Railways due  $t_0$  this destruction.

**PROF** MADHU DANDAVATE: I am sorry, it will not be possible for me to give the number, but in terms of  $los_{\rm S}$  in rupees, I can give that. As far as the destruction caused to the railway line<sub>S</sub> and bridge<sub>S</sub> is concerned, the loss was of the order of Rs. 10.44 cross and the revenue loss, as I said earlier, was Rs. 22.83 crores and therefore, the net loss was Rs. 33.27 crores.

Railway lines in Madhya Pradesh

\*894. SHRI DALPAT SINGH PARASTE: Will the Minister of RAILWAYS be pleased to state;

(a) whether any survey has been conducted or proposed to be conducted for the construction of new rallway lines in the State of Madhya Pradesh; and

(b) if so, the details thereof?

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE): (a) and (b). A statement is laid on the Table of the House.

#### Statement

(a) and (b). Surveys for the following new railway lines in Madhya Pradesh have been completed in recent years:—

	Length in Kms.
I. Karaila Road-Jayant (Covering M.I. and L.I.)	55.00
2. Dhalli Rajhara-Jagdali ur	234.00
3. Ranchi-Lohardaga (con- version from NG to BG) and extension of the line to Korba	381.00
4. Satna-Beohari via Rewa .	127.00
5. Mahoba-Khajuraho .	54.00
6. Ratlam-Banswara .	78.00
7. Indore to Mhow	21.00

The following surveys for new kines in Madhya Pradesh are in progress at present:---

1. Karonji to Barvadih via Ambikapur . 154.00

2. Lalitpur-Singrauli via Khajuraho, Satna and Rewa 455.00

भी दलपत सिंह परस्ते : प्रध्यक्ष महोदेय, मैं जानना चाहताहं कि जिन जिन साइनों का जो सर्वेक्षण बतसाया गया है वह किन किन वर्षों में पूर्ण होगा और क्या सर्वेक्षण की समय सीमा निर्धारित की गयी हैं?

प्रो॰ मध्रु वण्डवते : जो बयान मैं ने दिया है उस में कौन-कौन से मार्गों के बारे में सर्बेक्षण पूरा किया गया है, उसकी पूरी जानकारी दी है ।

MR. SPEAKER: Only two are under survey, the rest are completed.

प्रो॰ मधु बण्डबते : दो सर्वेक्षण ऐसे हैं जिनके रिटर्न मण्ठे हैं। एक करेला रोड जयन्त जिसमें 10 प्रति-मत रिटर्न हो सकता है मौर दूसरा डल्ली राज-हरा जगवलपुर जिस में 7.9 परसेंट रिटर्न हो सकता है । भी बलपत सिंह परस्ते : जिन जिन रेजने झाइनों के सर्वेक्रण किये गये हैं क्या इन के प्रतिरिक्त भी नयी रेलवे लाइनों के सर्वेक्रण के लिए मध्य प्रदेश से व्यक्तिगत अथवा सामूहिक रूप से मानेदन किये गये हैं? यदि हां तो उनका विवरण क्या है? इन प्रस्ता-वित लाइनों के सर्वेक्रण हेतु कब तक कार्यवाही की जायेगी? क्या पिछड़े झेलों के विकास हेतु भी झ्यान दिया जायेगा ?

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प्रो० मधु बण्डवते : कल मध्य प्रदेश के संसद् सदस्यों का एक डैलीग्रेशन धाया था और उन्होंने एक लम्बी बौड़ी फहरिस्त दी है । उनके साथ काफी वर्षा हुई है और उसका जिक इस स्टेटमेंट में भी किया गया है । मैं ने उनको बताया है कि खजुराहो, सतना धौर रीवा के रास्ते ललितपुर सिंगरौली धौर दूसरे करौंजी से बरवाडीह बरास्ता प्रस्विकापुर, ये दो सर्वेक्षण जल्दी से हम पूरा कर रहे हैं । इन सर्वेक्षण सर्वेक्षणों के पूरा होने के बाद हमारी नीति यह होग्री कि बड़े पैमाने पर परियोजनाओं को हाथ में ले कर सभी को प्रधूरा रखने के बजाय चन्द योजनाओं को हाथ में ले कर ज्यादा लोकेशन कर दिया जाए भौर जो काम को हम पूरा करें । यह आश्वासन में प्राज सदन को भी देना चाहता हं ।

श्री लक्ष्मी नारायण नायकः मंत्री महोदय ने बताया हैकि रीदा के रास्ते सतना ब्यौहारी जासर्वेकाण हो चुका है। मैं जानना चाहता हूं कि इसके निर्माण के लिए स्राप झब क्या कार्रवाई कर रहे हैं।

खजुराहो, सतना मौर रीवा के रास्ते ललितपुर सिंगरौली का जो सर्वेक्षण म्राप करवा रहे हैं यह बहुत धीमी गति से हो रहा है। मैं चाहता हूं कि इसी वर्ष यानी 1979 के मन्त तक मांग पह परांग करें कि यह पूरा हो जाए। क्या मांप ऐसा करेंगे?

प्रो॰ सधु बण्डवते : कार्रवाई के लिए जो सुझाव माननीय सदस्य ने दिया है इसको जरूर हम झ्यान में रखेंगे ।

[श्वी निर्मल चन्द्र औन : बहुत समय से यह मांग चली भा रही है कि जबलपुर से गोंदिया तक बड़ी लाइन कर बैदी जाए। इसका सर्वेक्षण भी हो चुका है। नतीजे की भ्रभी तक जानकारी नहीं मिली है। मैं इसके बारे में लिख भी चुका हूं। मैं चाहता हूं कि मंती महोदय इसके बारे में जानकारी दें।

प्रो० मधु दण्डवते : सोंदिया जवलपुर सेज कनवर्त्तन का सर्वेक्षण करीव करीव पूरा हो गया है और इसके पूरा होते ही हुम उसके सिलसिले में प्रावश्यक कार्ट-वाई करेंगे ।

#### Biochemic Aid to Rural People

\*895. DR. BLJOY MONDAL: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether rural people do not get as much medical aid as people in Indian cities;

(b) whether inter alia, it is a fact that Allopaths are not interested to go to villages for the reason that the return is so little compared to investment in training in Allopath;

(c) if so, whether Biochemic is considered a system to fill up the gap for it and would take short time and little money in training a student; and

(d) whether a full-fledged Biochemic Hospital is being run in or around Madras?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI RABI RAY): (a) Yes, Sir, the medical faci. lities in rural areas are less in comparison to the facilities in urban areas.

(b) There is reluctance on the part of allopathic doctors to settle in rural areas for various reasons which include inadequacy of facilities, like housing, schooling, communications, electricity, etc.

(c) Biochemic system is a part of the Homoeopathic system and homoeopathy has been recognised as one of the scientific systems of medical care in the country and has been one of the recognised systems under the Rural Health Scheme.

(d) There is a full-fledged Homoeopathic College with attached hospital facilities in Madras City.

DR. BIJOY MONDAL: The Government of India, Ministry of Health, introduced Community Health Workers scheme in the whole country for extending facilities of treatment to the rural people, but we have found

that the scheme is almost a failure and the village people are denied of the right to choose a person according to their choice and they are pressurised by political leaders and political organisations. So, may I know from the Hon. Minister whether he will enquire into the matter and take steps so that the scheme may be implemented properly as per the guidelines given by the Ministry cf Health?

SHRI RABI RAY: I do not agree with the Hon. Member when he says the scheme has been a failure. The scheme has been welcomed by the rural population. If he has any specific suggestion to make, I can consider it.

DR. BIJOY MONDAL: The Community Health Workers are trained in the Allopathic system. May I know from the Hon. Minister whether he is also going to train all the Community Health Workers in Homoeopathic and Biochemic system also?

SHRI RABI RAY: The Community Health Worker is not a Doctor; nor is he a Government servant. He is given some training for three months and we given him a Chit. Both Homoeopathic and Allopathic as well as Ayurvedic medicines are given to him.

SHRI A. SUNNA SAHIB: What facilities are being made available in the rural areas so that these medical practitioners who without are employment can go there and work, because after becoming medical graduates they find it difficult to get themselves employed. Will the hon. Minister see that in the rural areas all the facilities of the urban areas are made available to these medical practitioners who go there?

#### MR. SPEAKER: It is difficult.

SHRI RABI RAY: The Government has decided about the minimum need programme; and we are going ahead with that; and the minimum

need programme; and we are going ahead with that; and the minimum need programme will ensure that the doctors will be persuaded to go to the villages. And the minimum need programme is a must to that.

SHRI SHAMBHU NATH CHATUR-VEDI: The Biochemic system is a very simple and elementary system. It would be much better if a little background is given to the Community Health Workers so that they can give immediate relief in minor ailments. Will the hon. Minister consider this aspect of the matter and include in the training course extra instructions in the Biochemic system?

SHRI RABI RAY: It is part of the homoeopathic system of medicine. According to the Homoeopathic Central Council Act, the term of homoeopathy has been defined as follows: homoeopathy means homoeopathic system of medicine and includes the use of Biochemic medicine; and we are laying a great stress on that also.

श्वी रामविलास पासवान :प्रध्यक्ष जी, यह सही है कि जिपने डाक्टर हैं वह देहात में तो जाना नह नहीं बाहते। तो मैं दो प्रदन मंत्री जी से जानना बाहता है:

- (1) भ्रभी तक मरीज पर सरकार कितना खर्चा कर रही है ?
- (2) क्यासटार देहाती इलाकों में इस प्रकार के रेफ़र र झस्पताल की व्यवस्था करेगी जिससे कि बहां डाक्टरों को जाने के लिये बाध्य होना पड़े और देहात के मरीज वहां भ्रपना इलाज करवा सकें?

भी रवि राव: प्राध्यक्षांजी, माननीय पासवान को मालून है कि स प्रभी प्रइमरी हैल्व केयर पर हिंम ज्यादा जो दे रहे हैं। एक लाख की आवादी पर एक प्रामरी हैल्ब सैन्टर है। प्राप्ते चल कर हम 50,000 प्रावादी पर एक सेन्टर करने का इरादा रखते हैं। इसलिए उस पर ज्यादा जोर देते हैं।

#### Licensing Policy

\*896. SHRI MANORANJAN BHA. KTA: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether Government are aware that the present licensing policy is authorising and benefitting only three shipping companies:

(b) if so, what is the reaction of Government;

(c) in view of the fact that foreign flag vessels take away cargo from Indian Ports and small shipping companies remain idle without cargo which is detrimental to the national economy—whether Government will review the whole question; and

(d) if yes, when and if not, why not, state details?

THE MINISTER OF STATE IN CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM); (a) and (b). It is not correct to say that the present licensing policy is authorising and benefitting only three shipping companies. Licences are granted after proper scrutiny to Indian vessels for coastal, overseas liner and tramp and international cross trades under Section 406 of the Merchant Shipping Act, 1958. The licensing policy is aimed at ensuring that employment of Indian vessels in India's overseas trades is so regulated that Indian vessels are gainfully employed and Indian Shipping Companies do not compete with each other to the detriment of overall Indian shipping interests.

(c) and (d). Some small Indian shipowners had made a request that they should be allowed to operate on certain additional overseas routes on the plea among others, that foreign shipping companies are taking Indian cargo. The matter was reviewed by the Government recently and it was agreed that small shipowners may be permitted to operate on the following routes provided their vessels are technically suitable for such operation:—

- (1) India/China.
- (2) West Coast of India/Red Sea.

(3) West Coast of India/East Africa and West Africa. APRIL 26, 1979

(4) India/Japan-South East Asia.

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(5) West Coast of India/U.S. Atlantic.

SHRI MANORANJAN BHAKTA: There is a common feeling in the country that the licences granted to the shipping companies are in the big companies. interest of the Scindia, Great Eastern and Birlas are getting the licences. I agree that the recommendations of the Review Committee are all right. But my question is, after reviewing all these things and getting recommendations, how many licences were issued during the last two years to the small shipping companies and the large houses?

SHRI CHAND RAM: Seven companies did apply for licences on additional routes as indicated there already; and their cases are being considered by the Director-General who is the proper authority to consider all these cases. We have asked the Director-General of Shipping to expedite the decision.

SHRI MANORANJAN BHAKTA: I asked in how many cases the licences were granted during the last two years to the small shipping companies and the large houses. There was no reply to that.

SHRI CHAND RAM: In January, 1979 I have already taken a decision to grant them licence to operate on these five routes and I have asked the Director-General (Shipping) to expedite the decision. I have done that. The implementation of the decision will take some time. They have to take many things into consideration--competition, etc.

SHRI MANORANJAN BHAKTA: I asked him how many licences he has issued.

MR. SPEAKER: He has passed orders granting it only in 1979.

SHRI CHAND RAM: I have said, seven companies applied for licence on additional routes and their cases are under consideration by the Director-General,

SHRI MANORANJAN BHAKTA: The Minister has now mentioned about the guidelines for the small shipping companies. But why has he earmarked India—U.K. Service which is a profitable service only for the big shipping companies like Birlas, Scindias and small shipping companies are offered such lines where they have to struggle more?

A large number of Indian tonnage is being held by big shipping companies. There is a shipping crisis and they are asking for the rescue loan. Instead of investment of another 500 or 600 crores of rupees, though another Rs. 600 crores are pending with these companies, why does the Govenment not nationalise such companies?

SHRI CHAND RAM: So far as the nationalisation question is concerned, it is a very complicated question. As hon. members must have learnt we have set up a high level committee and that Committee will be making recommendations. Among various suggestions, these suggestions can also be considered by that high level committee. But till that Committee submits a report, the Government is not in a position to take any final decision regarding nationalisation, merger, etc.

I may add some information to the question that was already put. One company has been granted General Licence to ply from West Coast of India to Red Sea for a period of one year. Out of seven, one company has already been granted licence. So far as your plea that we should throw open the route—India—U.K. line, that will create unhealthy competition. These routes are covered by conference line or rate agreement.

DR. SUBRAMANIAM SWAMY: In regard to answer to part (c), one of the things which the small shipping companies are complaining about is the freedom which the Shipping Ministry is giving to foreign companies to recruit labour illegally

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and the Government does nothing. For example Indian Shipping Co. has been recruiting Indian personnel and the ships have been missing and the Indian personnel are without trace. I want to know from the hon. Minister what is he going to do about illegal recruitment of Indian personnel by foreign companies? Has he incirporated it in the licencing policy? What is be doing about Indio's missing ship-M. B. Araba? Is he going to do something about it? 16 Indian members are missing for the last six months. 

MR. SPEAKER: Very important but does not arise.

SUBRAMANIAM DR. SWAMY: What do you mean by this? You see part (c).

MR. SPEAKER: The question is about the licensing policy.

DR. SUBRAMANIAM SWAMY: Please do not go by close legal judge. ment. You see part (c). Part (c) very clearly says...

MR. SPEAKER: (d) if yes, when and if not, why not?

DR. SUBRAMANIAM SWAMY: It does not deal with foreign flag vessels. That is exactly the issue. The small shipping companies are complaining. He knows about this case. You allow the Minister a little latitude. Do not be so strict. I ask questions very rarely. It is a very important question. He is ready to answer. It is a question of 16 Indian persons who are missing. 16 Members of the Indian crew are missing. What is he going to do? Does he not have responsibility?

#### (Interruptions)

SHRI JYOTIRMOY BOSU: If he has got the information, let him give it.

(Interruptions)

DR. SUBRAMANIAM SWAMY: I have asked the question relating to Part (c).

JYOTIRMOY SHRI BOSU: 16 Members of the Indian crew are missing. (Interruptions).

MR. SPEAKER: It is far better for him to make a statement on the floor of the House.

SHRI CHAND RAM: I require notice.

SHRI VAYALAR RAVI: The Minister was saying that to avoid un\_ healthy competition, he had made a strict rule in regard to issue of licences. In this background, may I know from the hon. Minister whether he is aware of the fact that the tonnage carried by the Indian shipping companies is less than the demand in this country today? Considering that the demand is very high and more shinping companies can carry enough goods, the shipping development fund which, of course you are not utilising properly can add more shipping tonnage to the Indian shioping. Now, in that background, may I know from the hon. Minister whether he will give encouragement to small shipping companies instead of putting further restrictions?

SHRI CHAND RAM: It is not cor. rect to say that we have more goods than is being carried by the shipping companies. 40 per cent of the liner trade is carried by the shipping companies. That is already allotted. If we had more companies, then they would have shared only out of 40 per cent.

So far as bilateral agreements are concerned we have entered into agreements with some socialist countries stipulating that 50 per cent of the trade will be carried by Indian bottoms. That is already shared. If we have more companies, it will only mean that the Indian shipping companies will only be sharing this much

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cargo. This is covered by conference line. We cannot add more.

#### Meeting of Indo-Mauritius Commission

\*898. PROF. P. G. MAVALANKAR: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether he presided over the Indo-Mauritius Commission meeting recently in Delhi;

(b) if so, facts thereof; and

(c) decision and agreements reached at the said meeting?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SAMARENDRA KUNDU): (a) The first session of the Indo-Mauritius Joint Commission meeting was held in New Delhi from March 31 to April 6. The Minister of External Affairs led the Indian side as Co-Chairman of the Joint Commission.

(b) and (c). A statement is laid on the Table of the House.

#### Statement

The first session of the Indo-Mauritian Joint Commission on Economic, Technical and Cultural Cooperation held in New Delhi between March 31 and April 6, 1979 and chaired by the Minister of External Affairs of India and His Excellency, Mr. R. Ghurburrun, Minister for Eco. nomic Planning and Development of Mauritius, discussed, inter alia, cooperation in the fields of trade and trade promotion measures, small scale industries, agriculture and rural development, public transport, shipping services, medical facilities, metereology and tourism.

2, Important decisions and agreements reached at the meeting related to strengthening of technical cooperation between the two countries through provision of Indian experts to Mauritius and training facilities for Mauritian nationals in India identification of areas in which joint ventures may be established in Mauritius and for this purpose a FICCI delegation would visit Mauritius, securing by Mauritius of their supplies of machinery and equipment from India in an increasing manner with the assistance of the Projects & Equipment Corporation of India possible Indian assistance in carrying out a survey of the mineral and geological resources of Mauritius, cooperation in the field of planning, examination of possibilities of promoting and facilitating tourism between the two countries and the signing of a cultural exchange programme for 1979-80 aimed at strengthening closer cooperation in the fields of culture, youth development and promotion of sports.

PROF. P. G. MAVALANKAR: As the House knows, Mauritius became independent on March 12, 1968. Since 1970 till today, the relationship between Mauritius and India has been growing more steadily and fairly fast. I am glad that the Indo-Mauritian Joint Commission was set up last year and held its first session in March April, this year. In this connection I want to ask specifically whether the Indo-Mauritian Commission went into the question of strengthening the acadamic, cultural and educational exchanges between the two countries especially because of the fact that the Mahatma Gandhi Institute in Port Louis was set up to provide courses in arts, culture, international affairs and world peace. This was started in 1970 and began its work from 1976. What were the decisions taken at this meeting in New Delhi with regard to the proper functioning of the Mahatma Ganúhi Institute and with regard to nearly 1800 students who were studying in various Indian universities by the end of the academic year 1976-77 in engineering, medicine, agriculture, arts, science, humanities, culture, etc? Whether decisions were

taken in regard to promotion of these matters of education, culture and development of Mahatma Gandhi Institute?

SHRI SAMARENDRA KUNDU: The hon. Member has correctly said that we should build up our cooperation with Mauritius which is a very important country to us. Keeping this aspect in view, the Joint Commission meeting took place here and in that meeting various items were The question of sending discussed. teachers and experts was also discus-There are not thousand stused. dents but about three thousand students of Mauritius who are studying in India now.

PROF P. G. MAVALANKAR: In 1976-77, there were about 1800 students and I am glad that the number has increased now.

SHRI SAMARENDRA KUNDU: One of the aspects that we talked was about 35 experts who are now Inere was a request by the here Mauritius Government that we could replace some of these experts and we are examining that possibility. It is true that Mahatma Gandhi institute is there, for which the Government of India had given money. It is also a fact that it is not functioning in the way it should. This matter was also discussed and we are also taking steps to see that the provisions of the bilateral agreement, under which Mahatma Gandhi Institute was start. ted, are fulfilled. As the hon. member knows, Mahatma Gandhi Institute was the focus through which cultural and educational exchanges between these two countries would take place. We are concerned about it and we are trying to see that it is activised in a nice way.

PROF. P. G. MAVALANKAR: I am happy that the Minister of State is so very detailed in his answer. My second supplementary is in regard to another field of the operations of the Joint Commission between India and Mauritius. As you know, Sir Seewoosagar Ramgoolam, Prime Minister

of Mauritius, has been to India many a time and many other Ministers from there have also come here. Our own Prime Ministers and other Ministers also have gone there. I do not know whether my friend, Mr. Kundu has gone to Mauritius. Perhaps, he will go one day. The fact is, Mauritius is described as a "little India across the seas", and, there are emotional, cultural and other links between the people of that country and ourselves. My question is now related to the technical aspects, which the Commission discussed in detail. The state. ment says about economic, technical My quesand cultural cooperation: tion is about technical cooperation. In view of the fact that the geographic and strategic location of Mauritius in the Indian Ocean is such that it will require abundant caution and military assistance and naval asistance from India to off-set any power rivalry of major powers in that area, what are the Government of India doing with regard to (a) giving help to Mauritius through this Commission and otherwise to find out the geographic and marine posibility of that Island and (b) to build up a good naval Island base there to off-set any danger of major powers taking ad. vantage of Mauritius and making it as a base for power rivalry in Indian Ocean, thereby creating dangers for the whole of Asia particularly the Indian sub-continent?

SAMARENDRA KUNDU: SHRI The hon. Member has said, that it is a very important country. It is important because 75 per cent of their population is of Indian origin or Indian descent. Those people maintain their tradition, culture, heritage They look forward to and identity. India for a much more closer coopera-It is also important because tion. it is a link between Africa and India. Therefore, keeping all these aspects in view, we are trying to strengthen our relations.

MR. SPEAKER: He is on a different question. He has asked only two questions. What have you done for

marine development and what have you done to off-set the super-power rivalry, which may take advantage of Mauritius?

SHRI SAMARENDRA KUNDU: am coming to his questions. This was a Joint Commission on economic, technical and cultural cooperation. There, we discussed about the establishment of joint ventures, about making concerted efforts for trade promotion. (Interruptions).

MR. SPEAKER: He says that military questions are not discussed. What about Marine?

SHRI SAMARENDRA KUNDU: We have discussed about the setting up of a joint shipping venture It was discussed at great length. So, this matter will be pursued. There is no direct shipping line to Mauritius. About naval and military assistance they are not discussed. I hope the hon. Member will appreciate the position. We are conscious about the position which the hon. member has mentioned.

PROF. P. G. MAVALANKAR: If you are conscious of it, I am satisfied.

SHRI YADVENDRA DUTT: As regards marine development, has it come to the knowledge of the hon. Minister that the Mauritius Government is keen on building a fishery industry along with a fish preservation and canning industry? If s0, what steps does he propose to take in the matter, to strengthen the economic and marine development of the island?

SHRI SAMARENDRA KUNDU: I would imagine that, as Mauritius is situated, there could be great scope for development of fisheries. So, if a specific question is asked about marine development. I would be able to find out

#### Banks Loans to South Africa

\*899. SHRI JYOTIRMOY BOSU: Will the Minister of EXTERNAL AF. FAIRS be pleased to state:

(a) whether the United Nations Anti Apartheid Committee had published a list of 382 banks throughout the world which have given loans to South Africa:

(b) is it also a fact that the majority of loans came from banks in Britain, West Germany, U.S.A., France and Switzerland; and

(c) which are the foreign banks operating in India which have given loans to South Africa (Names to be found in the list)?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AF-FAIRS (SHRI SAMARENDRA KUNDU): (a) The Government has seen a Report entitled "Bank Loans to South Africa, 1972-1978" published in March 1979 commissioned by the United Nations Centre Against Apartheid from Corporate Data Exchange, Inc., New York. The report was presented to the United Nations Special Committee Against Apartheid on the 2nd April, 1979.

(b) According to the Report, the majority of the loans listed therein has been made by banks in U.K., Germany, Federal Republic of U.S.A., France and Switzerland

(c) The list of banks etc. Mentioned in the Report includes Bankof Amercia, American Express, Banking Corporation, Banque Nationale de Paris and Algemene Bank Nederland, N.V. which have branches in India: it also includes the names of the holding companies affiliates of Chartered Bank, Citi Bank and Bank of Tokyo which have branches in India. Ltd. However, foreign banks operating in India cannot grant loans to foreign countries.

SHRI JYOTIRMOY BOSU: In this country, the Governments that have Oral Answers

ruled this country had been doing apartheid shadow-fighting against We see that counand colour-bar. tries like South Africa, Rhodesia and, today Britain also, have got a racist Government-intensely racist. We The have read this in the news. people who ruled this country for 30 years had been doing shadow-fight-What is happening today? ing. Banks which are operating in this country and taking home enormous amounts of money are the same banks which are functioning and prospering in South Africa and Rhodesia: their origin is either in Amerca, Britain, France or West Germany. If you want to fight the apartheid policy of South Africa and the white racialism of Rhodesia and Britain, the only way is to create an economic blockade and stop the functioning of those banks in this country which have business in South Africa, Rhodesia etc. In view of this, I would like to ask the Government whether they would be prepared to consider this aspect in order to fight, genuinely and sincerely, the racialism that is prevalent in the countries I have mentioned, by putting pressure on these banks which are functioning in this country and taking home profits in enormous quanpeople tities so that the apartheid could be really cut to size. If you don't want to do that, kindly explain to the House the reason why you cannot do that.

SHRI SAMARENDRA KUNDU: In the main question I have said that foreign bank<sub>s</sub> operating in India cannot grant loans to foreign countries. That is very explicit. The question is whether we can put pressure on foreign banks that are operating in some foreign countries through their subsidiaries or branches so that they do not give money to certain banks...

SHRI JYOTIRMOY BOSU: Ask them to go away from this country.

SHRI SAMARENDRA KUNDU: ... Which are transacting business with South Africa. This is part of the global problem which all of us already know. We have said many times that we have pleaded for effective sanction. Further this is part of a total improvement against apartheid. There is nothing new that Mr. Bosu suggests: that is aready being done.

SHRI JYOTIRMOY BOSU: Would the hon. Minister consider obtaining sufficient number of copies of the UN report referred to herein and lay in on the Table? Would he kindly indicate the amount of money that these banks which have branches and activities in India, have invested in South Africa and Rhodesia?

SHRI SAMARENDRA KUNDU: Knowing Mr. Bosu is an irresistible Member, I would not keep him waiting for this report to be laid on the Whatever information I have, Table. I would like to share it with the hon. A study entitled Bank Member. loans to South Africa 1972-78 by a New York based organisation Corporate Data Exchange which is popularly known as CDE commissioned by the United Nations Centre against apartheid was distributed to Members of the UN Special Committee 00 Apartheid in March 1979. The study documents 158 loans totalling nearly \$5.5 billion made to South African borrowers by 328 banks and lending institutions encompassing 22 nationalities. . .

SHRI JYOTIRMOY BOSU: I wanted to know whether copies....

MR. SPEAKER: He wants to k whether copies will be laid on the Table. He will give you a copy.

SHRI JYOTIRMOY BOSU: How much investment banks have made, banks which are active in this country? I want this specific reply. Bank of America, Chartered Bank; Bank of Allegmane, Dutch Bank, Bank of England, Tokyo Bank?

MR. SPEAKER: You have evidently forgotten to ask that.

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SHRI JYOTIRMOY BOSU: Would you like to examine the tape? I have acked the specific question.

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MR. SPEAKER: Shri Venkataraman.

SHRI R. VENKATARAMAN: The hon. Minister is aware of several resolutions passed by the United Nations calling on nations to boycott all trade with South Africa. May I ask whether, in view of the strong attitude you have followed, you are going to impose a ban on those banks which are having dealings with South Africa, from having their branches and transactions in India?

SHRI SAMARENDRA KUNDU: As I said no foreign bank located in India can sanction loan to another country.

MR. SPEAKER: His question is that banks which have branches here would give it to other branches; will you close such banks in India? It is a policy question.

SHRI SAMARENDRA KUNDU: These banks are not new; they have been there for thirty years.

SHRI VASANT SATHE: Is it the answer? We are not asking you to give a commitment immediately; you say: I will consider.

SHEIR. VENKATARAMAN: I am not saying that you should do it immediately.

MR. SPEAKER: I am sure the hon. Minister will consider it.

SHRI VASANT SATHE: Let him answer.

MR. SPEAKER: When I say that, he has to consider.

SHRI VASANT SATHE: The commitment must be from the Government as to what is going to be their attitude. This is in keeping with our longstanding policy. What embarrassment do you have to say that you wil consider this? Say so. MR. SPEAKER: Have you any answer?

SHRI SAMARENDRA KUNDU: The hon. member Mr. Sathe and others need not be agitated over this. These matters are constantly discussed and we always pursue a policy of providing effective sanction under Chapter VII of the UN Charter. On this specific issue what the Government's attitude will be should be taken from the total aspect of the movement against apartheid (Interruptions)

MR SPEAKER: Next question.

Wagons held up in Calcutta Area \*902. SHRI K. RAMAMURTHY: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that as on the 20th January, 1978 more than 5,500 wagons loaded with various commodities were held up in the Calcutta area for want of unloading by traders; and

(b) the steps being taken by the Railways to have better turn-round of wagons from Calcutta area?

THE MINISTER OF STATE IN THE MINISTER OF RAILWAYS (SHRI SHEO NARAIN): (a) No, Sir.

(b) A statement showing the steps taken is laid on the table of the House.

#### **State**ment

1. In order to curb the tendency of the trade to delay the release of wagons and use them as godowns the rates of demurrage charge have been made sufficiently deterrent and antitelescopic. On the basis of the existing rates i.e. 25p. per tonne per hour for the first 24 hours, 30 p. per tonne per hour for the next 24 hours and 40 p. per tonne per hour for the subsequent

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24 hours and after—the demurrage charge payable on a BG 4 wheeled wagon of 22.4 tonne carrying capacity works out to Rs. 134.40 at the end of the 1st day i.e. 24 hours, Rs. 295.60 at the end of the 2nd day i.e. 48 hours and Rs. 510.72 at the end of the 3rd day i.e. 72 hours after the expiry of free time. Besides the normal rates, the Zonal Railways are empowered to charge still higher rate of demurrage of 60p, per tonne per hour, 48 hours after displaying a notice on the Notice Board.

2. Increase in wharfage charges with effect from December, 1972. The wharfage payable on a wagon load of general goods amounts to Rs. 112 for the first day, Rs. 246 for the second day and Rs. 470 for the third day and thereafter.

3. In order that the release of wagons is not delayed on account of consignments already unloaded, not having been removed in time and causing congestion in the godowns, the following steps have been taken: ---

(a) Serving of removal notice on consignees/consignors in terms of sections 55/56 of the Indian Railways Act, 1890;

(b) where the consignees fail to unload wagons, railway adiministration<sub>s</sub> themselves arrange to unload the consignment<sub>s</sub> and collect the unloading charges from the consignees before effecting delivery;

(c) the amendment of the Indian Railways Act to reduce the period of liability of the railway as a bailee from 30 days to 7 days.

(d) Disposal of goods not removed within 7 days after termination of transit by public auction at certain nominated stations like Howrah, Shalimar, Chitpur and Cossipur Road.

(e) Disposal of essential commodities not removed within 7 days after termination of transit at certain nominated stations either by handing over to the Government Agencies or by public auction.

(f) Wharfage charge has been reimposed on Sundays at important stations from February, 1979.

SHRI K. RAMAMURTHY: Even though this question is particularly about the stagnation of 5500 wagons in the Calcutta area, the most important question is about wagon movement in the whole country. The Government is claiming 11 per cent industrial growth and at the same time the Energy Minister said that he is not able to get enough wagons to move coal from the coal belts to other areas. I have gone through the statement very carefully. I want to know whether it is a fact that due to shortage of wagons, the movement of essential commodities particularly coal, is stagnant and what steps the Government are to going to take in this regard.

SHRI SHEO NARAIN: The question does not  $concer_n$  coal. If you permit me I will read out the question. The question  $i_s$  not relevant.

SHRI VASANT SATHE: It is for you, Sir, to decide whether it is relevant or not. (Interruptions).

MR. SPEAKER: The Question Hour is over.

#### WRITTEN ANSWERS TO QUESTIONS

#### Tincture, Ayurvedic and Homocopathie drugs used to negative the effects of Prohibition

\*888. DR. SUSHILA NAYAR: Will the Minister of HEALTH AND FA-MILY WELFARE be pleased to state:

(a) whether he is aware that tincture, Ayurvedic and Homoeopathic drugs are being widely used to negative the effects of prohibition drive in many places;

(b) if so, the steps taken by Government to meet this menace; and

Merimeter any Committee has been monitod to scrutinise the Drugs Act for this purpose?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI RABI RAY): (a) The Health Ministry has received reports from time to time about the misuse of spirituous medicines and preparstions of the Ayurvedic and Homocopathic systems which tend to negative the effects of prohibition.

(b) A statement indicating the step<sub>s</sub> taken by the Government in the matter  $i_s$  laid on the table of the Sabha.

(c) No, Sir.

#### statement

The control over the manufacture, sale and distribution of alcoholic medicinal preparations under the Allopathic, Homoeopathic and Ayurvedic systems of medicines is exercised by the State authorties in the Departments of Drugs Control/Ayurveda and the supply of alcohol for manufacture of Allopathic and Homoeopathic tinctures is also regulated by the State Excise authorities. Accordingly, the Ministry of Health and Family Welfare have issued a circular letter to all the State Governments/Union Territories Administration<sub>S</sub> on 27th February, 1978 recommending the following measures that should be taken to curb the misuse of alcoholic preparation<sub>S</sub> and tinctures:--

1. Sale of spirituous preparations should not be permitted against restricted sale licences under the Drugs and Cosmetics Act.

2. Stringent check should be exercised over manufacture of Ayurvedic Asavas and Arishtas, especially from the point of view whether such manufacturers comply with the conditions of licence, etc. laid down in the Drugs Rules.

3. Manufacturers of Homoeopathic preparations containing alcohol and dealers in such preparations should be made to maintain proper records of sale of such Homoeopathic preparations vide Rules 85 H (f) and 67 G (5).

4. The release of alcohol  $b_y$  the State Excise authorities should be restricted to only those drugs which are considered to be therapeutically useful.

5. The rate of wastage allowed for the use of alcohol by manufacturers of drugs should not be liberal and should be restricted to the minimum.

6. The excise Staff operating in bonded houses on the manufacturers' premises should make sure that spirituous medicinal preparations are manufactured in accordance with the pharmacopoeias, etc. and that if necessary the staff working in bonded premises should have adequate background knowledge of the manufacture of drugs.

7. Frequent testing of samples of medicinal spirituous preparations under the Drugs and Cosmetics Act should be resorted to.

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#### Conversion of Ankleshwar-Rajpipla narrow gauge line

889. SHRI AHMED M. PATEL: Will the Minister of RAILWAYS be pleased to state:

(a) is there any scheme or plan to convert Ankleshwar-Rajpipla narrow gauge line into broad gauge;

(b) if so, details thereof and approximate period for completion of it: and

(c) if not, the reasons therefor?

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE); (a) to (c). The Gujarat State Government have asked for early conversion of Ankleshwar-Rajpipla N.G. line into BG., in view of the fact that a final decision regarding the construction of Navagam Dam has been taken. The proposal to survey this N.G. line is under examination.

#### Lung diseases due to driving of Buses

\*893. SHRI MUKHTIAR SINGH MALIK:

SHRI G. M. BANATWALLA:

Will the Minister of SHIPPING TRANSPORT be pleased to state:

(a) whether it is a fact that drivers of Roadways in the country have been complaining of having lung diseases due to driving of buses;

(b) whether there is any proposal under Government's consideration to manufacture buses with Engines at the rear; and

(c) if not, the reasons thereof?

THE MINISTER OF STATE IN-CHARGE OF THE MINISTRY ÛF PHIPPING AND TRANSPORT (SHRI CHAND RAM): (a) No complaints have been received by this Ministry about bus drivers getting lung diseases, due to driving of buses. 882 LS-2

(b) and (c). Government has received three proposals for manufacture of buses built on integral design with either rear-mounted or under-frame engines. A having letter of Intent has been issued in one case. The other two proposals are under consideration in the Ministry of Industry.

#### Stoppage of Ahmedabad-Delhi Superfast train at Dahod

\*897. SHRI SOMJIBHAI DAMOR: Will the Minister of RAILWAYS be pleased to state:

(a) whether Railway Ministry is taking action to start a super fast train between Ahmedabad and Delhi and vice-versa in May 1979; and

(b) whether stoppage at Dahod is provided and if not, the reasons therefor?

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE): (a) Yes. Sir. A biweekly broad gauge train between Ahmedabad and New Delhi via Vadodara is being introduced from 1-5-79.

(b) Stoppage at Dahod has not been provided. The proposed train is a superfast intercity train providing overnight service for passengers Between Ahmadabad and New Delhi. In order to keep the transit time to the minimum, only limited number of halts have been provided.

#### Minimum Wages for Forest Labour

\*900. SHRI RAJE VISHVESHVAR RAO: Will the Minister of PARLIA-MENTARY AFFAIRS AND LABOUR be pleased to state:

(a) whether Government are aware that there is a labour called Forest Labour in India:

(b) whether Government have done anything for this class of labour when

much has been done for the other labours;

(c) whether Adiwasi Sewa Mandal has all along been fighting for this class of labour who are mostly Adiwasis and has demanded Rs. 6/- per day as wage for both male and female labour;

(d) what are the present daily wages of both male and female forest labours in Maharashtra; and

(e) whether Centre propose to ensure that the State pay the daily wages to them at the rate of Rs. 6/per day?

THE MINISTER OF PARLIA-MENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) Yes, Sir.

(b) The State Governments/Union Territories have been advised from time to time to fix minimum wages in respect of the forest labour under the Minimum Wages Act, 1948

(c) and (d). The Adivasi Sewa Mandal submitted a memorandum to the Government of Maharashtra in wheih the question of inadequate wages to the forest labour was raised. Minimum Wages under the Minimum Wages Act. 1948 have not yet been fixed by the Maharashtra Government in respect of forest labour. However, rates of wages for forest labour are fixed every year by issuing administrative orders. The curcategories, rent rates for various which are the same for men and women workers are as under:

Heavy skilled work-Rs. 3.00 to Rs 5.50.

Light unskilled work—Rs. 2.50 to Rs. 5.00.

Boy/Girl-Rs. 2.00 to Rs. 3.75.

(e) The appropriate Government under the Minimum Wages Act, 1948 in respect of forest labour is the State Government. It is, therefore, for the State concerned to fix appropriately the rates of wages for the forest labour.

#### Publicity Material published by Indian Mission in Bangladesh

\*901. PROF. SAMAR GUHA: Will the Minister of EXTERNAL AFFAIRS be pleased to lay a statement showing:

(a) whether more publicity materials, including weeklies, fortnightlies etc. could not be circulated by Indian Mission in Bengladesh for paucity of junds and officials;

(b) if so, why more funds are not made available for the purpose;

(c) facts about the booklets and other literatures (giving their names) rublished by the Indian Mission in Bangladesh during the years 1977-78 and 1978-79;

(d) facts about the numbers of each item of the published materials;

(e) whether any booklet or literatures have been published giving all accounts about the position and benefits enjoyed by the Muslim and other minorities in India;

(f) if so, facts thereabout; and

(g) whether Indian Missions in Bangladesh observed the birthday of Netaji Subhas Chandra Bose during the year 1977-78 and 1978-79?

STATE IN THE MINISTER OF EXTERNAL THE MINISTRY OF (SHRI SAMARENDRA AFFAIRS KUNDU) (a) to (d). The Indian High Commission in Dacca publishes and circulates a monthly magazine in Bengali called BHARAT BICHITRA. Some other journals and news papers, published in India and which are allowed entry into Bangladesh, are Altogether, 110,000 also circulated. copies of BHARAT BICHITRA were brought out in 1977-78. This was increased to 122,000 in 1978-79 and effort is being made to increase it

further subject to availability of funds 7,509 cyclostyled copies of INDIA NEWS (English weekly) were also circulated in 1977-78 and 7,950 in the year 1978-79.

(e) and (f). No booklet has been published about the position and benefits enjoyed by the Muslim and other minorities in India, but this subject appears from made time to time in the form of articles in the above journal.

(g) The Mission in Dacca has been regularly observing only Mahatma Gandhi's birthday.

#### Arrears pending against Shipping Companies

\*902. SHRI KANWAR LAL GUPTA: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) the names and addresses of the shipping companies against whom arrears of more than Rs. 10 lakhs have been pending for using the ports etc.

(b) since when these arrears have been pending;

(c) what is the total arrears as on 31st December, 1978; and

(d) what specific steps have been taken against the companies against whom arrears of more than Rs. 10 lakhs are pending?

THE MINISTER OF STATE IN CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): (a) to (d). The information is being collected and will be laid on the Table of the House.

#### **Reducing Overcrowding**

\*904. SHRI P. RAJA GOPAL NAJDU: Will the Minister of RAIL-WAYS be pleased to state:

(a) whether steps were taken to reduce overcrowding in passenger trains; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) and (b). Yes, Sir. Various steps have been taken in this direction which include introduction of additional trains increase in the loads of trains by utilisdiesel and electric traction ing double-heading of trains and introduction of classless trains. This apart, coaches with increased carrying capacity like double-decker and A.C. second class sleepers are also being provided. During the last two years from April 1977 to April 1979, a total of 198 non-suburban trains were introduced and the runs of another 126 trains were extended.

#### Rail System in Karnataka

\*905. SHRI C. K. JAFFER SHARIEF: Will the Minister of RAIL-WAYS be pleased to state:

(a) whether Government are aware that Karnataka is deficient in rail system, particularly in broad gauge as compared to other States in the South;

(b) whether Government have received representations from the Karnataka Government for conversion of trunk routes and additional reilway lines; and

(c) if so, the reaction of Government thereon?

THF MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE) (a) The railway network in Karnataka consists predominantly of M. G. liner, being a part of the well-knit metre gauge system of Southern India.

(b) Yes, sir.

(c) Conversion of lines to broad gauge is closely linked with level of traffic handled on the lines, and the extent of intergauge transhipment involved. Based on these criteria, conversion of Guntakal-Bangalore route has been undertaken and is in progress. Conversion of Bangalore-

Mysore M. G. line into B. G. has also been approved in the 1979-80 Budget.

A new line, 189 Kms. long, from Hassan to Mangalore has been constructed and the last phase of this line from Sakleshpur to Subramanya Road (49 Kms. Ghat Section) is nearing completion.

#### Survey of Family Planning

\*906. SHRI K. T. KOSALRAM: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether a survey conducted by the National Institute of Health and Family Welfare has shown that while people generally favoured voluntary approach to family planning but informed groups of people suggested statutory compulsion specially in case where couples had two or more children; and

(b) if so, the action taken by Government to implement these suggestions revealed in the survey?

THE MINISTER OF HEALTH AND FAMILY WELFARE: (SHRI RABI RAY): (a) A survey was conducted by the Institute at the instance of this Ministry to invite suggestions from the public on methods of securing a more effective implementation of the Policy on the Family Welfare Programme announced in June, 1977. Out of 7271 respondents, 4988 were urban from rural areas, 1049 from areas and 1234 from the informed Out of (highly educated) gruop. these, about 23 per cent of the rural sample, 25 per cent of the urban sample and 57 per cent of the informed sample favoured compulsory means for population control. 29 per cent of all samples favoured compulsory means for enforcing the small family norm, while the majority, i.e. 71 per cent favoured voluntary means.

(b) The views of the Government on compulsion in Family Planning have been made very explicite in the Family Welfare Policy statement of 29.6.1977 as follows:—

"We wish to make it abundantly clear that in this task there is no room for compulsion, coercion of pressures of any sort. Compulsion in the area of Family Welfare must be ruled out for all times to come. Our approach is educattional and wholly voluntary....We are totally against any legislation for compulsory sterilisation either at the Central level or by the States".

#### **Development** of Minor Ports

907. SHRI C. K. CHANDRAPPAN: Will the Minister of SHIPPING AND TRANSPORT be pleased to state whether it is a fact that the National Development Council had discussed about the financial responsibility of the Centre and States in regard to the development of minor ports and if so, the results thereof?

THE MINISTER OF STATE IN-CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): The National Development Council has decided that for the Plan Period 1978-83 the development of minor ports would form part of the State Plans in the State Sector.

#### Unau/horised Canteen at Khurda Road

8601. SHRI SIVAJI PATNAIK: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that a canteen was run unauthorisedly by South Eastern Railwaymen's Congress in front of 2nd Class Waiting Hall at Khurda Road of South Eastern Railway;

(b) if so, when the canteen was opened and when it closed; and (c) whether any amount has been recovered from them on this account?

THE MINISTER OF STATE 1N THE MINISTRY OF RAILWAY (SHRI SHEO NARAIN): (a) to (c). A canteen was opened on 8.10.75 by the South Eastern Railwaymen's Congress at the railway premises allotted to them at Khurda for trade unicn activities. As this was improper, they were asked to stop utilising the premises for canteen purposes. The canteen was closed on 15.11.1977. An amount of Rs. 12,672 has been demanded from the South Eastern Railwaymen's Congress for misuse of area allotted to them and the same has not been paid by them so far.

#### Agreement regarding Economic Cooperation with Poland

8602. SHRI CHATURBHUJ: SHRI BAGUN SUMBRUI:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether it is a fact that recently an agreement had been reached between Poland and India on the economic cooperation between the two countries; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN EXTERNAL THE MINISTRY OF AFFAIRS (SHRI SAMARENDRA KUNDU): (a) and (b). No agreement has been concluded with Poland recently on economic cooperation between the two countries. However, a protocol was signed at the end of the 6th session of the Indo-Polish Joint Commission for Economic, Trade, Scientific and Technical Cooperation which recently met in Delhi. The two sides reviewed the implementation of the recommendations of the 5th sersion of the Joint Commission held in Warsaw in October 1977 and charted out a course of action to strengthen economic, commercial. scientific and technical cooperation between the two countries.

The two sides agreed to encourage greater contracts between Indian and Polish firms and enterprises under the aegis of the Indo-Polish Chambers of Commerce and Industry. In the area of Industrial cooperation. some important sectors were identified for expansion and further Indo-Polish cooperation. A new dimension of industrial cooperation between India and Poland was also identified for the promotion of the small scale sector in India in fields related to manufacture of textile machinery components, handlooms, electric items, spare for coal mining equipment and agrobased industries. Several projects of cooperation were also identified in the sector of chemical indus-The two sides also signed the stry. programme of cooperation in science and technology for the period Januarv 1979 to December 1980.

#### Criteria of CGHS Doctors to visit Patients

3603. SHRI SACHINDRA LAL SINGHA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the criteria of the Doctors of CGHS Dispensaries to visit the patients at their houses; and

THE MINISTER OF HEALTH AND FAMILY WELFARE: (SHRI RABI RAY): (a) The doctors of the CGHS dispensaries visit the beneficiaries at their residence only in cases when owing to severity of illness the patient is unable to see the medical officer at the dispensary or when on account of protracted illness he is unable to get accommodation in a Hospital.

(b) The details regarding the number of visits made by the Medical

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		idences of GGHS b to 31-3-79 are	eneficiaries classwise,	during the
M.P.s ar	nd their families	Central Government employees and their families	Members of general public and their families	Total
	1580	1790	68	3438

#### Demonstration by State Government Employees against Industrial Relations Bill

6604. SHRI PABITRA MOHAN PRADHAN: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) whether Government are aware that the State Government employees throughout the country staged a demonstration outside the Assemblies on March 23rd and will observe a token strike on April 23, protesting against the Industrial Relations Bill and the Bhoothalingam Committee Report; and

(b) if so, the reaction thereto?

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) Representatives of State Government employees and others are reported to have held a Convention on April 22 at Cuttack demanding withdrawal of the Industrial Relations Bill. The All India Federation of University and College Teachers' Organisations and other are also reported to have demonstrated on April 23, 1979 in New Delhi against the Hospitals and Educational Institutions (Conditions of Service of Employees and Settlement of Employment Disputes) Bill, 1978.

(b) Any suggestions for changes in the Bill can be considered by the Joint Committee of the two Houses of Parliament when it is constituted.

#### Railway Crossing near Amrit Banaspati Company in Chaziatad

3605. SHRI SURENDRA BIKRAM: Will the Minister of RAILWAYS be be pleased to state:

(a) whether the Railways are aware that the existing railway crossing near Amrit Banaspati Company in Ghaziabad has been posing serious problem to the traffic and people as every minute many vehicles pass through this crossing and its closure even for ten minutes holds up a large number of traffic creating serious law and order problems;

(b) will the Railways make an assessment of the situation and approve a plan for construction of an overhead bridge on this railway crossing; and

(c) till some concrete arrangements are made, will the Railways kindly ensure that this Railway crossing does not remain close for more than ten minutes at any one time?

THE MINISTER OF STATE IN THE MINISTRY **OF** RAILWAYS (SHRI SHEO NARAIN): (a) The level crossing in question is a special class traffic level crossing protected by signals and caters for Ghaziabad-Moradabad and Ghaziabad-Saharanpur sections. No complaints of serious detention to vehicular traffic have been received so far.

(b) As per extant rules, all proposals for construction of road over/ under-bridges in replacement of the existing busy level crossings are required to be sponsored by the State Government/Local Authorities with an undertaking to bear their share of the cost. No such proposal has so far been received either from the State Government of Uttar Pradesh or the Ghaziabad Development Authority.

(c) Instructions already exist on Railways to keep the gates of the level crossings closed to road traffic for the minimum period consistent with salety to road and rail traffic. Normally gates are kept closed for 5110 minutes at a stretch. In exceptional cases where many lines and busy yards are involved, a maximum of 15 minutes closure at a time is resorted to after verifying that such an extended period is unavoidable.

#### Countries Categorised 'A', 'B' and 'C' for purposes of Serving Personnel

8606. SHRI AMARSINH V. RA-THAWA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) the names of the foreign countries falling under the categories 'A', 'B' and 'C' as classified for the purposes of serving personnel in the Ministry of External Affairs; and

(b) the facilities, including the allowances and the tenure period allowed to each of the categories  $t_0$  the serving employees?

THE MINISTER OF STATE ΤN THE MINISTRY OF EXTERNAL AF-FAIRS (SHRI SAMARENDRA KUN-DU): (a) The classification of stations under the categories 'A', 'B' and 'C' is an internal administrative grouping for rotating personnel between stations with more difficult and easier living conditions in order to provide fairness in postings. Presently the classification is under review.

(b) The information regarding facilities is listed in the attached statement. As regards allowances, the information was laid on the Table of the House in reply to Unstarred Question No. 4563 for 21-11-1978. The normal period of tenure is 3 years for all stations except in the case of C stations where it is two years.

#### Statement

#### Main facilities available to Indiabased officers and staff serving in Indian Missions abroad

1. Free furnished accommodation as per scale of entitlement to different categories of officers and staff.

2. Medical treatment for officers and staff and their families under the Assisted Medical Scheme.

3. Home Leave Fares including Emergency Fares to visit India depending on the period of active service abroad.

4. Children Holiday Passages to enable children of 6 to 21 years of age left behind to visit their parents abroad once in a year. This facility is not available if one of the parent is staying in India.

5. Additional credit of leave to the extent of 50 per cent Earned Leave for the period of active service abroad except in Pakistan, Bangladesh, Bhutan, Nepal and Sri Lanka.

#### Wagons to Dhanbad Potteries

8607. SHRI A. K. ROY: Will the Minister of RAILWAYS be pleased to state:

(a) number of wagons supplied to the Refactories and Pottery factories in the year 1977 and 1978 and the wagons demanded; facts in details with month-wise and factory-wise break up in Dhanbad District of Bihar;

(b) whether any complaint has been received in 1979 for non-supply of wagons and harassment by the officials in getting wagons; and

(c) if so, steps taken thereon?

THE MINISTER OF STATE IN RAILWAYS THE MINISTRY OF (SHRI SHEO NARAIN): (a) to (c) The information is being collected and will be laid on the Table of the House.

#### रेलवे सुरक्षा बल के पूनर्गठन के परिणाम

8608. भी बयाराम शाक्य : नया रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या रेलवे सुरक्षा बल को वर्ष 1973 में पूनर्राठन किया गया था;

(ख) यदि हां, तो इससे क्या भ्रच्छे परिणाम निकले तथा क्या रेल गाडियों में बीट-कम-पेट्रॉलिम पदाति की ड्यूटी झुरू यरदी गई है; झौर

(ग) यदि नहीं, तो इसके क्या कारण है ?

रेल मंत्रालय में राज्य मंत्री (श्री हिाब नारायण): (क) जी हां।

(ख) चोरी झौर उठाईग्रीरी के कारण भग-तान कियें गये दावों में सराहनीय कमी हई हैं। पुनसँगठन में गाड़ियों को बीट एवं गश्त प्रणाली पर विचार नहीं किया जाता ।

(ग) प्रश्न नहीं उठता ।

#### Extension of Terms and Conditions of Service of Mogul Lines to Konkan

8609. SHRI BAPUSAHEB PA-RULEKAR: Will the Minister of SHIPPING AND TRANSPORT he pleased to state:

(a) whether Board of Directors of Mogul Line Ltd. have decided that the Mogul Line Limited terms and conditions of service as are applicable to employees of main line be extended to the staff employed on the Konkan passenger service with effect from the 1st January, 1978;

(b) is it a fact that while extending such terms and conditions it has been directed that their salaries be fixed in such a way that except for marginal adjustments the liability of company would not increase; and

(c) whether same criteria is observed while giving benefits to employees of main line and if not, the reasons?

THE MINISTER OF STATE IN-CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM); (a) and (b) Yes, Sir. But, the matter was reviewed by the Board of Directors of Mogul Line Limited subsequently and it was decided that the Management of Mogul Line should consider the question of review of the service conditions of the Konkan Service staff without bringing them to the terms of service of the main staff of Mogul Line. Due to continued heavy losses being incurred in the operation of the Konkan Service, it has not been possible to make any change in the service conditions of the Konkan Service staff, but theyhave been granted certain reliefs.

(c) The question does not arise, as this matter relates to the Konkan Service Unit.

#### Department of Lighthouses and Light Ships

8610. SHRI HARI SHANKAR MAHALE: Will the Minister of SHIPPING AND TRANSPORT he pleased to state:

(a) whether there is a proposal to shift the Department of Lighthouses and Light ships under his Ministry to Ghaziabad;

(b) whether it is a fact that this department had been shifted thrice if so, the reasons thereof;

(c) what would be the advantage in shifting barely 100 employees outside Delhi:

(d) whether it is commercial and rent paying Department;

(e) if so, whether this department cannot be allowed to construct or hire building at Delhi; and

(f) whether Government have taken into consideration the suffering of the low paid employees who will be uprooted by the Government decision?

49 Written Answers VAISAKHA 6, 1901 (SAKA) Written Answers

THE MINISTER OF STATE IN-CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): (a) Yes, Sir.

(b) to (f). This Department was first shifted from New Delhi to Simla. In 1949 it was shifted from Simla to Bombay when it was merged with the Directorate General of Shipping. In 1953 it was shifted from Bombay to New Delhi when it was required to function as an independent organisation directly under the Ministry of Shipping and Transport, for efficient working.

To facilitate reduction of congestion in Delhi, it has been the policy of Government to shift some offices out of Delhi. Conforming to this policy, there is a proposal to shift the Department of Lighthouses & Lightships out of Delhi although this involves some inconvenience to the The Department of Lightstaff. houses & Lightships is a commercial organisation and is paying rent to for the Directorate of Estates accommodation allotted to it. Since there is the proposal to shift the Department out of Delhi the question of constructing a building for it does not arise.

#### पोरवश्वर-ग्रहमदावाव युपर कास्ट एक्सप्रेस गाड़ी में पोलेका पानी थ्रौर विस्तर (बैड रोल) की व्यवस्या

8611. और धर्म सिंह भाई पटेल : क्या रेल मंत्री यह बताने की क्रुपा करेंगे कि :

(क) क्या पोरबन्दर के लिये गांधीग्राम सुपर फास्ट एक्सप्रेस गाड़ी 9 ग्रगस्त, 1978 को चलाई गई थी; (ख) क्या इस गाड़ी में पीने कैठंडे पानी झौर सोने के लिये बिस्तर (बैड रोल) की व्यवस्था की जानी थी भौर यदि हां, तो इस गाड़ी में उचित दरों पर पीने के ठंडे पानी भौर बिस्तर की सुविधा के तक दी जायेगी;

(ग) पीने केठंडे पानी और बिस्तर की सुविधाएँ कब से बन्द कर दी गई हैं और इसके क्या कारण हैं; और

(ष) लोगों की सुविधाझों के लिंगे पीने के <sup>7</sup>ठंडे पानी ग्रीर उचित दर से बिस्तर (बैड रोल) की सुविधाएं फिर कब से चालू की जायेंगी ?

रेल मंत्रालय में राज्य मंत्री (श्री शिव नारायण): (क) जी हां।

(ख) से (घ) : यात्रियों के झनुरोध पर उन्हें बेडरोल सप्लाई करने की झावश्यक व्यवस्था 9-8-78 से ही मौजुद है झौर झब भी जारी है।

9-8-78 से 30-10-1978 तक यात्रियों के लिए गाड़ी में पीने के पानी की सुविधा उपलब्ध थी, परन्तु इसे सर्दी का मौसम गुरु होते ही समाप्त कर दिया गया था, क्योंकि गाड़ी में इसकी मांग काफी कम हो गयी थी और इसे माग़ंस्थ स्टेशनों पर पीने के पानी की सप्लाई से पूरा किया जाता था।

इस गाढी में 1–5–1979 से पीने केपानी की सप्लाई व्यवस्था को फिर से णुरू करने का प्रस्ताव है ।

#### Compensation to People Dying in Accidents Involving Vehicles at Railway Crossings

8612. SHRI S. S. LAL: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that the people dying in accidents invoiving vehicles at railway crossings are not entitled for any sort of compensation from the Railways;

(b) if so, the reasons for the same: and

(c) whether some measures are under consideration of Government to provide compensation in such cases?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) to (b).

5I -

Written Answers APRIL 26, 1979 Written Answers

The payment of compensation to victims of train accidents is governed by the provisions contained în Sections 82A to 82J of the Indian Railways Act, 1890 and the Railway Accidents (Compensation) Rules, 1950 framed under Section 82J of the Act. The accidents at level crossing gates with road vehicles etc. in which railway passengers are not involved, are not covered under these provisions. As such, no compensation is payable under the Indian Railways Act, 1890, to persons killed or injured in level crossing accidents, collision with road vehicles etc. The victims of such accidents or their dependents claim relief under the Law of Torts and the compensation is paid when so decreed by the Court if any contributory negligence is proved on the part of the Railway Administration or any of its staff. However, token ex-gratia payments are made to victims of such accidents by Railway Administrations.

(c) Does not arise.

#### Uneconomic Routes

8613. SHRI K. S. VEERABHADRAP-PA: Will the Minitser of RAILWAYS be pleased to state:

(a) whether there are some routes which are being run at present on uneconomic routes and if so, what are the names of such routes;

(b) whether there is any scheme under Government's consideration to make the running of these trains economically viable; and

(c) if so the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) On the Indian Railways, there are 126 branch lines which were found uneconomic during the year 1977-73 (list attached).

(b) -- d (c). The Railways are making all out efforts to make uneconomic branch lines economically viable. Some of the important measures taken by the Railways in this regard are:

1. Intensive checks to curb ticketless travel and alarm chain pulling;

2. Speical arrangements for clearance of mela traffic:

3. Cancellation of trains which are poorly patronised;

4. Replacement of passenger and goods trains by mixed trains;

5. Closure of unremunerative stations halts or their conversion into contractor-operated train halts;

6. Inroduction of only one engine system:

7. Running of trains during day light only;

8. Personalised vigorous canvassing for traffic;

9. Close watch on loading, unloading and transit of wagons;

10. Economy in staff fuel consumption and maintenance, consistent with operational and statutory needs; etc.

Written Answers VAISAKHA 6, 1901 (SAKA) Written Answers

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#### Statement

List of Uneconomic Branch Lines in 1977-78

Central Railway Ait—Kunch Panvel—Apte Gwalior—Sheopur Kalan Neral—Matheran

Eastern Railway .

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Barasat—Hasanabad Bakhtiyar Pur—Rajgir Shantipur—Nabadwipghat Dildarnagar—Tarighat Ikra—Gaurandi Bhimgarh—Palasthali Burdwan—Katwa

Northern Railway

Kalka-Simla Barhan-Etah Rohtak-Gohana Akbarpur-Tanda Batala-Qadian Garhi Harsaru—Farukhnagar Piper Road-Bilara Verka-Dera Baba Nanak Makrana-Parbatsar Samadari-Munabao Balotra—Pachpadra Tilwara—Tilwara Fair Phagwara-Jaijon Doaba Rattangarh-Sardar Shahi Pathankot-Joginder Nagar Lalgarh-Kolayiat Pokran-Jaisalmer Raja-ka\_Sahaspur—Sambhal Hattam Sarai

North Eastern Railway Mathura Rd.—Vridavar Madhosing—Mirzapurghat Banmakhi—Behariganj N. E. Railway—(Contd.) Sahebpur-Kamal-Monghyrghat Sakri Jn.-Jayanagar Narkatiaganj-Bagha Narkatiaganj-Bhikhana Thori Kaptanganj-Chhitauni Duraundha-Maharajganj Salempur-Barhajbazar Indara-Dohrighat Mankapur-Katra Gainsari-Jarwa Dudwa-Gauriphanta Dudwa-Chandan Chauki Shahbaznagar-Kerugani Kashipur-Ramnagar Mandhana-Brahmavart

Northeast Frontier Railway Darjeeling-Himalayan Alipurduar Jn .- New Gitaldaha-Bamanhat Simaluguri-Naginimora Makum-Dangari Lataguri-Ramshai New Mal-Changrabandha Katihar-Kumedpur Tezpore-Rangapara North Baraigram—Dullabcherra Katihar-Maniharighat Barsoi-Radhikapur Katihar-Jogbani Fakiragram-Dhubri Singhabad-Old Malda Rajbhatkhawa—Jainti Karimganj—Maishashan

5.5

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Southern Railway Shoranur-Nilambur Tiruturaipondi-Point Calimere Mettupalaiyan-Ootacamund Madurai-Bodinayakkanur Chikjajur-Chitradurg Nanjangud-Chamrajanagar **Bangalore** City-Bangarapet Nidamangalam-Mannargudi Peralam-Karaikal Mayuram-Tranquebar Tirunelveli—Tiruchendur Sagar-Talaguppa South Central Railway Gudivada—Machilipatnam Bellary-Rayadrug Mudkhed-Adilabad South Eastern Railway Naupada-Gunupur Rupsa-Talband Satpura Railways Purulia-Kotshila-Ranchi-Lohardaga Raipur-Dhamtari Khurda Road-Puri Tatanagar-Badampahar Kanhan-Ramtek Tumsar Road-Tirodi Champa-Korba Western Railway Chhuchhapura-Tenkhala Kosamba-Umarpada Jhagadia-Netrang Choranda-Motikoral Sammi-Dahei

Western Railway (Contd.) Godhra-Lunavada Piplod-Devgadh Barya Jorawarnagar-Sayla Champaner-Shivrajpur-Pani Mines Dabhoi-Timba Road Bharuch-Jambusar-Kavi Chhota Udepur-Jambusar Ankleshwar-Rajpipla Chandod-Malsar Nadiad-Kapadvani Bilimora-Waghai Nadiad-Bhadran Morbi-Ghantila Bhavnagar-Talaja-Mahuva Than-Chotila Botad-Jasdan Gandhidham-New Kandla Prachi Road-Kodidar Talala-Delvada Hadmatiya-Jodiya Ningala-Gadhada Swaminarayan Sanganer Town-Toda Raising Mavli Jn.-Barisadri Chanasma-Harij Ranuj-Metrana Road Mahesana-Taranga Hill Himathagar-Khed Brahma Sihor-Palitana Dungar Jn.---Victor Shapur-Saradiya Kunkavav—Bagasra Boriyavi-Vadtal Swaminarayan Anand-Cambay

57 Written Answers VAISAKHA 6, 1901 (SAKA) Written Answers

#### M.A.M.S. Examination

8614. SHRI GEV M. AVARI: Will the Minister of HEALTH AND FAMI-LY WELFARE be pleased to state:

(a) whether the M.A.M.S. (Member of Academy of Medical Sciences) Examination conducted by the National Academy of Medical Sciences, New Delhi is recognised by the Government of India as an equivalent to M.R.C.P./ M.D. Degrees for the purposes of recruitment, appointment and promotion by the Union Public Service Commission; and

(b) if so, the details thereof and the subjects in which this M.A.M.S. Examination is recognised?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI RABI RAY): (a) The Medical Council of India have been consulted. They have stated that MAMS (Member

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of National Academy of Medical Sciences) qualifications so far recognised and included in the First Schedule of the Indian Medical Council Act, 1956 are considered sufficient qualifications for appointment to Specialists' posts in various medical services. These qualifications are also considered as requisite Post-Graduate qualifications for purposes of appointment of teachers in medical colleges teaching institutions, provided that a holder of these qualifications, without an MD or MS Degree of an Indian University. shall undergo one year's research ex. perience in an institution recognised by the Council and duly accepted by the Council after necessary evaluation.

(b) The MAMS MNAMS qualifications recognised so far and included in the First Schedule of the Indian Medical Council Act 1956 are as fol-. lows:

- (1) Member of the National Academy of Medical Sciences MNAMS (Physiology) (Physiology)
- (2) Membership of the National Academy of Medical Sciences MNAMS (Gen. Medicirc) (Genl. Medicine)
- (3) Membership of the National Academy of Medical Scien- MNAMS (Genl. Surgery) ces (Genl. Surgery).
- (4) Membership of the National Academy of Medical Sciences MNAMS (Obstt. & Gynae) (Obstt. & Gynae)
- (5) Membership of the National Academy of Medical Sciences MNAMS (Opthalmology) (Ophthalmology)
- (6) Membership of the National Academy of Medical Sciences MNAMS (Anaesthesiology) (Anaesthesiology)
- (7) Membership of the National Academy of Medical Sciences MNAMS (Social & Prev. Medicine) (Social & Prev. Med.)
- (8) Membership of the National Academy of Medical Sciences MNAMS (Psychiatry) (Psychiatry)
- (9) Membership of the National Academy of Medical Sciences MNAMS (Paed.) (Paediatrics)
- (10) Membership of the National Academy of Medical Sciences MNAMS (Orth.) (Orthopaedics)
- (11) Membership of the National Academy of Medical Sciences MNAMS (Radio-diag.) (Radio-diagnosis)
- (12) Membership of the National Academy of Medical Sciences MNAMS (Radio-therapy) (Radio-therapy)
- (13) Membership of the National Academy of Medical Sciences MNAMS (Health Admn.) (Health Admn.)

#### संसद खान धनिक हितुकारी कोच हारा राखस्थात में किया गया कार्य

8615 भीं रूपलाल सोमानी : क्या संसदीय कार्य तथा भग मंत्री यह बताने की इत्या करेंगे कि :

(क) अभ्रक खान श्रमिक हितकारी कोष, राजस्थान द्वारा भोलवाड़ा जिले में गत तीन वर्षों से कौन-कौन से कार्य किये जा रहे हैं और उस पर कितनाव्यय हुवा तथा उससे कितने श्रमिकों को लाभ पहुंचा;

(ख) उपरोक्त कार्यों के विस्तार के लिए क्या योजनायें विचाराधीन हैं ग्रौर यदि इस संबंध में कोई योजना नहीं है तो उसके क्या कारण हैं; ग्रौर

(ग) क्या कार्यों के सफलतापूर्वक संचालन में परामर्श के लिए राज्य स्तर पर कोई मलाहकार समिति है ब्रौर वह समिति कब से है ग्रौर उसमें कव-कब परिवर्तन होते रहे हैं ग्रौर यदि ऐसी कोई सलाह-कार समिति नहीं है तो उसके क्या कारण हैं ?

संसदीय कार्य तथा अम मंत्रास्थ से राज्य मंत्री (श्री सारंग साथ): (क) भीलवाड़ा क्षेत्र में मझक खान अमिकों के लिए चिकित्सा भौर स्वास्थ्य सुविधाएं, मनोरंजन, शिक्षा के लिए प्रोत्साहन, भार्थिक सहायता प्राप्त भावास भादि प्रदान करने के लिए बहुत सी योजनाओं को प्रभ्रक खान श्रमिक कल्याण निधि से धन दिया जाता है। पिछले तीन वर्षों के दौरान विभिन्न शीर्षों के अर्म्तगत खर्च की गई राशि भौर उस क्षेत्र मे अभ्रक खान श्रमिकों की अनुमानित संख्या नीचे दी गई है।

		1976- 77	1977- 78	
		रुपये	रूपये	रूपये
1. स्वास्थ्य	•	5.72	4.02	4.89
2. शिक्षा		1.10	1.10	0.96
3. मनोरंजन	•	1.64	1,89	2.01
4. मानास	•	0.03		
जोड़	•	8.49	7.01	
श्रमिकों की संख्या	•	1015	857	840
	-			

(ग्रांकडे लाखों में)

भ िकांश अमिकों भौर उनके झाश्रितों को निधि ढारा चलाई गई किसी न किसी योजना से लाभ हुमा है। (ख) उक्त क्षेत्र में ग्राप्तक खदान परिवालन में कमी के कारण कल्याण कार्य-कलापों का बहुत बड़े माधार पर विस्तार करने की इस समय कोई परि-कल्पना नहीं है।

(ग) जी हां। समिति का 1952 में पहली बार गठन किया गया था झौर तत्पत्र्वात् समय-समय पर इसका पुनग्रंटन किया गया। वर्तमान समिति 1973 में गठित की गई थी झौर 1976 में इसमें कुछ साधारण परिवर्तन किए गए ।

#### बक्षिण पूर्व रेलवे के बारे में शाह श्रायोग से प्राप्त मामले

8616 श्री कवकलाल हेमराज जैन : क्या रेल मंत्री यह बताने की कुपा करेंगे कि :

(क) दक्षिण पूर्व रेलवे नागपुर के ऐसे मामलों को कुल संख्या कितनी है, जो विभागीय जांच के लिए मंत्रालय को शाह भाषोग से प्राप्त हुए हैं;

(ख) ऐसे मामलों की संख्या कितनी है जिनकी अभी जांच पडताल की जानी है;

(ग) इस वारे में विलम्ब होने के क्या कारण हैं,; ग्रीर

(घ) किस निश्चित ग्रवधि तक विभासीय जांच पूरी करने का प्रस्ताव है ?

रेल मंत्रालय में राज्य मंती (श्री शिव नारायण): (क) से (घ). सूचना इकट्ठी की जा रही है ग्रीर सभा पटल पर रख दी जायेगी ।

#### Deputation of S.A.S. Accountants to M/o External Affairs

8617. SHRI SHAMBHU NATH CHA-TURVEDI: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether S.A.S. Accountants were taken on deputation by his Ministry in 1978 as in previous years;

(b) whether contrary to the usual practice of keeping them on deputation here for three years, they have been ordered to report to their parents departments by the 31st May 1979;

(c) if so, the reason therefor;

(d) have these men been declared surplus; and

(e) in view of the unsettling position of such short term transfers and

the hardship caused to their families, will Government reconsider their decision and allow them to continue for their full term of three years?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AF. FAIRS (SHRI SAMARENDRA KUNDU): (a) to (e). In 1978, as in previous years, the services of some SAS Accountants were taken by the Ministry of External Affairs on deputation as a sufficient number of accounts trained personnel were not available within the Ministry.

As in the past the deputation period was for a period of one year initially, renewable in case of requirement. As a sufficient number of accounts trained officers from the IFS 'B' are now becoming available it was decided that the deputation period of SAS Accountants should not be extended and that the posts should be filled as laid down in the IFS 'B', (R.C.S.P.) Rules, 1964. However on some of the SAS Accountants representing that they may be retained up till the end of May 1979 to coincide with the end of the academic session, this was agreed.

These officers have not been declared surplus but their services have been placed at the disposal of their parent departments on the expiry of the period for which these services were requisitioned.

#### New Railway Station Building

8618. SHRI G. BHUVARAHAN: Will the Minister of RAILWAYS be pleased to state in view of Panrutti being the Municipal Town, Taluk Headquarters and big business centre, is there any proposal to construct a new railway station Building with modern amenities as the present one is very old and also inadequate to the present needs?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): For the present there is no proposal to construct a new station building at Panrutti as the existing building though old is considered adequate to deal with the present level of traffic at this station.

#### Employment Opportunities for Rural Workers in Off-Season

### 8619. SHRI P. M. SAYEED: SHRI M. V. CHANDRASHE-KHARA MURTHY: SHRI A. R. BADRINARAYAN:

Will the Minister of PARLIAMEN-TARY AFFAIRS AND LABOUR be pleased to state:

(a) whether the Mathew Committee on National Employment Service has expressed the views that a full employment policy should aim at to create more opportunities for productive employment to rural workers during agriculture off-season when they are unemployed;

(b) whether Government also feel that farmers need work during offseason;

(c) whether the Union Ministry is considering any steps in this regard; and

(d) if so, the details of the proposed scheme being considered?

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) Yes, Sir.

(b) to (d). The recommendation has been forwarded to all the State Governments and Central Ministries for obtaining their views for enabling the Central Government to take a final decision. The matter will be finalised after we have received replies from the State Governments [Central Ministries.

#### Construction of Type II Quarters for Kiriburu Project

8620. SHRI GOVIND MUNDA: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) whether the Iron Ore Welfare Cess Fund has sanctioned for the construction of 200 Type II quarters for Kiriburu Project in Orissa;

(b) whether this proposal has been given effect to; and

(c) if not, the reasons for the delay in construction of Type II quarters on Kiriburu Hilltop?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND PARLIAMENTARY AFFAIRS (SHRI LARANG SAI): (a) Construction of 200 houses under Type I and not Type II Housing Scheme had been sanctioned for Kiriburu Iron Ore Mines.

(b) The houses have not been constructed so far by the management.

(c) Delay in construction has occurred as the management wanted the sanction to be changed to the construction of houses under Type II Housing Scheme. This was not possible as the management were not in a position to transfer the land to the Fund Organisation as required under the Housing Scheme. The management how propose to undertake construction of Type I houses as originally sanctioned, during this year.

#### Indian RailWaymen in Mozambique

8621. SHRI D. N. TIWARY: Will the Minister of EXTERNAL AFFAIRS be pleased to refer to the reply to the Starred Question No. 259 answered on 8th March, 1979 and state:

(a) whether the Secretary of the Railway Board and Director (Signals), who visited Mozambique and studied the conditions of Railway employees deputed there, have submitted his report; (b) if so, their main recommendation; and

(c) the steps Government has taken to remove the difficulties of the Railway employees posted at Mozambique?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AF-FAIRS (SHRI SAMARENDRA KUNDU): (a) Yes, Sir.

(b) The report has brought out that non-availability of family accommodation and delay in repatriation facilities is the root cause of the problems faced by the Raiiway deputationists in Mozambique.

(c) Government of India have already taken steps to permit repatriation through Reserve Bank of India facilities of 20 per cent of their emoluments for the period their families are away in India, in addition to the facilities that have been extended to them by the Mozambican authorities.

The Minister of External Affairs has also addressed a letter to his counterpart in Mozambique urging provision of family accommodation without further delay.

The other recommendations of the Railway Board's team concerning terminal benefits, provident fund|pensionary contributions, monthly allowances payable in India for deputationists' families, leave passage to deputationists for coming to India etc., are being carefully examined for necessary action.

#### मौलाना 'ग्राजाद मैडिकल कालेज, दिल्ली में एसिस्टेंट प्रोकेसर जीर प्रोकेसर के रिक्ल यह

8622. की नवाब सिंह चौहान : क्या स्वास्थ्य ग्रीर परिवार कस्याज मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या मौलाना भाषाव मैडिकल कालिज, दिल्ली में इस संयंक्ष एसिस्टेंट प्रोफेसर और प्रोफेसर के बहत से पद रिक्त पड़े हैं;

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(व) बदि हां, तो किन किन तिथियों से तथा उनके कब तक जरे वाने की सम्भावना है; झौर

(ग) इन पदों को जरने के लिए क्या प्रक्रिया अपनाई जानी है?

स्वास्थ्य ग्रीर शरिवार कल्याच मंडी (जी रवि ग्राव): (क) मौलाना प्राजाद मैडिकल कालिज में इस खमय न्यायिक चिकित्सा विज्ञान के प्रोफेसर, कान, नाक मौर गला के सहायक प्रोजेसर तथा कार्य चिकित्सा के सहायक प्रोजेसर के पत्र बाली हैं।

(ब) सूचना संबंधी एक विवरण संलग्न है।

(ग) प्रोफेसरों के पद पदोन्नति तथा संथ कोक सेवा घायोग के माध्यम से सीधी भर्ती द्वारा 1:1 के अनुपात में भरे जाते हैं। सहायक प्रोफेसरों के पद लेक्चररों को पदोन्नत करके अन्यथा संघ लोक सेवा घायोग के माध्यम से जरे जाते हैं।

पद का नाम ∦		कब से बानी है	इसे घरने संबंधी स्थिति	
<ol> <li>न्यायिक चिकित्सा विज्ञान का प्रोफेसर]]</li> </ol>	•	4-11-78	पद को विभागीय पदोन्नति समिति द्वारा भरने संबंधी एक प्रस्ताव पहले ही खैंध लोक सेवा धायोग को भेजा गया है। बैठक की तारीख प्रभी संघ लोक खेवा भायोग द्वारा तय की जानी है।	
2. कान नाक झौर गला का सहायक प्रोफेसर	•	28-2-78	इस समय इस पद पर एक लेक्चरर कार्य कर रहा है । तथापि इस पद पर कार्य करने के लिए गोवा मैडिकल कालेज के एक सहायक प्रोफेसर को तैनात करने हेतु स्थानान्तरण धादेश पहले ही जारी कर दिए गए हैं ।	
			गोवा मैडिकल कालेज प्रव केन्द्रीय स्वा <b>स्थ्य</b> सेवा में भाग नहीं ले रहा है तथा <b>जुने</b> गए ग्राधकारी को जब गोवा स <b>रका</b> र रिलीज कर देगी तो वह प्रपना कार्य सम्भालेंगे ।	
<ol> <li>कार्य चिकित्सा का सहायक प्रोफेसर</li> </ol>	•	1-3-79	पद खाली है लेकिन इसे गोवा <b>मैडिकल</b> कालेज, पणजी के एक नियमित <b>प्रधिकारी</b> का स्थानान्तरण करके शीध्र भ <b>र लिया</b> जाएगा ।	
Agreement to take Iran-Bound In Cargoes back to the Khorramsh			b) if so, what are the conditions of agreement; and	
8623. SHRI VIJAY KUMAR M HOTRA. Will the Minister of S PING AND TRANSPORT be ple to state:	HIP-	(c) whether the Company will charge any extra levy for taking the dumped cargoes back to the port of Khorram- shahr?		
(a) whether the Irano-Hind Ship- ping Company has agreed to take Iran Bound Indian cargoes back to the Port of Khorramshahr from Ports in Abu-Dhabi, Dubai and Okha;		CH SH CH	THE MINISTER OF STATE IN- ARGE OF THE MINISTRY OF IPPING AND TRANSPORT (SHRI AND RAM): (a) to (c) Irano- ad Shipping Company Limited is	
the Port of Khorramshahr Ports in Abu-Dhabi, Dubai	from	SH CH	AND RAM): (a) to (c	

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not a company registered under the Indian Law but is registered in Iran and is therefore not an Indian company. According to information available the Irano-Hind Company has not agreed to carry the Indian cargoes from the ports of Okha, Abu-Dhabi and Dubai to Khorramshahr.

# Amount Deposited by and payable to Employees of B.S.L. Project, Sunder Nagar (H.P.)

8624. SHRI GANGA SINGH: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) the total amount deposited by and payable to the employees of B.S.L. Project Sunder Nagar (Himachal Pradesh) in the E.P.F. upto February, 1979;

(b) whether many of the employees of the B.S.L. Project have been retrenched on completion of the Project and as such have demanded payment of their fund;

(c) if so, the total amount payable as such; and

(d) the reasons for the inordinate delay in the payment to the retrenched employees?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND PARLIAMENTARY AFFAIRS (DR. RAM KIRPAL SINHA): (a) The Employees Provident Fund Authorities have intimated that upto February, 1979 a total amount of Rs. 3.62 crores which includes interest credited to the individual accounts of the members upto 31st March, 1978 has been deposited with the Regional Provident Fund Commissoner Punjab.

(b) Yes.

(c) and (d). A sum of Rs. 1.21 crores has been paid to 4,126 employees whose claims have already been settled and a sum of Rs. 1.81 lakhs is payable in respect of 58 claims which are pending due to non-receipt of complete information.

# Higher Rate of Interest on P.F.

8625. SHRI KUMARI ANANTHAN: Will the Minister of PARLIAMEN-TARY AFFAIRS AND LABOUR be pleased to state:

(a) the details of liberalisation in the pattern of investment of money of employee provident fund and other provident fund, superannuation, gratuity funds recognised under the Income Tax Act, 1961; and

(b) whether this will in turn entitle the workers to get higher rate of interest on their Provident Fund amounts and if so, the quantum of such increase in the rate of interest?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND PARLIAMENTARY AFFAIRS (DR. RAM KIRPAL SINHA): (a) A copy of the current pattern of investment for the Employees Provident Fund under the Employees Provident Funds and Miscellaneous Provisions Act, 1952 for exempted and non-exempted establishments effective from the 1st January, 1979 is laid on the Table of the House. [Placed in Library. See No. LT-4370/79].

(b) The new pattern of investment is expected to result in an increase in the interest accruing to the Employees' Provident Fund on the moneys invested by it.

### Tamag Bridge over National Highway No. 6

8626. SHRI SUKHENDRA SINGH: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether the Tamas Bridge in the Mehar-Amarpatan section of the National Highway No. 6 in Satna District (M.P.) has collapsed;

(b) if so, the arrangements made for immediate construction of the bridge to remove traffic bottlenecks;

(c) whether heavy vehicles, like trucks, have to take the diversion

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causing considerable inconvenience to local people and difficulty for passenger carriers; and

(d) whether it is a fact that, if this bridge is not constructed before the Onset of monsoons, serious accidents are likely to take place there?

THE MINISTER OF STATE IN-CHARGE OF THE MINISTRY OF SHIPPING & TRANSPORT) (SHRI CHAND RAM): (a) The Tamas (Tons) bridge is a 105-year old brick masonry arch bridge consisting of 5 spans of 15.25 metres each. A portion of the brick masonry arch superstructure of the second span from Jabalpur side fell down on 9th February, 1979 thus rendering that span unfit for use by traffic. The remaining spans of the bridge are, however, intact.

(b) At present the traffic is being diverted along a bed level causeway which can be used till the onset of the monsoons. Action is being taken to set up a temporary Calander-Hamilton Bailey bridge across the damaged span so that the existing bridge can be used during the monsoon period. As regards redecking of the existing bridge construction of a new bridge, this can be taken up only after the monsoons of 1979. Investigations are in hand and proposals are expected to be finalised soon.

(c) As already mentioned in (b) not only heavy vehicles but all traffic using this route is being diverted along the bed level causeway and some inconvenience to the traffic is unavoidable.

(d) As mentioned in (b), a temporary Calander-Hamiliton Bailey bridge will be erected over the demaged span before the monsoons to allow Passage of traffic over the existing bridge and as such the question of aerious accidents taking place does not arise.

### Names of Railway Stations in Devnagri Script

8628. SHRI S. R. DAMANI: Will the Minitser of RAILWAYS be pleased to state:

(a) whether standardising the names of Railway stations etc; in Devnagri script has been completed by the Committee constituted for the purpose; and

(b) if not, how much work has been completed and how much work remains to be completed and when is it likely to be completed?

THE MINISTER OF STATE IN OF RAILWAYS THE MINISTRY (SHRI SHEO NARAIN): (a) and (b). Presumably the reference is to the committee set up by the Ministry of Home Affairs (Deptt, of Official Languages) as per a suggestion made by the then Hindi Adviser to the Gov. ernment of India at the 4th meeting of the Executive of Railway Hindi Salahkar Samiti held on 2-6-76 for authentication of station names etc. in Devnagri script. This Committee which includes representatives of the Survey of India the Ministry of Home Affairs (Deptt of Official Languages), Ministry of Railways, All India Radio and P & T Department, is functioning under the Chairmanship Joint Secretary, Department of of Official Languages Ministry of Home Affairs with Senior Research Officer. Deptt, of Official Languages as its Member Secretary.

This Committee has been constituted not merely to authenticate the names of stations on Indian Railways alone, but also to standardise Hindi spellings of names of such places and stations which are common to Railways, P&T, AIR etc. so as to avoid variations in their pronunciation adopted by various departments.

Since its constitution in 1977 it has held 4 meetings and considered 1808 names so far. Deliberations of this Committee at present remain suspended as intimated by the Joint Secre-

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(c) the names of newspapers in which the notices were published and the amount paid to each of them; and

(d) whether any effort was made to serve the notice(s) by registered post; and if so, the report made thereon by the postal authorities?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUN-DER): (a) and (b). The expenses on advertisement on publishing showcause notices or the termination orders in newspapers referred to in part (a) (iii) of the reply to Unstarred Question No. 3632 answered on 19th March 1979 relate to 2 cases viz. (i) Shri J. N. Mattoo, who was served with a notice to show cause against dismissal and (ii) Shrj B. L. Sharma who was served with a memorandum removing him from service.

### (c) A statement is attached.

(d) The registered letter sent to Shri Mattoo at his Kanpur address was returnd by the postal authorities with the remarks "Refused to accept". The registered A.D. letter sent at his Srinagar address was returned with the remarks "He had returned".

In respect of Shri B. L. Sharma, on his refusal to take delivery of the letter sent through a peon a registered letter was sent and simultaneously the Memorandum regarding removal from service was also published. The letter was returned by the Post Office with the following remarks in Hindi:

"The addressee did not collect the registered letter on repeated information nor was available. It appears that he does not want to take. Hence returned". "Avoiding to take delivery. Hence returned".

#### Statement

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Name of the newspaper	Payment made
Shri J. N. Mattoo's case	Rs.
1. Hindustan Times, New Delhi	480°C0
2. Times of India, New Delhi (bill not received)	
3. Tribune, Ambala	389.50
4. Indian Express, New Delhi.	462.00
5. National Herald, Lucknow .	493.50
6. Pioneer, Lucknow	327.18
7. Northern Indian Patrika, Allahabad	885.78
8. Aaj, Kanpur	341.10
9. Dainik Jagran, Kanpur	499*20
10. Daily Siasat Jadeed, Kanpur	282*10

### TOTAL.

### Shri B. L. Sharma's case.

1. Hindustan Times, New Delhi	300.00
2. Times of India, New Dell i (Bill not received)	
3. Indian Express, New Delhi.	280.50
4. Nationa Herald, Lucknow .	470.00
5. Pioneer, Lucknow	223*44
6. Northern Indian Patrika Allahabad	590*52
7. Aaj, Kanpur	231.20
8. Dainik Jagran, Kanpur .	312.00
9. Daily Slasat Jadeed, Kanpur	201.60

#### TOTAL

2609.26

4160.36

### डाक कर्मचारियों के साथ समझौता

8030. श्री उग्रसेन : क्या संचार मती यह बतान की कुग करेंगे कि :

(क) सरकार द्वारा लाखों डाक कर्मचारि के साथ, जिन्होंने हाल ही में ग्रान्दोलन एवं सत्याग्र किये हैं, किये गये समझौते की शर्तें क्या हैं; श्रौर

(ख) क्या उन के पूरे ब्यौरे देने वालें एक विवरण की प्रति सभा पटल पर रखी जायेगी ?

संचार मंत्रालय में राज्य मंत्री (श्री नरहरि प्रसाद सुखदेव साय): (क) ग्रौर (ख). संबंधित विरोध/ सत्याग्रह के व्यौरे के ग्रभाव में इस विषय पर निश्चित सचना देना सम्भव नहीं है।

### दरभंगा में केन्द्रीय विद्यालय खोलना

7031. श्री सुरेन्द्र झा सुमन : क्या शिक्षा समाज कल्याण और संस्कुति मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि दरभंगा में एक केन्द्रीय विद्यालय खोलने के लिए भूमि भवन-परिसर तथा अन्य सुविधाओं के पूर्ण ब्योरे वाला एक प्रस्ताव वहां के जिला अधिकारी को प्राप्त हुआ था;

(ख) क्या यह मामला शिक्षा सलाहकार समिति की बैठक में भी उठाया गया था और वर्ष 1979-80 के दौरान इस पर सहानुभूति पूर्वक विचार करने के लिए ग्राश्वासन दिया गया था ; और 🧗 🕅

(ग) क्या सरकार तदानुसार चालू वर्ष कि दौरान एक केन्द्रीय विद्यालय खोलने के संबंध में पहल करेगी ?

शिक्षा, समाज कल्याण ग्रौर संस्कृति मंत्री (डा0 प्रताप चन्द्र चन्द्र) : (क) दरभंगा में एक केन्द्रीय विद्यालय खोलने का एक प्रस्ताव जिला मजिस्टेट से जनवरी, 1977 में प्राप्त हम्रा था। जिला मजिस्ट्रेट की असैनिक क्षेत्र में नये केन्द्रीय विद्यालय खोलने के मानदंडों से ग्रवगत करा दिया गया था ग्रीर उक्त प्रस्ताव पर विचार करने के लिए अपेक्षित पूर्ण सूचना भेजने का भी अनरोध किया गया था। अपेक्षित सूचना सहित प्रस्ताव फरवरी, 1978 में प्राप्त हग्रा था। इस की जांच की गई थी ग्रीर यह पाया गया था कि भमि की उपलब्धता के संबंध में कोई पक्का वायदा नहीं किया गया था : क्योंकि भूमि किसी प्राइवेट पार्टी की थी। इसके ग्रलावा एक विद्यालय खोलने के लिये ग्रपेक्षित केन्द्रीय सरकारी कर्मचारियों को न्युनतम संख्या उक्त स्थान पर उपलब्ध नहीं थी। ग्रतः वर्ष 1978-79 के दौरान दरभंगा में एक केन्द्रीय विद्यालय खोलने का प्रस्ताव समाप्त कर दिया गया ग्रौर जिला मजिस्ट्रेट को तदनुसार सुचित कर दिया गया था ।

(ख) शिक्षा, समाज कल्याण तथा संस्कृति मंतालय की संसदीय परामर्शवाती समिति की 2<sup>0</sup> तथा 21 जून, 1978 को हुई दूसरी (ग्रन्तर-सत बैठक में इस प्रस्ताव पर विचार विमर्श किया गया था । मंतालय ने बताया था कि प्रत्येक वर्ष केन्द्रीय विद्यालय खोलने के लिये प्राप्त प्रस्तावों की संख्या बहुत अधिक है तथा सिविल स्थानों पर खोले जाने वाले नये केन्द्रीय विद्यालयों की संख्या प्रति वर्ष केवल 4 तक सीमित (उस समय) है। यह भी बताया गया था कि इसको ध्वान में रखते हुए सभी प्रकार से सम्पूर्ण सभी प्रस्तावों पर इकट्ठे, अखिल भारतीय आधार पर, तूलनात्मक प्राथमिकताए निर्धारित करने के लिय बिचार किया गय था ग्रौर जिन चार प्रस्तावों को उच्चतम प्राथमिकता दी गई थो केवल उन्हीं को स्वीकार किया गया था।

(ग) दरभंगा में एक केन्द्रीय विद्यालय खोलने का कोई ठोस प्रस्ताव यदि बिहार राज्य सरकार से प्राप्त होता है, जो सभी सभी प्रकार से पूरा हो, तो उस पर केन्द्रीय विद्यालय संगठन द्वारा ऐसे ग्रन्य प्रस्तावों के साथ साथ गुणावगुण के ग्राधार पर विचार किय जायेगा ।

# Depriving authors of due share of royalty by publishers

2032. SHRIMATI PARVATHI I EVI: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether it is a fact that publishers in India deprive authors from due share of royalty and country's top writers and public men have fallen victim to this evil; and

(b) if so, what steps Government propose to take to remove this evil from the publishing trade?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUN-DER): (a) and (b). This is a matter of a private contract between authors and publishers. In instances, however, where either of the parties feels aggrieved, it can take recourse to due processes of the law.

Industrial houses and F.F.R.A. Companies for fishing ventures

8033. SHRI K. A. RAJAN: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether Government has been encouraging large industrial houses and F.F.R.A. companies to go in for general fishing ventures using trawlers; and

(b) if so, the details and reasons therefor?

THE MINISTER OF AGRICUL-TURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): (a) and (b). Because of the high risks,

countries have still not banned its use. Further Amidopyprine preparations have been in use in the country for more than twenty years and no reports of toxicity of the use of this drug have been received. However in view of the fact that safe analgesic drugs are available and the use of this drug has been banned in some countires, it has been decided to phase out the use of this drug as a measure of caution.

### O.P.D., Dr. Ram Manohar Lohia Hospital, New Delhi

8634. SHRI PIUS TIRKEY: Will the Minitser of HEALTH AND FA-MILY WELFARE be pleased to state:

(a) the average number of O.P.D patients daily coming at the Outdoor Patients Department of the Dr. Ram Manohar Lohia Hospital, New Delhi; and

(b) what is the number of pharmacists to attend to these patients at the said hospital?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI RABI RAY): (a) The average daily attendance in the Outdoor Patient Department of Dr. Ram Manohar Lohia Hospital, New Delhi during the year 1978 is 3445.

(b) Six.

### Representations to General Managers

8635. SHRI KRISHNA CHANDRA HALDER Will the Minister of **RAILWAYS** be pleased to state:

(a) how many representations have been received by the General Managers of Zonal Railways from Commissioners/Dy. Commissioners for SC and ST in a period of 2 years up to the 31st March, 1979;

(b) how many have been disposed of under intimation to the Commissioner/ Dy. Commissioners of SC and ST;

(c) how many are pending up to 31st March 1979 with the various units; and

(d) how many are disposed of in favour of the Railway SC and ST employees?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) to (d). The information is being collected form the Railway Administrations Production Units and will be placed on the Table of the Sabha.

# Construction of Office of the R.P.F.C., Indore

8636. SHRI SHIV NARAIN SARSO-NIA: Will the Minister of PARLIA-MENTARY AFFAIRS AND LABOUR be pleased to sate:

(a) whether the office building of **Regional Provident Fund Office, Indore** is about to collapse and got serious and dangerous crack in it;

(b) if so, how Government are going to take risk of the lives of 350 employees by getting it repaired and why the same building is not demolished so that a new one can be constructed; and

(c) what steps Government are going to take to remove unsocial activities from the office building and staff quarters during night?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND PARLIAMENTARY AFFAIRS (DR. RAM KIRPAL SINHA): (a) Probably the reference is to the new building which was being constructed for the Regional office. Construction work was stopped in 1976 when certain columns of the building developed defects.

(b) An Expert Committee appoint\_ ed to examine the building is of the opinion that necessary repairs can be carried out by incurring some additional expenditure.

(c) A full time Chowkidar is in position both for office building and staff quarters.

Written Answers VAISAKHA 6, 1901 (SAKA) Written Answers

### Suprem<sub>e</sub> Court Guidelines on Emigration

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# 8637. SHRI C. R. MAHATA: SHRI M. RAM GOPAL REDDY:

Will the Minitser of EXTERNAL AFFAIRS be pleased to state:

(a) whether the Union Government is studying the impact of the Supreme Court guidelines on emigration; and

(b) if so, the details thereof and progress made so far in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SAMARENDRA KUNDU): (a) Yes Sir.

(b) In their Order of March 20, 1979, the Supreme Court prescribed some guidelines to regulate emigration for employment in foreign countires and also directed the Government that the arrangements as suggested in the guidelines shall remain in force till 31st July, 1979. Thereafter, it will be open to the Government of India to vary the terms thereof by legislation or by rules.

In view of these guidelines, Ministry of Labour cannot function any more as the focal point for recruitment of workers fo employment over. seas and henceforth until July 31, 1979 permission to emigrate will be given by the Protector of Emigrants concerned. Government have already issued necessary instructions to all the Protectors of Emigrants in the country and as a result of prompt follow-up action there has been no slowing down of the flow of persons seeking employment abroad.

### **Guna** Station

8638. SHRI MADHAVRAO SCIN-DIA: Will the Minitser of RAIL-WAYS be pleased to state:

(a) whether it is a fact that Guna Station of Kota-Bing section of Western Railway caters mainly to the need of the people with regard to passenger traffic and goods booking covering a distance of about 212 Kins. between Gwalior-Guna but basic amenities like waiting hall for 1st and 2nd class passengers, specially for ladies, at the station have not been provided and the passengers have to wait in the open space even at odd hours;

(b) if so, facts thereabout; and

(c) steps proposed to be taken to provide such amenities at the earliest?

THE MINISTER OF STATE IN MINISTRY OF THE RAILWAYS (SHRI SHEO NARAIN): (a) to (c). Guna station has already been provided with amenities like waiting hall, cover over platform, waiting room common for ladies and gents travel. ling in 1st class and 2nd class holding sleeper tickets, benches on platform as well as in waiting hall, drinking water supply arrangements etc. In addition, works for the provision of cover over newly constructed island platform with requisite number of benches, water supply arrangements and extension of the existing waiting hall by 2400 sq. ft. have been included in the works programme 1979-80.

Thus the amenities already available and those proposed to be provided are considered adequate to cater the need of the traffic dealt with at this station.

### Industrial Benefits to Employees in P.F. Organisation and C.M.P.F.

8639. SHRI PHOOL CHAND VERMA: Will the Minister of PAR-LIAMENTARY AFFAIRS AND LABOUR be pleased to state why Government had not introduced the Industrial benefits to the Employees' Provident Fund and Coal Mines' Provident Fund Employees like Bonus etc. and how much time will it take to extend these benefits to them?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND PAR-LIAMENTARY AFFAIRS (DR. RAM

KRIPAL SINHA): Pay and allowances, concessions, leave and supperannuation benefits of the employees of the Employees Provident Fund Organisation are governed by the Employees Provident Fund (Staff and **Conditions of Service**) Regulations, 1962 and those of the employees of the Coal Mines Provident Fund Organisation by the Coal Mines Provident Fund (Staff and Condtions of Service) Regulations 1964 in terms of which the employees of these Organisations are entitled to such allowances and concessions as may be admissble from time to time to corresponding categories of Central Government Servants. The Payment of Bonus Act, 1965 does not apply to employees of any "institution established not for purpose of profit".

### Infant Mortality

8640. SHRI F. P. GAEKWAD: Will the Missur of HEALTH AND FAMI-LY WULFARE be pleased to state:

(a) what is the infant mortality rate in India as against the world average;

(b) the infant mortality rate in Gujarat and which States top the list;

(c) the number and percentage of children born in 1977 died before reaching their first birthday; and

(d) steps taken to reduce this mortality rate?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI RABI RAY): (a) The infant mortality mate in India for 1973 was 134 per 1000 livebirths as per sample registration system of Registrar General of India. The world infant mortality mate averaged between 80 to 95 per 1000 livebirths according to an estimate of the World Health Organisation. The infant mortality rates in some of the developing and developed counthries are as follows: ---

Written Answers

Egypt (1973)	•	•	•	<b>9</b> 8.0
Liberia (1970)				137.0
Pakistan (1968)	•		•	124.3
Sri Lanka (1972)				45.1
Phillipines (1974)		•		5 <b>8 · 9</b>
Canada. (1975)				15.0
U.S.A. (1974)		•		16.2
Japan (1975)	•		•	10.0

(b) The infant mortality rate for Gujarat vers 161 per 1000 livebirths. The rate for U.P. was the highest at 176 per 1000 livebirths.

(c) The information is not available.

(d) The causes of infant mortality rate can be broadly grouped into: those related to health of the mother; to the injuries received during the process of birth and to the environments of growth of the baby. Various steps taken by the Government of India to reduce the infant mortality are as below:

(1) The infrastructure for the delivery of maternal and child health services has been and is being expanded both in the rural and urban areas by the setting up of Primary Health Centres, Rural Family Welfare Centres and Sub-Centres.

(2) The Community Health Workers Scheme introduced in the last 1-1/2 years with the aim of providing one worker for every one thousand population will provide further primary health care in the promotive, preventive and curative aspects in a large measure.

(3) The training of Tradional Birth Attendants (dais) who assist at the time of child-birth in villages has been intensified that there would be a trained dai also for villege of 1,000 population to provide for hygenic deliveries. (4) MCH services are being intensified through active involvement of dais in some selected areas.

(5) Special clinic<sub>3</sub> to attend to pregnant mothers and small children are organised on all types of medical and health institutions. Besides keeping pregnant mothers and small children under regular health supervisions these clinics provide the preventive services  $a_S$  well as undertake health and nutrition education.

(6) Preventive immunisation against tetanus is given to pregnant mothers in order that puerperal tetanus and neonatal tetanus which is a cause of infant dealths in many parts of the country is prevented. Facilities are provided for the protection of infants from smallpox, tuberculo3is, diphtheria whooping caugh and tetanus. Arrangements for immunising children against measles, typhoid and polio are being made. The programme of immunisation for all these categories is being intensified from year to year.

(7) Nutritional anaemia is widely prevalent among pregnant and nursing mothers. A scheme is in operation to prevent nutritional anaemia 'among mothers and children.

(8) Doctors in primary health centres are being given in service training in maternal and child health in selected districts headquarters hospitals.

(9) Educational material/guidelines on all components of MCH schemes are being produced and disributed to medical and paramedical staff.

(10 Nutritional education to mothers is sought to be imparted through all the Auxiliary Nurse Midwives in sub-centres.

(11) A special integrated child development service project has been introduced in 100 development blocks by the Department of Social Welfare. These projects implemented in the tribal and backward rural areas and urban slums aim at providing intensive health care for pregnant mothers and children below 6 years of age. Additional 50 ICDS projects are expected to be established during this year.

(12) Supply of drinking water in rural areas is being arranged by the State Government/Union Territories under the Minimum Needs Programme under the Rural Water Supply Programme with assistance from the Ministry of Works and Housing for providing drinking water to problem villages in order to supplement allocations in the State Plans.

### Port stir hits exports

# 8641. SHRI M. V. CHANDRASHE-KHARA MURTHY: SHRI P. M. SAYEED;

Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether attention of Government have been drawn to the press report in "Economics Times" dated the 29th March, 1979 under the heading that Port stir hits exports worth Rs. 500 crores up-till the end of March 1979;

(b) if so, whether the port stir is still continuing and the los<sub>s</sub> has again risen in April also;

(c) if so, whether last year also the Port stir had incurred heavy losses to the Nation;

(d) what were the total ships which remained unloaded for months together;

(e) whether in some cases the goods became useless for human consumption; and APRIL 26, 1979

(f) what permanent solution is being considered to avoid the port strike in future so that country does not suffer such a heavy loss?

•THE MINISTER OF STATE IN-CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): (a) Yes, Sir.

(b) and (c). At present the labour situation at the Major Ports is generally peaceful excepting for minor cases of work stoppages. Unions affiliated to the All India Port and Dock Workers' Federation (HMS), except Bombay Port Trust Employees Union, had gone on a strike in November, 1978.

Strikes/work stoppages in the Major Ports affect loading and unloading operations having impact on many interests such as shippers, industrialists, shipping companies and the community as a whole. They also have both direct and indirect impact on exports. Apart from losses to the shipping companies due to detention of vessels payment of demurrage charges, collection of surcharge in freight rawmaterials not reaching the industries in time and shipment of exports geting delayed, there are various other losses to the community also. It is not possible to quantify such losses in precise financial terms.

(d) and (e). Information  $i_s$  being collected and will be laid on the Table of the Sabha.

(f) Government's policy has always been to maintain amicable and cordial Industrial relations in the major Ports so that there are no lighting strikes go-slows, etc., hampering leading to Port productivity and With this in view, discongestion. cussions were held on five occasions between 29-11-78 and 18-4-79 with the representatives of Federations of port and dock workers, and agreed conclusions were arrived at on most of the pending demands of the workers. Port Trusts and Dock Labour Boards have been instructed to implement the conclusions. Port Trusts

and Dock Labour Boards have elsobeen instructed to hold periodical meetings with the local Unions and to settle the local and sectional demands

of the workers expeditiously. Constant efforts are being made to resolve the problems of workers both at Govt. and at Port levels expeditiously.

### ग्वालियर रेलवे स्टेशन

8642. आदे कैसास प्रकाश : क्या रेख मत्नी यह बताने की कृपा करेंगे कि :

(क) क्या ग्वालियर रेलवे स्टेशन के सामने रेलवे की जमीन पर से मिट्टी के ढ़ेर और रोई। दिसम्बर, 1978 के अन्त तक हटाने के लिये अधिकारियों ने अनदेश जारी किये हैं:

(ख) यदि हां, तो क्या इन ग्रनॄदेशों का पालन किया गया है; और

(ग) यदि नहीं, तो इस के क्या कारग हैं सोर इनका पालन कब तक होगा ?

रेल मंत्रालय में राज्य मंत्री (श्री शिव नारायण): (क) जी हां। 11 लाइसेंसधारी ठेला मालिकों को, जोकि ग्वालियर स्टेशन के सामने अपना धंधा करते थे, 31-12-1978 तक रलवे भूमि खाली करने के लिये नोटिस दे दिये गये हैं।

(ख) भीर (ग). रेलवे भूमि को निर्धारित तारीख तक खाली करने की बजाय ठेला मालिकों ने दीवानी अदालत से स्थगन ग्रादेश ले लिये हैं। यद्यपि, स्थगन मादेश के अनुसार भूमि खाली हो गई है परन्तु ठेला मालिकों ने रेल परिसर पर अपना कब्जा नहीं नहीं छोड़ा है। सार्वजनिक परिसार (अनधिकृत कब्जा बेदखली), मधिनियम, 1971 के प्रतर्गत उन के खिलाफ कार्यवाही की गई है और मामला न्यायालय के निर्णायाधीन है।

### Automobile Goods Carriers

8643. DR. MURLI MANOHAR JOSHI: Will the Minister of SHIP-PING AND TRANSPORT be pleased to state:

(a) the number of all types of automobile carriers like tempos and three wheelers etc. in Delhi as on the 1st January, 1979;

(b) the average number of transport carriers that come to Delhi or pass through Delhi every day; and (c) whether any steps have been taken to fit these vehicles with speed governors and if so, the details thereof?

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THE MINISTER OF STATE IN-CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): (a) 17,890 3-wheelers and 31, 112 goods vehicles were registered as on 1-1-1979 in Delhi.

(b) According to a Pilot Survey 1972 by Bureau of Economics and Statistics the approximate number was 3,000 and 680 respectively.

(c) The Delhi Administration has decided that in order to optimise road safety and prevent accidents caused by rash driving. The public transport vehicles in Delhi should be fitted with In the first phase, speed governors. stage carriage buses including mini buses plying on intra-city routes and private buses attached with D.T.C. are required to have speed governors. The proposals for fitment of speed governors in goods vehicle is being examined by Delhi Administration. As on 31-3-79, about 3000 public transport vehicles have been fitted with speed governors.

# Report on Central Research Institute for Yoga and Vishwayatan Yogashram

8644. SHRI HARI VISHNU KAMATH: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the report of the Technical Evaluation Committee together with the Ministry's suggestion thereon has been forwarded to the Administrator of the Central Research Institute for Yoga and Vishwayatan Yogashram;

(b) if so, when;

(c) whether  $Administrato_r$  has submitted a report regarding implementation; and

(d) if so, the details thereof? THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI RABI RAY): (a) to (d). A copy of the reoort of the Technical Evaluation Committee appointed by the Government f India was sent to the Administrator, Vishwayatan Yogashram on 1st November, 1978. The Administrator has sent his detailed comments on the various points contained in the report and these are under examination.

### Widening of National Highway No. 1

8645. SHRI MANOHAR LAL SAINI: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether Government are aware that a large number of accidents take place on National Highway No. 1 passing through Haryana State;

(b) if so, whether there is any proposal under the consideration of Government to widen the Highway, and to devide it to facilitate one-way traffic to avoid accidents; and

(c) if not, what other measures Government propose to introduce to avoid accidents?

THE MINISTER OF STATE IN-CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): (a) to (c). Keeping in view the requirements of traffic, environments etc. it is proposed to widen the National Highway to 4-lane divided facility in stages, depending upon the overall availability of funds and other priority consideration.

### Overbridge at Raichur

8646. SHRI RAJSHEKHAR KOLUR: Will the Minister of RAILWAYS be pleased to state:

(a) whether the construction of an overbridge at Raichur has been sanctioned; and

(b) if so, when it will be commenced and completed?

Written Answers

(b) The fabrication of steel structure has been completed and the erection of steel work is on hand. The probable date of completion is August 1979.

# Length of National Highways in Meghalaya

8647. SHRI P. A. SANGMA: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) what is the length of the National Highways in the Meghalaya "State; and

(b) the details of the new proposeals in this regard?

THE MINISTER OF STATE IN-CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI (CHAND RAM): (a) The total length of National Highways in the State of Meghalaya is 345 Kms.

(b) Four roads were proposed by Meghalaya State for inclusion in the National Highway System during the 'Fifth Plan Period. None of them could be included in it due to finanrcial constraints.

### Electrification of Railway Lines

8648. SHRI DURGA CHAND: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railway Administration have made any survey regarding the expenditure involved on electrification of all the railway kines;

(b) if so, what are the details thereof;

(c) what programme Government have undertaken to introduce Electrification on railways in phases during the next 5 years, year-wise; and (d) what are the names of the railway lines which are proposed to be covered under the programme?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) No.

(b) Does not arise.

(c) and (d). Electric traction has already been introduced in the current year on Madras-Gummidipundi section. In the next 5 years (1979-84) depending on availability of funds, Waltair-Kirandul, Madras-Vijayawada, Madras-Arkonam, Delhi-Mathura, Vadodara-Ratlam and Godhara-Anand sections are proposed to be electrified.

# Railway engines on N. F. Railway

8649. SHRI AHMED HUSSAIN: Will the Minister of RAILWAYS be be pleased to state:

(a) the number of Railway Engines (separately as Steam/Diesel etc.) provided to North Frontier Railway, the routes which they are covering and age of each such Engines;

(b) what Government contemplate, to provide fresh engines and Diesel Engines and to provide timely repair of the old steam engines;

(c) how the condemned Engines are utilised and how many condemned engines are lying in the yards of North Frontier, Railway; and

(d) when the engines of the two trains running between Dhubri-Gauhati will be replaced and the reasons for not changing the Engines so far?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) There are 353 Metre Gauge and 78 Broad Gauge Steam Locomotives and 94 Metre Gauge Diesel Locomotives on the Northeast Frontier Railway. Diesel Locomotives are essentially used to haul Mail, Express and through goods trains on the main line and a few passenger

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trains on the Badarpur-Lumding Hill Section. Steam Locomotives are used for haulng other trains. All the locomotives are underaged, except 39 YF Metre Gauge Locomotives, which are used for inferior services.

(b) There is no immediate proposal to increase the Metre Gauge Diesel Locomotive fleet. Steam Locomotives are maintained in good fettle by carrying out prescribed Preventive Schedule repairs.

(c) Condemned Locomotives are withdrawn from service and sold off as scrap. There are now five condemned Locomotives awaiting sale.

(d) The two passenger trains between Gauhati and Dhubri are being run by the standard MG Main Line Passenger Steam Locomotive of the YP Class. These are considered sufficient for the service and for hauling the load required on the section.

### Making Computors/Investigators Permanent

8650 SHRIMATI MOHSINA KID-WAI: Will the Minister of PARLIA-MENTARY AFFAIRS AND LABOUR be pleased to state:

(a) whether Computors Investigators even after rendering more than 15 years of service in the Ministry of Labour and the Labour Bureau have not been declared permanent; and

(b) if so, the reasons for the same?

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) and (b). 27 Computors and 62 Investigators in the Ministry of Labour and Labour Bureau have already been made permanent. Out of the eligible Computors and Investigators not yet made permanent, only one Computor and 19 Investigators have rendered more than 15 years service. Necessary action is being taken to make permanent the remaining eligible Computors and Investigators.

# Road Transport in North Eastern area:

8651. SHRI BEDABRATA BARUA: Will the Minister of SHIPPING AND' TRANSPORT be pleased to state:

(a) whether it has been brought io the notice of the Government that road transport which is the costliest. mode of transporting goods has the virtual monopoly over the North Eas. tern area;

(b) whether Government have received reports and allegations made by responsible persons, M.Ps. and Parliamentary Committees that the road transporters have been trying tokeep the entire North-Eastern area under their grip, thus raising prices in the area; and

(c) whether any action has been taken to increase river transport facilities to Assam and North Eastern. Areas from Calcutta to contain this near monopoly of road transport in that area?

THE MINISTER OF STATE IN-CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): (a) and (b). The Committee on Public Undertakings (1977-78) in its Seventh Report on' "Central Inland Water Transport Corporation-Inland Water Transport, Objectives and River-Services" have observed that it has been brought totheir notice that there is a powerful private road transport lobby, who totally control the transport system inthe Eastern and North-eastern regionof the Country. The Government have not received any other report to this effect. It is not correct to say that road transport is the costilier mode of transport in all circumstances.

(c) Central Inland Water Transport Corporation and operating river services between Calcutta-Gauhati, Calcutta-Karimganj, Calcutta-Bangladesh, -91

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Calcutta-Haldia Saugar and on Calcutta-Farakka Route. CIWTC's existing carrying capacity is fully utilised. Purchase of one new and 4 second hand barges were sanctioned during 1978-79 to intrease its carrying capacity. Provision of Rs. 357 Lakhs has been made in the Annual Plan and budget for 1979-80 for acquisition of additional vessels by CIVEC.

### Cancellation of trains due to shortage of coal

8652. SHRI NIRMAL CHANDRA AIN: Will the Minister of RAIL-WAYS be pleased to state:

(a) whether many of the trains were closed for the reason of the shortage of coal; and

(b) what steps Government propose to take to avoid the repetition of such closure in future?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) Yes, running of a few trains has been suspended due to shortage of coal.

(b) Steps are being taken to obtain adequate coal supplies by maintaining close liaison with the coal producing authorities and the Minisry of Energy.

### Rail link between Western Orima and coastal areas

8653. SHRI SARAT KAR: Will the Minister of RAILWAYS be pleased to -state:

(a) whether there is no rail link between the industrial belt of Western Orissa and its coastal area Bhubaneswar and the Paradip port;

(b) whether it is a fact that the rail link provides accessibility to the Paradip Port from a long area of Orissa, Bihar, as well as Madhya Pradesh the popular States where the steel plants of Rourkels, Tata, Bhilai and Heavy Engineering Plant at Ranchi and helps speedy and economic transportation «of iron ore from Kiriburu, Joruri,

Malangtol Mines to Paradip Port which are now being transported by road; and

(c) what are the details regarding the progress in approving this project?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) to (c). There is a rail link connecting the indusrtial belt of western Orissa and the coastal areas of Bhubaneswar and the Paradeep Port through Rourkela, Tatanagar, Kharagpur and Cuttack. However, construction of a new railway line from Banspani to Jakhapura which will serve the iron ore mines of Joruri, Malangtoli, Ghandhmardhan and Daitari for transportation of the ore through Paradeep Port, has been approved and the construction work is being taken up in phases. In the first phase from Jakhapura to Daitari work is well in progress. The work on Banspani-Joruri portion of the line is proposed to be taken up during the current financial year.

A survey for a rail link between Talcher and Sambalpur is in progress at present. Decision regarding construction of the line will be taken after the survey is completed.

### **Diphu Railway Stations**

8654. SHRI BIREN ENGTI: Will the Minister of RAILWAYS be pleased to state: :

(a) whether Government are aware that there is no II class lady's waiting room at Diphu North Frontier Railway Station; and

(b) will he consider a proposal for constructing II Class lady's waiting room in the current year and provide necessary fund for the same?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) Diphu station has one combined waiting room for gents and ladies travelling in 1st class

and those holding IInd class sleeper tickets.

(b) There is no such proposal at present as the existing arrangements are considered adequate to cater the demand of present level of traffic dealt with at this station.

### किऊल बरहड़वा साहिब गूंच लूप लाइन में रेल गाड़ियों का बिलम्ब से चलना

8655 डा॰ रामजी सिंह क्या रेल मंत्री यह बताने की क्रुपा करेंगे कि :

(क) किऊल-बरहडवा साहिबगंज लूपलाइन पर कितने दिनों से रेल गाड़ियां मनियमित रूप से चल रही हैं; (ख) गत दो महीनों में भपर इंडिया एक्सप्रैस भौर तिनसुकिया मेल घप भौर डाउन महीने में कितने दिन समय पर माई मौर समय पर छूटी;

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(ग) क्या इस सवधि में यात्रियों को होने वाली कठिनाईयों की सोर सरकार का घ्यान दिलाया गया है; भौर

(ध) यदि हां, तो इस सम्बन्ध में सरकार का विचार क्या उपचारात्मक उपाय करने का है?

रेज सज्रालय में राज्य मंत्री (श्री शिव नारायण): (क) फरवरी मौर मार्च, 1979 के दौरान, किऊल-बरहड़वा-साहिबगंज (लूप लाइनों) पर गाड़ियों क। समय-पालन क्रमशः 37.0 म्रौर 87.4 प्रतिशत था।

(ख) एक विवरण संलग्न है।

(ग) जीहां।

(घ) समय-पालन में सुधार लाने के लिए यात्री गाड़ियों के चलाये जाने पर कड़ी निगरानी रखी जा रही है ।

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	14	गगर

गाड़ी नं०	महीना	प्रार्राम्भक स्टेशन से सही समय से छूटने के दिनों की संख्या	गंतव्य स्टेशन पर सही समय से पहुंचने <b>के</b> विनों की संख्या
13 ग्रप (ग्रपर इंडिया एक्सप्रेंस)	फरबरी।79	27	1
	मार्च। 79	27	3
14 हाउन	फरवरी।79	24	3
	मार्च। 79	30	6
0155 ग्रंप (तिनसुकिया मेल)	फरवरी।79	17	16
	मार्च।79	17	10
1156 <b>ৰা</b> ত্তন	फरवरी। 79	28	21
	मार्च। 79	29	24

### Loans sanctioned to companies out of Shipping Development Fund

8656. SHRI RAM VILAS PAS-WAN: Will the Minister of SHIP-PING AND TRANSPORT be pleased to state:

(a) the names of the companies which have been sanctions loans out of the Shipping Development Fund during the last two years and the amount thereof and the amount of loan paid to them so far;

(b) the number of companies, out of them belonging to the big industrial houses/companies; and -

(c) whether such provision of credit facilities is in keeping with the policy of Government not to encourage big industrial houses; if not, the reasons therefor?

THE MINISTER OF STATE IN-CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): (a) A statement is attached.

(b) seven.

(c) Shipping is a capital intensive industry and the Shipping Development Fund Committee loan is intended as a developmental assistance to promote the growth of national shipping in the interest of carriage of national trade. However, while granting loan assistance to shipping companies, it is ensured that such loans are exclusively utilised for shipping and there is no diversion of funds.

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Statement showing Loans sanctioned and Disbursed during 19,7-7,8 eve 19,28-79

		87-7761	67-8761	Total	87-7761	1978-79	Total	R cmarks
Shipping Corporation of India	•	47.20	28 · 12	75.32	32.57	50.38	91.05	
Mognul Lines, Lid.	•	07.11	11.78	23.18	14.26	6.0.6	9-90	
Seven Seas Transportation	•	1.32	:			10 0	50.03	
Nilhat Shipping Co.			:	¥C 1	3.02	:	3. o2	
Ratnakar Shinning Co	•	:	:	:	<b>£</b> 0 . 1	3.76	4-81	
RAI lines		:	:	:	3.62	2.59	<b>10</b> .9	
DD	•	0.40	:	0.40	0.40	:	0.40	
Damouar Bulk Carriers	•	65.1	:	65.1	5.87	2. 14 <b>.</b>	10.11	
Dempo steamsnip Co.	•	:	:	:	0.87	20.1	y0.1	
Scindia Steamship Co.		:	:	:	08.01	.8.		
India Steamship Co.	•	:	:				£7.07	
Great Eastern Shipping Co.		:	!	•		0.72	00.4	
Kerala Shipping Co., Ltd.	,		•	:	<b>6</b> 0.0	9 <b>2</b> -0	44.1	
Chowonles Steamshins 1.td	•	:	:	:	1.10	50.1	51.2	
Karnataka Shinoing Corne	•	•	:	:	2.64	2.35	66.†	
	•	:	:	:	:	1 · 28	1.28	•
Table Carries	•	0.12	:	0.12	0.65	:	0.65	•
Inuoceanic ampping Co.	•	:		:	0.80	:	0.80	
Anant Marines	•	12.0	:	16.0	:	:	}	
Sujwala Shipping Co.		69.0	:	0.67		•	:	
Mangala Bulk Carrier		:	02.1	04.1	•	:	:	
Sagar Shipping Company	•	:	. :	2 :	0-82	2.52	78.5	
TOTAL .		63.41	41.60	10.201	88-26	96 95	15.771	
*Includes payments under Counter-guarantee.	tee.							

### मोकाला-गठमा-सारा के बीच नई रेस वाड़ी झारम्म करना

8657. भी भन्नदेव प्रसाद धर्मा : स्या रेल मझी यह बताने की कृपा करेंगे कि :

(क) क्या कलकत्ता पूर्व रेलवे की झोर से जारी किये गये पत्न संख्या टी॰ टी॰ 350/4/78 में यह कहा गया है कि यात्नियों की कठिनाइयों को देखते हुए एक झप्रैल, 1979 से मोकामा-पटना-झारा के बीच एक नई यात्नी गाड़ी आरम्भ की जायेगी; झौर

(ख) यदि हां, तो तत्सम्बन्धी व्यौरा क्या है ?

रेल मंत्रालय में राज्य मंत्री (श्री शिव नारायण (क) झौर (ख) जी नहीं, यह महाप्रबन्धक धूर्य रलवे छे मंडल मधीक्षक/दानापुर को भेजा गया केवल एक पत्न था जिस में उन्होंने पटना-मोकामा खड् पर एक गाड़ी चलाये जाने के सुझाब की जांच करने क लिए कहा था।

### केन्द्रीय स्वास्थ्य योजना

8658-भी मंगा भक्त सिंह : क्यां स्वारम्थ ग्रीर परिवार कल्याण मंत्री यह बताने की क्रुपा करें कि :

(क) देश के उन नगरों के नाम क्या हैं जहां छठी योजना के दौरान सरकार का केन्द्रीय स्वास्थ्य योजना लागू करने का विचार है मौर क्या सरकार का विचार इसी ग्रवधि के दौरान उन स्थानों पर ऐसे भौर स्वास्थ्य क्षेन्द्र खोलने का है जहां पर सुविधा पहले ही उपलब्ध है; भौर

(ख) इस कार्य में प्रनुमानतः कुल कितनी लागत प्रायेगी ?

स्वास्थ्य झौर परिवार कल्याण वंत्री (भी रवि राथ ) :(क) छठी पंत्र वर्षीय योजना धर्वधि के दौरान हावड़ा, गाजियाबाद, फरीदाबाद, बहादुरगढ़ झौर गुड़गांव के उप-नगरीय कस्वों में केन्द्रीय सरकार स्वास्थ्य योजना धारम्भ की जानी है।

जिन शहरों में पहल से ही केन्द्रीय सरकार स्वास्च्य बीजना चल रही है उन में झौर झौचधालय खोलने का विचार है।

(ख) चालू पंचवर्षीय वोजना भवधि में केन्द्रीय सरकार स्वास्थ्य योजना के विस्तार के लिए 1500 साख रुपये की राशि रखी गई है।

# बलिज एशिया के साथ जोडीय सहयोग

३६३९. वी एत० इत सोवाली : स्पा परेव वंसी यह बताने की इमा करेंग कि : 202 I.S.--- (क) दक्षिण एशिया में हुए हाल के राजनैतिक परिवर्तनों के बाद उस झेल में घाषिक व्यापारिक धौर सांस्कृतिक संबंधों के बढ़ाने हेतु क्षेत्रीय सहयोग की क्या सम्मावनायें हैं; धौर

(ख) इस सम्बन्ध में घन तक क्या कदम उठाये गये हैं और उन के क्या परिणाम निकले ?

बिदेश संवालय में राज्य मंत्री (भी समरेख कुण्डू): (क) और (ख), भारत की नीति यह रही है कि दक्षिण एशिया में प्रायिक, वाणिज्यिक और सांस्कृतिक संबंधों को बढ़ाने के उद्देश्य से क्षेत्रीय सहयोग की दिशा में जो भी कदम उठाया जाए उस का स्वागत किया जाए। लेकिन हमारा यह मत है कि इस प्रकार के क्षेत्रीय सहयोग की मांग दक्षिण एशियां की ही दूसरे दशों से धानी चाहिए। हम इन देशों के साथ अपने संबंधों को सघन करने की दिशा में प्रयत्नशील हैं। हमारा यह विश्वास है कि द्विपक्षीय संबंधों में सुधार के माध्यम से क्षेत्रीय सहयोग संबंधी तर्क यथासमय स्वतः और पकडेगा।

#### Surat-Bhusawal Broad gauge line

8660. SHRI VIJAY KUMAR N. PATIL: Will the Minister of RAIL-WAYS be pleased to state:

(a) whether there is a proposal before Government to double the broadgauge track between Surat and Bhusawal; and

(b) if so, when Government propose to commence the work?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) Double line already exists between Bhusawal-Jalgaon and Surat-Udhna. No proposal is under consideration at present for doubling Udhna-Jalgaon portion of the Surat-Bhusawal section as the present line capacity is considered adequate.

(b) Does not arise.

### Indore-Delhi Express

8661. SHRI VASANT SATHE: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government have received a proposal for direct Indors-Delhi Express; (b) if so, the details thereof; and

(c) action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) Yes.

(b) Malwa Development Council inter alia suggested introduction of a direct train between Delhi and Indore by way of extension of 33/34 Delhi-Jammu Tawi Mail to Indore via Bhopal.

(c) Apart from lack of traffic justification introduction of a direct train is not operationally feasible at present. However, when A.C. second sleeper coaches are provided in 3/4 Frontier Mail, it is proposed to run a IInd class sleeper Coach between Ratlam and Delhi and also between Ratlam and Bombay by 3|4 Frontier Mail. Block quotas for reservation of passengers originating from Indore to be operated at Indore station will be given in these coaches.

# Special train between New Delhi and Kerala during summer

8662. SHRI P. K. KODIYAN: Will the Minister of RAILWAYS be pleased to state:

(a) whether no special trains has been introduced between New Dekhi and Kerala to meet the summer vacation rush during the period April to July; and

(b) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) and (b). Though no direct special trains have been provided between New Delhi and Kerala, special trains have however been provided between New Delhi and Madras, and Madras and Trivandrum which can be availed by the passengers. In addition, 125/126 biweekly K. K. Express running between New Delhi and Trivandrum and 131/132 Jayanti Janata Express running between Nizamuddin and Cochin/Mangalore on 5 days in a week also provide direct services from New Delhi to stations in Kerala area.

Rajghat Bridge over Chambal River

# 8663. SHRI CHABBI RAM ARGAL: DR. LAXMINARAYAN PANDEYA:

Will the Minister of SHIPPING AND TRANSPORT be pleased to refer to the reply given to Short Notice Question No. 22 on 20th July, 1977 and state:

(a) whether the Prime Minister stated that the work of construction on the Rajghat Bridge over Chambal river on Agra-Bombay Highway on the Madhya Pradesh and Rajasthan border would be completed by December, 1978;

(b) if so, the extent of work completed by the 30th March, 1979 and the extent of work remaining at present and by what time it is likely to be completed;

(c) whether it was stated in answer to Starred Question No. 488 on the 26th August, 1974 that work would be completed within a period of three years; and

(d) whether directive was issued to start work on the Chambal bridge round the clock but due to shortage of material such as cement, etc., it is being delayed and the reaction of Government thereto?

THE MINISTER OF STATE IN-CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): (a) While replying to supplementaries to Short Notice Question No. 22 on 20th July 1977, it was stated by the Prime Minister who was then holding charge of the Ministry of Shipping and Transport) that he expected that the new bridge would be completed by December, 1978.

(b) By the 30th March, 1979 the items of work relating to (i) dismantling of the existing RCC arches (5 Nos.), (ii) carrying out detailed subsoil investigations at the location of the new foundations in consultation with the Geological Survey of India, (iii) construction of 7 new well foundations, (iv) construction of 3 new piers and (v) grouting of the bed rock under open foundation Nos. 1 to 13 have been completed. Out of the 4 piers remaining to be completed, work on 2 piers is nearing completion and that on the other 2 piers is in progress. The work of casting of box girder superstructure has been taken up for the span from Gwalior end. The items of work remaining to be done are: (f) modification to the existing pier abutment No. 13, (ii) balance work of grouting of the bed rock under the new well foundations, (iii) completion of the remaining work on piers and completion of the work of superstructure for all the 8 spans. The bridge is likely to be completed before the monsoons of next year.

(c) No Sir.

(d) The urgency of completing the work of reconstruction/strengthening of the existing damaged Chambal bridge at the earliest possible bv adopting all possible means Was brought to the notice of the State Government/State PWD from time to time. The wells for this bridge had to be sunk through a difficult heterogeneous strata and also they had to be taken deeper (from levels indicated in the accepted tender drawing) on technical considerations. This factor contributed to the delay in the execution of the foundation work. Also shortage of cement of the type and quality required for this bridge work has, to some extent, contributed towards the delay. There has been some difficulty in procurement of steel also. However, efforts are being made to procure the requisite quantities of cement and steel for this bridge on priority basis. All types of assistance is being afforded to the State Government State P.W.D. to ensure that the

bottlenecks hampering the progress are removed quickly so that the pace of progress is accelerated to the maximum extent possible.

# Guidelines concerning the protocol level of reception of Indian dignitaries by Foreign officials

8664. DR. SUBRAMANIAN SWAMY: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether it is a fact that Ministers of the Central Government of India visiting U.S.A. have officially met Government executives of the U.S.A. whose ranks are below those of the respective Indian dignitaries;

(b) if so, who are the Ministers and which U.S. Government executives did they meet; and

(c) would the Ministry consider laying down suitable guidelines concerning the protocol level of reception of Indian dignitaries by foreign officials during such visits?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SAMARENDRA KUNDU): (a) and (b). Generally, Ministers of the Central Government visiting the U.S.A. have been meeting their counterparts. The level at which these meetings are arranged has always been kept in mind. It could also happen that when meetings are arranged urgently there is no option but to meet the seniormost official available. It may also he noted that there are occasions when a visiting Minister has met a foreign dignitary at a level higher than this own.

(c) It is not considered desirable to issue specific instructions as the protocol level is kept in mind while arranging meetings etc.

### Emergency Wards of Dr. Ram Manohar Lohia and other Hospitals

8665. SHRI KANWAL LAL GUPTA: Will the Minister of HEALTH AND

Written Answers

FAMILY WELFARE be pleased to state:

(a) is it a fact that the emergency department of Dr. Ram Manohar Lohia Hospital, Safdarjang Hospital and other Hospitals of Delhi are in complete mess;

(b) how many patients were attended in the last 3 months in the emergency wards of each hospitals in Delhi;

(c) is it a fact that there is no proper accommodation, instruments or medicines available in the emergency;

(d) has Minister visited these emergency words during the last 3 months; and

(e) what specific steps Government propose to take to improve the conditions of the emergency wards of the hospitals in Delhi?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI RABI **A**Y): (a) No, Sir.

(b) The number of patients attended to in the emergency wards of some of the major Hospitals in Delhi in the last 3 months (June-August 1979) is as under:

(i)	Dr. Ram Manohar Lohia	L	
	Hospital		22,496
(ii)	Safdarjang Hospital		24,048
(iii)	Smt. Sucheta Kriplani Hospital		
		•	2,958
(iv)	Loknayak J.P. Hospital		20,800

(c) The Delhi Administration has denied that there is any shortage of accommodation, instruments or medicines in the Hospitals under their administrative control. As far as the Central Govt. Hospitais in Delhi are concerned, they are well equipped and medicines are by and large available. As for accommodation, necessary action to augment the same has already been taken, or being taken within overall constraints.

(d) The Minister has visited some of the areas of the Emergency Services Department of the Dr. Ram Manohar Lohia Hospital.

(e) To provide found the clock Specialists cover in these hospitals two posts of Specialists each in the faculty of Medicine, Surgery and Orthopaedics have been sanctioned for the Dr. Ram Manohar Lohia and the Safdarjang Hospital. Two posts, each of Specialists in Gynaecology and Paediatrica have been sanctioned for the Smt. Sucheta Kriplani Hospital. One Mobile Coronary unit each at an approximate cost of Rs. 2.5 lakhs alongwith the required number of medical and para-medical staff have also been sanctioned for the three hospitals to strengthen the coronary care services in their Emergency Services Departments.

### **Reduction in Journey Time of Sahyadti** Express

8666. SHRI RAJARAM SHANKAR RAO MANE: Will the Minister of RAILWAYS be pleased to state:

(a) whether the journey time of Sahyadri Express running from Kolhapur to Bombay will be shortened according to the demand of the people; and

(b) if so, by how many hours and from what date?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN); (a) and (b), There is no proposal to speed up 311/312. Bombay-Kolhapur Sahyadri Express at present.

#### Sarojini " D.T.C. Bng Services from Nagar Market to Central Secretariat

SHANKERSINHJI 8667. SHRI VAGHELA: Will the Minister oĽi SHIPPING AND TRANSPORT he pleased to refer to the reply given to Unstarred Question No. 5336 on the 30th March, 1979 regarding frequency of Bus No. 50 and state:

(a) whether Bus route No. 51, 89 and \$15 does not go to North Block i.e.

TOA

Written Answers VAISAKHA 6, 1901 (SAKA) Written Answere

Central Secretariat nor route No. 610 go to Sarojini Nagar market, then what other routes that connects Sarojini Nagar market with North Block i.e. Central Secretariat;

(b) if none, what alternative has been provided from Sarojini Nagar market to Central Secretariat; and

(c) as stated by in the said reply, what is the frequency of 15 buses plying on route No. 50 from 10.20 to 16.50 from Sarojini Nagar market to Central Secretariat?

THE MINISTER OF STATE IN CHARGE OF THE MINISTRY OF SHIPPING AND TRANS\_ CHAND PORT **TSHRI** RAM): (a) and (b) Due to various operational considerations, it is not feasible to run all the services covering both Sarojini nagar and Central Secretariat complex via Sarojini Nagar Market and North Block. Since the DTC is running direction\_oriented services, it is not

economically feasible to connect all the traffic points in the city by direct services but it is ensured that changeover facilities are available. In respect of services of route No. 50, which connect Sarojini Nagar Market with Central Secretariat, some trips connect North Block and for the remaining changeover facilities are available at Udyog Bhavan/Krishi Bhavan

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(c) Services of route No. 50 operate between Sarojini Nagar Market and Central Secretariat/Regal. As there is not sufficient traffic available for going to North Block, Central Secretariat, only four trips are operated from Sarojini Nagar Market for North Block, out of 15 trips operated between 10.20 and 16.50 hrs. However, all the other trips which operate between S. N. Market and Regal cover Central Secretariat complex at Krishi Bhavan. A copy of the Time Table of route No. 50 from 10.20 to 16.50 is enclosed.

	MORN	ING		EVENING			
Dep. S.N. Market	Regal	C. Sectt.	Dep. S.N. Market	Regal	C. Sectt.		
1030	1057		1615	1642			
1045	1112	,	#1622	• •	1649		
1140	1207	:	1630	1657			
1210	1237		<b>*</b> 1637		1704		
1245			1645	1712	·		
1945	1412			; •			
1445	1512	-		· .			
*1552		1619			: 		
1600	1627	·· .			· .		
<b>#1607</b>		1634			an an a Taona an an		

TIME TABLE OF ROUTE NO. 50 (BETWEEN 10.20 & 16.50 Hrs.)

\*For North Block, C. Secretariat.

Pewer of C.P.F.C. to Transfer Officer

8668. SHRI RAM PRAKASH TRI-PATHI: Will the Minister of PARLIA-MENTARY AFFAIRS AND LABOUR be pleased to state:

(a) whether the Ministry have taken the power of the Central Provident Fund Commissioner regarding transfer of the Regional Provident Fund Commissioner; and

(b) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND PAR-LIAMENTARY AFFAIRS (DR. RAM KIRPAL SINHA): (a) and (b), According to Section 5D of the Employees Provident Fund and Miscellaneous Provisions Act, 1952, the Central Government is the appointing authority in respect of the Regional Provident Fund Commissioners and certain other officers. In 1976, Government accepted a proposal made by the C.P.F.C. that the power to transfer Regional Commissioners be exercised by him. However, for administrative reasons, it was decided in 1978 that the transfer of Regional Commissioners will be made by Government and that the C.P.F.C. may make proposals to Government as and when he considers such transfers necessary.

### राष्ट्रीय राजमार्ग संख्या 1 पर उपमार्ग का निर्माण करता

8669. भी मर्जन सिंह मदोरिया : क्या नौबहन भौर परिवहन मंती यह बताने की कृपा करेंने कि :

(क) क्या इटावा नगर से 3 किसोमीटर पूर्व में एक रेलवे पूल का निर्माण करके इटावा नगर (उत्तर प्रदेश) से गजरने वाले राष्ट्रीय राजपच संख्या 1 पर एक उपमार्ग का निर्माण करने का प्रस्ताब है;

(ख) निर्माण कार्य कब तक प्रारम्भ किया जाना है: भौर

(ग) इस बारे में विलम्ब के क्या कारण है ?

नीवहन और परिवहन मंत्रालय में प्रमारी राज्य मंत्री (भी चांब राम) : (क) से (ग) 1978-83 की प्रायोजना में राष्ट्रीय राजमागों के विकास के लिए रखे यये परिम्यय और सम्पूर्ण मारत की मावस्यकतामाँ को भ्यान में रखते हुए आवा है कि राष्ट्रीय राजवाचे संख्या 2 में दिल्ली-प्रागरा-कानपुर-इसाहाबाद-वाराणबी-मासमसोल-कलकत्ता रोड पर इटावा बाईपास के निर्माण का काम (जिस में टुंडला-कानपूर क्षेत्र मेन बाद मेज रेखवे लाइन पर भोवर दिज बनाने का काम सामिस है) योजना की झवधि में मंजूर कर दिया जाएगा। इस समय जैसी स्थिति है, साधनों की कमी होने के कारव बाईपासों के निर्माण को, जो मौजुदा सड़कों के स्थान पर होता है, कम प्राथमिकता दी जा रही है।

### लोको रगिंग स्टाफ

8670. श्री गंगाधर प्रण्या बुरांडे: क्या रेक मंत्री यह बताने की कुपा करेंगे कि : ,

(क) लोको रनिंग स्टाफ के कितने कर्मचारियों की सेवायें ग्रापातस्थिति के दौरान समाप्त कर दी गई थीं: ग्रौर

(ख) उन में से कितने कर्मचारी जनता सरकार ने बहाल कर दिये तथा ग्रब तक बहाल न हुए कर्मचारियों की संख्या कितनी है ?

रेल मंत्रालय में राज्य मंत्री (श्री शिव नारायण) : (क) ग्रीर (ख) सूचना इकट्ठी की जा रही है ग्रीर सभा पटल पर रख दी जायेगी।

### वैतरणा रेलवे स्टेशन

8671. भी लहानु शि ावा कोस : क्या रेत मंत्री यह बताने की कुपा करेंगे कि :

(क) क्या पश्चिम रेलवे में वैतरणा स्टेशन पर स्थानक का निर्माण कर लिया गया है; ग्रौर

(ख) यदि नहीं, तो इसे कब तक पूरा कर लिया जायेग। ?

रेल मंत्रालय में राज्य मंत्री (भी शिव मारायण) : (क) सम्भवत: माननीय सदस्य का ग्राझय वैतरणा स्टेशन पर एक छतवार प्लेटफामें की व्यवस्था करने से है। इस स्टेशन पर रेल तल का 45 वर्गमीटर क्षेत्रफल का एक छतदार प्लेटकामें पहले ही मौजव है।

(ख) उपरोक्त (क) के उत्तर को देखते हुए प्रश्न नहीं उठता ।

### Doctors disregard to Patients

8672. SHRI MUKUNDA MANDAL: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the reported statement of a former Central Health Intelligence Bureau Chief published in the Decean Chronicle' dated the 10th April, 79 the attention of the Government of India has been drawn that Doctors" disregard to patients;

(b) whether Government agree or disagree with the former Central Health Intelligence Bureau Chief; and

(c) what is the reaction of Government and what steps are proposed to be taken to undo the prevailing evils?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI RABI RAY): (a) to (c). The reported statement of former Central Health Intelligence Bureau Chief published in the Deccan Chronicle' issue of the 10th April, 1979 related to poor health statistics and not to Doctor's disregard to patients. The Officer who made this statement is, however, not known to the Ministry. The Government of India is aware of the inadequate health statistics and convened a National Seminar on Health Information System from 5th to 7th February, 1979 at New Delhi to review the functional aspects of Health Information System at various levels. It was attended by representatives of the State Governments and various other agencies. Based on the recommendations made in the Seminar, Government are considering improvements in the functioning of Health Information System at national and State levels.

# Transfer of Assistant Commissioners of Central Office of P.F. Organisation

8673. SHRI R. P. SARANGI: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) whether in all the Regional Offices of the Provident Fund Organisation, the Provident Fund Inspector (Gr. I), Assistant Commissioners and Regional Commissioners are transferred from one region to another region on completion of 3 years stay at a particular station;

(b) if so, why the Assistant Commissioners of the Central Office of the Organisation are not transferred outside Delhi even on completion of 15 years or more stay in the Central Office; and

(c) what action Government propose to take to transfer the Assistant Commissioners serving in the Central Office and the officers responsible for their long stay and how much time will it take?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR & PARLIA-MENTARY AFFAIRS (DR. RAM KIRPAL SINHA): The Central Provi. dent Fund Commissioner has reported that:--

(a) normally the transfer of officers of the level of **Provident** Fund Inspector (Gr. I) and above is considered in the Organisation after completion of three years' stay at a particular station keeping in view the Administrative exigencies.

(b) There is no Assistant Provident Fund Commissioner in the Central Office of the Organisation who has been there for more than 15 years in that capacity.

(c) Government propose to advise the Central Provident Fund Commissioner to review cases of any prolonged stay.

### Privilege Passes to Class III and Class IV

8674. SHRI SAMAR MUKHERJEE: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government have received letter No. AIRF/82 (2202)dated 24-9-1977 from All India Railwaymen's Federation for increasing the number of privilege passes to Class III and Class IV staff from three sets to six sets per year;

(b) if so, what action has been taken on the same; and

(c) whether Government propose to reduce the number of privilege passes from six sets to three sets a year to the Class I and Class II Railway officers as recommended in Third Pay Commission Report and also in the 29th and 67th Reports of Estimates Committee of Fourth Lok Sabha?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) to (c). The scale of travel facilties available to the railway employees has been reviewed from time to time. The question of either increasing the number of privilege passes granted to Class III and Class IV staff or reducing the number admisible to Class I and Class II staff with a view to bringing parity amongst all railwaymen has recently been considered but it has been decided to maintain the status quo.

### Diplomatic Passports for M.P.s

8675. SHRI BHAGAT RAM: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) how many M.P.s applied for the Diplomatic Passports from January, 1978 to date;

(b) their names and dates of submitting applications;

(c) the names of the persons who have been issued Diplomatic Passports; and

(d) reasons for not issuing Diplomatic Passports to others and when they are likely to be issued?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SAMARENDRA KUNDU): (a) 145 M.Ps. applied for the issue of Diplomatic passports till 21st April, 1979.

(b) and (c). List is laid on the Table of the House. [Placed in Library. See No. LT-4371/79.]

(d) Passports are being issued to M.Ps. when they decide to travel abroad and as and when they apply for it.

# भवन निर्माण के लिए संस्थानों/ग्रस्पतालों को ग्रनुदान

8676. श्री मोतीभाई ग्रार० चौधरी : क्या स्वास्थ्य ग्रौर परिवार कल्याण मंत्री यह बताने की कृपा करेंगे कि :

1 (क) ऐसे संस्थानों, ग्रस्पतालों की संख्या कितनी है जिन्होंने गत 3 वर्षों में ग्रपने भवन बनाने के लिये केन्द्रीय सरकार से अनुदान देने का अनुरोध किया है ग्रौर उन संस्थानों की संख्या कितनी है जिन के लिये अनुदान मंजुर किये गये हैं और शेष स्थानों के लिये अनदान मंजुर न किये जाने के क्या कारण हैं ;

🦉 (ख) कितने संस्थानों ने अस्पताली गाड़ी तथा चिकित्सा उपकरणों की मांग की है और उनमें से कितने संस्थानों के लिये अस्पताली गाड़ी और चिकित्सा उप-करण मंजूर किये गये हैं; ग्रौर

(ग) कितने संस्थानों ने अतिरिक्त पलंगों की मंजूरी देने का अनुरोध किया था और उनमें से कितने संस्थानों के लिये अतिरिक्त पलंगों की मंजूरी दी गई है ग्रौर शेषु की मांग स्वीकार न किये जाने के क्या कारण हैं ?

स्वास्थ्य ग्रीर परिवार कल्याण मंत्री (श्री रवि राय): (क) से (ग) अपेक्षित सूचना एकत्र की जा रही है ग्रीर सभा पटल पर रख दी जायेगी।

### Promotion to Junior Class I Medical **Officers** in CHS

8677. SHRI MAHI LAL: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) total number of Junior Class I Medical Officers in the Central Health 113 Written Anapore VAISAKHA 6, 1901 (SARA) Written Anapore

Service who have put in more than five years continuous service in the grade;

(b) what are their future promotional prospects in C.H.S.;

(c) whether Government propose to give next higher promotion to all those Junior Class I Medical Officers who have completed at least seven years service so as to remove stagnation in service;

(d) if so, when; and

(e) if not, the reasons therefor?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI RABI RAY): (a) 772.

(b) and (c). The promotion in the Senior Class I Scale is not automatic on completion of 5-7 years or more in the grade and the same is regulated in accordance with the provisions of the Central Health Services Rules on the basis of seniority, suitability of the officers and subject to the availability of vacancies in the Senior Class I Scale.

(d) and (e) Do not arise.

#### त्वास्म्य कर्षचारी

8678. भी छीतुमाई वानित : क्या स्वाल्म्य और परिवार कम्बाच नंत्री यह बताने की क्रुया करेंगे कि :

(क) क्या केन्द्रीय सरकार क अनुदेतों पर राज्य हारा नियुक्त किये गये मान्य स्वास्थ्य कर्मचारियों की सेवाकों का पूरी तरह उपयोग नहीं किया जाता है;

(स) ऐसे राज्यों के नाम क्या है; मीर

(ग) यदि नहीं, तो इस बारे में क्या कबम उठाने का विचार है ?

स्थारण्य और परिवार कव्याण मंत्री (थी रवि राव): (क) राज्यों डारा जन स्वास्थ्य एककों की सेवाओं का संतोवजनक इंग से उपयोग किया जा रहा है। वित्र जूक्यांकत वर्णों ने इस योजना के काम काज का घष्ठ्यवन जिल्ला है, उन्होंने की इस बात की पुष्टि की है। (ब) यह प्रमन महीं उठता ।

(ग) यह प्रक्रन नहीं उठता ।

मीटर गेम लाइनों के लिए इसनों की बनी

8679. भी ईरबर भौधरी : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि मीटर गेज लाइनों पर गाड़ियां चलाने के लिये इंजनों तथा सन्य सपेक्षित उपकरणों की कमी है;

् (च) यदि हां, तो तत्संबंधी क्यौरा क्या है; और

(ग) सरकार द्वारा इस बारे में क्या कदम उठावे गये हैं प्रथवा उठाने का विचार है ?

रेल मतालय में राज्य मंत्री (श्री शिव नारायण) : (क) जी नहीं ।

(ख) भौरा (ग). प्रश्न नहीं उठता ।

### Planting of Trees along Railway Tracks

8680. SHRI KISHORE LAL: Will the Minister of RAILWAYS be pleased to state:

(a) do the Railways have plans to plant trees along the railway tracks on surplus land belonging to the Railways; and

(b) if not, can it be considered that even the smallest strips of land which are not used or are not likely to be used for another 5 to 10 years, be handed over to Forest Department of various State Governments for afforestation, who should plant trees which can ultimately be used for wooden slippers by Railways?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) Yes.

(b) According to the existing policy, railway land adjoining the railway track is handed over to the Forest department of the State Governments for afforestation purposes, if the State Governments are interested in the

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same, in accordance with the terms and conditions laid down. In pursuance of this policy, certain areas of land specially in Punjab. Haryana, and Uttar Pradesh states were handed over to the concerned Forest Departments. Wherever the State Forest Departments are not interested in planting trees on the railway land. the Railway Administration themselves have taken up this job. The species of trees to be planted on the railway land handed over to the State Forest Department is left to the discretion of that Department.

### Military involvement of Pakistan in West Asian Countries

8681. SHRI BALDEV SINGH JAS-ROTIA: Will the Minister of EXTER-NAL AFFAIRS be pleased to state:

(a) is the Government aware of Pakistani Military involvement in West Asian countries, if so, the details thereof be given with action and reaction of the Government;

(b) if not, the reason therefor; and

(c) how many countries are having military training from Pak forces with details and since how long keeping in view that Pak has quietly engaged as Third World country deploying largest number of troops in the manner?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SAMARENDRA KUNDU): (a) to (c). Government are aware that Pakistani military personnel are present in several West Asian countries. Pak military personnel stationed in these countries train the personnel belonging to the Defence services of these countries and in some cases also operate some equipment. Pakistani military/personnel have been in West Asia for over a decade and the Government are mindful of the implica. tions of this. Government have taken steps to strengthen the existing friend ly relations between India and West Asian countries in the economic, commercial, technological fields.

# Construction of New Line in Orisia

8682 SHRI K. PRADHANI: Will the Mnster of RAILWAYS be pleased to state:

(a) whether it is a fact that no money had been spent or proposed to be spent on construction of new lines or conversion of lines or  $o_n$  surveys in the State of Orissa; and

(b) if so, what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) and (b) Around Rs. 100 crores were spent on new lines and surveys in Oriss, since 1960 and the lines which have been completed include Sambalpur-Titlagarh, Bimlagarh-Kiriburu. Cuttack-Paradeep. Bondamundat Purnapani railway line3 which are wholly in Orissa and also Ranchi-Bailadila-Kottavalasa and Rourkela which lie partly in Orissa. A new line between Jakhapura and Banspani costing Rs. 36 crores is currently in progress in Orissa State. Survey for new lines which are in hand include rail lines between Koraput and Parvatipuram/Rayagada and between Talcher and Sambalpur. A survey for conversion of Rupsa-Bangriposi narrow gauge line is also in progress. It would, therefore, not be proper to say that no money is being spent in Orissa on New Lines or surveys.

### Honorary Homecopathic Adviser

8683. SHRI K. LAKKAPPA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that there is one Honorary Homoeopathic Adviser in the Ministry of Health and Family Welfare;

(b) if so, the reasons for having an Honorary Adviser in Homoeopathy when there is a full time Adviser in Ayurveda and Unani; and

(c) whether Government propose to appoint one full time Homocopathic Adviser and if so, when?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI RABI RAY): (a) Yes.

(b) and (c). A full time paid Adviser for Homoeopathy is not considered necessary at the present stage of devclopment of this system. The Ayurveda system is the most wide-spread indigenous system of medicine and the work relating thereto is far more than in Homoeopathy.

The Unani system of medicine is being looked after by a Deputy Adviser. Unani system of medicine is also not so wide spread as Ayurveda system.

A full time post of Deputy Advisor has been created for Homoeopathy in January, 1979.

### जनसंख्या की बुद्धि बर

8684. भी मनम्त राम जायतवाल : स्वास्म्य मौर परिवार कल्पाण मंत्री यह बताने की क्रपा करेंगे कि :

(क) क्या छठी योजनावधि (1978-83) के दौरान ग्रावश्यक वस्तुओं की प्रति व्यक्ति खपत में सुधार करने के लिये जनसंख्या की वृद्धि दर कम करना आवश्यक है जिस के लिए परिवार कल्याण पर प्रदर्शनिया एक बहुत महत्वपूर्ण भूमिका निभा सकती हैं;

(ख) यदि हा, तो वर्ष 1978 में ऐसी प्रदर्शनियों के मण्डप में किन स्थानों में लगाए गए तथा प्रत्येक मामले में कितना व्यय किया गया;

(ग) इस के लिवें किस प्रवार माझ्यम का उपयोग किया गया; मौर

(भ) मंत्रायल ने वर्ष 1978-79 के लिये इस मुद्र हेतु कितना धन आवंटित किया तया जस्तुतः कितना व्यय हुमा और वर्ष 1979-80 के लिये कितने घन की व्यवस्था की गई है?

स्वारच्य ग्रीर परिवार कल्यांच मंत्री (औ रवि राय): (क) जी हां। (ब) जिन जगहों पर जेन्द्रीय खरकार डाया - प्रदर्शनियां लगाई गई कोर उन पर कितना व्यय हुआ। इस का विवरण सभा पटल पर रखा है। (बाव्यालव में ' रखा बया। बेखिये संख्या एस० ठी० -- 4372--79).

(य) इन प्रदर्शनियों का प्रचार करने के लिए समाचारपत्नों में विद्यापन दिए गए, झच्चे लगाए गए, सिनेम। स्लाइडों, दस्ती-पत्नों तवा लाउड स्पीकरों का खुल कर प्रयोग किया गया।

(च) 1978-79 के दौरान प्रवर्धनियों पर कुल 4.32 लाख रुपये खर्च भाषा। 1979-80 के लिए 9.25 लाख रुपये की व्यवस्था की गई है।

# Frequent Repairs to New Air Conditioned Coaches

8685. SHRI K. S. VEERABHAD-RAPPA: Will the Minister of RAIL-WAYS be pleased to state:

(a) whether the air-conditioned coaches, designed and built in the recent past, require frequent repairs and have to be substituted by old airconditioned coaches?

(b) if so, the reasons for frequent repairs to the newly designed airconditioned coaches?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRE SHEO NARAIN): (a) No.

(b) Does not arise, a company of the first of the second s

### Site for Mosque

8686, SHRI F. H. MOHSIN: Will the Minister of RAILWAYS be pleased to state:

(a) whether any representation was made to him on his recent visit to Hubli (Karnataka) to provide a site for construction of a mosque to offer prayers; and

(b) what action has been taken the matter?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS

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(SHEISHEO NARAIN): (a) and (b). Yes. The party has since been advised that no railway land could be spared at Hubli and that they should approach the Municipal Corporation or the State Government for allotting suitable land for the purpose.

### बतुर्व जेवी क पहों के लिए पंजीकृत सामित

8687 **41 बलपल लिह** परस्ते : क्या संसदीय कार्य तथा अस मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या चतुर्च झेणी के पदों में रोजगार पाने के लिये रोजगार कार्यालय (कर्जन रोड) कस्तूरवा गांधी मार्ग, नई दिल्ली में प्रति दिन बहुत से व्यक्तियों को गाम सिखे जाते हैं ;

(ब) यदि हा, तो वर्ष 1978-79 में रोजगार कार्यालयों में कुल कितने व्यक्तिमों के नाम लिखे गये ₿;

(ग) इन में से झब तक कितने व्यक्तियों को रोजगार प्राप्त हो चुका है; और

(भ) क्या इस में झादिवासियों को कोई प्राय: मिकता दी गई है ?

संसदीय कार्य तथा अम मंत्री (भी रवींत वर्मा): -(क)जी, हां।

(ख) कैलेण्डर वर्ष 1978 के दौरान पंजीकृत म्यनितयों की कुल संख्या 16,890 थी। 1-1-1979 से 28-2-1979 तक पंजीकृत किए गए व्यक्तियों की संख्या 3.178 थी।

(ग) कैसैण्डर वर्ष 1979 के दौरान, कर्जन रोड रोजवार कार्यालय के द्वारा 823 व्यक्तिकों को राजनार विलाबा गया ।

1-1-79 से 28-2-79 की भवधि के दौरान 172 व्यक्तियों की रोजगार दिलाया गया ।

(घ) आदिवासियों को उज्यतम सीमा में 5 जूब की मान अवंची छूट दी वाती है। उन के लिये बार्रावात रिक्तियों के लिए केवल उन के नाम ही बेजे जाते हैं। उन की सामान्य बरिष्ठता के अनुसार वनारसित रिक्तियों के लिए उन के नान सम्प्रेवित ात्री किए जाते हैं ।

#### Committee on A.I.I.M.S.

A. . .

8688. SHRI M. KALYANA SUNDA-RAM: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether on the advice of Prime Minister, a high powered committee has been appointed to look into the various problems of the All India Institute of Medical Sciences;

(b) if so, the details of the committee and terms of the reference; and

(c) when the report is likely to be submitted by the committee?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI RABI RAY); (a) No. However, in pursuance of the recommendations contained in the 102nd report of the Estimates Committee on Ministry of Health and Family Welfare-All India Institute of Medical Sciences. New Delhi-a Review Committee has been appointed to go into the working of A.I.I.M.S. New Delhi including Dr. R. P. Centre for Ophthalmic Sciences Post-Graduate Institute of Medical Education and Research, Chandigarh.

(b) The composition of the Reviews Committee is as under:----

- Chairman 1. Sh. T.A. Pai, M.P.
- 2. Dr. B. Sankaran, Dir. Member C.G.H.S.
- g. Dr. B. N. Sinha, Presi-Do. dent, Medical Council of India.
- 4. Dr. S. J. Mehta, Direc-tor, Jaslok Hospital, Do. Bombay.
- 5. Dr. P. Siva Reddy, Director of Ophthalmology, Institute of Ophthamology a and Sarojini Devi E Hospital, Hyderabad. Eye
- 6. Dr. M.K. Chhetri. Consultant and Profemor, Deptt. of Medi-cine, Institute of Postlcine, Graduate Education and Research, Calcutta.
- 7. Dr. A.K. N. Sinha. President, Common-wealth Medical Association Ahiyapur House, Sabitya Sammunu Road, Kadam Kuan, Sammelan Patna-800003

Do.

Do.

Do.

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8. Shri N. N. Vohra, Joint Member-Secretary Ministry of Secretary Health and Family Welfare.

In regard to Dr. R. P. Centre for Ophthalmic Sciences, a group of Ophthalmologists consisting of the following has been constituted:—

- 1. Dr. M. K. Mehta, Prof. Chairman and Head of the Deptt. of Opthalmology K.G. Medical College, Lucknow.
- 2. Dr. I. S. Roy, Prof. and Head of the Deptt. of Eye, Medical College, Calcutta.
- 3. Dr. J. M. Pahawa, C.M.O. Gandbi Eye Hospital, Aligarh.
- 4. Dr. R. Rajguru, Prof. and Head of Opht halmic Deptt. SCB Medical College, Cuttack.
- 5. Dr. P. Siva Reddy, Convenor. Director of Ophthalmology, Instt. of Ophthalmology and Sarojini Devi Eye Hospital, Hyderabad.

The terms of reference of the Review Committee are given in the enclosed statement.

(c) The report is likely to be submitted by the Review Committee by the 30th September, 1979.

### Statement

### Terms of Reference of the Review Committee

1. To assess how far the Institute has achieved the objectives laid down by the Act of Parliament.

(a) in regard to developing patterns of teaching in undergraduate medical education in all its branches so as to demonstrate a high standard of medical education to all medical colleges and other allied institutions in India. (b) to bring together in oneplace educationa) facilities of the highest order for the training of personnel in all important branches of health activity; and

(c) to attain self-sufficiency in post-graduate medical education.

2. To evaluate the rural and urban health centre projects of the Institute with reference to their impact in terms of:

(a) Provision of better medical care to the community;

(b) increased motivation to the students, and

(c) introducing increased use of less sophisticated aids for diagnosisstudents, and

3. To assess the organisational, structure for research and to evaluate the work done in the field of research and also to judge its impact on national programmes.

4. To assess hospital service provided by the Institution with reference to quality of treatment and patient care expected of a national institution.

5. To evaluate the academic and administrative set up of the **Institute** keeping in view the need, if any, for greater rationalisation and streamlining so as to better achieve the objectives.

6. To consider the question of giving full autonomy to AIIMS PGIMER on the pattern of University keeping in view that latter has no service component to people and to suggest amendments to the Acts so  $a_S$  only, important and policy issues are referred to various Bodies and day-to-day routine administrative problems are handled by local administration. 123

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# Ambulance in Saidarjung Hospital and Dr. R. M. Lohia Hospital

8689. SHRI K. A. RAJAN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the number of ambulances at the disposal of Safdarjung Hospital and Dr. Rammanohar Lohia Hospita! New Delhi;

(b) whether it is a fact that almost all the ambulances of Safdar]ung Hospital are out of order as stated in a letter published in the "Times of India" of 16th January, 1979;

(c) if so, the reasons therefor;

(d) steps taken to get them repaired; and

(e) what are the reasons for not getting them repaired so far?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI RABI RAY); (a) Safdarjang Hospital-5 (Five).

> D<sub>r.</sub> Rammanohar Lohia Hospital—8 (Eight).

(b) No.

(c) to (e) Does not arise.

### Non-Utilisation of Grants for Rural Roads by Gujarat State

8690. SHRI AMARSINGH V. RA-THAWA: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether Government of Gujarat have not fully utilised the grants sanctioned for the construction of rural roads in the State during the year 1978-79; and

(b) if so, the reasons put forth by the State for non-utilisation of the grants?

THE MINISTER OF STATE IN-CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): (a) The Government of India have received no such report from the State Government who are concerned in the matter.

(b) Does not arise.

### Definition of Family Pension Scheme

8691. SHRI P. RAJAGOPAL NAIDU: Will the Minister of PAR-LIAMENTARY AFFAIRS AND LA-BOUR be pleased to state:

(a) whether under Family Pension Scheme of 1971, the parents and dependents do not come under the definition of the family; and

(b) whether the Government propose to amend the Act suitably to include the parents and dependents under the definition of the family?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND PARLIAMENTARY AFFAIRS (DR. RAM KIRPAL SINHA): (a) Yes.

(b) There is no such proposal.

### Protest against fall back wages to Bidi Workers

8692. SHRI BALASAHEB VIKHE PATIL: Will the Minister of PAR-LIAMENTARY AFFAIRS AND LA-BOUR be pleased to state:

(a) whether his attention has been drawn to the news-item captioned "protest against fall back wages to bidi workers";

(b) if so, what is the reaction of Government to the complaints of the Maharashtra Bidi Industry Association against the Maharashtra Government's decision for payment of certain amounts of wages even if the Bidi rollers fail to roll the required number of Bidis for reasons beyond their control; and

(c) whether Government are considering to make a provision about the fall back wages to the Bidi workers uniformally throughout the country as suggested by the Chairman of the said Association; if not, what are the reasons therefor?

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THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) The news-item was carried by the Bombay edition of Financial Express dated 21-3-1979

(b) The representation of the Maharashtra Bidi Industry Association is under consideration of Maharashtra Government.

(c) Under the Minimum Wages Act, fixation of minimum wages, including fall back wages, in bid, Industry, rests with the State Governments. The Central Government has howvever been in touch with them in this regard.

# Pay Scales of Doctors in Andaman and Nicobar Islands

8693. SHRI MANORANJAN BHA-KTA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that the Laboratory Assistants of the Medical Department in Andaman and Nicobar Islands are getting two different pay scales performing the same duty ig. noring the concept of equal work, equal pay due to difference in edu. cational qualifications, if so, state the details;

(b) whether any representation has been received in this connection and the action taken thereon; and

(c) whether in the same Medical Department in Malaria control irrespective of educational qualifications equal pay scales given in the same post for same type of duty?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI RABI RAY): (a) Two different scales of pay for the posts of Laboratory Assistants in Andaman and Nicobar Islands are prescribed viz. for Matriculates Rs. 260-480 and for non-Matriculates Rs. 285-308. (b) The representation received was considered on the basis of recommendations of the UT •Administration who desired that the pay scales of Laboratory Assistants in the medical department be equated with the pay scale of Laboratory Assistant in the Education Department. This was examined in consultation with the Finance Ministry but could not be agreed to.

(c) Yes, in the case of 'Malaria Technician'.

### Pacts with Commonwealth Countries

8694. SHRI PABITRA MOHAN PRADHAN: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether recently India has concluded pacts with seven Commonwealth Nations; and

(b) if so, the names of the countries and scope and extent of the pacts?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SAMARENDRA KUNDU): (a) As far as the Ministry of External Affairs is aware, three agreements were signed with Commonwealth counfries recently.

(b) Names of the countries and nature of pacts are given below:---

(1) Zambia: Trade Agreement signed in December 1978.

(2) Malaysia: Agreement on Economic and Technical Cooperation signed in January, 1979

(3) Zambia: Agreement on avoidance of double taxation signed in February, 1979.

# Demand of Employees of Konkan Line

8695. SHRI BAPUSAHEB PARU-LEKAR: Will the Minister of SHIP-PING AND TRANSPORT be pleased to state:

(a) whether a demand was made by the employees of Konkan unit of

ship Company;

Mogul Lines to revise the terms and conditions of service as per the revision carried by M/s. Chougule Steam-

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(b) whether the Board of Directors of Mogul Lines did not think it appropriate to revise the terms and conditions accordingly and the reasons for the same; and

(c) whether the Board decided that Mogul Lines Ltd. terms and conditions of service to employees of Main Lines be extended to employees of Konkan unit on the day when their request to revise terms as per the revision carried by M/s. Chougule Steamship was received?

THE MINISTER OF STATE IN-CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): (a) Yes, Sir.

(b) The Board of Directors of Mogul Lines was of the view that any decision taken by a private shipping company, namely, M/s. Chougule Steamship Limited in respect of their own employees would have no relevance to the Konkan Service Unit staff now attached to Mogul Line Limited.

(c) The Board of Directors of Mogul Line Limited had decided that the terms and conditions of service as applicable to the employees of their Main Lines be extended to the Konkar Service staff. But the matter was reviewed subsequently by that Board, and is was decided that the management of Megul Line Limited should consider the question of review of the ervice condition; of the Konkan Service staff without bringing them to the terms of service of the Mogul Line main staff. Due to continued heavy losses being incurred in the operation of the Konkan Service, it has not been possible to make any change in the service conditions of the Konkan Service staff, but they have been certain reliefs.

# बारां रेलवे स्टेशन के व्यापारियों को वैगनों की सप्लाई

8696 **,श्री चतुर्भुज :** क्या **रेल मं**त्री यह बताने की कृपा करेंग्रे कि :

(क) क्या वारां रेलवे स्टेशन के व्यापारियों को वैगनों की सप्लाई बन्द कर दी गई है क्रौर यदि हां, तो इस के क्या कारण हैं क्यौर उक्त सप्लाई व्यापारियों को कब तक बहाल कर दी जायेगी;

(ख) 31 मार्च, 1979 से उक्त वैगनों की सप्लाई बुन्द करने से रेलवे को कितनी हानि हुई भौर इस स्टेशन पर व्यामारियों का माल बुक करने सम्बन्धी वर्तमान बें इया व्वस्था है भौर माल की बुर्किंग कब तक शुरू कर दी जायेगी; बौर

(ग) वारां रेलवे स्टेशन पर गोदान कड़ा इस पैयार हो जायेगा तथा इस संबंध में श्रन्य व्यौरा क्या है ?

रेल मंत्रसाय बेंदा आ संगी (क्षी निग्रम नारायण): (क) श्रीर (ख) बारां रेलवे स्टेशन को माल डिआ्मों की सम्बाई कुछ सवधि के लिये रोक दी गई श्री क्योंक छातों की एक भीड़ द्वारा स्टेशन की इमारत और साइ-ग्रोदास को जला दिया गया था। अब सम्लाई पुन: प्रारम्भ कर दी गयी है तथा इस स्टेशन पर माल डिआ्मों का लदान हो रहा है। परन्तु छतदार स्थान उपलग्ध न होने के कारण फुटकर यातायात की बुकिंग श्रभी शुरू नहीं की गयी है। रेलों को कोई हानि नहीं हो रही है क्योंकि उपलब्ध माल डिब्बों का श्रन्य स्टेशनों पर लदान के लिये उपयोग किया जा रहा है।

(ग) 26-2-1979 के दंगों में क्षत्तिग्रस्त माल-गोदाम तथा स्टेणन की इमारत में पुनः मुविधाएं उपलब्ध कराने के प्रण्न की जांच की रही है।

### वारां स्टेशन स्टोर में ग्रग्निकांड

(क) क्या कोटा जिले (राजस्थान) में <mark>वारां</mark> स्टेशन स्थित गोदाम में रखा माल एक आग <mark>दुर्घटना</mark> के फलस्वरूप पूर्णउया उल गया था ;

(ख) बदि हां, तो जल गये माल, उसे हुई हानि तथा उस माल के मालिकों के नामों का व्यौरा क्या है ;

(ग) क्या इसके फलस्वरूप हुए कुल हानि का ब्यौरा एकवित कर लिया गया है; और

(घ) यदि हां, तो सरकार के मुग्रावजे के रूप में कितनी राशि ग्रदा करनी पड़ेगी ? रेल मंत्रालय में राज्य मंत्री (श्री शिव नारायण): (क) यद्यपि ग्रावक माल गोदाम पर कोई प्रभाव नहीं पड़ा तथापि जावक माल गोदाम तथा ग्रावक पार्सल गोदाम को। ग्राग से क्षति पहुंची ?

(ख) से (घ). एक विवरण संलग्न है। लगभग 1,25,000 रुपये मुल्य के माल को हानि पहुंची थी। रेल सम्पत्ति को हुई हानि का अनुमान लगभग 13 लाख रुपये है। माल के मालिकों के नाम तत्काल उपलब्ध नहीं हैं क्योंकि रेलवे के सम्बद्ध रिकार्ड आग से जल कर नष्ट हो गये थे। क्षतिपूर्ति की कुल राशि तभी मालूम होगी जब सभी सम्बद्ध व्यक्तियों से दावे प्राप्त हो जायें और उनका निपटारा हो जाये।

विवरण

बुक किये गये जावक फुटकर माल को हुई हानि/क्षति का मोटा अनुमान

कम स सं० रे	स्टेशन ते	स्टेशन को		बोरों की संख्या	वस्तु	चिह्न	क्षतिग्रस्त बोरों की संख्या	ग्रनुमानि हानि त (रुपयों में)
1.	बारां	बड़ौदा मार्शलिग यार्ड	1.0803	51	चावल	613	1	100.00
2.	बारां	कारनक ब्रिज	· 66	200	धनिया	607	108	6000.00
3.	बारां	कारनक ब्रिज		5	चावल	523	कोई न	हों
4.	बारां	बड़ौदा मार्शलिंग यार्ड		130	चावल	622	कोई नई	ř ––
5.	बारां	बड़ौदा मार्शलिग यार्ड	•	108	चावल	632	4	400.00
6.	बारां	कारनक ब्रिज		98	धनिया	616	14	400.00
7.	बारां	कारनक ब्रिज	•	112	चावल	619	54	4500.00
8.	बारां	पटना सिटी .	THE MARK OF	129	चावल	562	69	5200.00
9.	बारां	पटना सिटी		59	चावल	564	24	2000.00
10.	बारां	ग्रकोला .		139	ज्वार	536	39	2300.00
11.	बारां	कारनक ब्रिज		151	धनिया	637	71	2400.00
12.	बारां	नयी दिल्ली	•	31	खली	566	11	300.00
13.	बारां	बड़ौदा मार्शलिग यार्ड		76	चावल	609	28	1900.00
14.	बारां	कारनक ब्रिज ,	foerin	186	धनिया	636	84	2900.00
15.	बारां	जटाई बांध		11	चावल	620	3	200.00
16.	बारां	ग्रलीगढ़ जं० .		51	धनिया	590	36	1400.00
17.	बारां	जारंगडीह .	•	4	चारकोल	मालूम नहीं	कोई नहीं	
18.	बारां	साबरमती जनरल स्टोर साइडिंग		19	रेलवे सामान	246	कोई नहीं	
19.	बांरां	सागर और कांकरिया	și diane. 19 19 19	247	वीडी की पत्तियां	मालूम		10.000.00
20.	वारां	बिना बुक किया हुग्रा	t of ald	3	3 बंडल खाली बोरे	नहीं	जोड़	40,000.00
		9 9			(ग्रग्रेषण नोट प्रस	तुत कर दिय	ा गया था कि	न्तू
					रेलवे रसीद जारी हो	-		-
			12		हो गयी )			a series

चूंकि सभी रिकार्ड पूरी तरह नष्ट हो गये हैं, ग्रतः परेषणों की संख्या तथा एक परेषण में बोरों क<sup>ा</sup> संख्या का ग्रांकलन परेषण के दूरुस्त भाग पर पड़े रेलवे के चिह्नों के ग्राधार पर किया गया है ।

### Request for Conversion of Salya Port of Gujarat into Bulk Cargo Loading Port

8698. SHRI DHARMASINHBHAI PATEL: Will the Minister of SHIP-PING AND TRANSPORT be pleased to state:

(a) whether the Government of Gujarat have requested the Central Government to convert the Salaya Port in Saurashtra region of Gujarat State into bulk cargo loading port and to develop this port as a centrally sponsored scheme;

(b) if so, the details of the recommendation or demand made in this regard;

(c) the amount involved in converting Salaya Port into a bulk cargo loading port and when and how this demand of the State Government of Gujarat will be met; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN-CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): (a) and (b). The State Government have recommended to Government of India the construction of a deep water berth at Salaya Port for handling of dry bulk cargo so as to take advantage of the infrastructulal facilities being created for the Offshore Oil Terminal.

A scheme prepared by Kandla Port in 1977 was examined in the Ministry. It was found that many of the underlying assumptions, especially those relating to traffic, were unrealistic. Accordingly, the Port was asked to reconsider the scheme and come up again at the time of formulation of the proposals for the Plan period 1978-83.

(c) and (d). One of the schemes included in the development plans of Kandla Port for the period 1978-88 is the construction of a deep water berth at Vadinar (near Salaya) at an approximate cost of Rs. 10 crores for which Planning Commission have tentatively agreed to a provision of Rs. 50 lakhs. Sanction of the scneme, however, will depend on its viability, financial implications, etc.

### Deaths due to Negligence of the Staff of D.T.C.

8699. SHRI S. S. LAL: Will the Minister of SHIPPING AND TRANS-PORT be pleased to state:

(a) what is the total number of deaths which have occurred due to the negligence of the staff of D.T.C. during the year 1978-79; and

(b) how do these figures compare with the transport undertakings of other States or at least big cities as the Capital itself?

THE MINISTER OF STATE IN CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): (a) Presuming that the question is about the deaths which occurred as a result of accidents involving DTC buses, it may be stated that 106 persons were killed as a result of accidents involving DTC buses (inclusive of DTC buses plying on inter\_state routes). The accidents are not always attributable to human error or mechanical failure. Mostly these are the result of difficult traffic conditions in the city. In all the fatal accidents cases, the DIC drivers have been challaned by the Delhi police and the cases are still pending in the court. As the cases are sub judice, it is not possible to say what will be the number of deaths which may be attributable to the negligence of DTC drivers.

(b) The information about accidents figures of other transport undertakings for the year 1978-79 is not available. However, a comparative accident data pertaining to the years 1976-77 and 1977-78 of some Metro-

									No. of	accidents	per l <b>akh</b>	Kms.
	Year								Pallavan B.E.S.T. Ahmedabad TCL (MS) (M.S.) Madras			
<b>19</b> 76-77	•	•	•	•	•	•	•	•	2.30	9.96	2.55	1.87
<b><sup>1</sup>9</b> 77-7 <sup>8</sup>	٠	•		•	•	•	•	•	2.40	8·82	2.22	1.91

politan Transport Undertakings inc-lusive of DTC are given below:--

#### श्रादिवासी मला

8700 की हुकम चन्द कछचाय : क्या रेल मंत्री यह बताने की इत्पा करेंगे कि :

(क) उन्हें पश्चिम रेलवे कर्मचारी परिषद् की दोहद शाखा की म्रोर से गत चार महीनों के दौरान कोई म्रम्यावेदन मिला है जिसमें उन्होंने फ़ेलैण्ड गंज कालोनी, दोहद के कर्मचारियों में म्रादिवासी भत्ता दिये जाने के लिए मनुरोध किया है; मौर

(ख) यदि हां, तो सरकार द्वारा इस पर अभी तक कोई निर्णय न किये जाने के क्या कारण हैं?

रेल मंत्रालय में राज्य मंत्री (श्री शिव नाराधण): (क) जी, हां।

(ख) वित्त मंत्रालय ढारा जारी किये गये आदेशों जिन्हें रेल कर्मचारियों के लिए भी अपनाया गया है, के अनुसार गुजरात राज्य में जिला पंच महल के दोहद तालुका में केवल 3 आदिवासी ब्लाक अर्थात् गरवाड़ा, भाठीबाड़ा, काठला आदिवासी भरते की स्वीकृति के लिए आहे हैं। फिर भी, गुजरात सरकार ढारा इस ट्ठी की जा रही सूचना के आधार पर वित्त मंत्रालय ढारा इस प्रक्षन पर और आगे विचार किया जा रहा है :

### Reservation from Ahmedabad for Kerala Bound Passenger

8701, SHRI C. K. CHANDRAPPAN: Will the Minister of RAILWAYS be pleased to state:

(2) whether Government are aware that the Kerala bound passengers travelling from Ahmedabad are finding it very difficult to get onward reservation from Arkonam to their destinations in Kerala and are put in very great difficulties;

(b) whether he had promised two years ago while flagging off the Navajeevan Train from Ahmedabad that a through coach for Kerala bound passengers would be added to this train;

(c) if so, considering the difficulty mentioned above whether Government will take steps to fulfil the promise made; and

(d) if so, when it is likely to **be** materialised?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) No. A quota of 50 second class sleeper berths (35 for Ahmedabad and 15 for Vadodara) has been allotted for Kerala-bound through passengers by 145 Dn Navjivan Express and connecting 41 Dn Cochin Express at Arakkonam. These passengers are given confirmed reservation beyond Arakkonam by 41 Dn Cochin Express at Ahmedabad/Vadodara itself to avoid inconvenience.

(b) to (d). Demands for attaching a through coach from Ahmedabad for Kerala bound passengers by Navjivan Express train, were received at the time of inauguration of the train, but this has not been found feasible.

### Introducing a New Train beiween Indore-Bhopal-Agra

8702. SHRI MADHAVRAO SCIN-DIA: Will the Minister of RAILWAYS be pleased to state:

(a) whether the proposal submitted by the Gwalior Chamber of Commerce for introduction of a fast running train between Indore-Bhopal-Agra under consideration of the Railway Board;

(b) if so, whether the proposal has been sent to Western Railway for finding out feasibility for introduction of such a train; and

(c) when the proposal was sent to Western Railway and when it is expected to be considered?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) to (c). Representation from Gwalior Chamber of Commerce is not readily traceable. The proposal has however been examined. On the basis of sale of lickets during October '78 to March '79 the daily average passengers travelling from stations between Indore and Bhopal to Gwalior/Agra were only 19. It has also been found that on an average 126 passengers travel daily by buses from Indore and Ujjain to Gwalior and beyond upto Agra Fort. direct train or Introduction of a through service coach between Indore and Gwalior/Agra Fort is neither justi-Red nor operationally feasible.

# Fast Train Between Indore and Gwallor

8708. SHRI MADHAVRAO SCIN-DIA: Will the Minister of RAILWAYS be pleased to state:

(a) whether proposal for introduction of a fast running train between Indore-Gwalior has been turned down on the basis of old traffic assessment made by the Railway administration;

(b) if so, what is actual traffic assessment and when it was assessed last:

(c) whether Government have taken into consideration the flow of traffic between the two places by State Transport buses even though the travelling in those buses is un-safe because of dacoities in the area; and

(d) if so, his reaction thereof, and steps proposed to be taken to reconsider the proposal keeping in view the unsafe travel in State Transport buses?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) to (d). On the basis of sale of tickets during October '78 to March '79 the daily average passengers travelling from stations between Indore and Bhopal to Gwalior/Agra were only 19. It has also been found that on an average 126 passengers travel daily by buses from Indore and Ujjain to Gwalior and beyond upto Agra Fort. Introduction of a direct train or through service coach between Indore and 'Gwallor/ Agra Fort is neither justified nor operationally feasible.

### Station between Shajapur and Sarangpur

8704. SHRI MADHAVRAO SCIN-DIA: Will the Minister of RAILWAYS be pleased to state:

(a) whether the representation from the people of village Panwari, Madhya Pradesh, between Shajapur and Sarangpur of Guna-Makasi section of railway for opening a railway station is pending consideration with Government for a long time;

(b) if so, whether Government are aware that Panwari village is the main trade centre of the region; and

(c) if so, steps proposed to be taken to open the station in near future?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) Two representations dated 26-7-78 and 4-2-79 from the Sarpanch, Panwadi Grampanchayat for opening of a station at Panwadi village between Sumera Pirkheri and Shajapur stations were received. The representation dated 26-7-78 was replied by the Western Railway on 6-12-78. A reply to the letter dated 4-2-79 will be issued by Western Railway shortly.

(b) Enquiries made by the Railway have indicated that Panwadi is a small

to with a population of about 1500 to 2000 people.

(c) The opening of a halt station at **Panwadi** has not been found financially justified.

### **Bongaon-Barasat** Section

8705. SHRI MANORANJAN BIIA-KTA: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government are aware of about continued demands from the people of Bongaon Barasat, West Bengal for having double line in that section;

(b) if so, what action has been taken, state details;

(c) whether Government received any representation from the people of Basirhat, West Bengal for direct train service from Basirhat to Sealdah;

(d) whether Government will like to introduce direct train service from Basirhat to Sealdah in view of the growing number of daily passengers; and

(e) if so, when and if not, why not?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) Yes.

(b) To improve the capacity of the Bongaon-Barasat Section, the following works have been sanctioned during the current year.

(1) Conversion of three flag stations (Bira, Ashoknagar and Thakurnagar) to crossing Stations:

(2) Provision of additional line at Habra station for stabling of EMU rakes; and

(3) Provision of tokenless block working on section between Habra and Bongaon. These works will meet the requirement of traffic for the present. In view of the above works, doubling of the section is not considered necessary at present. (c) Yes.

(d) and (e). Introduction of a direct train between Sealdah and Basirhat/ Hasnabad has been examined but not found practicable. The trains on the section between Basirhat/Hasnabad and Barasat are hauled by steam locomotives. Extending such steam hauled trains upto Sealdah is not operationally feasible as such an action would upset the running of EMU trains in quick succession on the Barasat—Sealdah electrified section.

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### Indian Shipping Trade

8706. SHRI MANORANJAN BHA-KTA: Will the Minister of SHIPPING AND TRASNSPORT be pleased to state:

(a) in view of the World wide recession in the shipping trade what is the present position of Indian shipping trade;

(b) whether Government have granted rescue loans to the shipping Companies to overcome the problem;

(c) if yes, what are the criteria fixed for grant of such loans state details including terms and conditions of such loans; and

(d) what are the names of the shipping companies granted rescue loan, mention the amount granted?

THE MINISTER OF STATE IN-CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): (a) As a result of acute depression in the freight market, the shipping industry the world over is facing financial difficulties. Indian Shipping Companies, are facing problems of liquidity. This is affecting different Indian Shipping Companies variously depending upon the composition of their fleet and the nature of their operations.

(b) and (c). Government have decided that following financial reliefs could be granted to Indian Shipping Companies facing serious cash-flow

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problems for the period upto 31st March, 1979:---

(i) Replacement of foreign exchange loan instalments under the New Scheme for Financing Ship Acquisition from Abroad from the foreign exchange reserves of the country:

(ii) Grant of moratorium on the repayment of loan instalments of Shipping Development Fund Committee loans upto three years; and

(iii) Grant of additional loans against past acquisitions in cases where the original amount of loans falls short of the maximum permis-

sible limits, the assistance would be restricted to the minimum amount required to take care of cash deficits for the period upto 31st March, 1979, In granting such financial assistance, Government will ensure that the company has a past record of honest and competent administration and it makes demonstrably impressive efforts to mobilise resources to improve its cash flow position before the Government agrees to grant any of the proposed assistance.

(d) Government have approved so far the following reliefs under the new guidelines:---

_						Shipping Corpo- ration of India	- Line of Limited	
						(Rs. 1	akhs)	
(i)	Moratorium on SDFC repayment during 1978-79		•	•	•	1943.00	340. 71	
(ii)	Conversion into loans analogous to SAFAUNS			•	•	3182.00	83.60	
<b>(i</b> ii)	Additional loans against past acquisitions	•	•	•	•	••	323. 59	

#### **Bural Roads in Andaman and Nicobar** Islands

8707. SHRI MANORANJAN BHA-KTA: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether it is a fact that there is a heavy cut in budget of Andaman and Nicobar Islands under ruler road sector;

(b) if so, how many Kilometre of rural roads will be constructed under this head within Sixth Five Year Plan:

(c) the total amount allotted for construction of rural road for the year 1979-80 and state the names of the area where work will be undertaken in this year in the Union Territory of Andaman and Nicobar Islands, mention the length of the each road and estimated amount to be spent; and

(d) whether the bridge on C.F.O. Naluh, as assured time and again will be taken up this year for construction, if not, why not state details?

THE MINISTER OF STATE IN-CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM); (a) to (d). The 1978-83 plan of Andaman and Nicobar Administration has yet to be finalised. It not possible to give is, therefore. details of the Rural Road Schemes which might be taken up during this period. The Annual plan for 1979-80, however, includes a provision of Rs. 60 lakhs for Rural Roads as against Rs. 40 lakhs during 1978-79. As per the VIth Plan proposals of the Local Administration, thirty roads aggregating to 60 Kms, in length of Rural Roads are proposed to be completed during the plan period out of which 14 roads are already in progress. In addition to 'on going' works, during 1979-80, some new works are also likely to be taken up. The areas covered by the

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scheme include Rural Roads in South Andaman, Middle Andaman, North Andaman, Havelock. Baratang. Kamerta, Terressa and Nicobar Islands. The provision for the construction of C.F.O. Nallah bridge has also been included in the Draft Sixth (1978-83) Plan. However commencement of the work is likely to take some time as the Local Administration has yet to take a decision whether to go in for a permanent bridge or a semi-permanent bridge depending upon the investigation. Meanwhile, local Administration are also trying to get Bailey Bridge equipment to restore communication facilities as early as possible.

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#### इन्बीर रेलवे स्टेशन पर खान-पान ठेका

8708. श्री हरि शंकर महाले : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या इन्दौर रेलवे स्टेशन पर खान-पान ठेका मैसर्स एच० प्रार0 चोपड़ा एण्ड सन्स को वर्ष 1970 में दिया गया था :

(ख) क्या उपरोक्त स्टेशन पर खान-पान ठेकेदार श्री गोपाल इष्ण गुरनानी के विरुद्ध झनेक शिकायतें प्राप्त हुई हैं, जिसको उन्होंने कई बार रोकादेश दिया है झौर जिसकी झोर रेलवे की 3898117 रुपये की राशि भव भी बकाया है ;

(ग) क्या श्री गुरनानी को इन्दौर स्टेशन पर स्टाल के बदले में लक्ष्मीबाई स्टेशन के लिए चाय स्टाल का ठेका दिया गया है ; झौर

(म) क्या रेख प्रकासन श्री गुरनानी के साथ ठेके को समाप्त नहीं कर सकता, मदि हां, तो क्या मैंसर्ब एच० झार० चोपड़ा एण्ड सन्स को गत 9 वर्षों के लिए मुझावजा दिया जायेगा झववा किसी अन्य स्ट्रेजन पर खान-पान का कोई बड़ा ठेका दिया जायेगा जिससे वे अपनी जीविका झॉजत कर सकें ?

रेक मंद्रालय में राज्य मंत्री (जी शिव नारायण) : (क) जी हां। सामिष भोजनालय का ठेका।

(का) ठेकेदार, श्री जी0 के0 गुरनानी के विवद कई शिकनयतें थीं। जारी किया गया स्थगन भादेश 18-5-78 को इस मंत्रालय द्वारा वापस ले लिया गया था। इस टेकेदार की तरफ घभी भी 38,981.17 रुपये की राधि बकाया है।

े(ग) जी हो ।

(भ) भी जी0 के0 सुरतानी का ठेका पहुंचे ही समाप्त कर दिया गया है, कित्तु बद्र प्रतप्तिकृत कप से मोजनालय चला रहे हैं और रेसवे ढारा उनके बिक्झ सम्पदा अधिकारी के समक्ष बेदखली का सामजा चलाया गया है। मैसर्स एच0 प्रार0 चोपड़ा एण्ड सन्स के मामले की इस मंतालय ढारा जांच की जा रही है। किन्तु मैसर्स एच0 प्रार0 चोपड़ा एण्ड सन्स के पास रेला के प्रन्य ठेके पी हैं और वे अपने जीवन-यापन के लिए केवल इसी ठेके पर आश्वित्त नहीं है।

#### General Manager, North Eastern Railway

#### 8709. SHRI HUKAM CHAND KACHWAI:

#### SHRI DAYA RAM SHAKYA:

Will the Minister of RAILWAYS be please to state:

(a) the number of complaints received by him against the working and other aspects of the Ex-General Manager, North Eastern Railway;

(b) whether his attention has been drawn to the publications of charges of corruption, and other vices against the General Manager in the Gorakhpur, Hindi Weekly "BISMIL" dated 22nd and 29th January, 5th and 19th February, 1979;

(c) the steps has taken/proposing to take to get the complaints investigated and action/initiated the person to arrest such actions on the Indian Railways; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) Some complaints have been received against the previous General Manager, North Eastern Railway mainly alleging that favours have been shown in administrative matters such promotions, etc. by him to some persons.

(b) Yes, the contents of the concerned reports are being scrutinised.

(c) and (d). The complaints referred to in reply to part (a) of the question are being looked into as per extent procedure and action, if any warranted, can be decided only after the results of investigation are available.

As regards additional information contained in the Press reports as referred to in (b) above, further course of action will be decided after the scrutiny.

#### Strike against Merchant Shipping Second Amendment Bill

8710. SHRI KANWAR LAL GUPTA: Will the Minister of SHIP-PING AND TRANSPORT be pleased to state:

(a) the details and the total loss incurred on account of strike at Bombay and Calcutta Ports against the Merchants, Shipping Second Amendment Bill restricting the marine officers the freedom to choose their place of work; and

(b) what is the reaction of Government over it and how Government propose to salve the problem?

THE MINISTER OF STATE IN CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): (a) It is not possible to work out the details and the total loss incurred on account of the strike as such a strike has both direct and on indirect repercussions various sectors of the Indan economy. However, since the strike was launched all of a sudden, it affected the movement of Indian Ship which in turn resulted in congestion at ports of Bombay and Calcutta, About 75 ships-45 at Bombay and 30 at Calcutta, were affected due to strike. Some of the shipping companies have also reported their loss which is about Rs: 1.95 crores.

(b) Merchant Navy Officers had some misgivings about the provisions contained in the Merchant Shipping (Amendment) Bill passed by both the Houses of Parliament. It has been agreed, after discussions with representatives of Maritime Union of India. to constitute a Committee of representatives of Government, shipowners and the MUI, to go into the difficulties apprehended by Merchant Navy Officers in implementation of the amendment and to find a solution for them.

#### Ticketless Travelling

8711. SHRI KANWAR LAL GUPTA: Will the Minister of RAIL-WAYS be pleased to state;

(a) what specific steps have been taken by Government to check the people from travelling without tickets in Railways;

(b) how many persons have been challaned and fined in the last 6 months for travelling without tickets;

(c) has the machinery for catching such people been streamlined; and

(d) if yes, give its details?

THE MINISTER OF STATE IN RAILWAYS MINISTRY OF THE (SHRI SHEO NARAIN): (a) The following steps have been taken to check ticketless travel on the Indian Railways: ---

massive checks (1) Special against ticketless travel are being conducted by mobilising a large force of ticket checking staff, Railway Protection Force, Government Railway Police and local police personnel under supervision of senior railway officers.

(2) Joint drives against ticketless travel in co-ordination with the State Governments.

(3) Incognito checks by travelling ticket examiners in plain clothes.

(4) Frequent concentrated stirprise checks, especially by moving the checking parties accompanied by Railway Protection Force/police and Railway Magistrates by road transport.

(5) Replacement checks by headquarters and divisional ticket checking squads by intercepting the trains in mid-sections.

(6) Deployment of ticket checking staff of one railway system for ticket checking on another system.

(7) Educative propaganda against ticketless travel is carried out among the travelling public particularly among the student community.

(b) The broad results of ticket checking drives during the six month period from 1-9-1978 to 28-2-1979 are as under:---

Rs.

(i) No. of	persons detected	
	without ticket	
or with im	proper ticket	10,10,131

 (ii) Amount of railway ducs realised;

	(a)	Fare	•	•		Rs.	65,12,867
	(b)	Excess	charg	c		Rs.	83,54,222
(iii)	No	• of per	sons p	rose	cute	đ.	1,22,788
(iv)	No	of per	sons fi	ned		•	38,779
(v)	No	. of per	sons ja	iled	I	•	75,576
(vi)		nount o lised	fjudio	cial	fine		7,94,491

(c) and (d). Ticket checking machinery is functioning satisfactorily and there has been no let up in the drive against ticketless travellers.

#### नानपुर डिवीजन के नैनपुर शाखा के मामलों में चिमानीय चांच

8712. भी श्वामलाल धुर्वे : न्या रेल मंत्री यह बताने की क्रुपा करेंगे कि :

(क) दक्षिण पूर्व रेलवे के नागपूर डिवीजन की नैनपूर झाखा के कितने मामले विभागीय जांच के लिये उनके मंद्रालय को प्रेषित किये गये हैं ;

(ब) कितने मामलों में जांच मंभी तक पूरी नहीं की कई है ; भौर

(ग) इन मामलों में किस निश्चित समय तक निर्णय जे लिया जायेगा ? रेल मंत्रासय में राज्य मंत्री (भी शिष नारायक): (क) दक्षिण पूर्व रेलवे के नागपुर मंडल की नैनपुर शाखा के सम्बन्ध में चार शिकायतें प्राप्त हुई हैं। जिन में से एक शिकायत रेल मंत्रालय को प्राप्त हुई है, जिस के बारे में जांच पड़ताल पूरी हो गई हैं भीर उसके प्रन्तिम रूप से निपटारे की जांच की जा रही है।

(खा) तीन ।

(ग) यद्यपि कोई निश्चित लक्ष्य तिथि निर्धारित नहीं की गई है, फिर भी इन मामलों की गीध्रता से निपटाने के लिए सभी प्रयास किये जा रहे हैं ।

#### मैरो गेज के बोधयुक्त इंजन

8713 श्री श्यामलाल धुर्वे : क्या रेल मंत्री यह बताने की कृपा करेगे कि :

(क) दक्षिण पूर्व रेलवे में नैनपुर लोको गेड के नैरोगेज के कितने रेल इंजन दोषयुक्त हैं ;

(ख) दोषयुक्त रेल इंजनों को काम के लायक बनाने के लिए सरकार क्या व्यवस्था कर रही हैं;

(ग) क्या रेल ग्रधिकारी इसके लिये उत्तरदायी हैं; भौर

(घ) यदि हां, तो उनके विरुद्ध क्या कार्यवाही की गई है ?

रेल मंत्रालय में राज्य भंती (श्री शिव नारायथ): (क) रेल सम्पत्ति के 15 प्रतिशत के हिसाब से बेकार हुए 4.5 रेल इंजनों के लक्ष्य की तुलना में नैनपुर लोको श्रेड में छोटी लाइन के 30 रेल इंजनों में से केवल 2 रेल इंजन बेकार हुए हैं।

(ख) इन दो रेल इंजनों की मरम्मत के लिए बाजार से सामान खरीदे जाने की प्रतीक्षा है। इन इंजनों को दो सप्ताह के भीतर फिर से काम लायक बनाया जा सकेगा।

(ग) जी, नहीं।

(भ) प्रश्न नहीं उठता ।

#### Simhastha-Mela

8714. DR. VASANT KUMAR PAN-DIT: Will the Minister of RAILWAYS be pleased to state:

(a) what arrangements have been planned by the Railways to meet the 147 Written Answers

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demand of traffic during the "Simhas. tha-Mela" period;

(b) how many specials or additional trains would be running to meet the demand of the passengers; and

(c) what are the arrangements made at various Railway stations to accommodate passengers and provide normal facilities?

THE MINISTER OF STATE IN MINISTRY OF THE RAILWAYS (SHRI SHEO NARAIN): (a) to (c). Arrangements for clearance of extra rush of traffic during Simhastha fair will be made by augmentation of trains and by running of special trains depending upon traffic offering at that time. It is not possible to indicate the exact number of special trains etc. at this stage. Ancillary facilities like additional booking windows, drinking water arrangements, enquiry office, latrines etc. are also proposed to be provided.

#### No. of Indians taken out of Uganda

8715. SHRI MUKHTIAR SINGH MALIK: SHRI SHANKERSINHJI VAGHELA: DR. BIJOY MONDAL:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether his attention has been drawn to the news item appearing in the 'Indian Express' dated the 1st April, 79, page 10 wherein it has been stated that the people of Indian origin are being taken out of Uganda;

(b) if so, the number of such Indians; and

(c) whether these are Uganda Nationals of Indian origin or Indian nationals working in Uganda?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SAMARENDRA KUNDU): (a) Yes, Sir. (b) and (c). In the light of the then prevailing security situation in Uganda, about 250 Indian citizens, comprising of Indian nationals working in Uganda and their families, left that country for Kenya between 30th March and 2nd April, 1979, with the assistance of the Indian High Commission in Kampala.

#### Visit of Vietnamese Delegation

#### 8716. SHRI MUKHTIAR SINGH MALIK: DR. BIJOY MONDAL;

Will the Minister of EXTERNAL. AFFAIRS be pleased to state:

(a) whether a Vietnam delegation visited India recently;

(b) if so, the composition of the delegation; and

(c) whether the said delegation was official?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SAMARENDRA KUNDU): (a) and (b). A 4-Member delegation of the Vietnam Peace Committee visited India recently at the invitation of the All India Peace and Solidarity Organisation. The members of the delegation were:

(1) Mr. Phan Anh, M.P.

(2) Mr. Nguyen Thanh Le,

(3) Mr. Le Duy Van,

(4) Mr. Nguyen Van Long.

(c) No, Sir.

#### Electrification of Railway Stations

8717. SHRI HALIMUDDIN AHMED: Will the Minister of RAILWAYS be pleased to state:

(a) whether there are 339 railway stations which have got the availability of electricity in their vicinity since 1971, but have not been electrified uptill now;

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(b) whether Railway Convention Committee in its report of March, 1973 recommended that the Ministry should take expeditious steps for electrification of all stations where electric supply was available in the vicinity and the Railway Ministry had given an assurance to that effect to the Railway Convention Committee;

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(c) whether the electrification of 146 stations were phased to be completed by 1977-78; if so, the names thereof (zone-wise) and the progress of work thereon; and

(d) the number with names of railway stations (zone-wise) which have not been electrified though having electricity in their vicinity?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) to (c). Information is being collected from the various Zonal Railways and will be put on the table of the House shortly.

#### C.G.H.S. Dispensary in 'B' Block, Janakpuri

8718. DR. VASANT KUMAR PAN-DIT: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that there is no CGHS Dispensary in 'B' Block, Janakpuri, New Delhi;

(b) whether Government is going to open a CGHS Dispensary in 'B' Block, Janakpuri, New Delhi;

(c) if so, when it is going to be opened; and

(d) if not, what are the reasons therefor?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI RABI RAY): (a) Yes, Sir.

(b) No, Sir.

(c) Does not arise.

(d) The 'B' Block of Janakpuri is covered by the C.G.H.S. Dispensary located in 'A' Block, as this area falls within the prescribed three kilometers radius of this Dispensary.

#### D.T.C. Services from Swarn Talkies of. Krishan Nagar to Madras Hotel

8719. SHRI HALIMUDDIN AHMED: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether Government proposes to give a shuttle service of D.T.C. from Swarn talkies of Krishna Nagar to Madras Hotel or Connaught Place through Radhey Puri, Jagat Puri stops etc. as there is no D.T.C. service to come to Connaught Place etc. from these stops; and

(b) if not, the reasons thereof and why the route 350 from Krishna Nagar is not being started from Swarn talkies to Statesman through above routes thereof?

THE MINISTER OF STATE TN CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): (a) and (b). At present, there is no proposal to run any direct service between Swaran Talkies and Connaught Circus/Madras Hotel via Radheypuri and Jagatpuri, There are a number of services which connect trans-Jamuna area in Shahdara Sector with Connaught Circus. But location of certain pockets is such that they cannot be connected by the routes linking Connaught Circus. It is also not feasible for the Corporation to connect various localities of the city with one another by direct bus services. Swaran Talkies is already linked to Connaught Circus by the services of route No. 340 running and between Central Secretariat Seemapuri. Jagat Puri and Radheypuri are connected to I.T.O. by the services of route Nos. 312 and 320 and Kauria Bridge by the services of route 201. At both the places buses are easily available for going to Connaught Circus. Route 350 which con-

nects Karol Bagh Terminal and Shahdara via Krishna Nagar cannot be disturbed as its services are serving a number of densely populated localities.

#### Extending 63 DN 64 UP Trains up to Vadodra

8720. SHRI SOMJIBHAI DHAR: Will the Minister of RAILWAYS be pleased to state:

(a) whether there is any proposal to extent Lucknow-Kota 'Avadh Express' 63DN 64 UP up to Vadodra:

(b) if so, from which date:

(c) quota provided in 2|3 tier and first class for Dahod in Up and Dn trains: and

(d) if not, why?

STATE IN THE MINISTER OF MINISTRY OF THE RALWAYS (SHRI SHEO NARAIN): (a) No.

(b) to (d). Do not arise.

#### Scheme of Labour Participation in management in Public Undertaking

8721. PROF. P. G. MAVALANKAR: Will the Minister of PARLIAMEN-TARY AFFAIRS AND LABOUR be pleased to state:

(a) whether Government have undertaken any schemes of labour participation in management in one or more public undertaking during the year 1977 & 1978;

(b) if so, the facts thereof; and

(c) results and benefits, if any, of such participation?

THE MINISTER OF PARLIAMEN-AFFAIRS AND LABOUR TARY (SHRI RAVINDRA VARMA): (a) Government did not undertake any new scheme of labour participation in management in public sector undertakings during the years 1977 and

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1978. However, a voluntary scheme of workers participation in industry at shop floor and plant levels was introduced in October, 1975 in manufacturing and mining units, employing 500 workers or more, among others, in public undertakings. This continued to be implemented.

(b) According to the available information 842 units/branches of the Central Public Sector Undertakings have introduced the scheme at shop floor plant levels.

(c) No all-India analysis has been made. However, reports show that there has been limited success in the implementation of the scheme.

#### Hospitals in Capital

8722, PROF. P. G. MAVALANKAR: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that several hospitals in New Delhi and Delhi are staffed inadequately in terms of doctors and nurses:

(b) if so, facts thereof; and

(c) steps being taken by Government to rectify the situation?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI RABI RAY): (a) to (c). The number of doctors and nurses in various Government Hospitals in Delhi and New Delhi is by and large adequate. However, the strength of the staff is assessed from time to time according to the felt needs and additional staff sanctioned subject to overall constraints.

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#### Automobile vehicles of Railways

8723. SHRI DAYARAM SHA-KYA: Will the Minister of RAIL-WAYS be pleased to state:

(a) the number of automobile vehicles of all categories with cost on the Indian Railways each zone wise, construction organisation units and Railway Board controlled units;

(b) what are the various types of conveyances given to officers of the Indian Railways and for what purpose;

(c) whether at places where all the officers are centralised in one locality like Corakhpur, R.D.S.O. Lucknow, C.L.W. etc. huge number of vehicles are used by the officers exhibiting a look of personal belonging; and

(d) will he impose a ban on the purchase of automobiles for the next 10 years and withdraw these from places where these are not necessary and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) The information is being collected and will be placed on the Table of the House.

(b) to (d). The various types of conveyances to officers are staff cars, jeeps and these are used by officers while travelling for official purposes. Since these vehilces are used for official nurposes, the question of exhibiting a look of personal belonging does not arise.

Cn 2?.5.77, Ministry of Finance had issued elaborate instructions regarding close scrutiny of proposals for addition to the existing fleet of staff cars as also for the control over their use. These instructions have been adopted by Ministry of Railways.

It may be mentioned that proposal for procurement of staff cars replacement of staff car is examined with utmost care and the proposal is agreed to only where the need for any addition replacement is considered to be inescapable.

In regard to provision of vehicles to construction ogranisations instructions are already in vogue that the number of vehilces existing in the construction organisations should be frozen at the number as on 1.6.77 and addition there to justified in detail and procured with the personal approval of the General Manager with the concurrence of the Financial Adviser and Chief Accounts Officer. It was further stipulated that on completion of a project, the vehicles rendered surplus should be disposed of and not retained in the Organisation or passed on to the Open Line.

The above instructions, which are designed to insure economy, are considered to be adequate and considered necessary.

#### Demand of Striking General Purpose Mazdoors of the Calcutta Dock Labour Board

8724. SHRI C. R. MAHTA: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether the Union Government. have refused to concede to the demand. of the striking general purpose Mazdoors of the Calcutta Dock Labour Board for an *ad-hoc* payment of Rs. 500/- each towards the implementation of the Razdan Arbitration Award; and

(b) if so, the reasons therefor?

THE MINISTER OF STATE IN CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM) (a) and (b). Payment of an ad-hoc advance of Rs. 500|- (Rupees five hundred only) to each of the General Purpose Mazdoors and certain other categories of dock workers of Calcutta Dock Labour Board was demanded, pending a final decision on their demand for extening the application of Razdan Arbitration Award to them. Government did not consider the demand to be reasonable and the demand for ad-hoc-

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payment was therefore, not agreed to. It has, however, been agreed to refer the demand for application of the award to these categories to arbitration. The terms of reference and the name of the arbitrator have yet to be finalised.

#### Ticketless Travelling

8725. PROFESSOR SAMAR GUHA: Will the Minister of RAILWAYS be pleased to state;

(a) whether ticketless travelling 'has largely increased in the Railways;

(b) if so, facts thereabout: and

(c) the steps taken against such «practice?

THE MINISTER OF STATE 1N THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) and (b).  $A_3$  a result of concentrated drives against ticketless travellers, more and more persons have been diverted to booking windows and the ticketless travel is progressively on the decline. The number of tickets sold during the period 1-4-1978 to 28-2-1979 went up to 3334.6 millions 28 against 3186.3 millions during the corresponding period of last year. thus registering an increase of about 148.3 million tickets or 4.65 per cent.

(c) The following steps have been taken to check ticketless travel on the Indian Railways:\_\_\_\_

- (1) Special massive checks against ticketless travel are conducted by mobilising a large force of ticket checking staff, Railway Protection Force. Police Government Railway and local police personnel under supervision of senior railway officers.
- (2) Joint drives against ticketless travel in co-ordination with the State Governments are undertaken.

- (3) Incognito checks by travelling ticket examiners in plain clothes are conducted.
- (4) Frequent concentrated surprise checks, especially by moving the checking parties accompanied by Railway Protection Force Police and Railway Magistrates by road transport.
- (5) Replacement checks by headquarters and divisional ticket checking squads by intercepting the trains in midsections.
- (6) Deployment of ticket checking staff of one railway system for ticket checking on another system.
- (7) Educative propaganda against ticketless travel is carried out among the travelling public particularly among the student community.

#### Railway Brigades for Lines in **Backward Areas**

#### 8726. SHRI K. PRADHANI: SHRI SUBHASH CHANDRA BOSE ALLURI:

Will the Minister of RAILWAYS be pleased to state:

(a) whether there is any proposal under consideration of Government to study formation and use of railway brigades for construction of new railway lines in the backward areas; and

(b) if so, the details regarding the scheme?

THE MINISTER OF STATE IN OF RAILWAYS THE MINISTRY (SHRI SHEO NARAIN) (a) and (b). The propsal for formation of brigades for railway construction in backward areas has not yet been taken up for consideration.

#### Committee to go into the difficulties of Shipping Companies

8727. SHRI KANWAR LAL GUPTA: Will the Minister of SHIP-PING AND TRANSPORT be pleased to state:

(a) is it a fact that the Government have decided to set up a high level committee to go into the difficulties of shipping companies, particularly those with small fleets;

(1) if yes, what was the basis of setting up such committee;

(c) who are its members; and

(d) what specific steps Government have taken to see that these companies with small fleets are given help?

IN-THE MINISTER OF STATE CHARGE OF THE MINISTRY ÖF SHIPPING AND TRANSPORT (SHRI CHAND RAM); (a) and (b). Government have decided to set up a High Level Committee to examine all the options available to Government on the problems and management of the crises in shipping industry with reference to its present structure and to suggest structural changes, if considered necessary. On the basis of the recommendations of the Committee, Government will take final decision.

(c) The composition of the Commititee will be notified shorty.

(d) The present package of assistance announced by the Government is intended to meet the cash flow deficits upto 31st March, 1979 of all Indian Shipping Companies, provided they fulfil the criteria laid down for such assistance.

U. N. Document regarding Kashmir

#### 8728 SHRI P. RAJAGOPAL NAIDU: Will the Minister of EXTERNAL AF. FAIRS be pleased to state:

(a) whether reference had been made in a U.N. Document to Kashmir as one of the territories where the people had not yet exercised their rights of self-determination;

(b) if so, whether our Government objected to it; and

(c) if so, the result thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AF-FAIRS (SHRI SAMARENDRA KUN-DU): (a) to (c) In accordance with the statement made in the Lok Sabha on 6th December, 1978, a letter was sent by our Permanent Representative to the UN to the Secretary-General objecting to the inclusion of Jammu and Kashmir in said UN document, and asking for the letter to be appended to the text of the document. We are pursuing the matter further.

#### Benefit under Family Pension Scheme

8729. SHRI P. RAJAGOPAL NAIDU: Will the Minister of PAR-LIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) whether the persons who contribute to Family Pension Fund under the Employees' Provident Fund and Miscellaneous Provisions Act are getting the benefit under the family pension scheme equal to the contributions made by them; and

(b) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND PARLIAMENTARY AFFAIRS (DR. RAM KIRPAL SINGH): (a) and (b). The benefits available under the scheme are:—

- (i) Family Pension,
- (Ii) Life Assurance,
- (iii) Retirement Benefit and
- (iv) Withdrawn Benefit.

The quantum of actual benefit differs from case to case depending upon various factors e.g. age at entry into service, period of reckonable service, pay of the employee etc. 159

#### Difference in Contribution towards P.F. in Tobacco and Mica Mining... Industry

8730. SHRI P. RAJAGOPAL NAI-DU: Will the Minister of PARLIA-MENTARY AFFAIRS AND LABOUR be pleased to state:

February, 1973 the statutory rate of the Provident Fund in Tobacco Industry;

(b) the rate of contribution to the Provident Fund in the Mica Mining industry; and

(c) the reasons for having this difference?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND PARLIAMENTARY AFFAIRS (DR. RAM'KIRPAL SINHA): (a) The rate of Provident Fund contributions in respect of Tobacco Industry  $i_s 6-1/4$  per cent of the basic wages, dearness allowance including cash value of food concession and retaining allowance, if any, for the time being payable to each of the employees:

(b) With effect from the 28th February, 1973, the stautory rate of contribution in respect of establishments engaged in Mica Mines and employing 50 or more persons has been raised to 8 per cent of the basic wages, dearness allowance including cash value of food concession and retaining allowance, if any, for the time being payable to each of the employees. But in respect of establishments employing less than 50 persons the rate of such contributions remains 6-1/4 per cent.

(c) The general rate of Provident Fund contribution under the Employees' Provident Funds and Miscellaneous provisions Act, 1952 is 6-1/4 per cent. But the Central Government have been empowered to enhance this rate to 8 per cent in its application to any establishment or class of establishments after making such enquiry as it may deem fit. After necessary enquiries, the rate of contribution in respect of mica mines employing 50 or more persons has been enhanced to 8 per cent.

#### इग्वीर स्टेशन पर खान-पाम की स्टालें

8731. भी हुकम चन्द कछवाय : क्या रेल मंत्री यह बताने की कुपा करेंगे कि :

(क) इन्दौर स्टेशन (मध्य प्रदेश) में खान-पान की कितनी स्टालें चल रही हैं, उनमें से कितनी स्टालें अनधिकुत रूप से चलाई जा रही हैं तथा कत से प्रौर इस कारण रेलवे को प्रतिवर्ष कितनी हानि हो रही है;

(ख) क्या खान-पान के घनधिकत विश्रेताओं के विरुद्ध विभाग द्वारा कोई कार्यवाही नहीं की जाती <sup>ब्</sup>योंकि उनके मामले न्यायालयों में प्रनिणित पड़े हैं, यदि हां, तो उन टेकेदारों के नाम क्या है जिनके विरुद्ध मामले प्रनिणित पड़ं है, तथा किस-किस तिथि से घनिर्णीत पड़े है;

(ग) क्या ये ठेकेदार पैसे के बल पर अपनी झनधिकृत स्टालें चला रहे हैं जिसे वह हर महीने इन्दोर स्टेशन के प्रधिकारियों को देते हैं, और

(ध) क्या मंद्रालय इन मामलों की जांच का आदेश देगा तथा अनधिइत ठेकेदारों को हटाएगा और प्रन्य गरीब लोगों को स्टालों का प्राबंटन करेगा?

रेस मंत्रालय में राज्य मंत्री (जी शिव नारायण): (क) इन्दौर स्टेशन में पांच जलपान स्टाल, एक पान-बोड़ी स्टाल भौर एक सामिष भोजनालय है। अक्तूबर, 1977 से एक संलग्न स्टाल सहित सामिष भोजनालय मनधिकृत रूप से चलाया जा रहा है। सम्य दो जलपान स्टाल म्यावालय के स्वगन भादेश के सन्तर्गत 1976 से मन्य दो ठेकेवारों द्वारा चलाये जा रहे है। इस सेच में लाइसेंस कीस भादि के रूप में केवल 13,994 स्पये की वार्षिक डानि हई है।

(ब) रेल प्रसासन डारा मनविकृत ठेकेवारों के विषट कार्रवाई की जा रही हैं। संजग्न स्टास सहित सामिष भोजनातम बलाने वाले ठेकेदार जी बी ० के ब गुहैनानी की प्रपील नम्य प्रवेश उन्य न्यावालक ने जनवरी, 1978 में बारिज करवी थी। वैकिम ठेकेदार ने सामिष भोजनातम बाली नहीं किया, इसलिए रेल ने सन्पदा मंदिकारी के समस वेवच्यी की याचिका दायर की वी, जिसकी सुनवाई की बनकी तारीख 28-4-1979 है। न्यावालय के स्वयन प्रारेश के प्रत्यांत मैसर्स चोरसिया एण्ड कम्पनी और नैसर्स लज्जारान एण्ड सन्स एक-एक जलपान स्टाम 1976 से चला रहे हैं। ये मानको रेल प्रवासन हारा नहे जा रहे हैं।

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(ग) जी, नहीं 5 जैसा कि ऊपर थाग (ख) में उल्लेख किया गया है, इन ठेकेंदारों के मामले स्नयों के समक्ष विचाराधीन हैं।

(घ) जैसाकि ऊपर भाग (ख) में उल्लेख किया गया है, रेल प्रशासन पहले से ही मामलों का बिरोध कर रहा है मौर न्यायालय के निर्णय के मनुसार इस सम्बन्ध में मागे कार्रवाई की जायेगी।

#### Entry of Indians into Commonwealth Countries

8732. SHRI EDUARDO FALEIRO: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether  $i_t i_s a$  fact that while entry of Indian citizens in some of the Commonwealth countries, particularly U.K., Australia and Canada is regulated and subjected to strict controls, citizens of these countries have free entry into India; and

(b) if so, what steps will Government take to correct this anomaly and this curious way in which the Commonwealth link functions?

THE MINISTER OF STATE IN MINISTRY OF EXTERNAL THE (SHRI AFFAIRS SAMARENDRA KUNDU): (a) and (b). A distinction must he made between visitors and immigrants. Indian visitors to Austrialia, Canada do not require a visa. Visitors to the United Kingdom may obtain an Entry Certificate if they desire, but this is not obligatory. Visitors from these countries to India are given entry without visa.

Regarding immigrants, each country has its own policy and controls depending upon domestic conditions.

#### रेलचे बोर्ड का हिन्दी निवेशालय

8733. भी राजानन्व तिवारी : न्या रेल अंकी यह बताने की कुपा करेंगे कि :

(क) क्या रेलगे बोर्ड के हिन्दी निवेतालय में प्रधिकारियों/कर्मचारियों की जंब्या लगातार चटडी का रही है जब कि हिन्दी का काम उत्तरोत्तर बहता था रहा है; (ख) क्या रेलवे में हिन्दी कार्य के लिए अधि-कारियों / कर्मचारियों के अतिरिक्त पद बनाने का प्रस्ताव रेलवे बोर्ड के पास गत एक वर्ष से अनिर्णीत पड़ा है भीर इस बारे में अभी तक कोई निर्णय नहीं किया गया :

(ग) क्या नये पद बनाने पर प्ररिबन्ध के कारण हिन्दी निदेशांलय में पिछले कई वर्षों से पद रिक्स पड़े हैं तथा प्रविलम्बनीय कार्यका निपटान करने के लिये प्रन्य विभागों से बुलाये गये व्यक्तियों को वापस भेजा जा रहा है तथा उनके स्थान पर कोई वैकल्पिक प्रबन्ध नहीं किया जा रहा है; ग्रीर

(घ) यदि हां, तो इस स्थिति का मुकाबला करने के लिए रेल मंद्रालय ढारा क्या कदम उठाये जा रहे हैं ?

रेल मंतालय में राज्य मंत्री (भी शिव नारायण): (क) रेलवे बोर्ड कार्यालय के हिन्दी निदेशांलय में ग्रधिकारियों/कर्मचारियों की स्वीक्रुत संख्या म कोई कमी नहीं हुई है।

(ख) रेलों पर हिन्दी के काम के लिए निम्न-लिखित मतिरिक्त राजपत्नित मौर प्रराजपत्नित पदों के सूजन के सम्बन्ध में पहले ही विनिक्चय किया जा चुका है:----

- (1) प्रत्येक क्षेत्रीय रेलवे पर वरिष्ठ वेतनमान का एक-एक पद,
- (2) क्षेत्रीय रेलों के विभिन्न मण्डलों पर श्रेणी II के 25 पद और डीजल रेल इंजन कार-खाना में एक] पद, तथा
- (3) 200 ग्रराजपत्रित पद । 200 ग्रराज-पत्रित पदों भौर श्रेणी—II के 25 पदों के लिए स्वीकृति जारी की जा रही है भौर वरिष्ठ वेतनमान के पदों का प्रस्ताव विस मंत्रालय के अनुमोदन के लिए भेजा जा रहा है।

(ग) हिन्दी निदेशालय में कोई भी पद खासी नहीं पड़ा है।

(घ) प्रम्न नहीं उठता।

#### हिम्बी स्टेनोप्राफर

8734. भी राजानन्द तिवारी : क्या रेज मंत्री यह बताने की हुपा करेंगे कि :

(क) क्या उतार रेलवे में हिन्दी स्टेनोझाकरों की कमी के बावजूद हिन्दी टाइपिंग तथा झाटंहेंड में प्रशिक्षित कर्मकारियों को हिन्दी का काम नहीं विवा जा रहा है जिसके परिणामस्वक्षय उनके प्रशिक्षण पर किया गया ज्यय बेकार जाता है, (ब) क्या वर्ष 1976-77 से 1977-78 में हिन्दी स्टेनोप्राफ़ी में प्रशिक्ष ण के लिये कुछ कलकों / टाइपिस्टो को भेजा गया था :

(ग) आग इन कर्मचारियों को उसके विभागाध्यक्षों इरारा इस भाषय के प्रमाण-पत्न जारी किये गये कि उनकी सेवाफ्रों का कार्यालय के काम में उपयोग किमा जायेगा फ्रौर स्टेनोग्राफरों के पद के लिये पात्र होंगे ;

(घ) यदि हां, तो उन सफल प्रशिक्षित कर्मचारियों की सख्या कितनी है जिन्हें स्टेनोग्राफरों के पदों पर पदोभत किया गया है ; ग्रीर

(ङ) यदि उनकी कोई पदोन्नति नहीं की गई है तो इसके क्या कारण हैं ?

रेल मंत्रालय में राज्य मंत्री (भी शिव नारायण): (क) जी नहीं । जब कभी भावश्यकता पड़ती है उनकी सेवामों का हिन्दी के काम के लिए उपयोग किया जाता है ।

(ख) जी, हां।

(ग) जी हो, सरकारी काम में उनके हिन्दी आधुलिपि के झान का धावश्तुकतानुसार उपयोग किया आयया भौर वे चयन के लिए वर्तमान नियमों के भन्तर्गत स्टेनोग्राफर के रूप में नियुक्ति के लिए पात होंगे।

्र (ष) कोई नहीं । क्योंकि उन्हें प्रवरण के बाद अपनी पारी का इन्तजार करना होगा ।

(ङ) 330-560 रुपये (सं0 वे0) ग्रेड में स्टेनोग्राफरों का पैनल बनाने के लिए जब कभी चुनाव किया जायेगा तो वे इन पदों पर पदोक्षति के पात्र होंगे भौर उनकी पदोन्नति सफल उम्मीदवारों की वरीयता कम के माधार पर नियसित की जायेगी।

#### Implementation of amended (1977) Pharmacy Act of 1948

8735. SHRI R. K. MHALGI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) is it fact that Government intend to implement the amended (1977) Pharmacy Act of 1948 from 30-9-981:

(b) is it also a fact that section 42 of the said Act prohibits the persons, other than registered pharmacists to mix or sell drugs to the public; (c) is Government aware of the acute shortage of registered pharmacists in India; and

(d) if so, what steps have been taken by the Government or proposed to take (i) to remove the shortage of registered pharmacists; and (ii) to relax the provisions of the said Act to certain extent to avoid the possible inconvenience of the dealers  $a_s$  well as the public which may cause in near future?

THE MINISTER OF HEALTH AND FAMILY WELFARE: (SHRI RABI RAY): (a) The Pharmacy (Amendment) Act, 1976 came into force with effect from 1st September, 1976.

(b) As per provision to Section 42 of the Phamacy Act 1948 as amended where no date is appointed by the Government of a State, after 31st August 1981 no person other than a Registered Pharmacist shall compound, prepare, mix or dispense any medicine on the prescription of a medical practitioner.

(c) Representations about the shortage of Pharmacists have been received from associations of Chemists and Druggists and also from some State Governments.

(d) The Pharmacy Council of India has relaxed the duration of study for the grant of Diploma in Pharmacy and Matriculates with two years: experience in the dispensing of drugs. can now take one years's course and obtain a Diploma. The University Grants Commission has also been writing to the Universities offering grant for the setting up of facilities for conducting Diploma course in Pharmacy. The State Governments have also been requested to take adequate steps for augmenting the training of Pharmacists in their States. Government 18 also re-examining whether enforcement of Section 42 of the Pharmacy Act should be deferred.

#### Facilities of Holidays and Medical Aid to contract labour

8736. SHRI AMARSINH V. RATHA-WA: Will the Minister of PARLIA-MENTARY AFFAIRS AND LABOUR be pleased to state:

(a) whether Government propose to extend facilities like paid holidays and medical aid to contract labour as provided to the regular labour in public sectors;

(b) if not, the reasons therefor; and

(c) whether this facility is likely to be extended in private sector also?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND PAR-LIAMENTARY AFFAIRS (SHRI LARANG SAI); (a) to (c). The Contract Labour (Regulation & Abolition) Act, 1970 and the Contract Labour (Regulation and Abolition) Central Rules, 1971 framed thereunder require the provision and maintenance of first-aid facilities for the Contract Labour, whether employed in establishments in the public or the private sector covered by the Act. In terms of the above Central Rules, in cases where the contract workers in the public and private sector establishments covered by the Act, perform the same or similar kind of work as the workmen directly employed by the principal employer of the establishment, holidays, hours of work and other conditions of service of the workmen of the contractor shall be the same as applicable to the workmen directly employed by the principal employer of the establishment on the same or similar kind of work.

#### Kasganj-Etah Railway Line

8737. SHRI DAYA RAM SHAKYA: Will the Minister of RAILWAYS be pleased to state:

(a) the names of new projects surveyed  $o_r$  under survey in the U.P. area with the cost of each Project on North Eastern and Northern Railway; and

(b) whether he proposes to get a survey and project report made for provision of a broad gauge rail link linking Kasganj on the North Eastern Railway and Etah on the Northern Railway to cater to the much needed demand of the public of the area?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) A statement is attached.

(b) Proposal for a B.G. railway line between Kasganj and Etah was surveyed in 1970 and according to the Survey Report the Project was not found financially viable.

Projects surveyed in Uttar Pradesh

New Lines	Length (in kms.)	Cost of cons- truction (Rs. in crores)
1.     Baraut-Chhaparauli     BG       2.     Farrukhabad-Shahjahanpur Golgokaranath with alternative     BG       3.     Dohrighat-Sahjanwa     BG       4.     Nautanwa-Sanouli     MG       5.     Madhoganj-Auhadpur     BG       6.     Kasganj-Etah     BG	15.89 153.321 154.035 67.52 7.5 26.87 30.60	2:5 62:82 63:78 13:27 0:60 3:50 1:89
Conversion (MG to BG) Varnagi-Albahabad MG to BG (ii) Projects under survey in Uttar Pradesh Khalilabad-Balrampur	123-00 123-00	13.00 25.00
Conversion 1. Sitapur-Bunhwal MG to BG 2. Mau-Shahgani MG to BG 3. Chapra-Ballia-Varanasi MG to BG 4. Mankapur-Ayodhya	98.00 100.00 206.00 30.00	12·00

Sta tement

8738. SHRI S. S. LAL: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether his attention has been drawn to the press reports that Pakistan has sought to join the non-aligned community after its withdrawal from CENTO; and

(b) if so, his reactions in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SAMARENDRA KUNDU): (a) Yes Sir.

(b) Pakistan's request for membership of the non-aligned movement will be considered by the Colombo meeting of the Non-aligned Coordinating Bureau at Foreign Ministers' level to be held in June 1979, which will make appropriate recommendations to the Havana Summit scheduled for September 1979. India's stand on all requests for membership of the nonaligned movement has been that they should be adjudged on the basis of certain well accepted criteria.

#### Central Board of Trustees on **Revision of Pay of EPF Employees**

8739. SHRI SHIV NARAIN SAR-SONIA: Will the Minister of PAR-LIAMENTARY AND AFFAIRS LABOUR be pleased to state:

(a) the progress of the committee of the Central Board of Trustees of the Employees Provident Fund Organisation for revision of pay structure and service conditions of the employees of the Employees Provident Fund Organisation and whether the committee headed by Shri Kasbekar, Labour Secretary, Maharashtra has to

submit its report by the 31st August. 79:

(b) the progress in the revision of pay scales of Provident Fund Inspector Grade-II and Superintendent as 550-900 as already provided in the Employees' State Insurance Corporation and grant of 25 per cent House rent allowance to A clas<sub>s</sub> cities like Hyde-rabad, Bangalore, Trivandrum and Ahmedabad; and

(c) where the delay is causing and . how much time Government will take to implement the above said agreed demands?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND PAR-LIAMENTARY AFFAIRS (DR. RAM KIRPAL SINHA); (a) The Central Provident Fund Commissioner has reported that preliminary work regarding collection of data is in hand.

(b) These matters will also be looked into by the Committee.

(c) Does not arise.

#### Six point Charter of Demands

8740. SHRI C. R. MAHATA: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government have received and considered the six-point charter of demands of the All India Railway Employees Confederation; and

(b) if so, the decision taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) Yes.

(b) The demands and the position in respect thereof are given in the Annexure.uH dar fodar fodar fodarod attached statement.

Position regarding	Statement g 6 points Charler of Demands
Demands 1	Position in respect thereof
(i) All Railwaymen be treated as industrial workers with full trade union rights including the right to negotiate.	
1 (ii) The working hours of Railwaymen shall not exceed eight hours per day.	1(ii): The demand for uniform duty hours of 8 a day for all categories of railway staff working in different conditions irresepective of workload on them cannot be accepted. However, the Miabhoy Tribunal award on the Hours of Employment of Railwaymen has been accepted with effect from 1-8-1974.
(iii) There shall be job evaluation of all railwaymen through a scientific system to be followd by their re- classification regaradation with the need-based minimum wage for the lowest-paid worker.	1(iii) and (2): Arising cut of the regotiations will be labour prior to May 1974 strike, in which an un- derstanding was arrived at for job evaluation within the frame-work of the Third Pay Commission's re- commendations a Tribunal consisting of a Neutral Chairman with two labour representatives nomina- ted by the two recognised Federations, and two official side members, has been set up to go into the reclassification of workshop staff and alteady interim recommendations of the Tribunal received in April '78 were considered by the Ministry an orders for implementation as modified were issue in August, 1978.
2. Pending the completion of job eva- luation and reclassification, imme- diate parity in wages with those of workers in the Central Undertakings, viz. HMT, BHEL, HSL, NAL etc.	In so far as parity in wages is concerned, the Third Pay Commission observed that fair comprsion with pri- vate sector or public sector cannot be accepted as a sound basis for fixing the level of wages of Central Government employees including railwaymen. In any case, this is a matter affecting Central Go- vernment employees as a whole and no unilateral action can be taken by the Ministry of Railways in so far as railwamen are concerned. This is also linked with the question of wages, incomes and price policy.
3. Bonus at the rate of one month's wages for the year 1971-72 and 1972-73.	(3) The Government have appointed a Group of Ministers comprising the Dy. Prime Minister and Minister for Finance, Home Minister, Labour Minister, Minister of Industry and Minister of Pe- troleum, Chemicals and Fertilizers, to consider the recommendations contained in the Report of the Study Group on Wages, Incomes and Prices including that on the issue of bonus. The matter is still under the consideration of the Cabinet Com- mittee and the Finance Ministry.
4. Decasualisation of all casual rail- waymen and their confirmation in service with all benefits given to them with retrospective effect.	(4) While it is not possible to achieve the ideal stage of complete decasualisation immediately, substantial progress has been made in giving regular employment to casual labour. Steps have also been taken to redress to the grievances of those who have to continue as casual labour due to shortage of regular vacancies, etc.
5. Adequate and subsidised foodgrains and other essential commodities through departmentally run shops.	(5) The issue raised cannot be considered by the Mi- nistry of Railways alone since Government has to take a decision covering all Central Government employees.
6. All victimisation cases should be withdrawan.	(6) A number of cases alleged to be victimisation cases were bought to Government's notice in the recent past and they have been looked into, and such action as is necessary and feasible depending upon the merits of each case has been taken.

#### केमीय सचिवालय से छतरपुर गांव के लिए दिल्ली परिषहन निगम की बस सेवा

8741. भी सालजी भाई: नया नीवहन झौर परिवहन मंत्री यह बताने की कुपा करेंगे कि :

(क) क्या केन्द्रीय सचिवालय से छतरपुर गांव तक दिल्ली परिवहन निगम की बस सेवा मारम्म करने का प्रस्ताव है; मौर

(ख) क्या सरकार छत्तरपुर गांव झौर इसके निकटवर्ती क्षेत्र के लोगों की परिवहन की समस्या का गीध्र समाधान करेगी मौर यदि हां, तो कब तक ?

#### नीवहन और परिवहन मंत्रालय में प्रभारी राज्य मंत्री (भी बांद राम) : (क) जी, नहीं।

(ख) छतरपुर गांव झौर उसके झास-पास के क्षेत्रों में रूट नं० 516 की सेवाएं उपलब्ध हैं। यह सेवा माई० माई० टी० गेट मौर देरागांव/सावन पब्लिक स्कूल के बीच चल रही है। केन्द्रीय सचिवा-लय को जाने वाचे यान्नियों के लिए माई0 माई0 टी0 गेट पर वस बदलने की सुविधा उपलब्ध है जहां से केन्द्रीय सचिवालय को जाने वाली रूट नं0 510 की बसें मिल जाती हैं। आई0 आई0 टी0 गेट पर शहर के कई ग्रन्य स्थानों को जाने के लिए बसें मिल जाती हैं । क्योंकि दिल्ली परिवहन निगम दिशा-प्रधान सेवाएं (डायरेक्शन-म्रारियेण्टेड सविसेज) चला रहा है, इसलिए यह ग्रावश्यक नहीं समझा गया कि शहर में सभी यातायात वाले स्थानों को सीधी सेवाग्नों से जोड़ा जाए जब कि बस बदलने की सुविधाएं उपलब्ध हैं।

#### रेलवे संसून

8742. भी लालजी माई: क्या रेल मंत्री मह बताने की कृपा करेंगे कि :

(क) रेलवे के उन प्रधिकारियों के नाम क्या हैं, जिन्हें मभी भी रेलवे सैलूनों में यात्रा करने की मनुमति ŧ;

(ख) क्या सरकार ने घोषणा की थी कि सैलुन व्यवस्था समाप्त की जाएगी लेकिन वह प्रभी तक विद्यमान है और अप्रजातांत्रिक होते हुए रेलवे राजस्व/ बजट पर एक निरर्थक भार है; और

(ग) यदि हां, तो सरकार को इस बारे में क्या प्रतिक्रिया है ?

रेल मंत्रालय में राज्य मंत्री (भी शिव मारायण) : (क) से (ग). रेलवे के सभी अधिकारी निरीक्षण यानों का उपयोग करने के पाल हैं। वे निरीकण यान केवल तिरीक्षण के प्रयोजनों के लिए तथा उन स्थानों तक की याता के लिए उपयोग में लाये जाते हैं जहां उपयुक्त धाबास उपलब्ध नहीं होते । यह भी निर्णय किया गया है कि नये निरीक्षण यानों का निर्णय न किया जाय। इसलिए बर्तमान संख्या में घौर कोई बुद्धि नहीं होगी, किन्तु जब कभी कुछ पुराने काम में न माने लायक स्टाक बिना बदलाव के बेकार घोषित किये जायेंगे तो यह संख्या झौर भी कम हो ज।येगी ।

#### रेल माल डिम्बों की कमी

8743. श्री लालजी माई : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या माल लाने ले जाने के लिए व्यापारियों को अपेक्षित रेल माल डिब्बों की कमी के कारण उन्हें गत दो वर्षों से भारी हानि उठानी पड़ रही है; मौर

(ख) यदि हां, तो इस कमी को दूरू करने के लिए सरकार ने क्या प्रयत्न किया है ?

रेल मंत्रालय में राज्य मंत्री (श्री शिव नारायण): (क) ग्रौर (ख). रेलों पर मूल रूप से माल डिब्बों को कोई कमी नहीं है । फिर भी, फिलहाल रेलें मालडिब्बों की कुछ झावश्यकताझों को पूरा करने में कुछ कठिनाइयां महसूस कर रही है । यह स्थिति उन बातों से उत्पन्न हुई जो कि रेलों के नियंत्रण से बाहर हैं। ये बातें (1) सीमेंट, उर्वरकों, कोकिंग कोयला मादि के काफी भायात के कारण यातायात के स्वरूप में परिवर्तन (2) पिछले वर्ष वर्षा ऋतु में अभूतपूर्व वर्षा एवं बाढ़ें (3) नियोजन भारक्षण नीति के विरोध में बिहार में जन प्रान्दोलन (4) विभिन्न पत्तनों के ग्रसंतोषजनक निष्पादन (5) जूट हड़ताल के कारण मालडिब्बों की रुकोनी, ( 6) पूर्व, पूर्वोत्तर सीमा ग्रीर दक्षिण पूर्व रेलों पर रेल कर्मचारियों के कुछ वर्गों द्वारा मान्दोलन है।

तथापि व्यापारियों को हुई हानि के सम्बन्ध में कोई सूचना इस मंत्रालय में नहीं है। यातायात के निर्वाध संचलन को सुनिध्चित करने के लिए प्रभी हाल में कई प्रशासनिक कदम उठाये गये हैं मौर उनके परिणाम सामने माने गुरू हो गये हैं। माल डिब्बा बेढ़े बढ़ाने के लिए भी कदम उठायें गये हैं।

#### चेतक एक्सप्रेस का देर से पहुंचना

8744. भी लालजी भाई : क्या रेल मंत्री यह बतानें की क्रुपा करेंगे कि :-

(क) क्या दिल्ली झौर उदयपुर के बीच चलने बाली चेतक एक्सप्रेस गाड़ी गत दो वर्षों में दिल्ली और उदयपुर रेलवे स्टेशनों पर प्रलग-प्रलग कितनी बार वेर से पहुंची; मौर

(था) क्या सरकार इस गाड़ी के देर से पहुंचने अथवा देर से चलने के कारणों की जांच कर रही है।

रेल संवासभय में राज्य मंत्री (वी शिव नारायण): (क) 1977-78 मौर 1978-79 में प्रप्रैल से मार्च तक की धवधि के दौरान 15 मप चेतक एक्सप्रेस उदयपुर सिटी स्टेशन पर कमश: 131 मौर 235 दिन देर से पहुंची तथा 16 डाउन चेतक एक्सप्रस दिल्ली स्टेशन पर कमश: 85 मौर 116 दिन देर से घायी।

(ख) चेतक एक्सप्रेस जैसी महत्वपूर्ण डाक और एक्सप्रेस गाड़ियों के चलन को दैनिक माधार पर नियंखित किया जाता है तथा रोक जाने के कारणों की जांच की जाती है झौंर नियारक कार्रवाई की जाती है।

#### Uniformity in Wages of Plantation Workers

8745. SHRI SAMAR MUKHERJEE: Will the Minister of PARLIAMEN-TARY AFFAIRS AND LABOUR be pleased to state:

(a) whether Government are considering the demand of Uniform wage for plantation workers all over India; and

(b) if so, the details thereof and if not. the reasons therefor?

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) No. Sir.

(b) The question was considered by Government but it was held that there was a well-developed system of fixation of wages in the plantation industry in each region through bipartite negotiations and there was no need for fixation of uniform wages for plantation workers through Governmental intervention.

#### मध्य प्रवेश न बोड़ी निर्मातांग्रों की ग्रोर मविष्य निधि की बकाया राशि

8746. डा॰ लक्सी मारायण पांडेय : क्या संसदीय कार्य तथा अस मंत्री यह बताने की कुपा करेंगे कि :

(क) सध्य प्रदेश में किन-किन बीडी निर्माताओं ने नियनों के अनुसार भविष्य निधि का घंशवान जमा नहीं कराया है ; (ख) ऐसी दोषी कसपनियों प्रथवा बीड़ी निर्माताकों के विरुद्ध क्या कार्यवाही की गई है ; और

(ग) प्रत्येक बीड़ी निर्माता ग्रथवा कम्पनीं की प्रोर भविष्य निधि की कितनी राशि बकाया है ?

भ्रम तथा संसदीय कार्य मंत्रालय में राज्य मंत्री मंत्री (डा॰ राम इत्पाल सिन्हा): (क) से (ग). कर्मचारी भविष्य निधि तथा प्रकोर्ण उपबन्ध मंधिनियम 1952 प्रधिसूचना दिनांक 17 मई, 1977 द्वारा बीड़ी भमिकों पर लागू किया गया। कुछ पक्षों द्वारा दायर की गई रिट याचिकाझों पर उज्ज्यतम न्यायालय ने उपयुक्त मधिसूचना के कार्यान्वयन को रोकने सम्बन्धी पादेण पास किये हैं।

#### C.M.P.F. as Sister Organisation of E.P.F. Organisation

8747. SHRI PHOOL CHAND VER-MA: Will the Minister of PARLIA-MENTARY AFFAIRS AND LABOUR be pleased to state:

(a) whether the Coal Mines Provident Fund organisation is a sister concern organisation of Employees' Provident Fund; and

(b) whether the Karnataka High Court had declared the Employees' Provident Fund Organisation as Industry and the Supreme Court of India also dismissed the appeal of the State Government against the High Court decision in a case of M. Mery Swamy Vs. Registration of Trade Unions, Bangalore, 1973 and also in W. P. No. 11345 of 1978?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND PAR-LIAMENTARY AFFAIRS (DR. RAM KIRPAL SINHA): (a) The Coal Mines Provident Fund Organisation administers the schemes framed under the Coal Mines Provident Fund and Miscellaneous Provisions Act, 1948. The Employees' Provident Fund Organisation was set up later to administer schemes under the Employees Provident Funds and Miscellaneous Provisions Act, 1952.

(b) The first case arose out of an order of the Registrar of Trade Unions cancelling the certificate of registration of the Mysore State Employees" 175 Written Answers APRIL 26, 1979 Written Answers 176

Provident Fund Employyees' Union on the grounds inter alia that the Employees Provident Fund Organisation is not an industry within the meaning of the Industrial Disputes Act, 1947. This order was set aside by the Principal. District and Session Judge. Bangalore. While deciding the civil revision Petition No. 586/1973 filed by the Registrar of Trade Unions against the above Judgment, the High Court of Karnataka held that "as the activity of the Provident Fund Organisation is industry' the members of the Unions who are its employees have to be regarded as 'workers'. The Supreme Court of India dismissed a Special Leave Petition filed by the Registrar of Trade Unions in Mysore, Bangalore.

The second case seems to relate to Writ Petition (No. 1345 of 1978) filed before the High Court of Karnataka by an employee in the Office of the Regional Provident Fund Commissioner, Karnataka, asserting that the refusal of the E.P.F. Organisation, which was not a Government Organisation, to grant him permission to contest elections was not sustainable in law and that para 27 of the Employees Provident Fund (Staff and Conditions of Service) Regulations, 1962, under which the permission was withheld was invalid and inoperative in his case. The writ petition is reported to have been rejected as unnecessary and pre-mature leaving all the contentions of the petitioner open.

#### Filling up of vacancies in C.M.P.F.

PHOOL CHAND 8748. SHRI VERMA: Will the Minister of PAR-LIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) whether the required staff has not been provided to the Coal Mines' Provident Fund in spite of so many assurances by Government; and

(b) if so, why and how much time organisation will take to fill up all vacancies and what action Government propose to take against the responsible persons for inordinate delay?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND PAR-LIAMENTARY AFFAIRS (DR. RAM KIRPAL SINHA): (a) Necessary staff has been provided.

(b) The Coal Mines Provident Fund Commissioner has reported that most of the vacant posts have already been filled up and he has initiated action to fill up the posts which remain unfilled.

#### Framing of Rules by C.M.P.F.

PHOOL 8749. SHRI CHAND VERMA: Will the Minister of FAR-LIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) whether the Coal Mines Provident Fund Organisation was started in 1947, but the organisation has failed to frame its own rules and regulations so far; and

(b) if so, why and how much time will it take to frame its own rules?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND PAR-LIAMENTARY AFFAIRS (DR. RAM KIRPAL SINHA): (a) and (b). The Coal Mines Provident Fund (Staff and Conditions of Service) Regulations, 1964 were framed in 1964 by the Board of Trustees of the Coal Mines Provident Fund with the approval of the Central Government and were published in the Gazette of India dated the 3rd October, 1964.

#### Delhi-Phulera Line

8750. SHRI MANOHAR LAL SAINI: Will the Minister of RAILWAYS be pleased to state:

(a) whether there is any proposal to introduce broad gauge line from Delhi to Phulera and onwards; and

(b) if so, details thereof?

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THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) Yes.

(b) Delhi-Ahmedabad M.G. trunk route (934 kms.) of which Delhi-Phulera is a part, has been approved for conversion to B.G. The total cost of conversion of Delhi-Ahmedabad is more than Rs. 100 crores and the project is proposed to be executed in phases consistent with available financial resources.

#### 2nd Platform at Raichur

8751. SHRI RAJSHEKHAR KOLUR: Will the Minister of RAILWAYS be pleased to state:

(a) whether the work pertaining to the extension of the second platform at Raichur has commenced and for how many compartments; and

(b) if so, its estimated cost and the period fixed for its completion?

THE MINISTER OF STATE IN THE MINISTY OF RAIWAYS (SHRI SHEO NARAIN): (a) and (b). Platform No. 2 at Raichur Station is being extended to hold 18 bogies. This work is being done along with raising of the platform and provision of carriage watering arrangements. The entire work is estimated to cost about Rs. 4.12 lakhs and is targeted for completion by August, 1979.

#### Construction of Ropeways in Meghalaya

8752. SHRI P. A. SANGMA: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether the Meghalaya State Government had submitted any proposals for construction of ropeways;

(b) the number, location and details of the ropeways proposed to be constructed in the State; and (c) the reaction of the Centre on the proposals forwarded by the State Government in this regard and the steps taken so far?

THE MINISTER OF STATE IN-CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): (a) No, such proposal has been received by the Ministry of Shipping and Transport.

(b) and (c). Do not arise.

#### Requirement of Coal on Southern Railway

8753. SHRI P. A. SANGMA: Will' the Minister of RAILWAYS be pleased to state the normal requirement of coal per day and the quantity available for consumption every day on the Southern Railway?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): Normal daily requirement of coal for Southern Railway is 3000 tonnes. Keeping in view the transit time from the collieries to the consuming points, minimum ground stocks of 24000 tonnes are required to ensure catering for the above requirement. The actual stocks held on 22-4-79 were 5700 tonnes.

#### Delay in Clearance of Goods at. Calcutta Port

8754. SHRI SACHINDRA LAL SINGHA: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether it is a fact that accumulation of goods at Calcutta Port continues due to non-clearance and delay in clearance ;

(b) if so, what are the reasons for non-clearance, delay during the last six months. (month-wise, date-wise);

(c) the details of the demurrage charge<sub>s</sub> accumulated during the said period month-wise;

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(d) the details of the action taken for immediate clearance of these goods; and

(e) the result achieved?

THE MINISTER OF STATE IN-CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): (a) There was some accumulation of cargo in respect of certain commodities, namely, bulgar wheat, fertiliser, rap-seed etc. owing to non-clearance.

(b) Factors affecting clearance of cargo during the last six months are given below:---

(i) October, 1978.—Very heavy raing in West Bengal affected road and rail communications to and from docks. The inter-change of wagons of eastern railways had disrupted due to rains and was resumed only on 6th October and became normal by the end of October 1978. Inter-change of wagons of south-eastern railways did not become normal till the 1st week of November, 1978. Work on fertilizer vessels and delivery was affected from 21st October, 1978 to 26th October, 1978 due to agitation by the Calcutta Dock Labour Board Workers who demanded that bulk fertiliser should be bagged and stitched before delivery.

(ii) November, 1978.—Bargemen strike from 15th November, 1978 to 14th January, 1979 affected overside clearance of cargo.

(iii) December, 1978.—Delivery of bulk fertiliser was affected as the Dock Labour Board baggers and demanding that the stitchers cargo should be bagged before delivery. Delivery wag resumed on 30th December, 1978. Bargemen strike continued, affecting overside clearance of cargo.

(iv) January, 1979.-Bargemen strike was called off on 14th January, 1979. A token strike by General Purpose Mazdoors of Dock Labour Board on 15-1-1979 and a bandh call given by a section of shore workers on 29th January, 1979 affected clearance of cargo.

(v) February, 1979.—'Go slow' by Calcutta Dock Labour Board General Purpose Mazdoors from 5th February, 1979 affected clearance of cargoes especially of fertilisers. Power failure on 18-2-1979 from 0300 hours to 2330 hours on 19-2-1979 due to repair te underground electric cables also affected work.

(vi) March, 1979.—Agitation by the staff of Dock Basin Machinery who operate Kiderpore Dock Lock Entrance affected clearance of cargo from 1st March to 10th March, 1979. Strike by General Purpose Mazdoors of Calcutta Dock Labour Board from 11th March to 26th March, 1979 also affected work

(c) Details of demurrage charges that accumulated during the period are furnished below:-

Month		Rs. in	lakhs
October, 1978 .	•	•	7 <sup>2</sup> .55
November, 1978			83.25
December, 1978		•	57.70
January, 1979	•		92 28
February, 1979		•	78.67
March, 1979		•	134.60

(d) Steps taken for removing congestion of cargo in the shed are as follows-

(i) Period of rent-free clearance of gift consignment imported by recognised charitable organisations reduced from 45 days to 15 days.

(ii)  $Pres_s$  notifications have been issued to the importers advising them to expedite clearance of cargo from dock, failing which they will have to pay penalty in the shape of enhanced rent charges.

(iii) Treble rent has been imposed on fertiliser<sub>S</sub> and rapeseeds, which may remain uncleared for more than 7 days in the transit sheds.

(iv) Uncleared fertiliser and gift cargo has been removed from transit shed to warehouse outside the docks.

(v) Arrangements being made in consultation with customs for storage of uncleared import cargo in Kantapuker warehouses, which are outside the customs enclosures.

(vi) Constant liaison being maintained with State Government agencies and other public sector undertakings to effect prompt clearance of their cargo

(e)  $A_s$  regards the results achieved, the average import cargo lying in the transit shed per day during the month of March, 1979 has come down to 53,718 tonnes from 65,270 tonnes and 60,758 tonnes in February and January 1979 respectively.

Certain items of cargo, which block transit sheds, namely, bulgar wheat, fertilizer, decreased considerably from 12,361 MT, 9,930 MT and 2,327 MT as on 1-3-1979 to 7,740 MT, 2,029 MT and 846 MT respectively on 31-3-1979. Cooperative Societies in Mines Safety and Coal Mines Welfare Organisation

#### 8755. SHRI SACHINDRA LAL SINGHA:

#### SHRI M. A. HANNAN ALHAJ:

Will the Minister of PARLIAMEN-TARY AFFAIRS AND LABOUR be pleased to state:

(a) the details of the location of Cooperative Societies organised by the Director of Mine's Safety and Coal Mine<sub>s</sub> Welfare Organisation in Dhanbad with number of member<sub>s</sub> of each societies, during the last three years, year-wise;

(b) whether any study made-upto-date about the functioning of these societies;;

(c) if so the details thereof; and

(d) the action taken on the basis of the studies and the result achieved?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND PARLIAMENTARY AFFAIRS (SHRI LARANG SAI): (a) No such Society was organised either by Director General of Mines Safety or the Coal Mines Welfare Organisation during the last 3 years.

(b) A Committee  $w_{as}$  constituted last year to examine the working of Co-operative Store<sub>s</sub> set up earlier under the Coal Mine<sub>s</sub> Welfare Organisation.

(c) The Committee found that most of the stores had run into heavy losses during the years 1967-68 and 1969-70 on account of various factors such as indiscriminate credit sales, higher indirect expenses on sales, faulty purchase policies and management. Of the 10 stores inspected the Committee recommended continuation of stores only at Disergarh and Bhuli. It recommended immediate liquidation of 5 stores at Kalla, Moira Colliery, Sonardih, Nirshachatti, and 183 Written Answers

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Sunday Bazar respectively. In respect of the remaining three stores at Birshighpur Pali; Chirimiri, and Kothagudem respectively, it recommended examination of their possible transfer to the concerned colliery managements, failing which, their liquidation also.

(d) The recommendations of the Committee have been accepted and necessary action  $ha_s$  been initiated for their implementation.

#### Contribution towards P.F. and E.S.I.S. in Eastern States

#### 8756. SHRI SACHINDRA LAL SINGHA:

#### SHRI M. A. HANNAN ALHAJ:

Will the Minister of PARLIAMEN-TARY AFFAIRS AND LABOUR be pleased to state:

(a) whether most of the North Eastern Region States have not brought into force the provision of Employees' State Insurance Act, 1948 or Employees' Provident Funds and Miscellaneous Provisions Act of 1952;

(b) if so, the details thereof, Statewise;

(c) whether a number of establishment including Bidi Merchants and Manufacturers have not contributed to Provident Fund or E.S.I.S. in these States;

(d) if so, the details thereof, Statewise and unit-wise; and

(e) the action taken against the defaulter of P.F. and E.S.I.S. in these States, State-wise and Unit-wise? THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND PARLIAMENTARY AFFAIRS (DR. RAM KRIPAL SINHA): (a) and (b). The Employees' State Insurance Corporation have reported that the provisions of the ESI Act, 1948 have been brought into force in the State of Assam only. The position regarding other States/Union Territories in the North Eastern Region is as given below:-

Meghalaya.—It is proposed to implement the Scheme at Shillong and Mawmluh (Cherrapunjee) and the matter is being pursued with the State Government.

Tripura.—There is a proposal to extend the Scheme at Badarghat (near Agartala) where a new Jute Mill is coming up.

Nagaland, Arunachal Pradesh, Mizoram and Manipur.—As per available information, there is no viable area with sizeable concentration of workers for coverage under the ESI Act.

The information regarding Employees' Provident Fund and Miscellaneous Provisions Act, 1952 is being collected and would be placed on the Table of the Sabha in due course.

(c) to (e). The information is being collected and would be laid on the Table of the Sabha in due course.

#### Doctors

8757. SHRI DURGA CHAND: Will the Minister of HEALTH AND FA-MILY WELFARE be pleased to state:

(a) whether Indian Medical Council has made any survey regarding the number of doctors in public as well as private sectors at present in each State;

(b) if so, what is the number of doctors in each sector in each State and Union Territories;

(c) what is the number of people in the country at present served by one doctor; and

(d) what is Government's programme to cover more people by doctors in the country during the next 5 years?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI RABI RAY): (a) No, Sir.

(b) Does not arise.

(c) Exact information is not available, but based on data received from the various State Governments, on an average, there is one doctor for about 3,000 people even though there is wide disparity between urban and rural coverage in this regard.

(d) The present out-turn of about 12,500 medical doctors annually is considered to be sufficient to meet the medical manpower requirements of the country. The Government have also launched the Rural Health Scheme and the Re-orientation of Medical Education Scheme. The measures envisaged under these scheme will ensure greater medical coverage to the population.

#### Track electrification

8758. SHRI SARAT KAR: Will the Minister of RAILWAYS be pleased to state:

(a) what were the targets fixed by Government for track electrification for the last three years and the progress made thereon:

(b) whether there has been any shortfall in achieving the targets; and

(c) if so, the steps taken by Government to remove the bottleneck in achieving the targets? THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a)

Year			Target	Progress	
1976-77	•		49 Kms.	49 Kms.	
1977-78	•	•	Nil	Nil	
1978-79	•		Nil	Nil	

(b) No.

(c) Does not arise

#### High rates charged by IWTC along Brahmaputra

8759. SHR<sup>-</sup> BEDABRATA BARUA: Will the Minister of SHIPPING AND TRANSPORT be pleased to state whether it is a fact that in spite of the high rate charged by the I.W.T.C. along the Brahmaputra river, the Corporation is still showing huge losses?

THE MINISTER OF STATE IN-CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): It is a fact that Central Inland Water Transport Corporations' services along the river Brahmaputra are showing huge losses in spite of the higher freight rates due to very high fixed cost such as large manning scale on the vessels, heavy interest on accumulated Government loans, very high cost on capital and maintenance repair to old vessels with average age ranging between 40 to 50 years, lack of proper infrastructure facilities for cargo handling as well as night navigation. Steps are being taken to replace these vessels to cut down the cost of operation and maintenance as also to utilise the surplus manpower in order to make the river services viable in the shortest possible time:

#### Reservation quota to Diphu

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8760. SHRI BIREN ENGTI: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that the Railway authority has withdrawn the reservation quota allotted to Dipnu, North Frontier Railway station in Passenger and Mail trains;

(b) if so, the present total number of 1st class and IInd class reservation quota in Passenger and Mail trainwise both for Up and Down journey from Diphu station; and

(c) will he consider to raise reservation quota in view of heavy traffic and headquarter of Tribat Hill District?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) Consequent on withdrawal of stoppage of 8 Dn Tinsukhia Mail at Diphu station from 1-11-78, the quota of three (3) second class sleeper berths allotted to Diphu by 8 Dn Mail was withdrawn.

(b) The reservation quotas allotted at present to Diphy station are:-

Train	First	Second	d Class	
11411		Sleeper Berths	Seats	
(i) 6/60 Dn Kamrup Exp.	· · ·	2	••	
(ii) 4 Dn Assam Mail	•••	2	••	
(iii) 5 Up Kamrup Express.		••	2	

(c) A quota of three(3) second class sleeper berths is being allotted to Diphu station by 8/155 Tinsukhia Mail from 1-5-79 as this train has been given a stoppage at the station from 1-4-1979.

#### Railway line up to Bilaspur

8761. SHRI GANGA SINGH: Will the Minister of RAILWAYS be pleased to state:

(a) whether his Ministry is aware of the proposed installation of a cement plant in Bilaspur in Himachal Pradesh;

(b) if so, has the Ministry examined the feasibility and urgency to lay railway line upto the cement plant site; and

(c) if so, when the work is likely to be started and completed?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) Yes.

(b) Most of the product from the plant will be consumed in the State of Himachal Pradesh and adjoining areas which will be served by road. Whatever rail-borne traffic materialises for and from this plant is expected to be dealt with at the existing rail-head at Kiratpursahib station. The clearance for the project has been issued on this understanding.

(c) Does not arise.

किउल ग्रीर साहिबगंज के बीच रेलवे स्टेशन

8762. डा० राम लिह : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) किउल भौर साहिबगंज के बीच उन रेलवे स्टेननों की संख्या किलनी है, जहां ऊचे प्लेटफार्मों का निर्माण नहीं किया गया है ;

(व) क्या इसके परिणामस्वरूप हुईटनार्वे होती हुँ और रेलगाड़ियों पर चढ़ने में प्रपंग, वृढ और बच्चों को कठिनाई होती है; और

(ग) मिटि हो, तो क्या सरकार का निकट घर्निच्य कुछ स्वानी पर अंचे प्लेटकार्म बनाने के जिए कार्य-बाही करने का विचार है ?

रेस बजालव मिं राज्य नजी (वी लिव नारावण) (क) ते (ग) कठल और साहितनज के बीच के 19 स्टेलनों पर ऊपि प्लेटफामों की व्यवस्था नहीं की वई है। निजीरित मान दण्ड के अनुसार, इन स्टेलनों पर रेस स्तर के समानास्तर प्लेट फामों की व्यवस्था की वई है। इस कारण के बाजी तक विसी दुर्जटना के होने की जिकायत प्राप्त नहीं हुई है कीर एस समय वर्तमान व्यवस्था को पर्याप्त सवाझा जाता है।

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#### Dehri-on-Sone-Pipradih Line

8763. DR. RAMJI SINGH: Will the Minister of RAILWAYS be pleased to state:

(a) whether the survey work on Dehri-on-Sone-Pipradih rail line to cater to the traffic needs of Pyrites and Phosphate Limited; and other existing cement factories in the area has been completed;

(b) whether the above rail line extended to Jadunathpur and then to Choupan would open up a very backward region of the State of Bihar with rich limestone deposits capable of sustaining 2 to 3 big cement factories, and

(c) if so, whether Government propose to take up the Dehri-on-Sone to Jadunathpur BG rail link for immediate construction in view of the vast industrial prospects?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) A final locationcum-traffic survey for construction of a broad gauge railway line from Dehri-on-Sone to Pipradih has been carried out. The survey reports are under examination.

(b) and (c). There is no proposal at present for extension of the proposed line upto Jadunathpur or Chopan.

#### Double line between Kiul and Barharwa

8764. DR. RAMJI SINGH: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government are aware of the great difficulties of Railway passengers on account of overcrowding almost on all railway line on account of population explosion.;

(b) if so, what steps Government Propose to take to remove such hardships: (c) is it not a fact that during the last 2 years the pace of development. work and specially construction of new railway lines have been going, rather slow; and

(d) if not, what reasons Government can give in not sanctioning double line from Kiul to Barharwa on Eastern Railway loop line which is the oldest one?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) and (b). In order to relieve overcrowding and cope with the increase in passenger traffic, railways are introducing additional trains, increasing the loads of trains by utilising diesel and electric traction, and double-heading of trains. Coaches with increased carrying capacity like double-decker and A.C. second class sleepers are also being provided.

(c) No. Construction of 411 Kins. of new railway lines was completed and opened to traffic during the last two years and about 68 Kms. of new lines are nearing completion and are expected to be opened to traffic in the next few months. Work on 352 kms. of new lines has been stepped up so as to complete them during the current financial year. Work on about 576 kms. of new lines has been taken up for construction during the last two years.

There are in all 27 approved projects: in hand at present including three new line projects approved in the Budget for 1979-80 having a total length of 1848 kms. The projects are in various stages of construction. Thier total estimated cost is Rs. 352 crores.

(d) Doubling of a railway line 15closely linked with the level of traffic. An Engneering-cum-traffic survey for augmentation of sectional capacity including doubling on Klul-Barharwa section is in progress. Decision on doubling or other line capacity works on section will depend on the anticipated traffic requirements as assessed during the survey.

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Transmission receiving sets facilities to Indian missions abroad

8765 SHRI S. R. DAMANI: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) the names of the countries where the Indian Missions are not provided with transmission receiving sets and the reasons thereof;

(b) how much time will it take to reach the copies of daily transmission sent to all the missions and posts abroad by bag;

(c) whether Government is considering any proposals for daily transmission of latest developments in India to all the Indian Missions and posts abroad for the improvement of external publicity; and

(d) whether Government have taken steps to implement the recommendations of Shri Chanchal Sarkar Committee in this regard, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SAMARENDRA KUNDU) (a) The list of missions and posts who do not get the twice daily transmissions from headquarters, because they have neither receiving sets nor local arrangements for receiving the transmission, is attached.

Receiving sets have not been provided to these missions and posts mainly on account of financial constraints

(b) The time taken by copies of the transmissions to reach their destinations depends on the frequency of the bag schedule and may vary from a few days to about a fortnight.

(c) Some of the missions and posts, who do not receive the transmissions, are being fed with thrice-a-week press cables. This however is very expensive. Some posts have arrangements to receive by mail our daily transmission through the major Indian mission in that country. The Government's intention is to cover as many important missions and posts as possible with the daily transmissions and failing that by press cables subject to availability of resources.

(d) The recommendations made in the report of Chanchal Sarkar Committee are being examined in detail. An experienced officer has been appointed to supervise the work relating to the examination and implementation of the recommendations.

#### Statement

List of Missions and Posts who do not get twice-a-daily transmissions from Headquarters, because they have neither receiving sets nor local arrangements for receiving the transmissions.

#### (A) NEIGHBOURS

- 1. Kendy
- 2. Dacca
- 3. Rajshahi
- 4. Chittagong
- 5. Mandalay
- 6. Male
- 7. Karachi
- 8. Kandahar
- 9. Jalalabad

#### (B) SOUTH EAST ASIA

- 10. Manila\*
- 11. Chiangmai
- 12. Medan
- 18. Singapore
- 14. Vientiane\*
- (C) EAST ASIA
- 15. Hong Kong
- 16. Pyong Yang
- 17. Tokyo
- 18. Kobe.

(D) WEST ASIA AND NORTH AF-RICA

- 19. Abu Dhabi
- 20. Dubai
- 21. Basrah
- 22. Bahrain\*
- 23. Port Said
- 24. Damascus
- 25. Doha\*
- 26. Jeddah\*
- 27. Muscat\*

(E) AFRICA SOUTH OF SAHARA

- 28. Khartoum
- 29. Mogadiscio
- 30. Sanaa
- 31. Khoramshar
- 32. Zahidaan
- 33. Tunis
- 34. Tripoli\*
- 35. Addis Ababa\*
- 36. Accra
- 37. Lagos\*
- 38. Dakar\*
- 39. Rabat\*
- 40. Tananarive
- 41. Conakry
- 42. Kinshasa
- 43. Lilongwe\*
- 44. Lusaka\*
- 45. Zanzibar
- 46. Mornbasa
- 47. Maputo\*
- (F) EUROPE EAST
- 48. Berlin (GDR)
- 49. Odessa
- 50. Prague\*
- (G) EUROPE WEST
- 51. Athens
- 52. Frankfurt
- 53. Hamburg
- 54. West Berlin

- 55. Dublin
- 56. Helsinki
- 57. Lisbon\*
- 58. Liverpool
- 59. The Hague\*
- 60. Copenhagen\*
- 61. Birmingham
- 62. Oslo
- (H) AUSTRALASIA/OCEANIA

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- 63. Wellington (New Zealand)
- 64. Suva.
- (I) NORTH AMERICA
- 65. Chicago
- 66. Vancouver
- 67. Toronto
- (J) CENTRAL AMERICA
- 68. Panama
- (K) SOUTH AMERICA
- 69. Paramaribo
- 70. Lima
- 71. Caracas
- 72. Bogota

Note: (1)\* means that the Mission is receiving press cables on a regular basis from Headquarters.

(2) Capital Bold-Lettered Mission means main Mission and small one means Post.

#### Development of Inland Water Transport

8766. SHRI S. R. DAMANI: Will the Minister of SHIPPING AND TRANS-PORT be pleased to state:

(a) whether Government have any plans to develop inland water transport on Godavary, Krishna, Kavery, Mahanadi and Narmada rivers, on the lines of garland canal in the Northern Region;

(b) if so, the details thereof; and

(c) the efforts made by Government in this regard and the progress made so far?

IN THE MINISTER OF STATE CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): (a) to (c). The 'Garland Scheme' envisaged by Shri Digshaw J. Dstur Comprises construction of tero canals-one canal running along the length of the Southern slopes of the Himalayas and the second to encompass the Central Plateau and Southern Peninsula to conserve and utilise all the surface water resources of India.

Ganga Cauvery Project which is a concept based on paper studies, envisages pumping of water of the Ganga for about 150 days during the high flow period and linking Ganga with Cauvery Canal pasby a sing through the Basins of Sone, Narmada, Tapi, Godavary and Krinshna and Pennar, to partially meet the water demand of the drought prone areas of the region.

The proposal is one of the suggestions for formulation of national plan for the optimum development of the Water resources of the country. Tt involves many complex issues such as technical feasibility, economic viability, power requirements, legal and environmental aspects etc. Before such a scheme as Ganga-Cauvery link can be taken up for implementation, it is considered essential to study in depth the position of surpluses and shortages in various regions, basins/subbasing vis-a-vis the possibilities for economic inter-basin and inter-regional transfer of water taking into consideration the minimum needs of drought prone areas. These studies have since been taken up in the Central Water Commission,

After the technical and economic wiability of the proposal is established, the question of developing inland water transport on the canal linking these rivers will have to be considered.

#### Strength of Casual Labour

8767. SHRI S. R. DAMANI: Will the Mnister of RAILWAYS be pleased to state:

(a) what is the present strength of casual labour employed in various sections of the Indian Railways, sectionwise:

(b) whether Government have any plans to absorb all the casual labourers employed in Railways if so, the details thereof; and

(c) how much time it will take to absorb all the casual labourers employed at present?

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THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) Statistics of casual labour are maintained Railway zone-wise and the same are as under:

Raily	way				Number of casual labour
Central			•		37,202
Eastern				•	19,521
Northern	•	•		,	5 <b>8,</b> 018
North East	stern			•	16,720
N. F.	•				7,986
Southern	•	•			27,649
South Cer	ntral				23,783
South Eas	tern			•	22,568
Western		•	.•		21,782
C.L.W.	•	•	•		160
DL.W.	•				228
I.C.F.					250
R.D.S.O.		•			812
Others	•	•	•		1,131
Total	•	٠	•.	•	2,38,610

(b) and (c). The absorption of casual labourers in regular class IV posts depends upon the availability of regular vancanies and no definite time limit for absorption of all the casual labourers, into regular vancancies can therefore, be laid. However, 1.35 lakhs of casual labourers/ substitutes has so far been absorbed into regular vancancies and another 27,000 screened for absorption.

# Utilisation of I.S.M. Assistance by States

8768. SHRI S. R DAMANI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the reasons for the very low utilisation of assistance by the States in respect of the I.S.M. development, which was sanctioned by the Central Government;

(b) why there was no reponse from a number of States in implementing the schemes for the development of I.M.S. pharmacies, the names of the States thereof;

(c) the names of the States which have fully utilised the assistance granted by the Centre in respect of the development of I.S.M. pharmacies and the advantages gained from this scheme during the year 1978-79; and

(d) whether Government have ascertained the expenses made by the States in implementing this scheme is in accordance with the guidelines given by the Centre or the amounts were utilised at the discretion of the States?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI RABI RAY): (a) There are two Centrally Sponsored Schemes of Indigenous Systems of Medicine for provision of assistance to State Governments viz., (i) Scheme of upgrading and maintenance of Departments of Postgra-

duate Training and Research in I.S.M. and (ii) Development of I.I.M. Pharmacies including Herbal Farms and Drug Testing Laboratories. While the utilisation of assistance under the first scheme is satisfactory; the State Governments have not been able to utilise the assistance under the second scheme adequately. The main reacon for low utilisation of assistance under this scheme is that the State Governments have not been able to fill up all the sanctioned posts. The State Governments, however, have taken steps to equip the State I.S.M. Pharmacies and Drug Testing Laboratories with modern equipment as per the pattern of assistance.

(b) Since the scheme provides for assistance for the development of existing state I.S.M. Pharmacies only these States which have no I.S.M. Pharmacies could not avail of the assistance available under this Scheme. The State Governments of Rajasthan, West Bengal, Maharashtra Uttar Pradesh, Andhra Pradesh, Orissa, Madhya Pradesh, Kerala, Pun. jab, Gujarat, Tamil Nadu, Karnataka, Bihar and Himachal Pradesh have requested the Central Government for assistance under this Scheme. The Central Government's approval for the development of one pharmacy each of the States of Rajasthan, West Bengal, Maharashtra, Uttar Pradesh, Andhra Pradesh, Orissa, Madhya Pradesh, Kerala, Punjab, Gujarat, Tamil Nadu and Karnataka has since been conveyed to the respective State Governments.

(c) The State Government of Rajasthan, West Bengal, Uttar Pradesh, Andhra Pradesh, Orissa, Punjab, Tamil Nadu and Gujarat have intimated that steps have been taken to equip the State I.S.M. Pharmacies & Drug Testing laboratories etc., in accordance with the approval granted by the Central Government. The State Governments of Maharashtra, Madhya Pradesh, Karnataka and Kerala have not implemented the scheme during 1978-79. 

The following State Governments have so far intimated the expenditure incurred during 1978-79:-

			(Rs.	in l <b>a</b> khs)	
r.	Rajasthan .	•		1.78	
2.	West Bengal .	•		2.50	
3.	Orissa		•	1.00	
4.	Andhra Pradesh			Nil	
5.	Kerala			Nil	
6.	Karnataka .		•	Nit	
7.	Uttar Pradesh		•	2.20	
8.	Tamil Nadu .			0.03	
9.	Gujarat .			0.40	
10,	Maharashtra			Nil	

(d) Central assistance under the Scheme of Development of ISM Pharmacies etc., is provided to the existing pharmacies which are maintained by the State Governments. The State Governments can avail of the Central acsistance only in accordance with the pattern prescribed for this purpose.

#### Working Groups

8769. SHRI VASANT SATHE: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) whether it is a fact that number of working groups set-up under the Ministry have furnished their re-Government regarding reports to view of continuing programmes and suggesting improvements in the on going ochemes and formulation of new schemes:

(b) if so, details of the recommendations made by these working groups on various subjects: and

(c) details of action taken so far/ proposed in the matter?

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THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (2) to (c). A statement is laid on the Table of the House. [Placed in Library. See No. LT-4373/79].

#### Reports of Working Groups

8770. SHRI VASANT SATHE: Will the Minister of HEALTH AND FAMI-LY WELFARE be pleased to state:

(a) whether it is a fact that number of working groups set-up under the Ministry have furnished their reports to Government regarding review of continuing programmes and suggesting improvements in the on going schemes and formulations of new schemes;

(b) if so, furnish important details of the recommendations made by these working groups on various subjects; and

(c) details of action taken so far proposed in the matter?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI RABI Six Working groups RAY): (a) Planning were constituted by the Commission in the context of the preparation of Five Year Plan and the (1978 - 83)reports have been furnished to the Planning Commission.

(b) and (c). The recommendations and suggestions of the working groups as accepted have been reflected in the Draft Five Year Plan (1978-83) document brought out by the Planning Commission. However, a gist of the important recommendations and action taken is attached.

#### Statement

I. Working Group on Preventive Medicine and Public Health:

(a) Important Recommendations.

The Group recommended the continuation of the on-going programmes of Fifth Plan and also taking up the Expanded programme of Immunization including certain vaccination

programmes like Measels Vaccine, Polio Vaccine, Typhold and Tetanus Vaccine in school going children and development of Pasture Institute, Coonoor to augment the supply of Diphtheria Partusis and Tetanus Vaccines.

(b) Action Taken:

The recommendations have been accepted and the Expanded Programme of Immunization has been included for annual Plan period 1979-80.

11. Working Group on Health Care and Family Welfare in rural areas:

(a) Important Recommendations:

1. Stepping up the process of integration of Family Welfare services with those of Maternity and Child Health and Nutrition Programmes in order to cover the whole country under Multi-purpose Workers Scheme within the Sixth Plan period or earlier if possible.

2. Due to increasing awareness & acceptance of Family Welfare methods by women, the greater emphasis should be laid on education and motivation, of women through post-partum approach, increasing availability of female methods and providing services for tubectomy, Insertion of Uterian Devices and Medical Termination of Pregnency in rural areas during Sixth Plan.

3. The Minimum Needs Programme be taken up under Centrally Sponsored Sector during Sixth Plan instead of under the State Sector as at present to ensure that the funds alloted for the development of health services are not diverted for the other programmes.

4. Efforts should be made to provide one male and one female Multipurpose Worker for 5000 population. For this purpose necessary training facilities should be created in various States.

5. The District Health Organisation should be re-organised on the basis of the number of Primary Health Centres covered by it.

6. In order that the community is actively involved in promotional and preventive Health aspects, education for family Welfare community health workers scheme should be expanded.

7. In order that an appreciable dent can be made on Family Welfare and maternal and Infant mentality rate, greater emphasis should be placed on improving Family Welfare and Maternity and Child Health Services in rural areas.

8. Since the new population policy relies solely on education and motivation of couples for acceptance of small family norm, the present media and extension education set up at various levels needs strengthening.

9. The organisation to collect feed back information from the fields of vital health statistics and evaluation of various programmes needs to be integrated and strengthened at State, district and Primary Health Centre level,

10. To provide adequate supervision in the field, efforts should be made so that each Primary Health Centre is given two serviceable vehicles.

11. The financial support which is provided by Government of India for developing rural Health Services, Family Welfare and Maternity and Child Health programmes etc. should be integrated so that the assistance is given under one budget head.

12. One additional Primary Health Centre alongwith Family Welfare wing should be gradually set up with a goal that no Primary Health Centre shoud have a coverage responsibility of more than 35 to 40 thousand population. 13. A system of regular refresher training of staff should be chalked out.

14: More intensive effort needs to be made specially in rural areas and a closer involvement of institutions like the Central Social Welfare Board, Mahila Mandals, Youth Women and labour organisation, Panchayats and teachers in the Family Welfare Programme.

15. Medical Termination of Pregnency facilities be developed in rural areas and the Central Government should provide the necessary funds for extending these facilities.

16. The population education programmes should be introduced at University, Secondary and Primary students level. The population education should also be included in teacher's training course.

17. Population education througa Adult Literacy Programmes and through known formal channels needs to be pursued vigorously.

18. The various contraceptives should be made more easily available to the acceptors.

19. To take care of severe forms of malnutrition among infants, facilities for nutrition rehabilitation and thereby should be provided at all Primary Health Centres

(b) Action taken:

1. National Development Council has decided that the Minimum Needs Programme of health should remain under the State Sector.

2. The revised norm of one Primary Health Centre for 50 thousand population has been accepted and efforts are being made to achieve the revised norm by 1988. This has been reflected in the Draft Five Year Plan 1978—83 document.

8. The other major recommendations of the Working Group nave been accepted.

#### Written Answers

III. Working Group on Health Care and Family Welfare in Urban areas including Family Welfare Programme in Organised private Sector:

(a) Important Recommendations:

1. There should be a dispensary in urban areas for every 10,000 population. The people living in a particular area in a city be allocated a specific dispensary. For this purpose family cards should be prepared. The dispensary should also provide Maternity and Child Health and Family Welfare Services.

2. In cities having a population of 50,000 or more there should be a polyclinic for every 50,000 population (i.e. for 5 dispensaries) for providing specialist consultation services. The polyclinic will serve as a tier between the dispensary and the hospital and help in reducing the overcrowding in the hospitals.

3. (a) Number of beds in the hospitals in the urban areas be increased to meet the growing needs for hospitalisation subject  $t_0$  availability of funds.

(b) Dharmashalas be attached to every hospital to accommodats patients who do not need active treatment.

(c) Hospitals should not have less than 50 beds and more than 600 beds.

(d) Intensive Care Unit should be provided only in the hospitals having 500-600 beds;

(e) Residential accommodation be provided to the hospitals staff at the hospital premises and residential accommodation for the staff should form part of the construction of the hospital.

(1) While fixing the strength of the nursing staff of the hospital the number of beds should be taken into account:

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(g) In the hospital, the casualty wards should be established on ground floor.

(h) Element of payment for health care services be introduced to ensure the involvement of the people in the health care programme.

(i) Blood donation for cold surgery be made compulsory and uniform reasonable rates for blood donation should be fixed on an all India basis

(j) Hospital services provided by the various hospitals in the same cities be devetailed wherever considered necessary.

(k) Provision be made for dictaphones for doctors working in hospital for making notes of good cases.

(1) Out Patient Door X-ray and diagnostic services in hospital be strengthened.

The Planning Commission should lay down that additional beds to the hospital would be provided only when other bottlenecks have been removed and occupancy of hospital beds remains high. Planning Commisson should as a policy make provision to produce lot of more technicians to increase the productivity of hospital and lot of work which is being done by doctors to day would he done by technicians. It would be cheaper, more efficient and more convenient.

4. The group suggested the provision of minimum health care services to railwaymen living in isolated areas, disease preventive and health promotive services, good curative services organizing the health clinics on polyclinic pattern with ante-room laboratory facilities, creation of paramedical cadre and introduction of operational research by the Ministry of Railways.

5. Continuation of on-going Central Schemes was recommended.

6. Maternity and Child Health and Welfare services should be integrated with all the institutions, centres, hospitals which are providing medical care in urban areas.

7. Stressed the necessity for taking remedial measures to prevent the pollution of air and water.

8. To organise health education specially in slum areas.

9. The group recommended that mental health department be set up in general hospitals instead of setting of separate mental hospitals and the arrangements should be made for the training of personnel in psychiatrics.

10. The existing institutions in the country for giving advice for safety measures be expanded and the advice be made available to the factories etc. at a reasonable cost.

(b) Action Taken:

The action taken has been reflected in the Draft Five Year Plan (1978-83) document and is reproduced below:--

"In view of the fact that the bulk of the provision of hospital beds is in urban areas, and especially in the cities and State Capitals, it will be a policy not to increase this provision except to a very limited extent and only in cases where such expansion is strongly justified on grounds of need and priority. In such cases urban areas would be expected to meet a part of the cost of these facilities through local cesses and revenues. 207

Attention will be given to minimise pressures on city and State hospitals and to reduce costs. These would include the establishment of convalescent homes to accommodate patients who do not need active medical treatment, setting up of polyclinics to provide referral services to urban dispensaries and provision of dharmshalas within the vicinity of hospitals for accommodating families accompanying patidrawn from far off places. ents Establishment of new hospitals, additions to the existing hospitals and the number of additional beds would be so planned as to ensure balanced regional distribution, viability and sound management. A of functions proper delineation polyclinics and among hospitals, dispensaries will be attmepted to ensure optimum utilisation of the available facilities.

- IV. Working Group on Medical Education. Training & Research:
  - (a) Important recommendations:

1. Declaration of National Policy on Health.

2. Strengthening of the information system of health as well as setting up documentation centres for health intelligence.

3. Improving undergraduate medical education and providing better opportunities for community orientation to the students.

4. Reviewing the post graduate programme in all the States and based on man power requirements suitably changing the pattern of postgraduate education.

5. Strengthening the National Board of Examinations.

6. Expanding and expediting the training of different categories of para-medical and auxiliaries, especially the multipurpose workers and their supervisors, voluntary Community Health Workers. 7. Setting up the medical and health education commission for improving and maintaining standards in medical education.

8. Intensification of research in priority areas viz. Control of Communicable diseases, fertility control, nutrition and other major metabolic diseases and health delivery system.

9. Improving scientific research manpower.

10. Developing research in Biostatistics and biomedical research.

11. Expanding research in Drug Toxicology.

12. Continuation of the ongoing programmes.

(b) Action taken:

1. All the major recommendations have been accepted.

2. Draft National Health Policy was discussed in the 5th Joint Conference of Central Council of Health and Central Family Welfare Council. As per the recommendations of the Conference the draft policy was widely circulated and suggestions for amendments received will be considered in the 5th Joint Conference of Central Council of Health and Central Family Welfare Council scheduled to be held from 27th to 29th April, 1979.

3. Schemes for setting up documentation Centre at National Medical Library, New Delhi and Medical

- Health and Education Commission have been included in the annual plan 1979-80.
- V. Working Group on Drugs and Food Adulteration:

(a) Important Recommendations:

1. Strengthening of the State Drugs Control Organisation by Augmenting Drug Inspectorates and Testing Facilities. 2. Expansion of central Drugs control organisation.

3. Strengthening of Central and State Prevention of Food Adulteration Organisation, expanding the testing facilities and training facilities for food Inspectors and analysts.

4. Continuation of ongoing functions.

(b) Action Taken; .

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The recommendations have been accepted by the Government.

VI. Working Group on Indian Systems of Medicines and Homoeopathy.

(a) Important Recommendations:

1. The syllabil prescribed by the Central Councils of India Medicine and Homoeopathy be enforced in all the undergraduates Colleges.

2. Post-graduate departments for Nature Cure and Yoga be establiched in suitable institutions.

3. Backward areas, tribal pockets difficult terrains like hills and deserts should be provided with medical care through Indian System of Medicines and Homoeopathy by establishing dispensaries.

4. Teachers of undergraduates Colleges be given intensive Training.

5. Village practitioners be imparted a short term training.

6. Research activities in Indian Systems of Medicines/Homoeopathy consolidated and intensified.

7. Scheme of development of State Indian Systems of Mcdicines Pharmacies be continued.

8. Yoga and Nature Cure systems of Medicines be developed.

9. Adequate facilities and financial assistance may be provided for the publications of original books/ text books in Indian Systems of Medicines/Homoeopathy/Yoga and Nature Cure.

 10. On-going Schemes be continued.

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(b) Action taken:

All the major recommendations have been accepted by the Governrient.

#### Delhi-Bombay route via Jaipur, Ajmer and Ratlam

8771. DR. LAXMI NARAYAN PANDEYA: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether the condition of Delhi-Bombay route via Jaipur-Ajmer Ratlam is very bad and is narrow which causes great inconvenience to the traffic passing through this route; and

(b) if so, the steps taken in this regard and the present position of construction work?

THE MINISTER OF STATE IN CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): (a) and (b). Delhi-Bombay route via Jaipur, Ajmer Ratlam comprises—

(i) National Highway No. 8 from Delhi to Ajmer, via Jaipur;

(ii) State Highway from Ajmer to Indore via Ratlam; and

(iii) National Highway No. 3 from Indore to Bombay via, Dhulia.

The portions of route on National Highways Nos. 8 and 3 vide (i) and (iii) are two-lane and in fair condition. For State Highway vide (ii) above, State Governments of Rajasthan and Madhya Pradesh are concerned.

#### Additional Bogies to Mahalaxmi Express

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8772. SHRI R. S. MANE: Will the Minister of RAILWAYS be pleased to state:

(a) whether additional one bogie of 1st class and two bogies of 2nd class will be attached to Mahalaxmi Express leaving Kolhapur to Bombay;

(b) if so, from what date;

(c) whether out agency at Ichulkaranji would meet the demand of reservation of tickets of Mahalaxmi; and

(d) if so, from what date?

THE MINISTER OF STATE IN RAILWAYS THE MINISTRY OF (SHRI SHEO NARAIN): (a) and (b). The issue of augmenting loads of 303 304 Kolhapur-Bombay Mahalaxmi Expres<sub>S</sub> is linked with up availability of platform of adequate length at Bombay VT. There is also the problem of adequate maintenance facilities, for which action has been taken to provide additional facilities at Mazagaon which is in progress. When these additional facilities become available augmenting the loads of 303/304 Mahalaxmi Exress, alongwith similar other demands will be duly considered.

(c) There has been no representation from public for booking of passenger traffic from Ichulakaranji Out-Agency. It is, therefore, not open for passenger traffic.

(d) Does not arise.

#### Outlay proposals for conversion of State Highways into National Highways

8773. SHRI YIJAY KUMAR N. \*ATIL: Will the Minister of SHIP-PING AND TRANSPORT be pleased to state:

(a) whether Government have finalised the outlay proposal for conversion of litate highways into National Highways in the light of the persistent demands from the State Government;

(b) whether Government have received a proposal from the State Government for diversion of National Highway passing through Akola town, if so, details thereof with estimated cost of the proposal; and

(c) the decision taken in this regard?

THE MINISTER OF STATE IN-CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): (a) Due to financial constraint<sub>s</sub> and other priority considerations the Government are unable to carry out any additions to the National Highway system.

(b) and (c). The 13.5 kms, long Akola bypass on the Dhulo-Nagpur Road, National Highway No. 6 in Maharashtra  $i_s$  estimated to cost Rs. 1.50 crores inclusive of a bridge across the river Morna. The constraint of resources and the low priority accorded to bypasses are not likely to permit sanctioning of the bypass in the 1978-83 Plan period.

#### Demands of Railway Porters

8774. SHRI VASANT SATHE: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railway Porters, Vendors and Bearers' National Federation in its 8th All India Conference recently held at New Delhi passed some important resolutions and urged the Railway Ministry to consider and accept their demands;

(b) if so, furnish important details of the main demands made by them in their financial implication and the reaction of Government thereto and details of decisions taken so far and proposals under consideration;

(c) when were the porters' rates revised last and the action taken/proposed to revise them; (d) details of social security and other measures conceived to improve their service and working conditions; and

(e) will Government have a quick survey of porters working conditions made by the labour Bureau for formulation and package of fair deal to them?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) to (e). A Memorandum dated 30-3-79 has been received recently in the Ministry of Railways from the National Federation of Railway Porters, Vendors & Bearers containing resolution passed in their 8th all India Conference held on 29th March, 79 at New Delhi, The resolution contains 16 demands of the Railway Porters & Vendors. The main demands are (1) Treating Railway Porters and Commission Vendors/Bearers as Class IV Railways em ployees (2) Provision of social security (3) Minimum porterage charges of Rs. 1.30 Paise (4) Rest Shelters Free (5) Insurance coverage (6) passes and PTOs etc. etc.

Representations are received from licensed porters through their Union regarding their demands in the Ministry of Railways from time to time. These are considered and suitable decisions taken on the demands. The Anandan Committee undertook a factual study of working and living conditions of licensed porters and commission vendors employed on the Railways. They submitted their report in 1969 containing 89 recommendations-55 for licensed porters and 34 for commission vendors. The Government have accepted 60 recommendations-40 in respect of licensed porters and 20 in respect of vendors, and implemented them. Out of the balance, five recommendation, were observations only.

The Government is striving to secure for the licensed porters and vendors whatever social security measures are possible in the existing. circumstances.

The porterage is determined by the Railway Administration taking into consideration the wages of unskilled labour as locally prevalent or prescribed by the local civil authorities, The Railways have, however been asked to fix the minimum porterage rate not less then 50 paise per head loan or 37/40 Kgs at any one station. Necessary review is undertaken by the Railway Administration after every two years and rates revised wherever justified.

The relation between the licensed porters and the Railway Administration is that of a licencee and a licensor. The licensed porters are, therefore, not railway employees and they derive their earnings direct from the travelling public for the services rendered by them. However under various schemes and as a result of the recommendations made by the Study Group, who went into the detail, of the working conditions of the licensed porters and the vendors, the licensed porters are now entitled for the following facilities:----

(i) Free out-door treatment for self only at railway hospital\$dispensary. Indoor medical treatment in a railway hospital in case a licensed porter sustains injuries while carrying passengers' luggage in the railway premises

(ii) Such casual leave in a callander year as may be allowed by the Station Master Superintendent.

(iii) Free use of Railway light trollies/hand barrows for carriage of passengers' luggage.

(iv) Facilities such as waiting halls, latrines, canteens etc. provided at the station for use of II. class bonalide passengers.

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(v) To have their children admitted in railway schools subject to availability of seats.

(vi) Can transfer his licence badge  $t_0$  a son or a near relative  $i_n$  case of old age or physical unfitness or death.

(vii) Free use of rest shelters wherever provided. At present rest shelters are available at 30 stations and planned at 25 stations in works programmes.

The facilities provided to the porters at present are considered adequate and there is no proposal for "the present to enhance the same.

Regarding Commission Bearers, a decision was taken to absorb them as regular employees in phases. In the first instance 1000 Commission bearers and 12 pay-cum-Commission Bearers have been absorbed.

The Commission Vendors are engaged by the Departmental Static Catering Units just like any other Commission Agents for which they executive contractual agreements for managing departmental vending stalls, trolleys etc. and get commission on a percentage basis on the total sales effected by them. They are not rendering service to the passengers in the same way as done by the commission bearers, who are required to move on trains and their job is hazardous, unlike that of the commission vendors who work at stations premises. As the Commission vendors are not railway employees. the facilities available to railway employees cannot be extended to them. However under the various schemes and as a result of the recommendations made by the Study Group, the commission vendors are entitled to 'the following facilities:---

(i) Their names are registered according to seniority and they are considered for regular appointment in class IV categories against vacancies arising in different departments on the Railways.

(ii) The rates of commission paid to them are reviewed once in every 3 years to ensure reasonable emoluments and there is also a scheme of giving incentive on a percentage basis over and above targetted sales fixed by the Zonal Railways.

(iii) They are provided uniforms
viz. (1) Cap (2) Coat (3) Pant
(4) Shoes free of cost.

(iv) Free out-door treatment for self only a Railway Hospitals dispensaries. In case<sub>s</sub> of injuries sustained by vendors while on duty, they are entitled to get indoor medical treatment in Railway Hospitals free of charge

(v) Their children are ekigible for admission in Railway Schools if seat<sub>s</sub> are available after admitting the children and ward<sub>s</sub> of the railway employees.

(vi) The legal heir of deceased commission vendor is offered the vending job

The Railways encourage the formation of Cooperative societies of actual workers for taking up vending|catering contracts. The cooperative societies formed by vendors, bearers and cooks etc., are also given preference in the allotment of vending catering contracts. As a result a number of such societies are functioning on the Railways.

A<sub>g</sub> regards organisation of consumers and credit cooperative societies of vending and porters, the licenced porters are not railway employees. A<sub>s</sub> such, they can organise their own consumer and credit societies and get them registered with the Registrar of Cooperative Societies of the concerned State, for meeting their consumer and credit needs.

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"New Caucus Pulls off two Shipyard Projects"

8775. SHRI G. M. BANATWALLA: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether Government have seen the press reports appearing in the 'Blitz' dated the 24th March, 1979 under the heading "New Caucus pulls off two shipyard projects" on the east coast and Hazira Port on the west; and

(b) if so, whether Government propose to inquire into the matter and if not, the reasons thereof?

THE MINISTER OF STATE IN-CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): (a) and (b). Attention of Government has been drawn to the report. It is not correct to say that Government had ever finalised the agreement for detailed project report with a British firm. Preliminary project reports for establishment of new shipyards were commissioned by Government in July 1974 through 3 consulting engineering firms, one of which was a British firm Action on the next stage, i.e. preparation of detailed project report, remained under consideration till 1977, mainly due to the problems faced by the shipping and shipbuilding industry. At that stage, it was decided in public interest that the choice of consultants for preparation of DPR should not be restricted to these three consulting firms only, but a more open-door policy should be followed by inviting global tenders. Tenders were received from 19 Consultancy firms in major shipbuilding countries, including the three firms who prepared PPRs, and were evalusted by an Inter-Ministerial Committee set up by this Ministry. The Committee after detailed consideration of the offers and subsequent discussions with some of the firms, including the British firm, whose offers

merited further consideration, TEcommended acceptance of the offer of Mis. I.H.I., Japan. The shorter completion time the varied experience of IHI in the field of shipbuilding and their overall cost upto the construction stage consultancy of the yard which was the lowest, were taken into consideration in recommending their offer. The views of the Finance Ministry in respect cf the technical competence and performance of the firms including DHI, Japan were duly considered along with the recommendations of the inter-Ministerial Technical Committee which was constituted to go into the details, evaluate the offers and to make recommendations. In the light of the above, the decision was taken by this Ministry to accept the offer of M/s. IHI, Japan. Subsequent to this, the technical competence and the past performance of M/s. IHI Japan, was also verified by addressing the Indian Missions abroad as a measure of abundant caution and this. verification has shown nothing adverse against the competence and performance of this firm.

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From the above it may be seen that the report appearing in Blitz is factually incorrect misleading and baseless and as such Government do not propose to institute any enquiry into the matter.

#### वलई-दीवा रेल लाइन

8776. श्री लहानू सिदवाकोम : न्या रेल मंत्री यह बताने की रूपा जकरेंगे कि :

(क) नई बसई-दीवा रेल लाइन के लिए भूमि का कितना क्षेत्र प्रजित किया गया है और इस में से कितना क्षेत्र जमीनों के मालिकों का है;

(ख.) क्या समूची प्रजित भूमि के लिये मुझावजें का भगतान कर दिया गया है;

(ग) यदि नहीं, तो इस कें क्या कारण हैं; कौर:

(भ) मुझावजे के भुमतान की कत तक व्यवस्था की जायेगी ?

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रेख मंत्रालय में राज्य मंत्री (थी सिव नारायण): (क) बसई-दीवा नयी रेलवे लाइन के लिये 359.664 हैन्टेंपर भूमि का मधिन्नहण किया बंधां है जिसमें से 303.839 हैक्टेयर भू-स्वामियों की थी।

(ख) समुत्री भूमि के मुद्रावजे का भुगतान नहीं किया गया है। महाराष्ट्र सरकार के विशेष भूमि अधिग्रहण भविकारी की मांग पर 90.79 करोड़ रुपये की रकम लन के पास जमा करा दी गयी है जिसमें से विशेष भूमि भविग्रहण भविकारी,ठाणा द्वारा 79.90 लाख रुपये का मुस्यामियों को भुगतान कर "दिमा गया है सभी उन के द्वारा अपने निर्णयों को अल्निम रूप देना है।

(ग) ग्रौर (घ). मुग्रावजे के भुगतानों की व्यवस्था महाराष्ट्र सरकार के विशेष भूमि ग्रहण आखिकारी द्वारा की जा रही है भुगतान की व्यवस्था आरोध करने के लिए उन से अनुरोध किया जा रहा 夏日

#### Trial run of Metro Trains in Calcutta

8777. SHRI CHITTA BASU: Will the Minister of RAILWAYS he pleased to state:

(a) whether it is a fact that the trial run of the metro trains in Calcutta can not be conducted in 1981 as scheduled from Dum-Dum to Tolloyganj directly without any break; and

(b) if so, the reasons therefor?

THE MINISTER OF STATE TN THE MINISTRY RAILWAYS OF (SHRI SHEO NARAIN): (a) There has never been any plan to conduct trial run of metro trains in 1981 from Dum Dum to Tollygunj. The schedule planned for the project is to carry out trials of prototype rolling stock etc. on a 2.2 km. long section between Dum Dum and Belgachia in 1981.

(b) Does not arise.

#### Loyal Railway Employees of Kharagpur

8778. SHRI LAHANU SHIDAVA-KOM: Will the Minister of RAIL-WAYS be pleased to state:

(a) is it a fact that during or after May, 1974 Railway strike, a quota was fixed for appointment to the sons/ wards of loyal Railway employees;

(b) if so, how many loyal Railway employees posted in Kharagpur division during that period and who were eligible to claim benefit under the scheme were not given the promised job:

(c) what is the number of loyal Railway employees of the Kharagpur division whose more than one sons/ wards were appointed under the scheme; and

(a) does the benefit under the scheme still open to eligible cendidates?

IN THE MINISTER OF STATE THE MINISTRY OF RAILWAYS '(a) Yes. (SHRI SHEO NARAIN)

(b) 20 per cent of the direct recruitment vacancies were earmarked for appointment of sons/wards of the so called "loyal employees". Those who could not be given this benefit were given other incentives like additional increments cash awards, reemployment and extension in service. In the Kharagpur Division, out of 8447 "loyal employees" the lenefit of employment was extended to 225 employees.

(c) Nil.

(d) No.

#### Air Raids against South Angola and Zimbabawe Freedom Fighters 1.11 1.23

8779. SHRI JYOTIRMOY BOSU: Will the Minister of EXTERNAL AFFAIRS he pleased to state:

(a) whether he is aware of the fact that the Governments of South Africa and white regist Government of Rhodesia are carrying out incessant eir raids against South Angola and strongholds of Zimbabawe freedom fighters:

(b) whether Government has done ony thing in the matter; and

(c) if so, details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SAMARENDRA KUNDU): (a) Yes, Sir.

(b) and (c). India has consistently and publicly condemned such raids involving a clear violation of the sovereignty and territorial integrity of the Frontline States of Southern Africa and constituting a threat to international peace and security.

As regards the raids by the illegal racist regime of Southern Rhodesia, India fully supports the U.N. Sccurity Council Resolution No. 445 (1979) dated 8th March, 1979 condemning such raids. India has declared its full support both for a review of the existing sanctions against Southern Rhodesia with a view to tightening and extending them under Chapter VII of the Charter. The Minister of External Affairs has condemned the most recent Rhodesian raids involving inter-alia the bombing of the "Liberation Centre" in Lusaka.

As regards the latest South African raids against Angola. India fully supports the U.N. Security Council Resolution No. 447(1979) dated the 28ty. March 1979 which inter-alia conlemns strongly "South Africa's utiliration of the international territory of Namibia as a springboard for armed invasions and destabilization of the People's Republic of Angola." In this context, India has urged the Security Council that it should begin seriously the process of considering the application of selective enforcement measures under Chapter VII of the Charter.

India has been providing and will outlinue to provide all possible material assistance to the freedom ighters of Southern Africa.

# Seniority Lists of N.G. Railway. Employees

8780. SHRI SAMAR MUKHERJEE: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railway Board have issued any instruction to the Zonal Railways indicating the interval for publication of the seniority lists of non-gazetted railway employees;

(b) if so, when such instruction was issued; and

(c) if not, when such an instruction is expected to be issued to the Zonal Railways?

THE MINISTER OF STATE IN • THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) No.

(b) Does not arise.

(c)  $N_0$  such proposal  $i_s$  under consideration at present

#### llike in Scooter, Taxi Fares

# 8781. SHRI MADHAVRAO SCINDIA:

#### SHRI KIRIT BIKRAM DEB BURMAN:

Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether he is aware that due to hike in prices of petrol the taxi and scooter drivers in Delhi observed strike in order to increase the fares during the 1st week of March, 1979;

(b) whether the taxi and autorickshaw fares in Delhi have been allowed to be raised by 25 per cent following the petrol price-hike in the wake of Budget proposals for 1979-80;

(c) if so, whether the demands for increase in the fares is not according to the hike in petrol/prices and general public have to pay more fares; and

(d) if so, his reaction thereof?

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THE MINISTER OF STATE IN-CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): (a) Yes Sir.

(b) to (d). The State Transport Authority Delhi, which  $i_s$  the competent authority to decide upon the fare structure for vehicles like autorickshaws and taxis in Delhi, has allowed an increase of about 25 per cent in fares, taking into account not only the recent petrol price hike but the total increases in operational costs of these vehicles since 6th March, 1974, when the fares were last revised.

**Posts of Family Planning Upgraded** 

# 8782. SHRI SURENDRA BIKRAM: SHRI MOHD SHAMSUL HASAN KHAN:

Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that some posts of Family Planning in Zonal Railways have been upgraded;

(b) if not, when they will be upgraded; and

(c) whether the services of Family Planning in Zonal Railways are under Railway Ministry or Health and Family Welfare Ministry?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) No. The revised scale of Rs. 260-400 applicable to the projectionists in Family Welfare Organisation on Zonal Railways has, however, been modified to Rs. 330-560 with effect from 1-1-1979.

(b) The question regarding revision of the scale of pay of Field Workers in the Family Welfare Organisation on Zonal Railways is under consideration.

(c) The officers and staff in the Family Welfare Organisation on Zonal Railways are under the administrative control of Railway Ministry but the entire cost of this Organisation is borne by the Ministry of Health and Femily Welfare.

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#### Family Planning set up of Zonal Railways

8783. SHRI SURENDRA BIKRAM: Will the Minister of RAILWAYS be pleased to state:

(a) whether he has examined the proposals regarding the confirmation of staff and officers of the Family Planning set-up of Zonal Railways in his Ministry; and

(b) why the Family Planning staff on the Zonal Railways have not been given any locus standi?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) and (b). The **posts** in the Family Welfare organisation on the Railways are temporary posts paid for from funds provided by the Ministry of Health and Family Welfare on an annual basis. Hence it is not possible to make these **posts** permanent to facilitate confirmation of the staff. However, in order to ensure that the staff are not put to a disadvantage, the following steps have been taken:

(1) The staff drawn from the regular cadres o fthe Railways continue to have their liens in parent department<sub>s</sub> and get promotions there.

(2) The staff directly recruited specifically for the Family Welfare organisation have been given paper kiens on equivalent  $post_s$  in the regular cadre of the Railways and are considered alongwith other staff for confirmation.

Thus these staff get exactly the same chances of confirmation as staff of other Departments on the Railways with the same length of service. They have no reason to complain. 225 Written Answers VAISAKHA 6, 1901 (SAKA) Written Answers 226

# SC/ST employees in AIIMS

8784. SHRI MAHI LAL: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) total number of employees category-wise in each department in All India Institute of Medical Sciences, New Delhi; and the number of SC/ ST employees out of them in each category, separately;

(b) whether quota reserved for SC/ ST is complete in all categories of posts:

(c) whether 40 point-roster in respect of reservation in promotion for SC/ST employees is maintained there; and

(d) if answer to parts (b) & (c) above is nagative, the reasons therefor and when the backlog will be fulfilled?

THE MNISTER OF HEALTH AND FAMILY WELFARE (SHRI RABI RAY): (a) to (d). The information is being collected and will be laid on the Table of the Sabha shortly.

#### Medical facilities to handicapped.. persons

8785. SHRI MUKUNDA MANDAL: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) what is the policy of the Government to give the medical facilities to the mentally and physically handicapped persons;

(b) what is the total number of mentally handicapped and physically handicapped persons (seperately);

(c) whether there is inadequacy in providing medical facilities to these persons; and

(d) if so, the remedy therefor?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI RABI RAY): (a) The policy of the Gov-

ernment is to provide diagnostic, therapeutic and rehabilitation facilities through the existing health structure, both in the States and in the Centre, wherever facilities thereof ane available. Many rehablitation facilities, however, exist with voluntary organisations and they also provide both diagnostic and service facilities to the mentally and physically handicapped. To streamline governmental thinking as well as to improve voluntary organisations, a Nationl Committee has been formed under the Minister of Health and Family Welfare to formulate a policy plan and programme to extend medical facilities to the mentally and physically handicapred persons, including all  $fact_s$  of rehabilitation.

(b) While no reliable statistics regarding the number of physically and mentally handicapped persons separately are available the total number of both the groups, according to world figures, is approximately 10 per cent of the population. According to Indian statistics, 2 per cent of the population are mentally retarded.

(c) There is inadequacy in providing medical facilities to the handicapped, especially in rural areas. However, steps have been taken to extend these facilities based on urban centres to rural areas by provision of mobile clinics and services.

centres. (d) Since rehabilitation except a few, are located primarily in urban areas, Pilot Rural Rehabilitation Centres have been developed in certain states to extend rehabilita. tion services to the handicapped population in rural areas. As far as the mentally retarded are concerned, 237 centres have been established in the field of the mentally retarded, out of which 120 are day care centres, 117 educational centres; 68 centres have treatment of mentally handicapped, of these 28 are run by the Government and 40 by voluntary agencies. It

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is estimated that approximately only 1 per cent of the mentally handicapped are getting help at present. A National Institute for Training and Research is being established by the Government of India (by the Social Welfare Ministry) to provide specialised care and also provide training facilities for management of the mentally handicapped.

# Assistance to passengers travelling in 51 UP which caught fire

8786. SHRI SURENDRA BIKRAM: Will the Minister of RAILWAYS be pleased to state:

(a) whether adequate assistance was given to those travelling in the 51 Up Sealdah Express bogey which caught fire on the 19th March, 1979 between Shahbad and Hardoi;

(b) the causes of the fire; and

(c) the immediate action taken to search 74 passengers still missing?

THE MINISTER OF STATE TN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) Exgratia payment of Rs. 1,000/was given to the widow of deceased Shri Jethathing and Rs. 250/- to the father of the injured children as a result of fire caught by a bogie of 51 Up train between Shahabad and Hardoi on 19-3-1979. No claim has so far been preferred by the victims or their dependants involved in the accident. Payment will be arranged by the Railway Administration on the basis of the verdict of the Court of the Exofficio Claims Commissioner,

(b) According to the finding of the Enquiry Committee the fire broke out due to a lighted bidi or cigarette end having been thrown between the shel and the inside wooden panel of the coach by some passenger resulting in one person killed and one child injured. (c) As no passenger was missing, question of search does not arise.

#### Number of unemployed and educated unemployed

8787. SHRI A. K. ROY: Will the Minister of PARLIAMENTARY AF-FAIRS AND LABOUR be pleased to state:

(a) the number of the unemployed in the live register of the Employment Exchange of the country as on 1-1-79and also on 1-1-78 and 1-1-77;

(b) what is the number of the educated unemployed of the different stages, its State-wise break uf; and

(c) the number of unemployed females, minorities, Scheduled Castes and Scheduled Tribes in the live register and their rate or increase for the last three years?

THE MINISTER OF PARLIA-MENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) The number of job-seekers (all of whom are not necessarily unemployed) on the live Register of Employment Exchanges in the country at the end of the years 1976, 1977 and 1973 was 97.84; 109.24 and 126.78 lakhs respectively

(b) Information relating to educated job-seekers by stages of education is collected at half-yearly intervals, at the end of June and December each year, the latest available being as on 30th June 1978, which is furnished in the statement laid on the Table of the House. [Placed in Library. See No. LT-4374/79].

(c) Information regarding the jobseekers belonging to 'Minorities' is not collected. The number of women, Scheduled Caste and Scheduled Tribe job-seekers on the live Register of Employment Echanges and their rates of increase for the last three years are as below:

(Figures in lakhs)

No. of job-seekers belonging to

Year ending	Women Sche- duled Caste			Sche- duled Tribe
1976		12·31 (9·4)	11·37 (12·5)	2·65 (13·7)
19 <b>7</b> 7		14·10 (14·6)	(12·8) 15·85	2·87 (8·3)
1978		16·72 (18·5)	13·73* (7·1)	3°02 <b>≉</b> (5°2)

Percentage increases over the previous years are shown in brackets.

\*Data are as on 30th June, 1978.

#### Reconstitution of a Commission to enquire into the medical treatment in P.G.I. Chandigarh of Lok Nayak Jayaprakash Narayan during Emergency

8768. SHRI HARI VISHNU KAMA-TH: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to refer to the reply given to Starred Question No. 342 on 15th March, 1979 regarding report on Medical Treatment of Lok Nayak Jayaprakash Narayan during the Emergency and state:

(a) whether Government has taken a decision to reconstitute the Commission to enquire into the inadequacy of medical treatment provided to Lok Nayak Jayaprakash Narayan, when he was detained under MISA in P.G. Medical Institute, Chandigarh in February, 1975 during the Emergency;

(b) if so, when the Commission will be constituted or a new Chairman appointed vice. Dr. Nagappa Alva resigned;

(c) if the answer to (a) is in the negative, whether the interim report of Alva Commission will be laid on the

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Table of the House together with a memorandum of action taken thereon; and

(d) if not, reasons therefor?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI RABI RAY) (a) No, Sir.

(b) Does not arise.

(c) and (d). The report submitted by Dr. K. Nagappa Alya, Onc-man-Commission, was only an Interim report and the Government of India do not propose to lay it on the Table of the House.

#### Smoking

8789. SHRI R. K. MHALGI: Will the Minister of HEALTH AND FA-MILY WELFARE be pleased to state:

(a) is Government aware of the U.S. Surgeon General's findings that the smoking is more dangerous than was supposed 15 years before as the same causes death and disease; and

(b) what prohibitory action to curb the growing habit of smoking is proposed by Government in the light of these new findings of the research made?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI RABI RAY3: (a) Government have seen the highlights of US Surgeon General's report on Smoking and Health as published in the Morbidity and Mortality Weekly Report published by the Centre for Disease Control, dated the 12th January, 1979.

(b) Statement giving the measures so far taken to restrict smoking is enclosed.

#### Statement

1. In order to provide certain restrictions in relation to trade and commerce in the production, supply and distribution of Cigarettes, the Government of India has enacted a

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legislation, viz "The Cigarette (Regulation, of Production, Supply and Distribution) Act, 1975" which is in force from 1st April, 1976. The Government is persuading the State Governments to implement the provisions of this Act in the States.

2. Several States have passed laws prohibiting juvenile smoking and smoking in public places like cinema halls, buses, etc.

3. A warning entitled Cigarette Smoking is injurious to Health' is required to be printed on each Cigarette packet.

4. The Central Health Education Bureau has undertaken mass publicity campaign on the hazards of smoking Magazines and periodicals published by Central Health Education Bureau carry articles about the hazards of smoking. A film has also been made on the subject which is being shown as a documentary film in the cinema halls with the assistance of Ministry of Information and Broadcasting. The film is also being shown to the public through Health Education Bureau.

5. Central Health Education Bureau has developed health education syllabus which includes the topic related to hazards of smoking and its bad effects on health for students of Classes IX and X under the Central Board of Secondary Education. The book is being taught in the schools under the Central Board of Secondary Education all over India.

6. The Indian Airlines have decided to extend the 'No smoking areas' in the various aircrafts and have stopped the permissive announcement 'You may smoke, if you wish'.

7. Tax burden on production and sale of cigarettes has been increased to make smoking more prohibitive.

इन्होर, देवाल मीर उन्हें र से बन्बई मौर दिल्ली जाने बाले यात्रियों के लिए प्रधिक दिव्वे लगाया जाना

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9790. **भी हुरुम चन्द कछवाय : क्या** रेल मंत्री यह बताने की क्रुपा करेंग्रे कि :

(क) क्या इन्दौर, देवास और उज्जैन से बम्बई ग्रीर दिल्ली जाने वाले यात्नियों के लिये गत तीस वर्षों में केवल एक ही डिब्बा लगाया जा रहा है जिस के कारण यात्नियों को बहुत कठिनाई का सामना करना पड़ता है भीर इन्दीर तथा नागदा के बीच उन्हें पांच घंटे लग जाते हैं।

(ख) क्या स्थानीय लोग गत कई वर्षों से बधिक डिब्बे लगाने को मांग कर रहे हैं; धौर

(ग) यदि हां, तो इस सम्बन्ध में क्या कार्यवाही की गई है ?

रेल मंतालय में राज्य मंत्री (श्री शिव नारायण): (क) इन्दौर और दिल्ली-देहरादून के बीच दिएक सीधा सवारी डिब्बा 1-10-77 से और इन्दौर-बम्बई सेन्ट्रन के बीच एक ग्रन्थ सवारी डिब्बा 1-4-78 से, 19-20 बम्बई सेन्ट्रज-देहरादून एक्सप्रैंस और सम्बद्ध गाड़ी के साथ लगाया गया था। इस के अतिरिक्त मीटर लाइन पर, खण्डवा/महु/दिल्ली के बीच 15/16 चेतक एक्सप्रेस और सम्बद्ध गाड़ियों के साथ दूसरे दर्जे के पांच सीधे मवारी डिब्बों की व्यवस्था की गयी है, इन्दौर से दिल्ली की भ्रोर जाने वाले थ्रू यात्रियों द्वारा इन डिब्बों का भी उपबोग किया जा सकता है। इस के म्रतिरिक्त, रतलाम और भ्रोपाल के रास्ते दिल्ली तथा बम्बई की म्रोर जाने वाले यात्रियों के लिए विभिन्न मेल-एक्नप्रैस गात्रियों में उपयुक्त भ्रारक्षण कोटे की व्यवस्था की गयी है।

(ख) जी हां।

(ग) इन्दौर से बम्बई/दिल्ली के लिए प्रतिरिक्त सीधे सवारी डिब्बे चलाना व्यावहारिक नहीं है। तथापि, जब 3/4 फटियर मेल में पहले दर्जे के दो सवारी डिब्बों के स्थान पर एक प्रस्ताबित वातानुकूल दो-टियर शयनयान भौर एक दूसरे दर्जे का 3-टियर शयन यान चलने लगेंसे, तब इन याड़ियों में इन्दौर-रतलाम आदि माग्रंवर्ती स्टेशनों के लिये विल्ली और बम्बई-सेन्ट्रल की ओर दूसरे दर्जे की बर्तमान शायिकाओं के कोटे में यथोचित वृद्धि कर दी जायेग्री।

#### No. of deported Indians from U.K.

8791. SHRI R. K. MHALGI: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) what is the total number of Indian immigrants in United Kingdom who have been sent to detention camp and also deported during the last two years; (b) the details of reasons assigned thereof; and

(c) what is the reaction and remedy of Government of India in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SAMARENDRA KUNDU): (a) The number of Indian nationals detained and also deported was 90 in 1977 and 77 in 1978 according to information obtained by High Commission of India, London.

(b) The reasons for detention and deportation were generally illegal entry or overstayal beyond the period permitted.

(c) Cases of detention and proposed depotation which come to the notice are taken up by the High Commission of India, London, with the immigration authorities and the British Home Office. The officers of the High Commission visit prisons and detention centres to meet Indian nationals detained there to ascertain their welfare and the details of their cases.

#### प्राइबेट कम्पनियों द्वारा मोजन व्यवस्था में कुप्रबन्ध

8792. ढा॰ रामजी सिंह : क्या रेल मंती यह बताने की कृपा करेंगे कि :

(क) रेलवे स्टेझनों पर कैंटीन रेस्तरां ग्रादि रखने वाली प्राइवेट कम्पनियों में से कितनी ऐसी हैं जिस के पास दस हजार रुपये से प्रक्षिक विकी कर का बकाया है ग्रौर फिर भी उन को लाइसेंस दिये जा रहे हैं;

(बा) क्या सरकार ने प्राइवेट कम्पनियों ढारा भोजन व्यवस्था में किये जा रहे कुप्रबन्ध पर विचार किया है;

(ग) क्या प्राइवेट धणवा सरकारी रेस्तरां में विन्न देना जरूरी है; धौर

(थ) यदि हा, तो क्या सरकार ने उस के उल्लंघन के सिए किसी को दंड दिया है ?

रेल संज्ञालय में राज्य मंत्री (थी शिव नारायण) : (क) विक्री कर, उस का बकाया प्रादि वयूल करना राज्य सरकारों से सम्बन्धित विषय है और रेल विभाग विकीकरके बकायों के बारे में कोई रिकार्ड नहीं रखता । निषी ठेकेवारों पर बिकी कर के बकाये का कोई जानजा रेल विभाग के नोटिस में नहीं घाया है ।

(ख) जब कभी खान-पान ठेकेदारों के झसतोब-जनक काम के बारे में झिकायतें प्राप्त होती हैं, रेख प्रशासनों द्वारा प्रत्येक मामले की भावस्थक जॉच के बाद चेतावनी देने, जुर्माना करने तथा बार बार गलती करने पर ठेका रद्द तक कर देने जैसी निवारक कार्यवाही की जाती है।

(ग) झौर (घ). विभागीय तथा ठेकेदारों दोनों प्रबन्धों के सन्तर्गत काम करने वाली यूनिटों को ये स्थायी सनुदेश हैं कि सल्पाहार कक्षी, रेस्तरां झौर तथा भोजनालयों झादि में यात्नियों को बिल प्रस्तुत करें। किन्तु स्टालों या ट्रालियों झादि से बिल जारी नहीं किये जाते। जब कभी बिल न देने की शिकायतें रेल प्रशासन के झ्यान में लायी जाती हैं, वण्ड दिया जाता है झौर ऐसे अनेक दृष्टान्त हैं।

#### Persona non grata in U.S. Mission Calcutta

8793. SHRI C. K. CHANDRAPPAN: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether it is a fact that an American diplomat Mr. Donald D. Sheehan, who had been declared persona non grata by the Bangladesh Government in January, 1978 is now working in the U.S. Mission in Calcutta;

(b) if so, why the Government of India has permitted this; and

(c) whether this posting would not endanger the security of our country?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SAMARENDRA Mr. KUNDU): (a) Donald D. Sheehan is presently working in the U.S. Consulate General in Calcutta. While there have been some Press Reports which might perhaps refer to his transfer from Dacca to Calcutta. it is not known whether he was formally declared persona non grata or not. In any case the question of being declared persona non grata or not concerns the sending and receiving States and should not ordinarily influence a third country in accepting or not accepting him. 1.15

(b) and (c). Do not arise.

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#### Ship Repair Complex at Haldia

8794. PROF. SAMAR GUHA: Will the Minister of SHIPPING AND TRANSPORT be pleased to refer to the reply given to Unstarred Question No. 3318 on the 15 March, 79 and state:

(a) the details about the recommendation of the Study Group regarding construction of Ship Repair Complex at Haldia; and

(b) when the detailed project report for implementing the recommendation is expected?

THE MINISTER OF STATE IN-CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): The Study (a) Group has recommended the setting up of a Ship Repair Complex around a dry dock capable of taking in 45,000 DWT vessels at Hald.a and entrusting its management to a company in the public sector or joint sector. The Group has not considered it necessary to establish any additional dry dock in Calcutta but has recommended various measures to optimise the utilisation of the existing dry docks and ship repair facilities in Cacutta.

(b) According to information received from M/s. Garden Reach Shipbuilders and Engineers, the Detailed Project Report is expected to be ready by June 1979.

#### Enforcing Punctuality of Local Trains in Delhi

8795. SHRI CHHITUBHAI GAMIT: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government are aware that trains were so punctual that people used to set their watches accordingly but now the office goers in big cities such as Delhi are facing great difficulties as the trains particularly the local trains do not run in time; and

(b) if so, the steps being taken by Government to ensure that trains run in time?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) While it is true that there has been some deterioration in the punctual running of passenger carrying trains, the performance of local suburban trains has been generally satisfactory. For instance, in Delhi area, the punctuality performance of suburban trains was 96.0 per cent during March 1979. The deterioration in the punctuality performance is due to a variety of reasons, some of which are beyond the control of the Railways such as increased incidence of alarm chain pulling, disconnection of hosepipes and other miscreant activities, public and staff agitations, etc.

(b) A punctuality drive has been instituted on all the Railways and the running of trains is being watched closely at all levels. Avoidable detentions are taken up immediately and remedial/punitive action taken to improve the running of trains. Liaison is also being maintained with the concerned State Governments to check the incidence of alarm chain pulling and disconnection of hosepipes by miscreants.

#### Visit of USSR Deputy Minister of Health

8796 PROF. P. G. MAVALANKAR: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Soviet Deputy Minister of Health recently visited Delhi;

(b) if so, the purpose and duration of his stay in the country; and

(c) whether any proposals for Soviet-Indian exchange in Health matters were decided upon at the said meetings and if so, main indication thereto?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI RABI RAY): (a) Yes, Sir.

(b) The Soviet Deputy Minister of Health visited India as a member of the delegation led by H. E. Mr. A. N. Kosygin, Chairman of the Council of Ministers of the USSR. The duration of the visit was from 8th to 15th March, 1979.

(c) During his stay in India, the Deputy Minister of Health of the USSR had a broad exchange of views with Indian officials with regard to cooperation betwen the two countries in the field of medical science and public health. An Agreement envisaging cooperation in these fields was signed between the two countrics.

# Visit of Indian Ambassador to China

8797. **PROF. P. G. MAVALANKAR:** Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether it is a fact that Indian Ambassador in China was recently on a Home Visit;

(b) if so, whether it was an official visit or a private one on home leave;

(c) whether he apprised Government about the current Chinese thinking on various international issues; and

(d) broad indication thereto?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SAMARENDRA KUNDU): (a) to (d). Our Ambassador in China is presently in India on home leave as is permissible under the relevant rules. However, we have utilised this opportunity to have several detailed discussions with him on all matters concerning China and our relations with China.

### Change in Departure time of Srinagar Express

8798. SHRI DURGA CHAND: Will the Minister of RAILWAYS be pleased to state:

(a) whether the departure timing of Sirnagar Express from New Delhi and Pathankot are such that the Kangra Valley bound passengers do not get the connecting train at Pathankot for Kangra Valley and that they are stranded at the Pathankot Station for long hours;

(b) whether any survey has been undertaken in this regard;

(c) if so, the details thereof; and

(d) what remedial steps have been taken for ensuring that Kangra Valley bound passengers get the connecting train from Pathankot?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHR) SHEO NARAIN): (a) No, 177/178 Jhelum Express (previously 59/60 Srinagar Express) has convenient connections at Pathankot for the journey of through passengers. Passengers from New Delhi side arriving Pathankot by 177 Express at 3.00 hours can avail of 1PN Pathankot-Nagrota and 1PB Pathankot-Baijnath Paprola Passengers leaving at 3.20 and 5.25 hours respectively. In the other direction, through passengers arriving Pathankot by 2PB at 21.10 hours can avail 178 Jhelum Express leaving at 0.19 hrs.

(b) to (d). Do not arise.

#### Declaration of Pathankot-Mandi Highway as National Highway

8799. SHRI DURGA CHAND: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether Government are aware that Pathankot-Mandi is an important Highway connecting three States viz. Himachal Pradesh, Punjab and J. & K.;

(c) whether it is a fact that this Highway fulfils all the requirements for a National Highway;

(d) whether it is a fact that an assurance was given by the Government last year for converting this highway as National Highway; and

(e) if so, by when this highway is scheduled and converted as National Highway and if not, what are the reasons thereof?

THE MINISTER OF STATE IN-CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): (a) to (e). While Pathankot-Mandi is an important road passing through Punjab and Himachal Pradesh, it has varying volumes of traffic on different sections. Although it is of strategic importance and to a considerable extent of tourist importance, it does not, however, satisfy all the criteria laid down for declaration of roads as National Highways. It is a State road and its development is the responsibility of the State Governments concerned. The Border Roads Organisation are however developing it to meet the needs of traffic entirely at Central Government cost. Government have not given any assurance for the declaration of this road as a National Highway nor are they in a position to do so due to financial constraints and other priority consideration.

#### Granting Permission to U.S. Navy Planes to overfly India

8800. SHRI JYOTIRMOY BOSU: Will the Minister of EXTERNAL AFFAIRS be pleased to refer to the reply given to Unstarred Question No. 550, on the 22nd February, 1979, regarding "Granting permission to Written Answers

American Navy Planes to overfly India" and state:

(a) details of the scientific works done by three U. S. Aircraft overflying Indian territory; and

(b) what are the exact functions of "civilian Government research agencies of the United States"?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SAMARENDRA KUNDU): (a) The three U. S. aircraft will measure and observe the atmosphere during their flights over Indian territory and adjoining sea areas. The programme has not yet commenced.

(b) The three civilian Government research agencies of USA participating in the Monex Programme are:

(i) NASA—National Aeronautics and Space Administration—USA. This agency is responsible for coordinating Space research—like the Department of Space of the Government of India.

(ii) NCAR—National Centre for Atmospheric Research—U.S.A. The NCAR is a private, non profit organisation that is managed by the University Corporation for Atmospheric research under contract with the National Science Foundation (NSF) a Civilian Agency of the US Government. The NSF of the USA is like the Council of Scientific and Industrial Research of India.

 (iii) NOAA—National Oceanic and Atmospheric Administration—USA.
 This is a civilian Government Agency of USA. Its functions are similar to those of the India Meteorological Department, New Delhi and National Institute of Oceanogarphy— Goa. 241 Written Answers VAISAKHA 6, 1901 (SAKA) Written Answers 242

12.00 hrs.

भी राज विलास पालवान (हाजीपुर) : अध्यक्ष महीदय, लन्दन वाले मामलेपर सदन में विचार करवाइये, बहा साउपाल में भारतवासियों के साथ जिस प्रकार का स्यवहार किया जा रहा है और जिस प्रकार से भारत को अपमानित किया गया है, उस बारे में घाप यहां विवाद करवाइये ।

MR. SPEAKER: That will be discussed.

. SHRI VINAYAK PRASAD YADAV: Mr. Speaker, I am on a point of order. Kindly see Rule 197 which reads: "A member may, with the previous permission of the Speaker, call the attention of Minister to any matter of urgent public importance..." In-

terruptions). उसी का सब रूल 3 माप देखिये

"Not more than two such matters shall be raised at the same sitting:"

प्राज प्रार्डर पेपर को देखा जाये तो झाज झाप ने कोई काल झटेंशन नहीं लिया, कल भी कोई नहीं लिया गया था जब कि रूल में लिखा है कि हर रोज कम से कम दो काल झटेंशन झाप लेंगे । यह इतना बड़ा सवाल है, लन्दन में साउयाब में परसों सैंकड़ों भारतीयों को मारा गया है, जूतों से पीटा गया है, उन्हें ब्लैक डाग कह कर पुकारा गया है ... (भ्यवधान) ... कम लोग दो रोज से इस पर काल झटेंशन दे रहे हैं....

MR. SPEAKER: I have heard you. There is no point of order. We have not allowed any Calling Attention or Short Notice Question, because we want to finish the Finance Bill. That is the reason why no Calling Attention was admitted for the last two days. Further, there is no such rule.

SHRI SAUGATA ROY: In this way, Private Members' time is curtailed... (Interruptions).

MR. SPAKER: Don't record.

THE MINISTER OF HOME AF-FAIRS (SHRI H. M. PATEL): Hon. Members will remember that on 19th April, 1979, there was a discussion in this House on a calling attention notice motion regarding the recent largescale violence and arson in the State of Jammu and Kashmir. During the discussion a suggestion was made that I should pay a visit to the affected areas to acquaint myself with the various incidents that took place on the 4th, 5th and 6th April, 1979.

SHRI JYOTIRMOY BOSU (Diamond Harbour): What is he reading? It is not on the Order Paper.

MR. SPEAKER: It has been listed.

SHRI JYOTIRMOY BOSU: Withcut listing, how can a Minister stand up and read something?

MR. SPEAKER: It has been listed in the Supplementary List.

SHRI SAUGATA ROY (Barrackpore): It has not been given to us. You canont go on changing the order every day. Henceforth we will raise objection to any matter being taken up if it is not listed.

MR. SPEAKER: All right. I will ask him to make it tomorrow.

भी राज नारायज (राय बरेली) : पाबंट प्राफ ग्राडेंर। मेरा पावंट प्राफ ग्रार्डर यह 'है कि राष्ट्र में या विक्व में जो सब से महत्वपूर्ण घटना हो, पहले उस पर...

MR. SPEAKER: It is not a point of order. Don't record. I will not allow it.

SHRI RAJ NARAIN: \*\*\*

MR. SPEAKER: Except matters of which I have received notice, I am not allowing anything. Don't record. (Interruptions)\*\*\*

\*\*\*Not recorded.

Question of

12.10 hrs.

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#### **RE: QUESTION OF** PRIVILEGE

APRIL 26, 1979

MR. SPEAKER: The House will rccall that on the 31st July, 1978, during the discussion on a point or order regarding reported eviction of families of two Members of Parliament. Shri Lalji Bhai, a member of this House, made certain allegations against Shri Sher Singh, another member of this House and the House Committee.

I had then said that the member had made serious allegations and that I would look into the matter. I had also observed that the member must give his complaint and prove his allegations, otherwise, the matter would be referred to the Committee of Privileges.

Subsequently, I expunded the allegations made by Shri Lalji Bhai from the proceedings of the House.

Shri Lalji Bhai was also asked under my direction to detail and substantiate the allegations made by him. As no reply was received from Shri Lalji Bhai despite repeated reminders, I referred this matter to the Committee of Privileges under Rule 227 of the Rules of Procedure and Conduct of Business in the Lok Sabha.

The Committee of Privileges in their Report submitted to me, have reported that "during his evidence before the Committee, Shri Lalji Bhai expressed his regret and tendered apology for his impunged remarks in Lok Sabha on 31st July, 1978".

The Committee have also expressed the view that "the freedom of speech in Parliament under Article 105 of the Constitution should not be misused by a member for making unsubstantiated allegations of defamatory or incriminatory nature against any person", and that "the Committee consi-

der it very unfortunate and regretable that Shri Lalji Bhai chose to make unsubstantiated allegations of a serious nature against another member and a Committee of the House in a rather very casual manner". The Committee have added that they "deprecate this regrettable action of Shri Lalji Bhai". However, in view of the regret expressed and apology tendered by Shri Lalji Bhai, M.P., before the Committee, the Committee have recommended that "no further action need be taken in the matter" and that "the matter may be dropped".

If the House agrees, the matter may be treated as closed. r

I take it that the House agrees.

SEVERAL HON. MEMBERS: Yes.

SHRI K. GOPAL (Karur): When you say that you have expunged the remarks made by Shri Lalji Bhai. how can you ask for his explanation?

MR. SPEAKER: He made an allegation that another Member demanded a bribe.....

SHRI K. GOPAL: When you have expunged it, how can you ask for an explanation? When it is expunged, it does not exist on record.

SHRI C. M. STEPHEN (Idukki): I rise on a point of order. The order that you have just now read out raises two issues. One, the Committee of Privileges has given a report. There is a procedure to deal with that report. The Committee of Privileges have found a particular Member guilty, and they have recommended that, in view of the apology given, a certain action may be taken: depreciation may be recorded and the matter may be closed. Now, the procedure is this. The Com-

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mittee's report must be laid on the Table of the House. There must be some motion moved by someby to accept it or reject it or modify it. It cannot come to the House the way it has now come to the House, that is to say, through the Speaker. The Committee's report must be laid on the Table of the House. Somebody must move a motion about it and that motion will have to be accepted. Well, Sir, one by one the procedure of the House is now being trampled upon. fhis cannot be allowed. In our wisdom, we have laid down a certain procedure. The Speaker has got certain powers, only certain powers, not beyond that. How a report of the Committee\* should be dealt with is a matter of significant importance, and it can be dealt with only in that manner. The Committee's report must be laid on the Table of the House; а motion must be moved; the motion may or may not be accepted. It is not for the Speaker to move a motion and to suggest that this may be accepted or not.....

MR. SPEAKER: I did not...

SHRI C. M. STEPHEN: This is how it has come. 'If the House agrees...'. This is what you said. It does not lie within your province. The Speaker's office cannot be used like this. In the other way alone, it can be done. Therefore, kindly do not put the proposition the way you have put it. Let it come in the proper manner, in the usual manner.

The second matter is what Mr. Gopal raised. It is a closed matter. Anyway, it is an important matter. I just cannot understand this. Once it has been expunged, it does not form part of the proceedigs at all. It is non-existent. It never existed. If something is non-existent, how can proceedings be initiated on that? What was it that the Privileges Committee looked into? What is the record about it? The tape-record is no re-

These are the two points I am raising.

This question as to whether the Committee is entitled to make a report to this House on the basis of a remark which is expunged is a matter which must be raised in the House when the report is considered. Therefore, the report must be laid on the Table of the House. The motion must be moved. At that time the question as to whether the Committee was competent to consider this remark will itself have to be considered and the House will have the opportunity to decide as to whether the Committee did a proper thing in considering · a remark which was non-existent. Therefore, that opportunity must be available to the House.

MR. SPAKER: I will examine the matter. I will go into the matter. (Interruptions).

SHRI C. M. STEPHEN: Then this order must be kept in abeyance.

# MR. SPEAKER: Naturally.

SHRI K. GOPAL: You have also said that, even though it was expunged from the record, under your directions, it was referred. This is rather unfair.

SHRI HARI VISHNU KAMATH (Hoshangabad): On a point of order. Please refer to rule 314(1). This is about the Committee of Privileges. Rule 314(1) reads:

"The Committee shall examine every question referred to it..."

Now, ab inito, the question, before the House will be, what was referred [Shri Hari Vishnu Kamath]

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to, when it was expunged. (Interruptions).

Question of

MR. SPEAKER: I have said that I will examine it.

SHRI SAUGATA ROY: You keep your order in abeyance.

SHRI SHYAMNANDAN MISHRA (Begusarai): The hon. Leader of Opposition has raised a very important point of procedure. Although the House may be taking a very generous and lenient view in this matter, but there is no doubt that we have to be very strict about following a particular procedure laid down by the Rules of the House.

Now in this instant case the matter was referred by the hon. Speaker to the Committee of Privileges. That imparts a special feature to this report but, notwithstanding that, my submission is that the report again in this case also will have to be made to the entire Houe and it is not to the Speaker himself, although the Speaker might be disposed to take the view that since the matter was referred to by him, the report will have to be made to him.

MR. SPEAKER: Anyway, I will examine the matter...There are two types of references-one by the Speaker and one by the House. I will examine the matter..... (Interruptions)

SHRI K. GOPAL: It has to be referred on the basis of the proceedings of the House.

MR. SPEAKER: That is another aspect.

SHRI VAYALAR RAVI: By your order the matter was referred to the Privileges Committee. A matter can be referred to the Privileges Committee under Rule 222 or certain other rules. But nobody has raised that issue and you sent it suo motu.

MR SPEAKER: It was referred suo motu. I will go into the matter. L) 2

PROF. P. G. MAVALANKAR (Gandhinagar): The matter was referred to us in the Committee of Privileges on the basis of unexpunged remarks of the House and thus we examined something which came to us.

SHRI SAUGATA ROY: Your order of expunction is not in order. That is the crux of the matter.

SHRI KANWAR LAL GUPTA (Delhi Sadar): As per Rules 222 and 223 a matter can be referred to only if there is a notice by a Member. In this case no Member gave notice of a privilege motion. So it was only the Speaker who referred the matter to the Privileges Committee on a nonissue which was not said here because it was expunged. So, my point cf order is this: can the Speaker, on his own and without anything on record, refer suo motu, without any notice from any member, a matter to the Privileges Committee?

MR. SPEAKER: On that, rule 227 specifically says:

"Notwithstanding anything contained in these Rules, the Speaker may refer any question of privilege to the Committee of Privileges for examination, investigation or report."

SHRI VASANT SATHE (Akola): On a point of order. Under rule 222 who raised it?

MR. SPEAKER: Prof. Sher Singh.

SHRI K. GOPAL: On what did he raise?

SHRI VASANT SATHE: Under rule 222:

"A member may, with the consent of the Speaker, raise a question involving a breach of privilege...." Then 223 says:

"A member wishing to raise <sup>a</sup> question of privilege shall give...

It is mandatory.

"...shall give notice in writing to the Secretary-General before the

commencement of the sitting on the day the question is proposed to be raised.."

So, the question can be raised by a written notice given by a Member. Only thereafter under rule 227 you can refer it to the committee.

SHRI SAUGATA ROY: Please see Rule 380. The whole question has brought forward the succinct question of the powers of the Speaker to expunge the remarks in the House. The powers of the Speaker to expunge remarks, in the House are clearly laid down under Rule 380 which says:

"If the Speaker is of opinion that words have been used in debate which are defamatory or indecent or unparliamentary or undignified, he may, in his discretion, order that such words be expunged from the proceedings of the House'

MR. SPEAKER: You are right. He cannot otherwise do it.

SHRI SAUGATA ROY: So the Speaker's powers in this respect are not arbitrary. They are well-defined under Rule 380.

Very often you are giving orders 'Don't record' etc. I want to mention that the powers to give orders 'Don't record' etc. are not arbitrary. They are governed by the rules. (Interruptions). Such an anomalous situation will arise in future.

MR. SPEAKER: This has been gone into already and my rulings are very clear in that regard.

Papers to be laid.

#### 12.25 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATION UNDER POST-GRADUATE INSTITUTE OF MEDICAL EDUCATION AND RESEARCH, CHANDIGARH, ACT, 1956.

THE MINISTER O HEALTH AND FAMILY WELFARE (SHRI RABI RAY): I beg to lay on the Table A copy of the Post-Graduate Institute of Medical Education and Research, Chandigarh, (Amendment) Regulation 1978 (Hindi and English versions) published in Notification No. G.S.R. E3 NF:78 in Gazette of India dated 22nd May, 1978, issued under section 32 of the Post-Graduate Institute of Medical Education and Research, Chandigarh, Act, 1956. [Placed in Library. See No. LT-4360[79].

#### NOTIFICATION UNDER INLAND VESSELS Act, 1917

THE MINISTER OF STATE IN CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): I beg to lay on the Table a copy of the Mechanically Propelled Inland Vessels (Third Party Insurance) Rules, 1978 (Hindi ard English versions) published in Notification No. G. S..R. 601(E) in Gazette of India dated the 30th December, 1978, under sub-section (5) of section 74 of the Inland Vessels Act 1917. [Placed in Library. See No. LT-4361 79.].

#### NOTIFICATION UNDER CENTRAL EXCISE R ules, 1944 and an explanatory Memorandum

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH): I beg to lay on the Table:—

(1) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—

(i) G.S.R. 250 (E) published in Gazette of India dated the 17th April, 1979 making certain amendments to Notification No. 33/69-CE dated the 1st March, 1969 regarding inclusion in the Schedule annexed thereto. Rectangular Beverage Jug (Hot) for the purpose of

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duty liability together with an explanatory memorandum.

(ii) G.S.H. 252(E) published in Gazette of India dated the 19th April, 1979 regarding set off of duty paid on parts and accessories of motor vehicles and tractors (except certain specified parts) when used in the manufacture of any other dutiable excisable goods.

(iii) G.S.R. 253 (E) published in Gazette of India dated the 19th April, 1979 regarding exemption of parts and accessories of motor vehicles and tractors (except certain specified parts) from duty of excise leviable thereon when intended for use in further manufacture of excisable goods either in the factory in which they are manufactured or in any other factory.

(iv) G.S.R. 254(E) published in Gazette of India dated the 19th April, 1979 regarding extension of the provisions of Rule 56A of the Central Excise Rules, to fifteen specified parts of motor vehicles and tractors.

(v) G.S.R. 255(E) published in Gazette of India dated the 19th April, 1979 regarding recession of Central Excise, Notification Nos. 109/79, 110/79 and 111/79 dated the 13th March, 1979.

(2) An explanatory memorandum (Hindi and English versions) in regard to Notifications mentioned at (ii) to (v) above [Placed in Library. See LT-4362/79].

#### 12.28 hrs.

PUBLIC ACCOUNTS COMMITTEE

HUNDRED AND TWENTY-NINTH AND HUNDRED AND FORTY-FOURTH REPORTS

(1) Hundred and Twenty-ninth Report on paragraphs 24 and 2 of the Advance Report of the Comptroller and Auditor General of India for the year 1976-77, Union Government (Civil) on Purchase of Bitumen—Strengthening and lengthening of Mohanbari Runway and Cash Assistance for Export of Transmission Line Towers

(2) Hundred and forty-forth Report on Action taken by Government on the recommendations contained in the Seventy-second Report on Import of Rapeseed and Rapeseed Oil from Canada.

#### 12,29 hrs.

#### ESTIMATES COMMITTEE

THIRTY-SIXTH AND THIRTY-FIRST RE-PORTS AND MINUTES

SHRI SATYENDRA NARAYAN SINHA (Aurangabad): I beg to present the following Reports and Minutes of the Estimates Committee:---

(1) Thirty-sixth Report on the Ministry of Works and Housing-Delhi Development Authority-Demolitions in Unauthorised Colonies.

(2) Minutes of the sittings of the Committee relating to the above Report.

(3) Thirty-first Report on Action taken by Government on the recommendations contained in the Thirteenth Report of the Committee on the Ministry of Industry-Handloom Industry.

#### 12.30 hrs

# COMMITTEE ON PUBLIC UNDER-TAKINGS

FORTY-NINTH, FORTY-FIRST, FORTY-SIXTH AND FORTY-SEVENTH-REPORTS AND... MINUTES

SHRI JYOTIRMOY BOSU (Diamond Harbour): I beg to present the following Reports and Minutes of the Committee on Public Undertakings:

(1) Forty-ninth Report on Central Fisheries Corporation Limited.

(2) Minutes of the sittings of the Committee relating to Report mentioned above.

(3) Forty-first Report on Action taken by Government on the recommendations contained in the Twelfth Report of the Committee on Jute Corporation of India Limited— Back to Back Arrangement for the sale of Jute to Jute Mills.

(4), Forty-sixth Report on Action Taken by Government on the recommendations contained in the Thirteenth Report of the Committee on Jute Corporation of India Limited— Procurement and Marketing of Jute by Jute Corporation of India.

(5) Forty-seventh Report on Action taken by Government on the recommendations contained in the Fourteenth Report of the Committee on Jute Corporation of India Limited—Organisational matters,

#### 12.31 hrs.

#### COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

TWENTY-EIGHT, THIRTY-SECOND, THIRTY-THIRD AND THIRTY-SIXTH REPORTS ...

SHRI RAM DHAN (Lalganj): I beg to present the followng Reports (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:

(1) Twenty-eigh Report on Action Taken by Government on the recommendations contained in the Twentieth Report on the Ministry of Information and Broadcasting—Reservations for, and employment of, Scheduled Castes and Scheduled Tribes in Films Division.

(2) Thirty-second Report on Action Taken by Government on recommendations the contained in the Twenty-second Report on the Ministry of Agriculture and Irrigation (Department of Food)-Reservations for,, and employment of. Scheduled Castes and Scheduled Tribes in the Food Corporation of India.

(3) Thirty-third Report of the Committee on the Ministry of Finance, Department of Economic Affairs, (Banking Division)—Reservations for, and employment of, Scheduled Castes and Scheduled Tribes in the Central Bank of India.

(4) Thirty-sixth Report on Action taken by Government on the recommendations contained in the Eighth Report on the Ministry of Labour (Directorate General and Training)of Employment (i) Reservations for, and em. ployment of, Scheduled Castes Scheduled Tribes in and the Directorate General of Employment and Training; and (**i**1) Training of Employment and Scheduled Scheduled Castes and Tribes through the Agency of the Directorate General of Employment and Training.

SHRI VAYALAR RAVI: We should have a discussion on the reports.

#### 12.33 hrs.

#### PETITION RE: FREEDOM OF RE-LIGION BILL, 1978.

SHRI P. A. SANGMA (Tura): I beg to present a petition signed by Rt. Rev. Patrick D'Souza, Secretary General, Catholic Bishops' Conference of India and others regarding the Freedom of Religion Bill, 1978. 255 B.A. Com. Report

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12.34 hrs.

#### BUSINESS ADVISORY COMMITTEE

#### THIRTY-THIRD REPORT

THE MINISTER OF PARLIA-MENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): Sir, I move the following:—

"That this House do agree with the Thirty-third Report of the Business Advisory Committee presented to the House on the 25th April, 1979."

MR. SPEAKER: A number of Members have expressed their desire for suggestions. I shall call one by one. Prof. Mayalankar.

PROF. P. G. MAVALANKAR (Gandhinagar): Mr. Speaker, T want to bring to the notice of the hon. House certain aspects of the matter arising out of this Report of the Business Advisory Committee. Sir, the House knows that we have now got only three weeks left, barring the current week, for the discussion of several important legislative matters and several major discussions about which my hon. friend, the Minister for Parliamentary Affairs has very graciously again and again given us an assurance that time will be found for these.

Now, my difficulty is that apart from this I consider the provision of three hours for the consideration of the amendment of the Rajya Sabha on special courts Bill inadequate and providing only four hours for the Constitution (Fortyninth Amendment) Bill is also inadequate. Apart from that, my difficulty is that the reports about which we have been concerned, rather the discussion on the reports of the Commissioner for Scheduled Castes and Scheduled Tribes, for a number

of years, have not been discussed in this House at all

They must be discussed annually, Otherwise, what is the point in having the annual reports? Similarly. have, in my hands, a copy of the report of the University Grants Commission, for the year 1977-78. You know that the Ministry of Education's Grants this year were guillotined. Therefore, the Ministry of Education could not be discussed at all. There is now no other way in which the Ministry of Educaton can be discussed. If we cannot discuss ihe annual reports of the U.G.C.; if we cannot discuss the educational policy and affairs in this country, particularly the state of affairs in higher education. What are we to do? Now, I would like the House to discuss in detail the affairs of the Jawaharlal Nehru University and many other Therefore, my point is universities. that the Minister should have found time-the Business Advisory Committee should have found time-for some of the important discussions at the earliest, since only three weeks are left as otherwise later on, you will say that there is no time. So, how long we will go on like this? It should be done on a priority basis. Therefore, next week he must come here for the proper time-table of discussion of these matters. Otherwise it would be difficult for us to pass this kind of reports in this House.

भी कंबर लाल गुप्त (दिल्ली संवर) : मध्यक्ष महोदय, जो मंत्री महोदय ने विजनेंस ऐढवाइवरी कमेटी की रिक्नेन्डेजनस पेश की हैं, उसके अतिरिक्स दो, तीन वातें मैं कहना चाहता हूं जो बहुत मावस्यक हैं । और नेरे क्याल से सबसे मावस्यक और सबसे पहली चीज इनको करनो चाहिये वी वह ल्पेवल कोटेंस विल है जिसको इस सदन ने पास किया और राज्य सभा ने उसको बीटा दिया है कुछ संबोधनों के साथ। बह बहुत म्रजेंट है और उसके लिये जी कोई झायदा नहीं होगा ।

पूंचरी बात यह है कि बंदा तक पर्क पर हाउसिय विविस्ट्री की प्रान्ट्य का सवाल है वह गिलीटिन हो वह गिर्पाटन पछले सैमन में भी भाषने वायदा किया वा कि दिल्ली की हाउसिंग प्रीवलव पर और डिस्क-आब होगां । लेकिन भूभी तक उसके बारे में सौर व दिल्ली की ला ऐंड भीडर प्रीवलम के बारे में कोई दिस्कशन हथा है ।

It is the most accute problem in Delhi. If it is not solved, I am afraid, it will take a serious turn. May I request that the Minister must find out time for it particularly when there  $wa_{g}$  a promise made to this effect in the last session.

Lastly, you must admit some sort of a discussion about the recent attack by the police in Southall on Asians and particularly on Indians. This is a very important matter and amounts to an insult to the whole Indian nation.

SHRI SAUGATA ROY (Barrackpore): Sir, there are several things which are left out in the Thirtythird Report of the Business Advisory Committee. For the last two the weeks we have been seeing in newspapers the announcement by the Minister of Information and Broadcasting that the Bill to ensure autonomy to Akashvani and Doordarshan to make it Prasar Bharati will be Sir, brought into Parliament We have serious misgivings about the working of All India Radio and Doordarshan. It is being made a tool (Interruptions) of RSS propaganda. Sir. I want this Prasar Bharati bill to give autonomy to AIR and Doordarshan be brought so as to stop immediately the RSS infiltration.

Secondly, Sir, there has been lot of discussion in this House and in the country over the foreign collaboration policy of the Janata government. In fact, the BHEL-Siemens deal has raised many an eye-brows. Number of MPs have submitted a memorandum to you asking for a discussion on the policy of foreign collaboration of this government. This BHEL-Siemens deal is a shoddy deal. We want the matter to be thrashed out in the House, and, a<sub>s</sub> such, there should be some scope of discussion for this BHEL-Siemens deal.

#### MR. SPEAKER: Please conclude.

SHRI SAUGATA ROY: Then, Sir, we want a discussion regarding Science and Technology in this House. There is a complaint from all the scientists that science and technology is getting lower priority. Mr. Chavan has also written to you in this connection but you are not allowing any discussion on this important matter of self-reliance in science and technology.

Lastly, Sir. I want to point out how Janata Government is going back on its promise. When the Anti-Defection Bill was introduced it faced with tremendous opposition and Government withdrew it by saying that they will bring in a fresh legislation keeping in view the opinion of all the parties. But so far the Anti-Defection Bill has not been brought in and this is a matter affecting the politica) health of the nation. So, I have drawn your attention to these matters of vital national importance including the Southall incident. These are being bypassed in the House and only routine government business is taking all the time of the House.

SHRI G. M. BANATWALLA (Ponnani): Mr. Speaker, Sir, I rise to emphasise upon the imperative need for priority to take up the Constitution Forty-Sixth Amendment Bill. The Bill seeks to give statutory and constitutional recognition the Minorities Commission and the Commission for Scheduled Castes and Scheduled Tribes. All the minorities, with one voice, are demanding that such a status should be given to them as early as possible.

The Minorities Commission has also expressed the desire that it should be given an autonomous, constitutional and statutory recognition at the earliest opportunity.

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One ex-Chairman of the Commission has resigned on the issue that the Government was proceeding at a snail's pace in the matter.

The Bill was introduced on the **3rd August**, 1978. My humble submission to the Government is that this Bill should be taken up at the earliest opportunity for discussion so that any apprehensions in people's minds of pressurising or interference in the working of the Minorities' Commission are avoided. They must get the necessary constitutional and statutory recognition. This is my first point.

My second point is this. The Minorities Commission has since long submitted its report on the Aligarh Communal Riots. We do not know the contents of that report I submit that it should be placed on the Table of the House immediately especially in view of the situation prevailing in the country today, in order that we may apply  $ou_{\Gamma}$  minds to the matter. Thank you.

DR. SUBRAMANIAM SWAMY (Bombay-North-East): Sir, regarding the BAC Report presented to the House, I have two points to make.

The first one is regarding discussion on item 11, regarding disclosures made in the book entitled 'A Dangerious Place' by Mr. Moynihan. The scope of the discussion is much too narrow. There is widespread apprehension in the whole country about the role of US money in Indian politics. Mr. Moynihan's book is only part and parcel of the whole discussion. Besides Mr. Monynihan's book, many other things have come out in the papers. For example, there is the latest disclosure made by Mr. R. K. Khadilkar that he personally brought money for Mrs. Gandhi from the embassies on a number of times. Mr. R. K. Khadilkar just before his

death said about this. All these points should form part of the discussion. The CBI report of 1987 should also be part of the discussion. If we have discussion on this narrow subject of Mr. Moyn'han's kook only, we may probably push up the sales of the book, but we will be none the wiser for it. So, we should have a fuller discussion on the subject. This is my first point.

My second point is this. Mr. Saugata Roy raised the question of BHEL-SIEMENS deal. I would like to point out that the Public Undertakings Committee has just completed its review of this agreement and the general working of the BHEL. That report is a matter of national concern because it represents the possibility of a take over of a public sector organisation by a multi-national company. I think this House should have a fuller discussion on BHEL-SIEMENS deal on the basis of the Report of the Public Undertakings Committee. Thank you.

SHRI SHYAMNANDAN MISHRA (Begusarai): Mr. Speaker, Sir, I am thankful to you for permitting me to raise a matter which is of the greatest concern to this House. In my view of the trends during the last many years—what I say is based on certain facts, figures and statistics and I hope that the House will bear with me for a few minutes,—

MR SPEAKER: It should be connected with this item.

SHRI SHYAMNANDAN MISHRA: Since 1952, the position in respect of the duration of sessions of Lok Sabha in terms of hours has exhibited wide fluctuations at times, the implications of which cannot be ignored.

MR. SPEAKER; Are you reading out Rule 877 statement? I have disallowed it. Order please.

SHRI SHYAMNANDAN MISHRA: I have written to you... MR SPEAKER: It should be connected with the list of  $busines_s$  for the next week. If you have any submission to make regarding the business of the next week, you may do 50.

SHRI SHYAMNANDAN MISHRA: Kindly listen to me. In my letter I have said this. On 1-8-1972, I had been permitted to make a similar statement during the discussion On the report of Business Advisory Committee and you were kind enough to convey to me after your office had consulted the necessary documents and told you that such a statement had been allowed to be made that I should be brief. And, therefore, Т am making this statement in a little briefer way. That is the story.

Since 1952 the position in respect of the duration of sessions of Lok Sabha in terms of hours has exhibited wide fluctuations at times, the implications of which cannot be ignored.

We began with 80 nours in 1952, went up to 1026 hours in 1956 and came down to 616.20 hours in 1971. We registered on an average, during 1952-658 846 hours per year; during 1957-61 741.24 hours per year; during 1962-66 762 hours per year, during 1967-70 757.15 hours per year and during 1971-76 678.12 hours per year. In 1975 the fall in the number of hours was rather steep as we had only 441.45 hours. This again went up to 645.04 hours in 1976 but came down again in 1977 to 568.10 hours. The average of 26 years was 754.26 hours

I had drawn the attention of the House to this unfortunate trend on 1-8-1972. Apparently not much heed was paid to it. In the consequence, for three years in succession 1975, 1976 and 1977, the distressing decline in parliamentary hours has continued and the average per year, pathetically, has been only 551 hours. As against this, the position in U.K. does not show such wide fluctuations, let alone any decline. The number of sittings in U.K. during the year is normally 160 and at the rate of eight and a half hour per sitting, the parliamentary time per year is 1366 hours, and mind it we have got only 551 hours. Thus, the parliamentary time available in U.K. is nearly two and a half times that in India.

If we consider the position cularly in regard to the tim\_

for discussion on Demands for Grants (General Budget), a sphere in which the accountability to Lok Sabha is both absolute and complete, we find that the current year would find us worse off than during the last four years. Whereas the time taken in 1976 was 113 hours 46 minutes, in 1977 it was 92 hours 20 minutes, in 1978 94 hours 36 minutes and in 1979 even the time allotted was only 87 hours. We have actually landed ourselves with only 68 hours. Correspondingly, the number of Members speaking on the Demand3 for Grants is only 235 as against the average of the last 6 years of 315 Members.

A similar adverse trend is noticeable in the matter of the guillotining of the Demands of Ministries. The number of Ministries whose Demands have been guillotined during the last three years is: In 1975 it was 15, in 1978 it was 13 and in the current year it is 19.

It would thus be seen that Lok Sabha's function to exercise scrutiny and control even in financial matters is steadily eroding.

The position in regard to making of laws in which Parliament's power and jurisdiction is considered 'transcendent and absolute' is even more distressing. The time taken by Lok Sabha on legislation as percentage of the total time has been steeply going down. During the first Lok Sabha it was 48.8 per cent; during the Second

## [Shri Shyamnandan Mishra]

Low Sabha, it came down by nearly 50 per cent and was only 25.3 per cent; during the Third Lok Sabha the trend further worsened and it was 19.3 per cent, during the Fourth Lok Sabha it dropped to the pitifully low figure of 18.8 per cent. However, there was an upward swing during the Fifth Lok Sabha when the figure went up to 30.7 per cent. But unfortunately, during the first two years of the Sixth Lok Sabha-1977 and 1978-the average plummeted again to 21.4 per cent. As against this, law making in U.K. claims 50 per cent of the Parliamentary time.

In other important fields like the international situation and planning, the existence of the House is hardly felt. The situation in this regard was much better a few years ago.

This state of affairs definitely be taken as dangers to our Par'iamentary system. The participation of elected representatives in the national affairs committed to their care must not become perfunctory or nominal. If it has not become so already, it may be seen that we are, as these trends indicate, fairly on the way to it.

The situation becomes truly a great strain on the Members' conscience when they find themselves nelplessly constrained by enervating limitation of time where their duties call for tull expression of their views to express the will of the people. The occasions are not rare when they get only 5 minutes, or may be even less, on importance subjects with the inevitable result that the quality of the debate goes down and the Members experience a gnawing sense of futility, frustration and non-fulfilment.

Legislatures in other countries have, from time to time, appointed committees to rectify unfavourable trends and restore their health and vitality. In our case, it appears to have become even more compelling to take urgent steps not only to arrest the slow and steady erosion in the authority, effectiveness and concern of Parliament, but also to introduce such reforms as would make our Parliamentary system truly vigorous and vibrant.

A Parliamentary Reforms Committee, preferably a Joint Committeeof the two Houses may be a constituted which should study the recent innovations made in Parliamentary procedure by various countries, particularly U.K., so that the functioning: of our Parliament can be brought more in tune with the needs of the present times. The Committee may. particular, in suggest ways and means by which (a) the Parliamentary time available in the House may be increased to enable Members to get more time to speak in the House and make substantial and meaningful contribution, and (b) the routine or technical work may be assigned to standing or select committees, so that the House may focus its attention onwide questions of policy, current problems and urgent and immediate legislation only.

As the matter I have raised is of highest importance to the House, the House would legitimately expect the Leader of the House to consider it and, in consultation with the hon'ble speaker, take appropriate steps at an early date. I think the House joins with me in making a request to the Leader of the House to give his views on this subject during the current session of Parliament itself.

#### MR. SPEAKER: Now, Mr. Minister. (Interruptions)

SHRI SAUGATA ROY: It is a matter of vital importance.

MR. SPEAKER: We cannot have a debate now. He has made a suggestion. A debate does not arise. Now Mr. Kamath.

SHRI C. M. STEPHEN (Idukki): You could have informed me, Sir. I

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mave sent a note. (Intermutions) I wanted to make a submission in connection with this (Interruptions) That is what I said in the note. It is not a debate. I am not going into a debate. It is exactly a Business Advisory Committee matter. The sum total of what has been submitted here is that many vitally important issues are not coming up before the House because of the paucity of time. It is in this context that the statement made by Mr. Mishra must be taken into account. Thi3 House must be beholden to him for having highlighted this matter. I am personally beholden to him because he has discharged a duty which I should have discharged, viz. of highlighting this matter. It is a very important matter.

I also make a submission here: the BAC must not be limited merely to examining as to what should come, and what should not come. BAC must be concerned about the totality of the time available to the Members, and about the totality of the effectiveness that takes place as a result of the debate, and the total range of national problems that will have to be taken into account. This is not being done. It has got to be done. On behalf of myself and my party and of the hon. Members, I very strongly support....

MR. SPEAKER: You are converting it into a congratulatory meeting. (Interruptions)

SHRI C. M. STEPHEN. Not a congratulatory meeting. I am suggesting that the matter of steady erosion of the debating time available, is a matter concerning the House. I am suggesting that time must be found to discuss this matter in the House, to find out a solution for that and, in the meantime, the Leader may....

MR. SPEAKER: Mr. Kamath. (Interruptions)

SHRI K. GOPAL TOSE

"Not recorded.

MR. SPEAKER: Mr. Gopal, don't develop this into a debate.

SHRI K. GOPAL: You should call all the leaders of parties and try to find a solution.

SHRI K. LAKKAPPA (Tumkur): Kindly allow me one minute.

MR. SPEAKER: You have not given any notice. Mr. Kamath.

SHRI K. LAKKAPPA: I rise on a point of order. Allow me only one minute. You are wasting so much of time. Why not allow me?

MR. SPEAKER: Should you add to that?

MR. SPEAKER.: You have not given notice. Don't record.

SHRI HARI VISHNU KAMATH (Hoshangabad): All that has been so forcefully stated by my hon. friends and colleagues point to the inductable inexorable conclusion that the Lok Sabha which is the supreme forum of 600 million people of the largest democracy in the World will have to sit at least for seven months if not longer. Otherwise Lok Sabha will fail to exercise its constitutional obligation under article 113 and will be to that extent, guilty of dereliction of duty.

I want to move an amendment under Rule 290:

"That the House regrets the absence of any reference to the Lokpal Bill in the report and trusts that this does not imply its relegation to the next session."

I hope the Minister will assure the House that it is not being relegated to the next session because of constraints of time and would be taken up in this session.

MR. SPEAKER: You have stated your point.

- (10.00

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SHRI HARI VISHNU KAMATH: It cannot be taken up next week. There are only two weeks left after that. That means that only in the penultimate week of this session it may be taken up. It will then go to the other place, the Rajya Sabha. Suppose they make amendments and it comes back, there may be need for a joint session. Will there be time for all that? I am sure my prophecy will come true again, and I am sorry to say it will not be passed in this session, God forbid.

SHRI KANWAR LAL GUPTA (Delhi Sadar): I must apologise for the mistake committed; he has given time for Special Courts Bill.

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): Mr. Speaker, I can very well understand that hon. Members feel that the occasion when we discuss the report of the Business Advisory Committee should be utilised to raise matters which are uppermost in their minds and which they would like the House to discuss. As the House knows this report relates to the time allotted for certain items which have to be discussed in the House. My hon. friend Mr. Mavalankar pointed out that the time allotted for some of the items was inadequate. I entirely agree with him that there are various item3 which need considerable discussion. As the hon. Members know it is within the total time available to us that we have to apportion time to different items. The Business Advisory Committee which my hon. friend Mr. Lakkappa, it seems, does not like consists of representatives from all sections of the House . . . (Interruptions) The Members of the Business Advisory Committee are not handpicked by the Minister of Parliamentary Affairs. The composition of the Committee is well-known: whose nominees sit in the Business Advisory Committee is well-known. Therefore I do not want to deal with this subject. The Business Advisory, Committee, after taking into consideration the total time available to us and. the relative importance of the different subjects, and its estimate of the time that would be necessary to discuss the subject at length, decided on a certain allotment of time, and I am moving that the report of 'he Business Advisory Committee should be accepted by the House.

He said that there was nothing in the report about the discussion on the report of the Commissioner for Scheduled Castes and Tribes. T would use this occasion to say once again that we would certainly 6 find time to discuss this report during the current session. This was not a statement about business for the next week; therefore, obviously there was no reference to it. But the report will certainly be discussed by the House and we will find time for it. He referred to the fact that many were not discussed and Ministries guillotine. were subjected to the They were important subjects. For instance in the field of responsibility of the Education Ministry ... he would like some subjects to be discussed on a priority basis. These matters will certainly be raised by me in the Business Advisory Committee and I shall attempt to find some means of discussing these important subjects. My hon. friend Mr. Kanwar Lal Gupta raised a point; I know him very well he is very progressive man .... (Interruptions)

SHRI K LAKKAPPA: How is he progressive? Others are not progressive?

SHRI RAVINDRA VARMA: Because he is different from you.

SHRI K. LAKKAPPA: Is he the only progressive RSS Member? I really disapprove of this . . . (Interruptions)

SHRI HARI VISHNU KAMATH: Lakkappa is more progressive.

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SHRI RAVINDRA VARMA: Tt. was not necessary for my hon. friend Mr. Lakkappa to solicit compliments; I was going to pay him a compliment. However, I was referring to the argument of my hon. friend Mr. Kanwar Lal Gupta. Though today is Thursday, perhaps he thought that it was Friday, and I was making the statement of government business for the next week. That is why he said that there was no mention of the Special Courts Bill. He himself subsequently realised that he had moved faster than the calendar and the sun, and therefore he corrected himfound for the self. Time will be Special<sup>®</sup> Courts Bill.

SHRI DINEN BHATTACHARYYA: You should appreciate his courage.

He SHRI RAVINDRA VARMA: has the courage to sit behind you. He referred to the Works and Housing Ministry and the problem of housing in Delhi. I remember that this was a subject he raised even in the last session, and he is quite right when he says that some way must be found to have a short duration discussion on this subject. This again will be a matter which will have to put before the Business Advisory Committee. He and some other friends, including my good friend Mr. Saugata Roy referred to the recent incidents in South Hall which have caused considerable concern and dismay in this country, and said time must be found. You will recall that this matter was discussed yesterday, and it was decided that at the next meeting we would decide the form in which it should come up, and the time that should be allotted to it.

Mr. hon. friend Shri Saugata Roy referred to Door Darshan and A.I.R. A Bill in this regard will come before the House and there will be an opportunity to discusss it.

SHRI SAUGATA ROY: In the present session?

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SHRI RAVINDRA VARMA: It may very well be introduced: I think the intention is to introduce the Bill. He reterred to a very important subject, foreign collaboration and thought that there should be some discussion on this; he referred to other subjects like science and technology and Anti Defection Bill.

#### 13.00 hrs.

As far as the anti-defections Bill is my good friend, Prof. concerned, Mavalankar feels that this thunder has been stolen, or almost stolen by my friend, Shri Saugata Roy. I can say, the thunder is being shuttled back and forth between Shri Saugata Roy and Prof. Mavalankar. But it is the intention of the Government, as soon as consultations are completed, to introduce the Bill.

friend, Shri Banatwalla, My hon. referred to the 46th Constitutional Amendment. This again is an amendment which we hope to process during this session. In the schedule that the Government has drawn up, this Bill finds a place and it is our hope that with the cooperation of all sections of the House, it will be possible to see this Bill during this session.

Dr. Swamy referred to he discussion on Mr. Moynihan's book, and said that the caption that nes been used for the subject is too norrow. In fact he said that the real subject is the role of foreign money. I thought, when there is a discussion on the subject, the crux of the matter would be referred to and it will be for different hon. members to deal with the subject in the way in which their wisdom wants them to deal with the caption does not become a total description of all the contents that would be there in the discussion.

PROF. P. G. MAVALANKAR: The motion should be appropriately worded.

SHRI RAVINDRA VARMA: At the moment only the subject matter is indicated. At the moment, it is only a sign post, not a map or a blueprint.

My hon friend, Shri Kamath, the member from Hoshangabad, was concerned about the Lok Pal Bill. He was keen that we should include it and discuss it.

SHRI HARI VISHNU KAMATH: It is already hanging fire. The Joint Comm the report has come.

SHRI RAVINDRA VARMA: He was keen that we should discus<sub>5</sub> it and  $p_{aS_5}$  it so that it may be processed by both the Houses during this session. It will be our attempt to do so.

SHRI HARI VISHNU KAMATH: Did you say 'endeavour'? I could not hear it.

SHRI RAVINDRA VARMA: Shall I say that we will do so? Will it make any difference? My hon. friend is a scholar, and he understands the implications of words. When I say it will be our earnest effort, it means it will be our earnest effort. Whether the effort will succeed or not, philosophically it does not depend upon me. In this context, it depends on the House, of which the hon. member is a very respected member.

 $M_y$  hon, friend, Shri Shyamnandan Mishra, raised a very important subject. Of course, I can very well say that he has made a suggestion which the Leader of the House would consider, and stop there. But I do not want to do so. I will also join other hon. members who said that he has done a distinct service in looking up the statistical details and, with his impecable meticulousenss presenting a certain aspect of our work which is of great importance to all the members of this House. The question he raised referred to the adequacy of the time we get for legislative work, the time we get for discussion on matters of public interest and public importance, the time that is devoted for the financial business that the House has to transact the time that is devoted for parliamentary scrutiny and control of the work of the Government etc. He thought that ways must be found to ensure more effective utilisation of the time of the House and for adequate time for discharging the responsibilities that the constitution has vested in this House. He also raised the question of increasing participation by hon. members in the work of the House and improving the quality of "the contribution of the hon. members. Therefore, it is not a matter between the Government and the rest of the House; it is something about which the whole House is concerned, and every member is concerned. Therefore, every member, every group and party and the Government, everyone has to think of how to make the House more effective. Sometimes it does happen that time is found, time is allotted, the schedule is accepted, but unforeseen events and unforeseen considerations make their own inroads into the schedule that everybody has agreed upon, and matters which are scheduled for discussion sometimes get pushed off, as the hon. Member, Shri Shyamnandan Mishra referred to and matters which are not scheduled and matters about which, Sir, you yourself are not aware, matters which are not in the Order Paper, sometimes succeed in pushing things more important. It is a matter for all of us to think how we can ensure effective utilisation of the time within an agreed procedure, to which the House is committeđ.

Then he referred to the role of committees. This, again, is a subject which has been brought up in this House more than once. He thought that there must be a study of the functions of the Committee,

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the work that can be entrusted to the committee and the way in which the working of this House should be streamlined, and he made the suggestion that a Committee should be appointed, and the hon. Leader of the Opposition was gracious enough to pay a compliment to the hon. Member, Shri Shyamnandan Mishra, and say that he was almost doing the work that the Leader of the Opposition should have done. For a moment, I wondered whether it was a compliment that was being paid, or it was a characterisation.

SHRI<sup> $\bullet$ </sup> SHYAMNANDAN MISHRA: I accept it  $a_{s}$  a compliment in the particular context.

SHRI RAVINDRA VARMA: In any case, as my hon. friend said, this is n matter which the Leader of the House should consider. As my hon. friend, Shri Gopal and others have said. Sir, as the Speaker of the House, you have a very important role to play in this, and it may be possible for you and the Leader of the House to decide the best manner of considering the problem, whether you should call a meeting of the leaders of the opposition or set up a committee of all parties. This is a matter which you as well as the Leader of the House should consider.

जी राज नारावज (राय वरेली) : श्रीमन, इमांदा सजैशन यह है कि ग्राप 1963 से 1968 की कार्यवाही देखें तो पायेंगे कि स्वर्गीय लोहिया ने बार बार कहा है जिस प्रकार हाउस थाफ कामन्स जिला है उसी तरह यह सदन भी 10 महीने चले...

MR. SPEAKER: This is the way the time is lost. I am not allowing it. भी राज नारायणः झाप नहीं सुनेंगे तो काम नहीं चलेगा । यही तो गड़बड़ी हो रही है। न माननीय रहिग्द्र वर्ता सरास संदर्गे हैं सोर न मारा। ला। 10 महीने सदन की बैठक हो । सौर इसकी चर्चा एक बार नहीं, सनेक बार हुई है।

13.08 hrs.

# INTER-STATE MIGRANT WOR MEN (REGULATION OF EMPLOY-MENT AND CONDITIONS OF SER-VICE) BILL\*

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): Sir, I beg to move for leave to introduce a Bill to regulate the employment of inter-State migrant workman and to provide for their conditions of service and for matters connected therewith

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to regulate the employment of inter-State migrant workmen and to provide for their conditions of service and for matters connected therewith."

The motion was adopted.

SHRI RAVINDRA VARMA: I introduce \*\* the Bill.

\*Published in Gazette of India Extraordinary Part II Section II dated 26-4-1979.

\*\*Introduced with the recommendation of the President.

### Matters under 276 Rule 377

13.69 hrs.

#### MATTERS UNDER RULE 377

(i) MALPRACTICES IN COAL INDUSTRY SHRI MUKUNDA MANDAL (Mathurapur): Sir, I wish to raise the following matter of public importance under rule 377.

#### 13.10 hrs.

# [SHRI N. K. SHEJWALKAR in the Chair]

A sorry state of affairs is prevailing in the coal industry even after it has been taken over by the Government. There appears to be no change in the affairs of the coal industry except, of course, the fact that before nationalisation the mine owners were exploiting the coal workers and the general consumers and that after nationalisation Government-appointed personnel are doing the same job in collusion with foreign agents.

The most disturbing factor to be taken note of is the enormous rise in the price of coal registered during the past 9 to 10 years. Besides the rise in the price of coal, the quality of coal which is being supplied to the general consumers, small traders and agents is worse. After the classification policy on coal was given up, third grade coal is being supplied to the consumers at the same cost as was being charged for high grade coal.

Another disturbing feature is that small traders and agent<sub>s</sub> are finding it extremely difficult to obtain coal although they possess the requisite permit. As a result, they have to necessarily fall int<sub>0</sub> the vicious trap of the middlemen, brokers, agents, blackmarketeers etc. Without the help of these unscrupulous elements one cannot hope to get supply of coal.

Another fact which is to be noted here is that Government has given agencies to those who were mine owners before nationalisation. Thus, we see that old wine has been put in a new bottle. Nothing has changed, rather, things have worsened since nationalisation. This is said not to discredit the policy of nationalisation, but to point out how nationalisation has become a mockery before the people In fact, one is witnessing more accident<sub>s</sub> in mines after nationalisation.

Seeing all this, one is left with no alternative except to conclude that there is an organised conspiracy on the part of the former coal mineowners, bureaucrats and vested interests in collusion with foreign agencies to make out a theory that nationalisation means loss of production.

In order to defeat this conspiracy, Government must take the following steps to improve the situation in the coal industry:

(1) Responsibility of coal distribution should be taken over by the Government directly instead of depending on agents.

(2) The distribution should be done under the supervision of a Distributing Officer.

(3) Interest of the general consumers should be given high priority.

(4) Stern steps should be taken to punish those who are responsible for adulteration and other malpractices in the distribution system.

(5) Coal is an essential commudity especially to those living in small towns and villages wire clectricity and fuel gas are m-existent. Hence it should be at subsidised rates.

(ii) REPORTED CLOSURE OF BRICK KILNS. IN UTTAR PRADESH DUE TO SHORTAGE. OF COAL.

श्री मनोहर जाल (कानपुर): सभापति महोदय. म नियम 377 के प्रार्त्तगत निम्न लोक महत्व कर का विषय उठाना चाहता ह :---

उत्तरप्रदेश में लगभग 5,000 ईटों के मट्टे कोयलों के समाव में बन्द हो रहे हैं या बंद हो चुके हैं। लगभग दो लाख अमिक बेकार हैं। कोवला रेस बैमन से तो झाता ही नहीं है। जितनी रैक्स उत्तद

Rule 377

प्रदेश के लिए एलाट है, मिल ही नहीं रही है। सारे प्रवेश में कोवला नहीं है। सारे निर्माण कार्य ठप्प हो गये हैं। उत्तर प्रदेश सरकार कुछ भी करने में प्रसमयं है। केन्द्रीय सरकार तुरन्त कोयले तथा रेलवे बैगन की व्यवस्था करे जिससे ईंट भटठा चल सक तथा श्रमिकों को रोजी रोटी मिल सक ।

(iii) REPORTED PUBLIC RESENTMENT AGAINST OCTROI LEVY AT NOTGHAT BRIDGE ON BETWA RIVER.

भी लक्ष्मी , मारायण माथक (खजुराहो) : सभापति महोदय, में नियम 377 के अधीन निम्नलिखित सोक महत्व का विषय उठाना चाहता हुं :---

मध्य प्रदेश और उत्तर प्रदेश की सीमा में भोरछा स्टेशन के पास बेतवा नदी पर नोट घाट का पुल 33 लाख रुपये की लागत से निमित हुआ। था । उत्तर प्रदेश, मध्य प्रदेश एवं केन्द्रीय शासन द्वारा बराबर बराबर धनरांशि से उत्तर प्रदेश शामन द्वारा निर्माण हुआ था। पुल में व्ययकी गई धन राशि की पृति हेतू उत्तर प्रदेश शासन द्वारां पुल पर से निकास करने पर चुन्सी कर लगाया गया था। चुनी कर से पुल के निर्माण में जितनी धनराशि व्यय हुई है उससे में धिक धनराशि वसूल हो चुकि है पर फिर भी चुंगी कर वसूल किया जा रहा है। शासन के नियम मनू-सार की लागत व्यय के बराबर बसुली हो जाने पर चुंगी टैक्स वसूल नहीं किया जायेगा, पर इस पुल पर लगा-तार वसूली की जा रही है। मैंने इस वसूली की रोकने बाबत तारीख 21-7-77 व 17-5-78 को प्रधान मंत्री महोदय को झौर दो बार उत्तर प्रदेश के मुख्य मंत्री को पन्न लिखा था पर ग्रभी तक इसे रोका महीं गया है। उत्तर प्रदेश, मध्य प्रदेश झीद केन्द्रीय सरकार का इसमें बराबर हिस्सा लगा है। बसुल की गई रकम में से मध्य प्रदेश मौर केन्द्रीय सरकार का हिस्सा भी उत्तर प्रदेश शासन को वापस करना चाहिये।

झादेश के विपरित झन्धाधन्ध वसली किये जाने से जनता में बेहद मसंतोष एवं क्षीम व्याप्त है। मत-एव नोट घाट पुल की चुंगी की वसली शीध समाप्त की जाय तथा मध्य प्रदेश झौर केन्द्रीय सरकार की धनराशि उत्तर प्रदेश शासन को शीघ्र वापस करनी चाहिये ।

(iv) REPORTED DETENTION OF 104 DN DELUXE AT BIHIYA STATION (EAS-TERN RAILWAY) ON 21-4-79.

SHRI A. K. ROY (Dhanbad): I would like to draw the attention of the House to the following matter of urgent public importance under Rule 377.

I have got a horrible experience of train journey by 104 DN Deluxe

on 21-4-79 which i could know by inquiry, an almost common phenomenon in the main line of Eastern Railway. Between Buxar to Danapur, to give passage to this super fast train, the local passenger train . is detained at Bihiya Station, which seems to be the root cause of disturbance in that line. On 21-4-79, at 6 A.M. passenger train was detained st Biniya Station to give clearance to the Deluxe, which enraged the local passengers who stopped this train also by puling the signal. Then nearly all passengers of the local train rushed into the Deluxe. the 🕤 glass panes were broken, the airconditioned compartments were seized and the vaccum pipes were cut. Some people forcibly entered into the Dining Car and took away all the food prepared for the long distance passengers. After a lot of detention, the train had to start then as a passenger train with intermediate stoppages between two stations due to extra chain pulling. In this way, the train went upto Mokama Junction via Patha and became 6. hours late.

Inconvenience caused to the passengers were extreme. Food was exhausted. air-conditioner failed. water was also not available. Comments of the passengers were bitter. All programmes were upset. With me was traveling one Member of the Upper House of U.P. He lost his connecting train at Howrah.

From Buxar to Mokama the distance is hardly 200 kms. But it took ten hours for the Deluxe train to pass. An ironey to the episode is ' that the Conductor Guard charged one passenger, a military officer, who lost all connecting train at Howrah for the late runing of the train, extra fare chargeable for super fast train.

The whole thing is distressing and shameful especially when it is happening for some time nearly regularly. It appears that local passen[Shri A. X. Roy]

gers in this Buxar-Patna route have got some genuine grievance and the wrong elements are taking advantage of that.

In this summer season, most of the schools, colleges and Government offices work in the morning, there, but the Railway Time Table does not change according to that. nor any extra train is provided for that. Moreover, when their local trains are detained making them late in the morning office or college, they become infuriated. This point of the local passengers should be looked into and the Time Table local train of the Deluxe and the in that line must be readjusted. Local MP of the area should be consulted to end this confrontation so that the passengers do not suffer. After the trains become late beyond a limit, care should be taken of the passengers in the respective junctions losing connecting trains and in any case super charge must he refunded to the passengers if the supper fast trains run late

(v) FORMATION OF NEW MINISTRY IN GOA.

SHRI VAYALAR RAVI (Chirayinkil): I rise to draw the attention of this august House and the Government to an urgent matter of public importance

Goa, a Union territory, was under the clutches Maharashtravadi of Gomanthak Party (MGP) since the The regime of the MGP liberation. is being challenged by the people of Goa for the last many years. Adhering to the wishes of the people of Goa, the Legislators voted out the regime of Mrs. Shashikala Kakodkar on the floor of the Assembly even in the midst of violent and unruly scenes created by the rurling party members. The shameful act of the legislators belonging to the MGP is to be condemned as it is against every democratic norms.

16 Members of the Assembly personally presented before the Lt. Governor and made the demand of the immediate dismissal of MGP Government and to allow to form a Government by the majority group. The presence of 16 MLAs itself shows that Mrs. Shashikala Kakodar lost the majority on the floor of the House and she no more enjoys the support of the majority. Naturally. she ceases to be the Chief Minister even though refusing to resign.

Under the Union Territories Act. Goa is completely under the adminstrative control of the Government of The Government has to act India. according to the Union Territories Act to uphold the Constitution and the democratic rights of the people. The Government has adopted a method to dismiss the Government of Pondicherry and keeping complete silence over the developments in Gos. The lukewarm attitude of the Government of India has created a political tension in Goa and people are afraid of largescale violence under the protoection of ousted Chief Minister.

Any further delay in dismissing Mrs. Kakodkar's Ministry is in violation of the Constitution and encouraging the horse-trading by the ousted Chief Minister to cling back to power. It cannot be tolerated as it goes against every democratic norms. So. I demand immediate dismissal of the Ministry of Mrs. Kakodkar in Goa and restore democracy by allowing the majority group to form a new Government

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13.22 hrs.

FINANCE BILL. 197A-Contd.

MR. CHAIRMAN: Now the House will take up further consideration of the following motion moved by Shri Charan Singh on the 24th April 1979, namely:—

"That the Bill to give effect to the financial proposals of the Central Government for the financial year 1979-80 be taken into consideration."

SHRI HARI VISHNU KAMATH (Hoshangabad): On a point of order. Rulg 219.....

SHRI DINEN BHATTACHARYA: Quorum?

SHRI HARI VISHNU KAMATH: Not so unsubstantial.

Please read sub-rule (2) and (3). This section of the Rules is on the Finance Bill itself. This is a separate section for the Finance Bill. Sub-rule (2) reads as follows:

"At any time after the introduction in the House of a Finance Bill, the Speaker may allot a day or days, jointly or severally, for the completion of all or any of the stages involved in the passage of the Bill by the House, and when such allotment has been made the Speaker shall, at 17.00 hours...."

Fortunately the plea which I used to make that this is not sacrosanct has been accepted by the Speaker himself and he has made it 19.00 hrs. now. Today, it is 19.00 hrs.

"... on the allotted day or the last of the allotted days, as the case may be, forthwith put every question necessary to dispose of all the outstanding matters in connection with the stage or stages for which the day or days have been allotted:"

That stage will come later. The proviso  $i_s$  important. Please read the proviso in the light of what had gone on before.

"Provided that if a Minister..

I am glad that at least one Minister is here.

"....has a right of reply to the debate on the motion which is under discussion at 16.00 hours on that day......"

**18.00** hours because 17.00 hours has been made 19.00 hours and so, 16.00<sup>w</sup> hours will be 18.00 hours.

"....and has not commenced his: reply at that hour....."

The motion under discussion now is the First Reading, that is to say, the motion for consideration is under discussion. This proviso applies to the time, temporal limit at 18.00 hours. Please read on:—it is interesting "....and has not commenced" his reply at that hour....."

That means at 18.00 hours. Mind you, the House decided on the Speaker's initiative or may be at your initiative, because then you were in the Chair, that the last stage, Third Reading, would take only one hour. that is to say, from 18.44 hours to 19.00 hours this evening. That is the time allocated for the Third Reading.

Now, in the light of this proviso and also sub-rule (3), the Speaker shall enquire how much time not exceeding on hour, he requires for his reply, that means, how much time the-Minister requires for his reply, either the Minister of State or his senior colleague, and shall call upon any member, for the time being, addressing the Abruptly House to resume his seat. and per-emptorily you have to ask the member to resume his seat as will leave available, before 17.00 hoursthat is now changed to 19.00 hoursthe amount of time which the Minister requires for his reply.

[Shri Hari Vishnu Kamath]

#### Sub-rule (3) reads:

"Where the question or one of the questions required by sub-rule (2)—that is the sub-rule which I have already read—to be put at 17.00 hours on the allotted day or the last of the allotted days is that the Bill be passed, sub-rule (2) shall have effect notwithstanding the amendments to the Bill have been made."

Taking the two together, it is obvious to me-I do not know whether it is obvious to my colleagues and to you-that the Minister has got to tell the Chair and the House how much time he requires for his reply to the debate on this motion for consideration first. How much time will he require? He may consult his senior colleague as to how much time he needs for his reply so that, taking that amount of time into consideration, you, Sir, will ask any member on his legs at that time to resume his seat and give that amount of time to the Minister for his reply and close "the discussion on the motion for consideration in 11 hours allotted for the first reading.

The time-schedule is with you. I do not know how much time has been taken and how much time is outstanding. You may throw light on that point  $a_3$  to how much time is left.

MR. CHAIRMAN: To complete 11 hours. 1 hour and 15 minutes are left.

SHRI HARI VISHNU KAMATH: After that, the second reading will be-So, we must finish the discusgin. -sion on the motion for consideration, if you have to adhere to the timeschedule, by 2.45 P.M. or by 3 O' Clock. Therefore, may I request you to ask the Minister how much time he will take for his reply to the debate on the motion for consideration and, accordingly, tell us the remaining time for other members, that is to say, if any member who is going to speak, will be asked to

resume his seat, so that the Minister will begin his reply to the debate according to the time fixed now. Unless that done, we will fail to adhere to the time-schedule. Ι do not wish to curtail the right of reply and I do not want to curtail the time for the members. But unless that is adhered to, we will have less time for the second reading and less time for the third reading and it will be there bull-dozed, steamrollered. According to the time fixed, it must be completed today unless you want to extend the time. If the House wants to extend he time, I have no objection. I will be happy. I dq not know if the Minister is willing.

MR. CHAIRMAN: It will be completed today. According to the timeschedule, 15 hours have been fixed. On that basis, it will be completed today.

SHRI HARI VISHNU KAMATH: It is imperative for you in the Chair to fix time for his reply and, accordingly, you have regulate the debate.

MR. CHAIRMAN: That I will do.

SHRI HARI VISHNU KAMATH: How much time will he take? He does not know how much time his senior colleague will take. I do not know who will reply, either he or the senior Deputy Prime Minister.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGARWAL): I will make a a comment unles<sub>s</sub> you resume your seat not otherwise. I do not want to be impertinent when you are already standing and speaking.

Sir, Mr. Kamath is ever vigilant about the rights of the hon. Members of this House...

SHRI HARI VISHNU KAMATH: Everybody should be.

SHRI SATISH AGARWAL: Allerre not.

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[Shri B. K. Nair]

Tentatively, it was decided that 15 hours shall be allotted for the completion of all stages of this Bill, 11 hours for general discussion, 3 hours for clause-by-clause and 1 hour for the third reading. According to that timeschedule, I think, we must finish the discussion on the consideration motion by 3 O' Clock.

MR. CHAIRMAN: Why 3 O' Clock? Why not 2.45?

SHRI SATISH AGARWAL: I will require only half an hour, not more than that. As the House is already aware, the Deputy Prime Minister is, unfortunately, not well; he is confined to bed; he will not be attending the House. With your permission and with the permission of the House, I shall reply to the dcbate.

MR. CHAIRMAN: Mr. Ugra Sen. He is not present. Mr. B. K. Nair.

SHRI B. K. NAIR (Mavelikara): Sir, at the very outset I would like to compliment and congratulate the new Deputy Prime Minister and Finance Minister. It is for the first time in India that a spokesman of the rural India has assumed this exalted office of Deputy Prime Minister and Finance Minister. and the change is amply reflected in the budget proposals also. That is something to be congratulated upon. But having assumed the position of the Prime Minister, I think, it is his right, and it is his rightful claim, that he is not just another Minister of the Cabinet. He should assume full responsibility and authority to act as the Deputy Prime Minister, and among these responsibilities and authorities, I would suggest, it should be his duty to set right the whole economic activities of the country-not merely present the **Budget** imposing taxes and duties but try to improve the economic health of the whole country. For that purpose. I would suggest a sort of Ministry of Economic Affairs should be set up because, as it is, the whole

thing is going to chaos. The Minister of Industry is going in his own way; the Minister of Commerce is going in his own way-exports are going down and imports are going up-; the Petroleum Minister does not know what the other Ministers are doing; the Railway Minister is not responsible for transport; the Coal Minister is not responsible for supply of coal. Everything is going to dogs. To set things right, a supreme all these authority like a Ministry of Economic Affairs should be set up. It is all the more necessary now because planning has now taken a second position in this country. Now planning is a sort of rolling plan, 'Rolling Plan' means anything may be done or anything may be left undone. Unless from year to year adjustments are made, unless the programmes that are made on a year-to-year basis are effectively implemented, there will be no possibility of the country recovering from the present state of cusus.

I am making a charge on the Janata Government to the effect that they have been mismanaging the economy of this country in the last two years. While presenting the first Budget before Parliament soon after they came to power, the then Finance Minister, Shri H. M. Patel, even though he was grudging in accepting that things had improved, had to accept certain facts as they were very clear; he admitted in his speech before Parliament that the industrial production had gone up, and the agricultural production had gone up to the extent of 121 million tonnes. He deplored the fact that the economy such a miserable condition was in production of 121 million that the tonnes could not be absorbed, surplus was left, no arrangement had been made for consumption, the purchasing power was very low, and all that. He also admitted that the foreign remittances had been going up and the growth rate had been higher. AII these positive factors had been there at that time. But what is the position

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now? What are the facts mentioned by the present Finance Minister in his Budget speech? He takes note of the fact-a very important fact-that savings have come down, the mobilisation has been low, the industrial production has been going down. agriculture has just maintained. its position-in agriculture, 1979 is no better than 1978; only a marginal or small improvement has been made. He has also mentioned the fact that exports have been going down and imports have been going up. And imports are going up and in all these factors, as compared to 1977, from the speeches made by the Finance Ministers themselves, you will find that there is a colossal degree of mismanagement of the economy and finances of the country within these two years.

It is also a fact that while Mr. Patel started with a Budget deficit of only Rs. 84 crores, Mr. Charan Singh has presented a Budget with a deficit of Rs. 1300 crores. This is according to the original proposal but now after the concessions and the impending oil price increase, and so many other factors, I am quite sure that the deficit this year is not going to be anything less than Rs. 3000 crores. It will not be Rs. 1400 crores as you envisaged but it will be something like Rs. 3000 crores by the end of the year, because the Budget estimates are always down by less than 15 per cent every year. Every year if the estimate is Rs. 100 crores, then it will be Rs. 200 crores. If the estimate is Rs. 200 crores, then it will be Rs. 400 crores. This year I feel the deficit is not going to be less than Rs. 3000 crores.

About the Budget proposals themselves, I will not condemn them saying that it is a Kulak's budget. It is all too absurd because in this House right from the beginning of the Sixth Lok Sabha of which I have been a Member here, throughout the time a lot of tears have been shed about the grievances of the Kisans every day, Look at the countryside. They are working hard and proudcing food for us putting in great labour. But they are not getting a remunerative price.' All sides, representatives of Kisans and everybody have been shedding tears for the Kisans. Now when the Finance Minister comes up with a suggestion that at least we may make a beginning by cutting down the fertiliser prices, there is a hue and cry, saying 'It is a Kulak's It will spark off a confict. Budget. between urban areas and rural areas'. This also is quite wrong. If somebody reduces the input prices as a first step to help the Kisans-somebody has to make a beginning at. some stage or the other-this is an unseemly controversy which is raised. What is the reduction? It is only Rs. 100 per tonne. If it is to be something, it has to be so substantially more. This is nothing reasonable or substantial because I have myself some experience here. Eight years ago the paddy price and the fertiliser price ratio was 1:2 but now the price has gone up by four times and compared to paddy price, the fertiliser price ratio was 1.2 but now the price-So this concession of Rs. 100 is nothing. It is only a small beginning. It should have been substantially more. That is my point.

When you talk of helping the agriwhat do we expectto culturists, provide? Some pumping equipments the cost of punping ong making These steps are cersomewhat less. tainly welcome. I also feel that it is not correct to say that there is a sort of conflict as has been made birt, between the rural side and the urban side. The conflict is there, it is essentially there. I have been makeven last time. I ing this charge make the charge that 20 per cent of the people of the urban side are demanding and extracting the blood of the 80 per cent of the kisans. That is 20 per cent of the urban people are ruling the country. They have the control over the bureacuracy. They have got the control over ratio and newspapers. If somebody takes

See.

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He step to lighten the burden on the **30** per cent of the population, it is a welcome thing. The urban people have ben enjoying all facilities at the cost of the rural poor and this imbalance has to be removed and in course of time, I hope the imbalance will be removed. This is only a small steps which should be welcomed.

But, then, the mistake  $i_s$  in attempting to set right the imbalance where the solutions sought are not proper. When you impose taxes on commodities like toilet soaps and tooth brush which are essential items of daily necessity, it  $i_s$  not confined only to the urban people. It has a general effect on the increasing cost of production. It goes on increasing the cost of living index. Industrial production cost also goes up. And ultimately it would be a burden on the rural people as such.

Mr. Charan Singh might have intended it to be only a sort of political weapon. In this case it is so because there is an internal conflict within the party. And so he might have felt that it should be a sort of weapon. Certainly it is going to have an impact throughout the country. It will affect the industrial workers, government employees and all sorts of people. That is what I am telling you. The cost of living may go up to 10 per cent because of this increase in the levy. That is not going to stop there. Yesterday the Finance Minister announced some concessions. But, I think, they will not have any effect. They will only raise the price or push up the price. It will only benefit the trade ultimately. It is certainly going to cause a lot of hardship to the countryside people. The concession is just given in opposite direction to what is really intended for.

My point in remedying this situation is this. There should be a separate Economic Ministry. All the other ministries such as Transport, 882 L.S.-10 Coal, Industry and Steel should be under the supervisory control of the Ministry of Economic Affairs. Otherwise, there will be no solution found. And everybody will go in his own way and the country will go to dogs.

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Another thing is about the underutilisation capacity. Who will control if each ministry is trying to explain in its own way. It will say that it is the mistake of somebody else. The Steel Minister will say that he does not get the coal; the Industry Ministhat he did not get ter will say electricity sufficient for running the industries. If the units that are to be put up are not properly being utilised. what is the solution for that? The Finance Ministry or the Economic Affairs Ministry does not have any control over the operations. So, there is no solution found for that.

You have been announcing a certain price so far as foodgrains are concerned. But the agriculturists are not getting what they want for their produce. On the economic front these are the steps that you have to takeproper utilisation of the capacity of the units and stable price to the agriculturists based on the cost of production.

भी सुरेश्व झा सुमन (दरमंगा): सभापति महोदय, में वित्त मंत्री द्वारा प्रस्तुत वित्त विधेयन का समर्थन करता हूं। 1979-80 के बजट पर चल रही विचार चर्चा का प्राज प्रतिम प्रध्याय है। इस बार केवल 9 मंत्रालयों की मांगों पर धीर शेष 12 मंत्रालयों की मांगों पर बिना बहुस गिलोटीन प्रक्रिया अपना कर चर्चा का मबसर नहीं दिया गया। मैं समझता हूँ कि बजट अधिवेधन में प्रत्येक मंत्रालय पर सदस्यों को विचार विमय का अबसर देना चाहिये और गिलोटीन परम्परा प्रक्रिया को समाप्त करना चाहिये।

विस मंत्री ने बजट में जनमत का झादर करते हुए जो पिछले दिन कुछ राहत की बोबना की है, उससे साबुम, दबा, इंजेक्सन एवं विजसो चालित करवों के कपड़ों का कर-मार कम होगा। साथ ही यह भी बाछनीय होता कि झाम प्रादमी के इस्तेमाल की बीजों, दियासलाई, किरोसिन तेल जैसी बीजों पर कुट जिसती। Finance Bill, 1979

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[भी सुरेन्द्र झा सुमन]

शस्यूमिनियम के बर्तनों की, जिन्हें विश्वेषत : गरीब जोव ही व्यवहार करते हैं, सरते दर में मिलने की बात होती । विका के द्याघारपूत सर्वोपयोगी कागज की मंहगाई रोकने की दिशा में कदम उठाया जाता । उदाहरणार्य तीन टन बांस से एक टब कागज बनता है, किन्तु यदि तीन टन बांस तीन-चार सी में मिलता है तो एक टन कागज तीन-चार हजार में । उत्पादन जागत में यह झन्तर के दूर होना चाहिये ।

बकट अनुदान पर बहुत कुछ चर्चा चल चुकी है, पर इसमें संदेह नहीं कि इस बार का बजट एक नई विज्ञा को प्रवस्त करता है। नगर की ओर जो दुष्टि लगी रहती थी, उसे घव चांव की ओर लगाया गया है। बड़े-बड़े उद्योगों को नगरों में जगमगाने के बजाय कुटीर उद्योगों मौर चेत-खलिहानों की मुछि ली गई है। किन्तु यह भी सत्य है कि इससे घन्स्योदय नहीं, मध्योदय ही हुमा है, छोटे किसान-मजदूर नहीं, बड़े किसानों को ही बिरोप मुविधा मिली है। मैं महाभारत का चिट्ठर-वाक्य उद्धत करूंगा---

"दरिद्रान भर कौन्तेय मा प्रयच्छेस्वरेग्ननम् व्याधितस्यौषधे पथ्यं नीरूजस्य किमीषधैः ?

में घपने क्षेत्र दरभंगा के विषय में कुछ निवेदन करना चाईंगा, जो उत्तर बिहार मिथिला का मुख्य केना है। यहां बाढ़-सूखे की द्वंद्व चपेट में किसान साल साल बर्बाद हो गहे हैं। सीमावर्ती गंगा-काशी-गंडकी तथा मध्यवर्ती कमला-वागमती- जीवछ बलान-कडेक झादि दर्जनों नदियां साल-साल बाढ साती रहती हैं। फललों, घरों, सड़कों, पुलों, माल-मलेशियों को बर्बाद करती रहती हैं। तटबग्ध बने भी हैं, तो ऐसे कि वेटूटते रहते हैं। इसी 78 ई० की बाढ में केवल बांगमती तटबंध 15 स्वानों पर टूटे थे। इनकी मरम्मत में हर साल षपयों की लूट कलती रहती है। यही नहीं, नदी से दूरदराज भाग में सूखा भी रहता है। उदा-हरणार्थ हायघाट प्रखंड का झाधार भाग पानी में खूबा और आधा सूखे का शिकार। बहुलांश में वरभंगा-केम्रोटी-बहादुरपुर- वहेड़ी-यही हाम बेनीपूर-मनीगाछी-जाले-विस्पी-सिगियो-रासढ़ा का भी है। एक प्रकार ने हाजीपुर से पूणिया तक का समस्त भूभाग बाढ़-सूचे की चपेट में रहता है। सरकारी जांच के प्रनुसार ही उत्तर बिहार के 8 दर्जन प्रसंहों के लगभग हाई हजार पंचायतों में करीब 45 प्रतिशत उपज हर साम बाढ़-सूखे से बर्बाद होती है। विशेषकों ने पनुसान जगाया है कि 74 से 78 तक 5 सालों में उत्तर बिहार में बाढ़-सूचे से 75 लाख टन से अधिक बड़ी फसल बबाद हुई। घर, सड़क, पुल मादि की ट्ट-फुट जोड़ दी जाये तो 50 सौ करोड़ से मंत्रिक की सति एक दशक में हुई। यदि एक साल की बर्बादी की राशि ही निर्माण योजना में जगा ही बाये, तो स्थायी समाधान हो जाये।

इसके जिये बार बार कहा गया है कि कोसी नवी पर बराह क्षेत्र में, कमला नवी पर झीका पानी में प्रौर ग्राडवारा-वागमली के नूनवर में नेपाल के तहवोग से यदि बराज तैयार हों हो बाढ की रोक, सूखे में पटीनी स्पौर हजार मेयावाट विजली के उत्पादन से यहां के इवि, उखोग-धंघों, इंधन प्रकाल ग्रादि की सारी समस्याएं हुल हो जायें ग्रीर यह इलाका भारत का श्रन्न प्रडार बन जाये।

इसी तरह दरभंगा में एक बड़ा मैडिकल कालेज झौर हास्पिटल है जो झत्यनत चनी झाबादी केंब में स्थित है। नेपाल तराई के लोग जी यहीं घाते हैं। यातायात की झसुविधा रहते हुए भी यहां रोगियों की भरमार रहती है। यहां 524 शय्या बाले 26 लाख की लागत से नये बाढं बनाने के लिए 1962 में योजना बनी, किन्तु 17 वर्षों के बाद 372 शय्या वाले प्रभा भी झब तक ठप पड़ा है, उसमें विलम्ब के कारण पांच गुनी राशि एक करोड़ 25 लाख दपये की लागत झा रही है। यहां के लिए एक प्रस्ताव या कि यहां के सांसद मंती ललित नारायण मिश्र के नाम पर मैडिकल इस्टीट्यूट दरभगा में स्थापित हो, पर वह पटना में खोला गया।

यहां नेत्र रोग का बाहुल्य है, फेन्द्रीय सरकार द्वारा घंछता निवारण स्कीम के मधीन केबीय केन्द्र खोलने की बात थी।

मेडिकल कालेज के नेत विभाग को अपग्रेड करने की भी चर्चा चली, पर यह कह कर बात टाली जा रही है कि वह हवाई सेवा के मार्ग पर नहीं है और रेल-सड़क की सुविधा भी नहीं है। कहना नहीं होगा कि जहां मरोजों की तावाद अधिक हो, जो अन्य औपचारिक सुविधाओं से सम्पन्न हो, वहां यातायात की असुविधा भी सरकार द्वारा ही दूर की जा सकती है। यदि बाली न हो, तो क्या मूखे को खिलाने की बात नहीं होनी चाहिए ।

धरमंगा में संस्कृत विश्वविद्यालय ने आयुर्वेच संस्थान की स्थापना की है, जिसका विकास करने के लिए मैं सरकार का ज्यान आक्वष्ट करवा बाहता हूं।

वरभंगा में सैनिक हवाई प्रहुा है। उ से नागरिक हवाई प्रहु के रूप में म्यवहार कि य। जाये। दरभंगा में रेलवे के समान परिवर्तन के काम में बीझ हाथ लगाया जाये।,

वर्णना में रेडियों स्टेशन भी है। निविज्ञा को संस्कृत विद्या मौर नैविजी मापा के सिए डेबिय मौर प्राप्सफोर्ड कहा जाता है। जाकासवरणी

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हारा इन घाषाघों में प्रधिकाधिक कार्यक्रम असारित किये बाबें।

हलधर प्रतीक को ले कर जनता पार्टी राज-नैतिक मंच पर मज़तीर्ग हुई थी मौर भव हलवर किसानों के हित में उत्तीर्ण हो रही है, यह सबंधा संतोष की बात है। पिछली सरकार ने कृषि की उपेका कर के बड़े बड़े उद्योग-धंधों की झोर ही भविक भ्यान दिया था। उद्योग में 23 प्रतिशत राशि वर्ष की गई थी भीर विशाल इ.वि-क्षेत्र के लिए सिर्फ 19 प्रतिगत । किन्तु जनता सरकार ने सर्वाधिक झ्यान कृषि पर दिया है। उसने कृषि पर 30 से 40 प्रतिशत राशि बार्च करने की नीति भ्रपनाई है। फलतः जहां तीस सालों में कृषि में 3.8 प्रतिशत पुदि हुई थी, वहां दो वर्षों के जनता शासन में 6 प्रतिशत की बृद्धि हुई है। जहां खादाल के लिए पहले भारत सरकार के नुमायुदों को विदेशों में झोलियां ले कर जाना पड़ता था भौर मन्न खरीद में 60 हजार करोड़ रुपये खर्च करने पढ़े थे, वहां घव भारत दूसरे देशों को मन्न भेज रहा है, रूस को भी इस बार भावल देने लगा है एवं विदेशी मुद्रा प्रजित करने लगा है। इस समय सरकारी भंडार में 2 करोड़ टन मनाज जम। है। फूड फार वर्क (काम के लिए मनाज) योजना में जहां पिछले साल 30 करोड़ रुपये की राशि दी गई थी. इस वर्ष वह बढ़ा कर सौ करोड़ रुपये कर दी गई है। इस तरह जनता सरकार के बढ़ते कदम सराहने लायक हैं।

इसके साथ ही में यह भी निवेदन करना बाहुँगा कि राशि बढ़ाने के साथ उसके प्रधिकाधिक उपयोग के बारे में सावधानी रखनी होगी। स्पष्ट है कि उत्पादन-माय जिस मनुपात में बढ़ी है, उससे कहीं मधिक सरकारी व्यय बढ़ गया है। उदाहरणार्थ स्वतंत्रता के समय लगभग 16 लाख सरकारी कर्मचारी थे, जबकि ग्रब उनकी संख्या 60 लाख से ऊपर हो गई है। 50 रुपये पाने बाला 500 रुपये पाता है। हजार-हजार पाने बाले मी लाख संख्या में है। जहां एक एस0डी0 को0 था, वहां दर्जनों विभागीय एस0डी0 मो0 हैं। जब सरकारी कर्मचारियों की संख्या दिन दूनी बड़ रही है, तो डी0ए0, टी0 ए0 भीर मेडिकल ग्रांट भादि की राशा रात चौगुनी बढ़ ररही है।

के देश में ककनी पाहिए। यहां हमें पिछले बचों की तुलना से संतोध नहीं करना है। हमें तो विकसित देशों की तुलना में देश को आगे ते बाने का सपना पूरा करना होगा। हमें देखना होगा कि जब जापान का बेढ़ एकड़ रखने वाला किसान 18 टन धनाज भीर 24 टन मालू-टोमाटो उपजाता है, कोरिया का एक 2 एकवें बासा किसान रेफिजरेटर और टेलिविजन से घर को सजा लेता है, तो भारत का पांच एकड़ रखने वाला किसान साल भर परिवार को क्यों नहीं खिला पाता है। कारण स्पष्ट है। भारत में 37 करोड़ एकड़ इचि-योग्य भूमि में 10 करोड़ एकड़ मात्र सिचित है और 10 करोड़ एकड़ तो बिल्कुल बंजर ही है। इसी तरह जहां भारत में फटिलाइजर प्रति-हेक्टेयर मुक्किल से 18 के॰ जी॰ प्राप्य है, वहां जापान में 319 झौर साडब कोरिया में 358 के० जी० के बीज के मन्न यहां **बाधाल** से 4-5 गुने महंगे हैं जब कि बहां बिटेन में इयौढ़े से अधिक नहीं हैं। पटौनी का प्रबन्ध जीवाई क्षेत्र में है शेव तीन भागों को बारिस पर नि ना पड़ता है। वह भी विशेषकों के ग्र....देश भर में 40 करोड़ हेक्टर पानी बरसाता है, उस में सिर्फ 6 करोड़ हेक्टर पानी का उपयोग होता है, जेव वह जाता है। इस के लिए रिजवीयर मादि की व्यवस्था होनी बाहिए।

यहां 48 करोड़ किसानों के लिए बैल 7 करोड़ से कम हैं। गोक्षन भारतीय इनि के लिए सर्वस्व है। इस दृष्टि से उसका विकास होना चाहिए। साथ ही गोवध बन्द होना चाहिए। पर इस देश में मजहवी भावना फैला कर दुस्तक के द्वारा गोवध-बन्दी का भी विरोध किया था रहा है सौर इस तरह माज भूदान यज्ञ के होता सर्वोच्यी महान् माध्यात्मिक नेता विनोवा जी के प्राण संकट में पड़े हैं। मैं चाहता हूं कि सरकार इस घोर ध्रांवडम्ब घ्यान दे गौर उन महाँघ के जीवन की रक्षा का उपाय करे।

कृषि विभाग का दायरा बहुत बड़ा है। इस दृष्टि से इस की रागि में और वृद्धि झाकांक्षित होगी। संतुलित आहार के हिसाब से यहां राग्र के लिए 16 करोड़ टन मनाज चाहिए, उत्पादन झभी 13 करोड़ टन माल है। यहां दलहन, तिलहन की विशेष कमी है। उस की खेती बड़े। गभे की फतल खड़ी खड़ी सूख जाती है। उस की व्यवस्था हो। गेह का उत्पादन तो 70 प्रतिशत स्वतंत्र भारत में बड़ा है पर चावल का प्रनुपात 50 प्रतिशत ही बड. 295

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[भी सुरेन्द्र झा सुमन]

पाया है जब कि यहां 70 प्रतिशत लोग चावल मोजी हैं। यहां विवेशी बीज वाले ताइचन झादि धान की उपज तो बढ़ रही है पर देशी मालभोग, तुलसी पूल, कनकजीर जैसे उत्तम कोटि के धान लुप्त होते जा रहे हैं। उन की रक्षा भी होनी चाहिए।

बाच समस्या बहुत कुछ हल हो रही है भीर वितरण प्रणाली में गड़बड़ी जारी है। इपि विश्व विद्यालय खुलते जा रहे हैं। पर किताबी ज्ञान पर ही जोर हाला जा रहा है। ग्रब भी कृषि अधिकारी जौ, गैह झौर केडाव मटर के पौधों में अंतर संमझना मावश्यके नहीं समझते । उन्हें गांव-गंबई केंचर-चोंचर में कियात्मक ज्ञान प्राप्त कराया जाय।

देश में वन विकास का काम ग्रधूरा है। पेड़ पौधों की कमी है । उन्हें जंगलों, परती-परांतों के साथ सड़कों-रेल लाइनों के किनारे झीर बंजर भूमि में भी लगाने की योजना बनानी चाहिए । भनेक देशों में 30 प्रतिशत भाय वन संपदा से होती हैं। यहां सिर्फ हेढ़ परसेंट मान सोती है। ईंधन समन्या वाले अपने देश में इस झोर झ्यान झपेक्षित है। कभी कभी अन्न का भाव बढ़ाने पर जोर दिया जाता है। किन्तु जहां 10 प्रतिशत बेचने वाले ग्रीर 90 प्रतिशत खरीदने वाले हैं वहां दाम बढ़ाने के बजाय किसानों का खाद बीज सामान प्रादि में राहत देना, मुफ्त सि चाई की सुविधा प्रधान करना, ये ही वाछित होंगे ।

ग्रस्तु, संक्षेप में में कहना चाहूंगा कि हर हाथ को काम, हर खेत को पानी, हर बच्चे को पढ़ाई श्रीर हर रोगी को दवाई, इन चार खंबों को मजबुत किया जाय तो राष्ट्र के चौमुखी विकास का भवन स्वयं प्रशस्त हो जायगा । साथ ही कानून व्यवस्था, सड़क परिवहन का प्रबन्ध बिजली की भाख मिचौनी दूर करने की दिशा में यदि विशेष घ्यान दिया जाय तो विकास का मार्ग सहज में खुल जायगा ।

मंत में में सभापति महोदय, म्राप को धन्यवाद देता हं कि भाप ने मुझे भपने विचार प्रकट करने का अवसर दिया ।

श्री हो० जी० गवई (बुलहाना) : समापति महोदय, भाप ने इस बित्त विधेयक पर बोलने का जो अवसर दिया है उस के लिए मैं आप का धन्यवाद वेता हूं। मैं धांकड़ों के जाल में नहीं जाना चाहता हूँ। बहुत से सदस्यों ने हर एक विषय में अपनी अपनी राय प्रकट की है। लेकिन मैं वित्त मंत्री जी का ध्यान इस देश की 60 करोड़ जनता की झोर और उस की चर्चाकी कोर खीचना जाहता हूं। जब यह बजट बित्त मंत्री जी में सदन में पेश किया कीर उस की जर्जी रेडिमो, सखबारों झौर यहां सदन में हुई वर्षा के द्वारा जनता के कानों तक पहुंची तब उनके दिल धड़कने लग गए, उनकी आखों से आंसू टपकने लगे । वे भवडा गए, उन्होंने समझा यह जो बजट भाषा है इससे अर्थ-व्यवस्था स्थिर नहीं रहेगी । उनमें भवराहट पैवा हो गई है। देश के सारे किसान और मजदूर चिन्तित हैं। किसानों के लिए बहुत सी बातें कही गई है, कहा गया है कि किसानों को बहुत बड़ी सुविधा दी गई है लेकिन किसम्नों के लिए क्या किया गया है---यह मेरी समझ में नहीं मा रहा हूँ। किसानों को खाद पर थोड़ी सी राहत दी गई है। इस प्रकार से किसान के मुंह में एक चाकलेट डालकर उसकी जेब से सारा कुछ निकाल लिया गया है। खाद की थोड़ी सी कीमत कम कर देने से किसान का क्या लाभ होगा ? बेचारा किसान रात दिन मेहनत करता है, ग्रपना खून पक्षीना बहाता है, जंमल में, घूप में नंगे पैर जलता है। उसको खाद पर भोड़ी राहत देने से काम नहीं चलेगा। खेत में जो वह पैदा करता है उसके लिए भी उसको गाउंटी मिलनी चाहिये । किसान खेत में ग्रनाज पैदा करता है। किसान एक एकड़ में कितनी खाद लगाता है, कितना बीज डालता है, बीज कितना महंगा होता है, कपास का बीज कितना महंगा होता है ग्रीर साथ ही नकली बीज मिलता है----इन बातों पर भी झापको ध्यान देना चाहिये । किसान बड़ो ग्राशा के साथ खेत में ग्रनाज बोता है लेकिन वह जो इंसेक्टिसाइड खरीदता है उसमें भी बेडमानी चलती है । इंसेक्टिसाइडस बनाने वाली कम्पनियों का गायद सरकार से मेल जोल रहता है इसीलिए कीडे मारने वाली दवाइयों की जो प्रश्रिया होनी चाहिये वह नहीं होती है। किसान स्प्रे करता है मौर पीछे कीडे भी बमते रहते हैं, वह मरते ही नहीं क्योंकि रवाई सर्च्चा नहीं होती है।

#### 14 00 hrs.

मैं इस बजट का समर्थन तो नहीं करूंगा लेकिनः यह जरूर कहना चाहंगा कि देश की स्वतंत्रता भौर मखण्डता को मजबूत रखने के लिए, देश को जिदा रखने के लिए, जिन्दा दिल बनाने के लिए जो हमारे लाखों किसानों के हाथ खेत की मिट्टी में काम करते हैं, ग्रपनी खून की बूंद को पसीना बनाकर खेत की मिट्टी को ग़ीला करते हैं उनकी तरफ सरकार का ध्यान जाना चाहिए । सबसे पहले किसानों के लिए व्यवस्था होनी चाहिये ग्योंकि अगर अनाज पैवा नहीं होगा तो क्या हम पत्थर, सीमेन्ट भौर लोहे के टुकड़े खायेंगे ? किसान ही इस देश के सर्वश्रेष्ठ नागरिक है। इसीलिए हमारे पूर्व प्रधान मंत्री, श्री लाल बहादुर साल बहादुर शास्त्री जी ने "जय किसान, जय जवान" का नारा लगाबा था। हमें जवानों की भी जरूरत है क्योंकि वे हमारी सीमाओं की रक्षा करते हैं, इस देंग के लिये वे अपना खून बहाते हैं, अपना जीवन न्योछावर करते हैं। उनकी भी हमें बहुत जरूरत है लेकिन उनका रोटी खिलाने वाले किसानों की तरफ भी हमारा ध्यान जाना चाहिय ।

कुछ लोग बोलते हैं---मैं मजाक नहीं करता---कि यह बुद्दा बजट है झौर इसने मुटने टेक विए हैं तथा धव यह ज्यादा नहीं चज सकता है। इस में सच्चाई क्या है, यह तो देखना चाहिए । माज सारे देश की जनता में मंधकार फैला हुमा है। मैं बोलता हूं कि माज य हर मावमी चितित है। मामते एक पैसा बढ़ाया है लेकिन मादमी की जैब से दस देसे छीने जा रहे हैं। झापने किसी बीच पर एक टका, बडे

टका यर तीन टका बढ़ाया लेकिन खरीवार से दस पैसे लिये जा रहे हैं। प्राज सभी चीजों में महनाई है मौर महनाई होने के कारण मिलाबट भी हो रही है। खाने का जो कुकिंग प्रायल है उस में मिलाबट हो रही है। इस की तरफ सरकार को ध्यान देना चाहिए।

कहा जा रहा है कि हवारा बजट रूरल एरियाज में जा रहा है। गरीबों के घर में, झोंपड़ियों में जा रहा है। लेकिन क्या इस से किसी का समाधान हो सकेगा । हमारे ने बनेलाइज्ड बैंक जो लोन देते हैं, लैण्डलैस लेबरर्स को लोन देते हैं लेकिन उन मजदूरों को गारन्टी नहीं मिलती। गरीब को कौन गारन्टी देता है ? गरीब को खुद की गारन्टी पर लोन दिया जाना चाहिये जिस से कि बह धंघे में लग सके। गरीब को कोई गारन्टी देने वाला नहीं मिलता है। इस के लिए सारे देश में रिजर्व बैंक के नियमों में, रेक्टरेलेशंस में सुधार किया जाना चाहिये । किसान को जोपैसा दिया जाता है वह बहुत ऊंची ब्याज दर पर दिया जाता है। किसान को हम फर्टिलाइजर, इन्सेक्टिसाइड देते हैं लेकिन उस से पैसे पर व्याज बहुत ऊंचा लेते हैं । यह ब्याज दर कम होनी चाहिए । ग्रौर किसान को समय पर पैसा मिलना चाहिये । किसान जो खेती में उपज करता है, ग्रनाज पैदाकरता है, उस के भाव की गारन्टी भी उस को मिलनी चाहिए ।

सभापति जो, माज देश में मूगर केन की बहुत बुरी हालत है। मैं एक काश्तकार हूं। मेरी खेती का माधा गन्ना सूख गया। उसको उठाने वाला कोई नहीं था। बाद में उठा कर ले गये तो उसको बहुत कम कीमत मिली क्योंकि उसका वजन बहुत कम हो गया था। हमारा बजट इस तरह का बना है जिस से कि नियंत्रण होता है मौर हमारी शासन व्यवस्था नियंत्रण कुछ मौर करती है। शासन का घ्यान इस तरफ जाना चाहिए। प्रगर देश को ऊंचा उठानां है लो सरकार को इस तरफ घ्यान देना चाहिए।

देश में झाजकल झनाज बहुत पैदा हो रहा है। मैं यह नहीं बोलता हूं कि जनता सरकार झाने के बाद झनाज बहुत पैदा होने लगा है झौर इसके प्रयत्नों से बहुत पैदा होने लगा है। लेकिन यह सही है कि पिछले दो-तीन ताल के झन्दर देश में कोई झूख से नहीं मरा है। लेकिन यह बात भी सही है कि झाजकल जितना झनाज हमारे देश में पैदा हो रहा है उसको रखने की हमारे पास जगह नहीं है। सरकार को इसकी व्यवस्था करनी चाहिए।

नै प्रापको बताना बाहता हूं कि किसान खेत में आमाज कैसे पैदा करता है। एक एकड़ में तीन विवन्टल कॉर्डलाइजर लगता है, इन्सेविटसाइड लगता है । 12 महीने सेवर लगती है। जब जाकर वस विवन्टल जनाज जिलता है। प्रथ 15 विवन्टल होने लगा है बबोंकि प्रव उस पर ज्यावा वेहनत की जाती है। उबावर क्यों प्राराहें 15 सी रुपये का और किसान के हाक में लौट कर जाता है 14 सी पंपया । किसान के उजका देशा मिलना तो हूर रहा, उनके उसकी

经济税 网络小台

जेब से सौ रूपया चला जाता है। उन्न से किन्नाच- हाम हाम करता है। बहुत से किसान तो मन खेती छोड़ कर कहीं चपरासी की नौकरी करने की तैयारी कर रहे हैं। मेरा बच्चा ग्रेजुएट है। वह दो-तीन साल से खेती करता है। वह बोलता है कि इतनी मेहनत करने पर भी मेरी जेब में पैसा नहीं है तो में कडी चपरासी की नौकरी मिलने पर वह कर लंगा । और धाराम से घपना जीवन बसर करूंगा । आपने बजट को ग्रामों की तरफ भेजा है, हवा की तरह से उड़ा कर कह दिया है कि यह गरीब के घर में आए, काश्तकार के घर में जाए लेकिन वहां तक यह नहीं पहुंचा है और मुझे सन्देह है कि यह बहा तक जा भी सकेगा। लोग यहां कहते हैं कि बहत अदिया बजट है लेकिन झाप देखें कि पैट्रोल, डोजल खत्म हो गया है ग्रीर काश्तकार की ग्राशा भी खत्म होने लसी है। जनता पार्टी के प्रति वह बड़ी झाझा लगाए बैठा था। वह समझता था कि यह पार्टी जब देश की बागडोर सम्भालेगी तो मानन्द ही मानन्द हो। जाएगा, सारी दुनिया इसका गुणगान करेगी, मुजलां, सुफला आएगा लेकिन वैसा कुछ नहीं हुआ है। हम माजाद तो हो गए हैं यह बात तो ठीक है। हमने हुकमशाही का ताकत से मुकाबला किया है, तानाशाही का ताकत से मकाबला किया है और प्रजातन की फिर से स्थापना की है। संविधान को पूनः प्रतिष्ठित किया है। डा० ग्रम्बेडकर ग्रौर देश के दूसरे नेताग्नों मे जिस संविधान को बनाया था मौर जिस की छिन्न भिन्न करने की प्रक्रिया देश में चालू हुई थी उसका हमने। खात्मा किया है, उन ताकतों का हमने बडी बहादूरी से मुकाबला किया है भौर उनको पराजित भी किंग्रा है। जनता पार्टी बनी झौर वह पावर में झाई। इसकी तरफ लोगों की आणाएं लसी हुई थीं और लमी हुई हैं। ऐसी बात नहीं है कि मैं जनता पार्टी में नहीं हं या मैं इसका विरोधी हूं। जनता पार्टी ने मुझे चुन कर यहां भिजवाया है, जनता पार्टी के बोट से कर धौर चुन कर में यहां प्राया हु। लेकिन झब लोग कहरहे हैं इस बजट के बारे में कि यह मृत्यु की घंटी मृत्यू का मंख बजाने वाला बजट है। इस बजट से सारे देश के लोग नाराज हैं। डीजव की किसान को जरूरत पड़ती है, मोटर वालों को भी पड़ती है, टुक वालों को भी पड़ती है। लेकिन किसान के खेत में जो झांयल पम्प होता है या दैक्टर होता है उस टैक्टर की कीमत भी बहुत ज्यादाही गई है और किसान अब ट्रैक्टर खरीद नहीं सकता हैं। उसकी कीमत मस्सी हजार हो गई है। कहां से किसान घरसी हजार ला सकता है। बैंक से लोन लेता है तो चौयाई व्याज उसको पहले दे देना पड़ता है। अब बह ट्रैक्टर लेता है तो खेती की उपज उतनी नहीं होती है कि वह ट्रैक्टर का कर्जा ग्रवा कर सके। इस वास्ते ट्रैक्टर के पीछे वह नहीं आ सकता है। उसके पास जो मायल पम्प है उस में डालने के लिए उसे डीजल जरूर चाहिये, मिट्टी का तेल जरूर बाहिये और इनके भाव कम होने শান্তিए ।

ट्रकों से कुलाई का जो खर्चा है वह बहुत बड़ गया है। बजद माने के बाद यह बहुत बढ़ पया. है। लोडिंग मनलोडिंग पर मापने जावा टैक्सकेंसन कर दिया है। उसकी बजह से बादे की दरें बहुत बड़ा. APRIL 26, 1979

#### [ধ্ৰী তাঁ০ জাঁ০ ঘৰই] 🛞 😳

मई है। पहने आहा साठ स्पर्ये लिए जाते ने पन डेढ़ को लिए जाने सग गए हैं, यानी डवल से भी माड़े की बरें ज्यादा हो गई हैं। मजदूर को तो कोई जिल्ता मही है। बहु ज्ञाम को घपनी मजदूरी जे लेता है प्रौर बाराम से खाता है मौर सो जाता है। लेकिन किसान की नींद उड़ गई है। उसको नींद नहीं घाती है। उसको पता नहीं लगता है कि कैसे वह घपनी जमीन को सम्माजे, उसको वह कैसे रखे। यह जिन्ता उसको विज रात लगी रहती है।

एक बात में और कहना चाहता हं। बोट क्लब पर 26 मार्च से लोगों ने घरना दे रखा है मौर वे मांग कर रहे हैं कि डाक्टर बाबा साहेब अम्बेडकर जो देश के विधाता थे, जिन्होंने देश का संविधान बनाया मौर संविधान के भी विधाता ये उनका जन्म दिन जो भौवह सप्रैल को पड़ता है उस दिन सरकारी छुट्टी होनी पाहिये, सैंटर को बह दिन छट्टी का दिन डिक्सेयर करना चाहिये । उनको धरना बिए हुए एक महीना हो गया है। इसके बारे में मैंने ध्यान दिलाने वाली सूचना का नोटिस भी दिया है, लिखित रूप में दिया है आर चाहा है कि इसकी इजाजत दी जानी चाहिये और हम सरकार का ध्यान इस झोर दिलाना चाहते हैं कि गरीब लोग हैं, अम्बेडकरवादी हैं, लैंडलैस लेबरर्ज भी हैं मेकिन वे अम्बेडकर को चाहते हैं झौर उनकी मांग मानी जानी चाहिये। वैसे तो सारा देश बाबा साहब व्यम्बेडकर को चाहता है । तो उसकी র ব্যেষ্ঠ सरकार का ध्यान दिलाना चाहता हं कि उनको झाप कोई आश्वासन दें ताकि उनका घरना समाप्त हो ।

इसी तरह से जो स्लम एरियाज में जमीन पड़ी हुई है, जहां लोग रहते हैं, वह जमीन उन को दी जाए और मोनरचिप राइट उनको दिये जायें। मौर इस बजट में बूढ़ापन न होते हुए इसमें जवानी मामे ताक सारे देश में सुख, शान्ति की लहर फैल जाय, ऐसी मैरी ममिलाषा है। इतना कह कर मैं मपना भाषण समाप्त करता हूं

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGARWAL): Mr. Chairman, Sir, at the very outset, let me convey on behalf of the Deputy Prime Minister and the Finance Minister his regrets to the House that his ill health prevents him from replying to the debate on the Finance Bill. He has, however, closely followed the debate and I have had discussions with him so that an appropriate response could be formulated to the many valuable points made by the hon. Members in the course of the debate.

I must thank many of the hon. Members who took part in the debate and made useful criticism of the proposals in the Finance Bill. While I shall come later to the detailed comments on the various tax measures, I shall begin by replying to three or four points of general criticism of the Budget. If I may sum up, they are:\_\_\_\_\_

(i) Non-developmental expenditure is very high and continues to grow. There is an urgent need to reduce it.

(ii) Contribution of public sector enterprises to the resources needed for development are not adequate. Their working should be improved so that they contribute more resources for financing development.

(iii) The burden of taxation is heavy and growing heavier.

(iv) Nothing is being done for the weaker sections of the society.

I wish to reply to these because I have a feeling that hon. Members when making these criticisms do not view the problem of expenditure and resource mobilisation which we face, as a whole. For instance, I would agree wholeheartedly with every hon. Member who has suggested that there should be a cut in non-developmental expenditure. If, however, one looks at the composition of non-developmental expenditure which is under attack, one finds that the bulk of non-developmental expenditure is accounted for by three items, namely. defence expenditure, interest subsicharges and dies; and one may not be all that these can certain that be pruned drastically. Given our geo-political environment, it would be rash to suggest that defence expenditure could be reduced. Similarly, rising interest charges are a reflection of the growing internal debt of the economy. we borrow money for So long as development from banks and other financial institutions, this burden is bound to increase. If we do not borrow the money we will then have to raise resources for development through still greater taxation, prospect which I am sure will not please any. I would, however, unge the House not to look adversely upon this expenditure because these inte-

rest payments are merely a transfer from one section of society to another and have no serious economic consequences. To the extent that this enables banks to discharge their lending functions according to the priorities laid down, these are amounts well spent.

I am not so sure that in our drive to cut down non-developmental ex-Members many hon. penditure would want all subsidies to be reduced. A reduction in food subsidy will have wide ranging implications for food prices and general price Similarly, export assisstability. tance within limits is necessary to promote our exports. While there is every case for ensuring that such assistance is provided only in essential areas few would deny that in our balance of payments situapresent tion, we should not take any action that will adversely affect our export Government has to meet effort. cash losses of enterprises such 88 coal in order. among other things. to maintain the prices of these commodities at desired levels. It is curious to find that while Members have complained about non-developmental expenditure, they have also Government for allowing criticised the prices of commodities like steel and cement to go up. That is why I was making the point at the beginning that we should take the overall siuation, and not look upon it compartmentaley. Hon. Members should not interpret this explanation to mean that we are against reducing non-developmental expenditure. the As the House is aware, the Deputy Prime Minister and Finance Minister, had recognised the mounting government expenditure as a serious problem which needs to be investigated thoroughly, and has therefore proposed to appoint a Commission to loook into the matter. What is required is not merely a reduction in expenditure, but much more importently, an increase in the effectiveiness of expenditure which we have undertaken. Just as in agriculture we seek to grow two ears of com in place of one, in the field of expendi-

ture eur endeavour must be to make one rupee do the work of two. The House should, therefore, have no doubt about the earnestness of our desire to reduce non-developmental expenditure and improve the cost effectiveness of developmental expenditure.

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I agree with Shri Kanwarlah Gupta, Shri T. A. Pai and other hon. Members that there is an urgent need to improve the working of public sector enterprises. Although I can, I do not wish to seek selter behind. the plea that we have inherited these problems from the previous Government. Public enterprises represent an investment of Rs. 12,800 crores and anyone interested in the development of the country has an obligation to see that they work well and produce a satisfactory return. I am sure the Bureau of Public Enterprises and the concerned Ministries are doing their best to tackle the rather large and seemingly intractable problems which these face. But their perforenterprises definitely admit of will mance improvement.

There is also another point in this regard. While this Government is committed to the task of improving the efficiency of these enterprises, it should be realised that this cannot overnight, because the happen constraints which need to be removed and factors which need to be varied. changed are many and Therefore, no Finance Minister can take the risk of depending upon something which is in the future and uncertain, and giving up something which is immediate and over which he has greater control. For a great Finance Minister there is a deal of force in the old proverb that a bird in the hand is worth two in the bush.

The tax proposals have been criticised severely on the ground that they impose a crushing burden on all sections of society. I think hon. Members make this criticism because they do not look at both sides of the budget. Since no serious criticism

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has been heard. I take it that hon. Members, on the whole, in favour of the development expenditure that is proposed. We cannot but undertake more expenditure on irrigation, if agricultura] production is to increase. the power Similarly, situation in different parts of the country shows how urgent is the need to create more generating capacity and utilise existing capacity more Hon. Members effectively. who have criticised our decision to import cement and steel because of local shortages would certainly support the investment programme for increasing indigenous production of cement and steel.

If all these worthwhile expenditure have to be undertaken, resources have to be raised from within the country. Hon. Members have also pointed a finger at the volume of deficit financing which is contemplated in the current budget. If this is to be minimised, the only way of doing it is through taxation. This is precisely what Government has done, taking care to see that the bulk of the burden falls on those sections of the community which are relatively better off.

Many hon. Members have said that the tax proposals do not do anything for the weaker sections of society. It is an elementary proposition that a change in tax policy cannot confer any benefit on those who do not pay any taxes. That is why the bulk of the measures which will benefit the weaker sections of society are to be found, not in the tax proposals, but in the proposals for expenditure. agri-The expenditure on irrigation, subsidiary cultural development, occupations, village and small scale needs the minimum industries. programme, is intended to improve the conditions of the poorer sections of society. Similarly, the reorientation of the credit policy of commercial banks and the growth of regional rural banks are sized at achieving a part of this objective. That is why, as I said in the beginning, hon. Members should look upon the budget as a whole, and not merely on this or that particular aspect of the Finance Bill.

Shri Jyotirmoy Bosu and many other hon. Members have complained about the increase in prices after the budget. It is true that wholesale price index has risen by 4.8 per cent between the last week of February 1979 and the week ended 7th April. Many hon. Members have concluded from the sequence of events that this rise is due to the tax proposals. This motion has been sought to be dispelled through the Deputy, Prime Minister's reply to a Calling Attention Motion in this House, and through my replies to the questions. While there is no doubt that a small part of this increase is due to the Budget proposals, the larger part is due to seasonal factors, increases in international prices of commodities metalls, petroleum like non-ferrous and edible oils, and increases in the prices of certain controlled commodities like steel and rubber announced by Government after the Budget.

While I want to emphasise that the Budget proposals have not been responsible for the bulk of the price rise that has taken place in recent weeks, I share the anxiety of this House that a sharp rise in such a short period is a matter for grave concern. Government is aware of the need to take appropriate action and is constantly monitoring the situation. However, there is as yet no reason to feel that the situation of price stability has been greatly endangered. I would ask for a certain forbearance on the part of hon. Members on this point, because excessive concern itself can generate inflationary expectations and speculative boarding which may be diffcula to reverse once initiated. At the time hon Members should same have no doubt whatsoever about Government's intention to control the rise in prices

My esteemed friend, Shri Kanwarlal Gupta, has made an incisive analysis of the Budget and has made many constructive suggestions. I appreciate his anxiety that the incidence of tax burden on the small should be kept as light men 88 possible. But I would like to point out to him that the Deputy Prime Minister has been quite responsive to the suggestions for affording relief to the urban middle class. I would like to recall that even at the time of reply to the general debate on the Budget, he had announced reduction in excise and customs duties amounting to over Rs. 30 crores and all of them had been designed to help the middle class and the relatively poor consumers living mostly in urban areas. He has again announced concessions amounting to over Rs. 16 crores and these avould again benefit mostly the middle If we class consumers. have not been able to agree to a larger measure of relief, it is because the budgetary position and the imperative need to sustain developmental outlays at ิล certain minimum level rule out any further sacrifice of revenue. It may not also be out of place to mention here that after the Budget was pre-sented. Government have taken certain decisions which will benefit a very important segment of our middle class, namely Government employees. The increase in rates of dearness allowance which had been cut by the previous Government, merger of part of dearness allowance with pay and increase in pensions all these decisions estiestimated to cost nearly Rs. 500 crores extra in the next five years-should demonstrate convincingly that the Government and the Deputy Prime the Minister are quite aware of problems of the middle class and the nend to provide them adequate relief within the resources available.

Shri Kanwar Laj Gupta and other Members have referred to enhance-

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ment of duties on petroleum products. The circumstances which led the Government to decide on an increase in the levy on petroleum products have been explained in detail more than once in this House. I would only like to submit that an increase in the prices of petroleum products either through excise duties or in the form of revision of prices of petroleum products was inescapable having regard to the additional burden which the national economy has to bear in the wake of sharp rise in the prices of crude and petroleum products in the international market. We are fully aware of the hardship likely to be caused by these levies. I would like the Members only to remember that this hardship arises from the factors which are beyond our control. I am afraid that the time has come when the country has to recognise that there are no soft options open to it on the energy front.

Shri Kanwar Lal Gupta and also some other hon. Members have referred to the difficulties likely to be encountered by small-scale manuproducing goods falling facturers under Item 68 of Central Excise Tariff. As was explained in the House day before yesterday, we have not whittled down in any way, in monetary terms, the quantum of concession enjoyed by small scale manufacturers as compared with large scale manufacturers of the same product.

Mrs. Parvathi Krishnan made a specific point about it and I can only say that all these matters are to be examined in greater detail.

SHRIMATI PARVATHI KRISH. NAN (Coimbatore): You said you will answer our questions later on, I will read your own letter back at that time.

SHRT SATISH AGARWAL: This is one thing which Mrs. Pervethi Kriss-

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nan would like to hear. I would also like to point out that the exemption limit has in fact to some extent been enlarged by he provision for leaving out the quantum of exports and value of production of goods other than those falling under Item 68, in determining the eligibility for concessional treatment under item 68. Those goods, which are meant for exports and which are not covered under Item 68, which were being clubbed previously under this item now they have to be excluded and so, I think, the area has been enlarged.

SHRI SOMNATH CHATTERJEE (Jadavpur): How many items are there?

SHRI SATISH AGARWAL: You and I are accustomed to arguing cases for days together in a court of law. So, there is no end to this argument.

Shri Jyotirmoy Bosu and a few other hon. Members have referred to the unemployment likely to be caused among workers of WIMCO, as a result of the increase in excise duty on matches of mechanised sector. This is a point to which a reference has been made by hon. lady member, Mrs. Parvathi Krishnan also.

The rationale for the increase in excise duties on the mechanised sector has been explained to the House on more than one occasion. No one can dispute that a mechanised unit can withstand a higher levy than non-mechanised units.

SHRIMATI PARVATHI KRISH-NAN: We are asking wage protection for those workers.

SHRI SATTSH AGARWAL: Ficeal levies should be tilted in favour of units employing labour intensive methods of production. The budget proposals are fully in tune with this philosophy. In our judgement it Finance Bill, 1979

should be possible for the mechanised sector to maintain production and employment even at the new level of excise duties on its products.

SHRI SOMNATH CHATTERJEE: 8,000 workers are facing retrenchment immediately. We are not espousing the cause of the mechanised sector. We are trying to find out what will happen to the fate of those 8,000 workers. That is what we want to know from the Government, Merely saying that they will be able to withstand the duty is not the point,

SHRI VAYALAR RAVI (Chirayinkil): My point is slightly different. Because of the coinage problem the Government is not getting the revenue, but the difference of three paise between the price fixed and the octual price goes to the trader. How do you consider that problem with a view to help the consumers?

SHRI SATISH AGARWAL: All the points that you made yesterday are with us. But I cannot reply point by point. You made a point that we have fixed the price at 17 paise and they are charging 20 paise because 1-paise and 2 paise coins are not available easily. We have taken note of that and we have called a meeting of the representatives of all these units, probably on the 30th instant or 1st May. We are going to sort out this issue. I can assure the House that the workers in the WIMCO will not be thrown out. Whatever is to be done to provide them alternative employment, will be done by us. WIMCO will not be allowed to close down like that. under threats of closure by WIMCO, the Government is not going to surrender. We are prepared to look into evey genuine problem and the Government is very much for every worker. Under threats of multi-nationals or such big companies the Government is not going to change the duty structure. If we come to the Sec. 22

conclusion that it is rational and it is in the interest of the workers and the country as a whole, the Government will revise it and will not hesitate to do so.

SHRI DINEN BHATTACHARYA (Serampore): The only difficulty is that you forget your promise very often. Multi-nationals are anti-na\_ tional.

SHRI SATISH AGARWAL: So far as Indianising the multi-nationals is concerned you are well aware that 50 per cent of them, about 885 companies, have been brought under FERA limits, within the last two years. Only 10 per cent is left. The Government is going ahead in ths regard.

Shri Jyotirmoy Bosu has referred to the dominance of certain large houses in the cigarette industry. Government are fully aware of the state of affairs in this industry. As Deputy Prime Minister has clearly indicated in his speech day before yesterday, we shall keep the new pattern of excise duties on cigarettes under review so that the interests of the relatively smaller and never entrepreneurs in this field are not adversely affected.

My distinguished friend, Shri T. A. Pai, has observed that the excise duty changes on automobile parts have led to considerable difficulties. I would like to explain that excise duty was till this year's budget, effectively applicable only to a few specified parts and accessories. Considering that a variety of unspecified goods were paying 5 per cent duty and were proposed to be taxed at 8 per cent in this year's Budget, there was no reason why the remaining parts and accessories of motor vehicles, which were hitherto exempt, should not also bear this levy of 8 per cent. However, care has been taken to ensure that parts and accessories going into the manufacture of motor vehicles as original equipment do not suffer any duty; only the replacement consumption would get taxed. While the cascading effect of the levy has thus. been avoided, procedural relaxations have also been allowed to enable smooth change over.

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Shri Pai has also referred to the excise duty on hookha tobacco under a specific entry and has pleaded for exemption from what he called a 'sadistic levy'. May I say that only branded hookah tobacco has been brought under the tax net. The unbranded hookah tobacco which is consumed by the poorer people will not pay any excise duty and, in fact, has been relieved of the tobacco stage duty which has been withdrawn completely in this year's Budget.

Shri Pai has wondered why the excise revenue has shown a downward trend in the last financial year when the industrial production had registered a growth of 8 per cent. The excise duty collections, which were somewhat below expectations in the earlier part of the year, picked up towards the closing months and are expected to catch up with the Bud. get Estimates when final figures for this year are available. It would not be correct to compare the growth in excise revenue with that of industrial production for various reasons. For example, items like coal, electricity considerable which carry etc. 'weight' in the index of industrial for only a small production account percentage of the total central excise revenue. On the other hand, items like petroleum products, carry low industrial 'weight' in the index of production but account for about 25 per cent of the Central excise revenue. Further, on some major revenue yielding commodities like sugar and aluminium, we had had to reduce the excise duties in 1978-79. As of now, we however, hope that the excise revenue realisation will not fall short of the Budget Estimates.

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#### Finance Bill, 1979

#### [Shri Satish Agarwal]

Shri Jyotirmoy Bosu had referred to the problem of evasion of excise duty. May I say that I share his concern and refer to some of the steps already taken to check tax evasion.

Banderols for payment of excise duty, and modified physical control on matches have been re-introduced. Production based control has been introduced with effect from 1-2.78 in respect of over 100 tariff items, on the basis of the recommendation of the S.R.P. Committee. Production based control envisages supervision on production at various stages and more proximate control by excise officers over factories, with a view to minimising the scope for evasion.

Preventive control has been intensified and the preventive organisation has been strengthened by creating a two tier preventive system i.e. at the collectorate headquarters and divisional headquarters and equipping them suitably. A Directorate of Antievasion to plan and coordinate the work on an all-India basis has also been created recently.

#### 14.38 hrs.

M[R. SPEAKER in the Chair

Audit wing of the Department has also been strengthened. We have also decided to recruit Cost Accounts OMcers and other experts in various disciplines in order to have better and effective control over exisable units.

Central Excise duty on unmanufactured tobacco which was very prone to evasion of duty, has also been abolished in this Budget and has been shifted to manufactured products. Thus a very vast area of evasion of duty has been eliminated.

SHRI, DINEN BHATTACHARYA: What about chewing tobacco which agricultural isbouress use? SHRI SATISH AGARWAL: I also use it. That is why I have not exempted it. I have not exempted the chewing tobacco because I may be charged of exempting an item which I myself am consuming.

I shall now deal with some of the more important points of criticism made by hon. Members about the proposals relating to direct taxes.

The hon. Member, Shri T. A. Pai, for whom I have great respect used. if I may say, an uncharacteristically strong word, while referring to the surchage on income tax. He described the proposal to levy surcharge as a fraud on the States, Shri Pai is long on memory and strong of facts. But in this case, I am afraid, his memory has let him down. May I remind the hon. Member that there was a Union surcharge of 10 per cent on income tax when his party was in power? Surely, Shri Pai would not have intended to imply that the Leader of his party, Shri Chavan, and his close personal friend, Shri Subramaniam, have held Finance both of whom would have remotely portfolio thought of committing a "froud" on the States. May I also point out that the past when surunlike in income tax was levied. charge on without so much as a word of apology to the States, this time the Deputy Prime Minister went out of his way in his Budget Speech to explain why he has been constrained to levy a surcharge for the Union purposes. He has also pointed out that while the revenue surcharge accrue exclusively to Centre, he had taken special care in respect of his other proposals to see that the States get their legitimate share of the additional resources mobilised by the Contre, States will benefit to the extent of nearly Rs. 200 crores from the effort made by the Centre in the present Budget.

Some of the Hon'ble Members have argued that the exemption limit for income-tax, which presently stands

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at Rs. 10,000 should have been raised. May I point out that in relation to our per capita income the exemption limit for income-tax in our country is already relatively high. We cannot raise the exemption limit further without causing serious erosion of resources particularly because such erosion will affect the States most adversely. As Hon. Members are aware 85 per cent of revenue from income-tax distributed ie amongst the States.

Shri Kanwar Lal Gupta and some of the other Hon. Members have urged that the rates of income-tax should be reasonable and that relatively low rates of taxation v. ill permit better tax compliance and I curb generation of black money. do not deny that there is some force in these arguments, I would only like to point out that if we have been constrained to raise the marginal rates of income tax slightly from 69 per cent to 72 per cent, it is because in a year when, on budgetary considerations, we have been obliged to raise resources on a signibetter ficant scale relatively off sections of society could not have been left out on considerations of equity.

Shri Kanwar Lal Gupta has referred to the need for levy in incometax on agricultural incomes exceeding Without going into the Rs. 12,000. question whether this suggestion is desirable or feasible, I would only like to point out that under the constitution the taxation on agricultural incomes fall within the ambit of the States. We do, however, take account agricultural incomes into for purposes of determining tax rates on non-agricultural incomes.

SHRI KANWAR LAL GUPTA (Delhi Sadar): Will you recommend to the State to tax the rural rich?

SHRI VAYALAR RAVI: Yes please implement the Raj Committee Report.

SHRI SATISH AGARWAL: I am roming to that.

It may also be relevant to point out that the Committee under Dr. K. N. Raj, which had gone into the question of feasibility of agricultural income-tax had come to the conclusion that levy of agriculture tax will result in many problems and the same objective could be better achieved through an agricultural holdings tax.

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MR. SPEAKER: How long are you like to take?

SHRI SATISH AGARWAL: I will finish in a few minutes, before 3 o' clock. Even this suggestion has not been acted upon by most of the States.

Shri Vinodbhai Sheth has criticised the proposal to curtail tax concessions in respect of savings in the form of Life insurance, subscription to provident fund etc.

MR. SPEAKER: Shall I interrupt your speech for a moment The Prime Minister has to make a statement: the matter is very important.

14.43 hrs.

#### STATEMENT BY PRIME MINISTER RE: ACHARYA VINOBA BHAVES FAST AND PROPOSAL TO AMEND THE CONSTITUTION

THE PRIME MINISTER (SHRI MORARJI DESAI): The Home Minister made a statement the other day in the House about Acharya Vinoba Bhave's fast. The latest reports that have reached us would indicate that Achary's condition is unsatisfactory . We fast becoming have already explained the efforts we have been making to find a satisfactory way out. It has been suggested to us that we should a 80 consider legislative proposals to suitably transfer the entry regarding preservation, protection and the stock from the improvement of State List to the Concurrent List. have Leading Sarvodaya workers conveyed it to us that the Congress (I) Party as well as the Congress Party in Parliament will extend

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[Shri Morarji Desai]

their whole-hearted support to proposal for amending the Constitution in this behalf. We shall, therefore, bring forward an appropriate Bill to amend the Constitution during the current session itself and subsequently introduce the necessary legislation in this behalf. We hope that all the Parties will extend their support to ensure speedy passage of the Constitutional Amendment and the legislation in the two Houses. Such a Constitutional Amendment will not only require the support of two-thirds majority in the two Houses of Parliament but also ratification by legislatures of With not less than half of States. the cooperation from all Parties I hope it may be possible to complete the entire process at the earliest by March 1980 (Interruptions).

SAMAR MUKHERJEE SHRI (Howrah): We are glad that Acharya Vinobha Bhave has withdrawn his fast. But we are opposed to this type of measure. If any assurance has been given to Acharya Vinobha Bhave over our heads, we cannot accept this position. I want to make it perfectly clear. But we welcome that he has withdrawn his fast.

SHRI MORARJI DESAI: Sir, T have not said that they have promised support. I know that they are going to oppose I am not much worried about that.

(Interruptions).

SHRI G. M. BANATWALLA (Ponnani); It is shameful that the Govfallen a victim to ernment has blackmail.. (Interruptions).

MR. SPEAKER: At a proper stage we could express ourselves.

SHRI G. M. BANATWALLA: The Government's decision is most deplorable. (Interruptions).

MR. SPEAKER: The Minister will continue.

14.46 hrs.

FINANCE BILL, 1979—Contd.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE

(SHRI SATISH AGARWAL): Shri Vinodbhai Sheth has criticised the proposal to curtail tax concessions in respect of savings in the form of life insurance, subscriptions to provident fund etc. Government are fully conscious of the need to provide adequate incentives for promotion of savings. Contributions to life insurance, provident fund etc. upto an annual limit of Rs. 5,000 will continue to enjoy tax concessions at the same rate as before. Curtailment of concessions applies only to those in the higher income brackets because they alone can save more than Rs. 5,000 in a year. It is because we felt that taxpayers in higher income brackets were getting somewhat disproportionately larger benefits on their savings in approved forms that we have abridged the concessions to some extent. In any scheme of direct taxation, we have to strike a balance between equity and the need for provision of adequate incentives for work and savings. Budget proposals seek to strike such a balance.

Shri Vinodbhai Sheth has also suggested that the threshold for payment of advance tax in the case of registered firms should not have been lowered to Rs. 20.000 but should in fact have been raised further to Rs. 30,000 or even more. I would like to invite his attention to the fact that under the existing law. individuals and Hindu Undivided Families have to make payment of avance tax in cases where the current income excees the exemption limit i.e. Rs. 10,000. The exemption limit in the case of registered firms is the same as in the case of individuals There is therefore, every justification for reducing the limit for payment of advance tax in the case .of registered firms. I would also like to carify that the reduction of limit for payment of advance tax does not in any way enhance tax liability; it only enables Government to realise its due a little earlier.

In conclusion I would like to mention to the House that we have appreciated he genuine difficulties posed by the tax proposals and made

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concessions wherever desirable and possible. The many concessions announced earlier as well as the dav before yesterday are a proof of our earnestness to raise resources while avoiding unflecessary hardship. That these have not gone as far as some Honourable Members wanted is due to the fact that under our present circumstances any further concessions would have meant lower resources development plans. for our This House has time and again emphasised that the primary objective of development should be the elimination of poverty and the creation of more employment through the development of agriculture and allied occupations, village and small scale industries and the implementation of a minimum needs programme. This objective requires a big shift of resources from those who have to these below the poverty line. Honourable Members should realise that such a shift cannot be brought about while continuing existing life styles on the part of the relatively better-off sections of society. This budget is the first step in the implementation of the new priorities which we have laid down for ourselves. There will have to be many more such budgets before the goal of poverty elimination is achieved and this would require a continuing transfer of Tesources from the better-off sections of society for investment which will lead to our cherished goal. I would request the House to bear this in mind and support this Finance Bill which is one further step in such a process.

MR. SPEAKER: I shall now put the motion for consideration to the vote of the House....

**PROF. P. G. MAVALANKAR** (Gandhi nagar): He has not replied to many of the points. He has only read out the prepared speech.

SHRIMATI PARVATHI KRISH-NAN (Coimbatore): He was preparted to answer questions. SHRI SATISH AGARWAL: I promise that if there are any questions which have been raised and which are of urgent nature and which the Speaker permits, I am glad to reply to them.

बोहरी बलबीर सिंह (होगियारपुर) : बर्चे पर कोई सीलिंग लगायेंगे कि इसते ज्यादा बर्चा नहीं होगा ?

MAVALANKAR: PROF. P. G. One of the points that I mentioned was specifically about the Government's announcement of constituting a committee to go into the question of government expenditure and I said that that must be done speedily and economically. He has not told 113 what exactly this committee is going to do. We would like to know more about it. Merely saying that the lifestyle of top people and VIPs will be changed is of no use. I am not saying anything about your stopping or charging it. Even if you try to stop it, the top people will still continue to lead a life-style of luxury with a vengeance!

SHRI SATISH AGARWAL: With regard to that particular query about setting up a commission to go into the question of expenditure, the the Deputy Prime Minister has already announced. It is being considered—the composition of the Commission, the terms of reference and all that.

PROF. P. G. MAVALANKAR: Ï want your protection, Mr. Speaker, Sir. The Finance Minister made this announcement of a Commission on Govt expenditure as early as Feb-Now we are on ruary 28. 26th April, and even after two months the Government comes out on the floor of the House and tells us that the composition is being discussed. the terms are being discussed. Is this the way?

MR. SPEAKER: It is not a question, it is a comment.

PROF. P. G. MAVALANKAR: There must be some kind of an ur[Prof. P. G. Mavalankar]

gency in the matter. When he wants us to tax the entire nation on such an extensive way, he must show some urgency. That is, he must give evidence that he means business. Will you please ask him to promise us about urgency in, the matter? Will you use your good office in this matter?

MR. SPEAKER: It is your suggestion and undoubtedly I think they will consider it.

PROF. P. G. MAVALANKAR: Not only a suggestion, I want it to be expedited.

SHRI SATISH AGARWAL.: It will be expedited. Mr. Mavalankar, please rest assured.

SHRI SOMNATH CHATTERJEE: Expedition means what?

PROF. P. G. MAVALANKAR: I hope he knows what the dictionary says.

SHRIMATI PARVATHI KRI-SHNAN: The point is: yesterday I had specifically asked what has been the concrete result of your giving a rebate for the so-called rural development programme to the corporate sector. I think surely after assessing what exactly was done last year, you have come forward this year. What is the monitoring agency that is being set up? Because the experience in the past has been that it is precisely into the rural farms that the black money is siphoned off and it becomes white money with the corporate sector .....

MR. SPEAKER: That you have

SHRIMATI PARVATHI KRISH-NAN: Therefore, we want to knowbecause nowhere in any of the Budget papers have any details been given as to how much rural development has taken place as a result of this rebate and what was the amount that was lost to the Exchequer thereby.

SHRI SATISH AGARWAL: A provision has been made in the Act for giving certain incentives for setting up programmes in rural development. Those norms have been settled and according to the procedure laid down they are approved probably by the prescribed authority.....

SHRIMATI PARVATHI KRISH-NAN: Probably?

SHRI SATISH AGARWAL: I am not directly in charge of the Central Board of Direct Taxes. Because on one occasion I had a chance to do it. I say this is done by them in the Finance Minjstry. Of course, what has been the benefit and outcome of the rural development programmes<sup>4</sup> all throughout—that has to be assessed.

SHRIMATI PARVATHI KRINAN-NAN: If you approve of a programme have you got a monitoring agency to see that it is implemented properly?

SHRI SATISH AGARWAL: A detailed reply I can send to the hon. Member.

SHRI K. LAKKAPPA (Tumkur): Yesterday, I made a specific reference in respect of the Expert Committee's report on structural changes in taxation in order to relieve the burden on the common man in this country.

There are various expert committee reports; there is a Wanchoo Committee Report and there is a report on how to plug the loophole on blackmoney. The Minister has not made any reference to this at all. He is concluding his speech with his Secretary's report only. And this Parliament has become a farce.

Therefore, Sir, I want his specific reply. Why he is not giving his reply to this? What is the intention of the Government?

SHRI SATISH AGARWAL: Mr. Lakkappa referred in his speech about the Choksi Committee Report and the Jha Committee Report. Today he is making a reference to the Wanchoo Committee Report. I do

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not know what expert Committee report he has in mind. For example, he referred to the Jha Committee Report; he also referred to the Choksi Committee Report. Both the reports have been processed. And some of the recommendations have been implemented and they are finding a place.

So far as the other recommendations are concerned many of them are being processed. And a comprehensive Excise Bill as promised earlier, is going to be introduced in this House. We were waiting for the report of the Estimates Committee. have myself requested the Chairman of the Estimates Committee voluntarily to examine my Department and to give me his report so that I can incorporate the recommendations in the comprehensive Excise Bill which I am going to bring forward in the winter session of this House.

SHRI B. K. NAIR (Mavelikara): Sir, in my speech I made a suggestion that in view of the cheotic conditions that obtain in  $ou_r$  economic activities in this country, whether he would consider the question of having an Economic Affairs Minister in order to coordinate the economic activities of the various ministries and to bring about discipline.

MR. SPEAKER: This ig for the Prime Minister to do

SHRI SATISH AGARWAL: There is a sub-Committee of the Cabinet which is presided over by the Deputy Prime Minister and Minister for Finance for going into the economic activities of the economic ministries. So, there cannot be any separate minister in charge of these economic ministries. (Interruptions).

SHRI VAYALAR RAVI (Chirayinkil): Mr. Speaker, Sir, the point is that yesterday while speaking I drew the attention of the hon. Ministerof course, he was so vocal in defending the gold policy-to the gold 882 LS-11

policy and said that it had collegued completely. There has been a sharp increase in the price of gold which is a burden on the people, especially, those in the lower and middle-income groups. The problem has come up in my State. I want a specific reply as to what steps have been taken to control the rising trend in the price of gold? Second is, Madam, Smt. Parvathi Krishnan raised the issue of pension for those who retired before 1973. So far as they are concerned whether they will get the benefit of increase announced by the Minister.

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SHRI SATISH AGARWAL: So far  $a_s$  retrospective application of the increase in pension to those pensioners is concerned, the hon. Deputy Prime Minister has already replied in response to a question by Smt. Mrinal Gore

AN HON. MEMBER: Why?

SHRI SATISH AGARWAL: He should have asked him then and there. I cannot reply here.

Smt. Krishnan made her point. It is not such an easy issue where I can announce that it can be given with retrospective effect to those people. After all we have got the point. I have sympathy for the pensioners. They also invited me for a meeting and I want there. I cannot commit anything on that. I have sympathies for them. I have received representation from them and I have gone through their representation. I will ask the Department, the Finance Secretary to examine as to why this cannot be done. But, I cannot make a commitment on that. Mr. Ravi made a passing reference only so far as that point is concerned.

I am afraid I cannot commit that. Some time back while I had gone on tour, I said something when the pressmen insisted upon it. I had an occasion to say that. The Indian Express Editorial said that I have been

#### [Shri Satish Agarwal]

very much worried about the goldthe yellow metal. It is not consumed by the poor section of the society. I was criticised on that account. But what is your concrete suggestion in regard to that? It was of course, very vehemently opposed. My humble effort was to bring down the price of gold or retain the differential in between the domestic price as also the international price.

#### 15.00 hrs.

That was an experiment and government never claimed of success for that experiment. We only said that it is premature to say whether it is a success or not. You went on making political capital cut of it. So, we have suspended auctions. We would like to know as to what are your concrete suggestions. We would like to know the mind of the Opposition. (Interruptions).

SHRIKS. VEERABHADRAPPA (Bellary): Sir, the Minister has not replied about the Vijainagar steel plant which come<sub>s</sub> in my constituency. The DPR and other things are ready. I would like to know when is he going to implement it and whether he will make the allocation for this year or the next year?

SHRI SATISH AGARWAL: Nobody raised it in the debate.

SHRI SOMNATH CHATTERJEE (Jadavpur): Sir, the Minister in his reply said that the wholesale price index rose by 4.8 per cent soon after the budget and the consumer price index has gone much higher. We are waiting hopefully and patiently to find out some measures taken by the Finance Ministry to bring down the price level. Except generalisation we have not got any reply. Since this price rise is to be, borne by the vulnerable section of the society, we would like to know what proposals has he got to control the price?

SHRI SATISH AGARWAL: Hon'ble Member, Mr. Somnath Chatterjee, is much more well-aware than myself about the procedures in this behalf. It is the Ministry of Commerce, Civil and Cooperation Supplies which monitors all this. The powers under the Essential Commodities Act. have been delegated to the State Governments. Wherever there are shortages in supplies or black-marketing the State Governments can take effective steps in that direction. I made the point that the rise in prices cannot be attributed solely to the budget. (Interruptions).

The sugar and the khandsari prices are going up. The prices of milk and milk products are going up. So is the case with leather and leather products. There has been no levy of new excise duty on all of them. On the contrary excise has been abolished on khandsari. So I do not agree that price rise is solely on account of budget levies. (Interruptions).

SHRI KANWAR LAL **GUPTA** (Delhi Sadar); Sir, I suggested that the minimum taxable limit should be ten thousand. He has not replied to Secondly, about the small that. scale industries the total investment is ten lakhs and now you want to increase the levy from to 8 per cent if the turnover is 15 lakhs and above. Previously, the limit was thirty lakhs. Do you envisage any small scale industry-which we are interested to encourage-with an investment of 10 lakhs will be having total turnover of Rs. 15 lakhs only. How can that industry run? Lastly, there are many items which are used by the urban people and there you have given only a marginal relief. Are you not killing the middle class and the urban people?

SHRI SATISH AGARWAL: have said about this in my reply, regarding the limit of Rs. 10,000. The hon. Member was not here then. So far as the question of small sector is concerned my hon friend is pleading for the limit of Rs. 10 lakhs of investment and linking it up with turnover. So far as we are concerp-

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ed it is only on item No. 68 that the exemption of 15 lakhs is given. But there are other items where the exemption given is only 5 lakhs. So, this 15 lakhs limit is confined to small scale units only. So far as our Department is concerned we have the exemption limit of Rs. 5 lakhs for items other than item No. 68. For the small-scale sector we do not go by the capital investment but by the turn-over of specified things. But even so I have told the House that we are looking into the problem. We have got to draw the line somewhere. Even if it is Rs. 30 lakhs, somebody will say, why Rs. 30 lakhs, why not Rs. 50 lakhs and so on. So, these things have to be examined in detail and we cannot have erosion of levies.

SHRI HARI VISHNU KAMATH: May I ask a question?

MR. SPEAKER: You have put the question. This  $i_s m_y$  difficulty.

SHRI HARI VISHNU KAMATH: Just half a minute. Knowing that the House is racing against time I do not wish to refer to all the unanswered questions, but I only wish to put a question on one issue, that is. whether the Government will examine the question of a change in the financial year.

SHRI SATISH AGARWAL: This issue was examined and it did not find favour with them. It has been decided not to change the financial year.

SHRI HARI VISHNU KAMATH: By whom?

SHRI SATISH AGARWAL: By the Finance Ministry. The Finance Ministry took the decision not to change the financial year. That was the decision.

वीवरी बलवीर सिंह (होत्रियारपुर): जनता पार्टी में कहा है कि हम बराबरी लाने की कोपिक करेंगे, तो उसके लिए या साप तनज्वाहों की कोई सीविंग मुकरेंद करेंगे और उसके बाद कर्जे पर कोई सीविंग मुकरेंद करेंगे। सगर हम कम से कम तनख्वाह के लिए कोई हद मुकरेंर नहीं कर सकते तो ज्यादा से ज्यादा तनब्बाह के लिए तो कोई हद मुकरेंर कर सकते हैं और फिर हम अगर आमवनी पर कोई रोक नहीं लगा सकते तो खर्चे पर रोक तो लगा सकते हैं कि इससे ज्यादा कोई खर्चा नहीं करेगा और जितना पैसा बचेगा वह जितना हमारे बजट का घाटा है उसके लिए काम में आएगा । उसके लिए हमें बाहर से पैसे लेने की जरूरत नहीं रहेगी, देश में ही वह पैसा मिल जायगा ।

भी सतीश म्राप्रवाल : जहां तक माननीय सदस्य के इस प्रश्न का संबंध है कि खर्चे पर कोई सीमा बांधी जाय ग्रीर खर्चे के संबंध में किसी प्रकार का कराधान किया जाय उस संबंध में प्रस्ताव माया है उस पर विचार किया जा रहा है कि यह संभव है या नहीं ।...... (व्यवधान).....

म्रापके ही प्रस्न का उत्तर दे रहा हूं मौर म्रगर म्राप ही बीच में बोर्लेंगे तो कैसे म्रापको उत्तर मिलेगा ?

जहां तक वेतन पर सीमा का सम्बन्ध है में समझता हं कि कम्पनीज ऐक्ट के तहत जो बिजनेस एग्जीक्यूटिव्ज हैं उनके सम्बन्ध में तो कुछ निर्णय लिया गया है, बाकी के सम्बन्ध में निर्णय लेने के बारे में बहुत सारे प्रक्ष्न हैं जो कैबिनेट सब कमेटी के सामने विचाराधीन हैं। उनके सम्बन्ध में न कहना झावण्यक है और न मेरे लिए कहना उजित होगा।

श्री कल्याण जैन (इंदौर) : कंवरलाल गुप्ता जी के प्रक्षन का उत्तर देते हुए जो माननीय मंत्री जी ने कहा, उन्होंने जो चार प्रतिशत से झाठ प्रतिशत कर दिया भौर तीस लाख पर जो छुट थी उसको 15 लाख कर दिया, उस सम्बन्ध में मेरा निवेदन है कि यह ज्याइट रेस्पांसिबिसिटी है, यद्यपि यह इंडस्ट्रीज मिनिस्ट्री के झंडर है, लेकिन इसको झाप गम्भीरता से देखिए कि इसे पन्द्रह लाख करने से झौर एग्जेम्पशन में जो छूट मिलती थी उसको कम करने से वह सारी युनिद्स जो स्माल स्केल की थीं वह बन्द हो गई इसलिए कि वह बाटे की हो गई । जितना प्रोडक्शन वह पहले करते ये अगर वह उतना प्रोडक्शन अभी करें तो उनको टैक्स देना पड़ेगा और वह टैक्स देने की स्थिति में नहीं हैं। इसलिए मैं मंत्री जी से जानना चाहता हूं कि इसको वह कितने दिन में सेटिल करेंगे, जो छूट उन्होंने कम कर दी है उसको कब तक बढ़ा देंगे और दूसरी बात में यह जानना बाहता हं कि स्वर्ण नियंत्रण कानून जो मब बिल-कुल बेकार हो गया है उसको खत्म कब करेंगे ?

भी सतीश झप्रवास मध्यक महोदय, मैंने पहले निवेदन किया कि 10 लाख की सीमा के झाधार पर लघु इकाई मानना झौर उसके झाधार पर करों में किसी प्रकार की छूट देना Finance Bill, 1979

#### [भी सतीश मप्रवान]

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हमारे लिए बावस्थक नहीं है। बाइटम 68 को छोड़ कर बाकी चीजों में छुट की सीमा केवल 5 साख है जोकि 10 लाख से कम है इसलिए बहां पर कम करने का सवाल नहीं उठता । इस मामले में भगर कहीं कोई युनिट्स बन्द हो गई हैं तो उनकी जानकारी दी जाए, हम जांच करायेंगे कि किस साधार पर बन्द हुइ हैं और क्यों बन्द हुइ हैं । आखिर डिफोंकियल आज भी दिया है 15 मौर 30 लाख के बीच में जहां 4 परसेंट ब्यूटी है भौर 30 लाख के ऊपर 8 परसेंट की ब्युडी है । कायवे से लो सेबेड लेवी सबके ऊपर हो सकती है। भारतार उतको इस प्रकार की छूट सिमी हुई है, जैसे 15 लाख है तो उसको 60 हज़ार देना पड़ेगा । सगर 8 परसेंट होता तो उसको 1 लाखा 20 हजार देना पड़ता । मानेटरी टम्से में उसके बेलिफिट में कोई झल्तर नहीं पढा है। फिर भी लघु उद्योगों की इकाइयों को कटि-नाइयां होंगी, उसकी बजह से वे बन्द होंगी तो उसके सम्बन्ध में हम स्टडी करायेंगे ग्रौर उसको एग्जामिन करके जो भी उजित निर्णय होगा वह लिया जायेगा ।

श्री कल्प्याण वीना : भ्राध्यक्ष महोदय, मैंने स्वर्ण वियंद्राय कानून के सम्बन्ध में एक स्पेसिफिक प्रथन पूछा था ।

श्री सतीज्ञ अज़वाल : स्वर्ण नियन्द्रण कानून को समाप्त करने की प्रश्नी कोई स्थिति उत्पन्न नहीं हुई है ।

MR. SPEAKER: He has answered both your questions. You have not heard them.

श्री राभनरेश कुशवाहा (सलेमपुर) : अभ्यक्ष बहोवय, हमारे चुनाव पांधणा-पक्ष में भी है धौर कई बार प्राश्वासन भी दिया गया है कि बिकी कर समाप्त करने के उपाय किए जाएंगे । मैंने झबन भी उठाया था लेकिन मंत्री जी ने उसका कोई उत्तर नहीं दिया ।

मेरा तीझरा मुद्दा यह है कि उत्तर प्रदेश के साथ बहुत वड़ी गढ़बड़ होती बली भा रही है बढनी जामवर्षी कराबर मठती बजी जा रही हैं। तो इस सम्बन्ध में न्याय करने के लिए आप क्या कर रहे हैं?

भी सतीस आपमाल : श्रीमन्, मेरी कठिनाई यह है कि कलाज बाई क्लाज झौर थर्ड रीडिंग के लिए समय निर्धारित है । जो प्रस्न उठाए यए उनका उत्तर में नहीं दे पाया उसके लिए झमा चाहता हूं यद्यपि मैंने मोटे लौर पर उत्तर दिए हैं। झब जहां तक बांट चिस जाते हैं, उनको खत्म क्यों नहीं करते तो वित्त मलालय यह बोड़े ही करेगा । हम उसमें क्या कर सकते हैं, ठींक है, ज़सके लिए एक नियम बना हुआ है.... (ज्यवझान)

भी इप्रविरास वर्गल (मुरैना) : मैं मंत्री जी से जानना चाहता है कि जनता पार्टी के योषणा-पत्न में कहा गया था कि हम बेरोजगारों को काम देंगे, यदि काम नहीं तो बेरोजगारी भत्ता देंगे तो उसके लिए भ्राप क्या व्यवस्था कर रहे हैं ?

MR. SPEAKER:  $Th_{is}$  is a new q lestion. It was not raised earlier.

SHRI VINODBHAI B. SHETH (Jamnagar): Whether the octroi is to be removed or not. Whether the Minister will encourage settlement and not litigations in the customs, central excise and income tax.

SHRI SATISH AGARWAL: The question of abolition of octroi duty is a State subject. We have already advised the State Governments; and it is for the State Governments to abolish octroi as has been done in many of the States. (Interruptions).

MR. SPEAKER: No, no, I am not going to allow further questions.

SHRI SATISH AGARWAL: We do not want to encourage litigation. We are in favour of settlement. (Interruptions).

MR SPEAKER: No, no please.

The question is:

"That the Bill to give effect to the financial proposals of the Central Government for the financial year 1979-80, be taken into consideration."

The motion was adopted

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MR. SPEAKER: Now we come to clause by clause consideration. We will take up clause 2.

Clause 2-(Income-tax

SHRI VINOD BHAI B. SHETH (Jamnagar): I beg to move:

"Page 5 line 21,---

for "twenty per cent," substitute\_"fifteen per cent." (1)

My request was to keep the surcharge as it is. I once again suggest to the hon. Minister to merge surcharge with Income Tax. It is now additional income tax. The States have a grudge in this matter, because in order to get more revenue by the Centre, they can take recourse to surcharge and Corporation Tax. It is an odd technique. I think we can put a stop to it. Earlier the better.

MR. SPEAKER: Have you to say anything other than what you said earlier. Mr. Minister?

SHRI SATISH AGARWAL: I am sorry. I cannot accept it.

MR. SPEAKER: Mr. Sheth, are you pressing it?

SHRI VINOD BHAI B. SHETH: I withdraw my amendment.

MR. SPEAKER: Is it the pleasure of the House that leave be granted to Shri Sheth to withdraw his amendment?

SOME HON. MEMBERS: Yes.

Amendment No. 1 was, by leave, withdrawn.

MR. SPEAKER: The question is:

"Clause 2 stand part of the Bill."

The motion was adopted.

Clause 2 was added to the Bill.

MR. SPEAKER: Now we come to Chuse 3. Shri Kanwar Lal Gupta has five amendments-Nos. 158 to 162.

Clause 3. (Amendment of section 10)

SHRI KANWAR LAL GUPTA (Delhi Sadar): I beg to move:\*

Page 6,-

after line 35, insert-

(i) in clause (i) the words "or any other form of power" shall be omitted and (150).

Page 6, line 36,---

after "clause (ii)" insert ....

"the words "agriculture, animal husbandry, dairy farming" shall be omittedffi and" (150).

Page 7, line 3,-

for "such other field" substitute "such fields" (160).

Page 7, line 6,-

omit "and other relevant circumstances" (161).

Page 7,-

"omit lines 8 to 18" (162).

Here there is one point. If I am not mistaken that is about the foreign technicians whose income has been exempted. In the Income Tax Act the foreign technician means-

"a persons having specialised knowledge and experience in constructional or manufacturing operation or in mining or in the generation of electricity or in any form of power or agriculture, animal husbandry, dairy farming deep sea fishing or ship building."

The foreign technician eligible for this exemption should be employed in India in a capacity in which specialised knowledge and experience are actually utilised.

\*Moved with the recommendation of the President.

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## [Shri Kanwar La] Gupta]

It includes even agriculture, Suppose you call some foreign technician who knows something about agriculture. His income will be exempted. Similarly, animal husbandry. dairy farming-do we need foreign technicians for all these things? I do **not think we need that.** Not only this, they have got sweeping powers in this or in other forms. Already this was highly objectionable. We have expertise of our own in agriculture, animal husbandry and so on and so forth. I want to restrict that and even for the future I have left it to the Government of India. In these five, six classes the Government of India should exempt only those foreign technicians, where we have no expertise. Therefore, you are perfectly all right and you are the best judge to find out whether expertise is there in the country or not. I recollect that even the PAC has commented on this that it has been misused. Even the present Explanation defining foreign technicians has been grossly misused by different ministries. Such ordinary foreign technicians have been invited, in fields where there is a lot of expertise in India. So, the Government should decide who is an expert and whose salary should be exempted. Wherever Indian expertise is available you should not invite foreign technicians and exempt their salaries. That is the idea. For that I have said in amendment No. 158:

## "After line 35, insert-

"(i) in clause (i) the words "or any other form of power" shall be omitted."

This will be a sweeping power and I do not want Government to have sweeping powers. Any officer may write some note and call foreign technicians and exempt his salary from income-tax. That is not good.

# My next amendment says:

"after clause (ii) insert-

'the words 'agriculture, animal husbandry, dairy farming' shall be omitted'.

because we do not need any foreign technicians in these fields.

My next amendment 160 says, for 'such other field' substitute 'such fields'.

My amendment No. 161 says-

"omit 'and other relevant circumstances',

because this again gives discretionary power and under other relevant circumstances you can invite anybody and again the bureaucracy will misuse it.

My amendment No. 162 says, omit lines 8 to 18. I shall read these lines:

"in clause (15), in sub-clause (ii), the following proviso shall be inserted with effect from the 1st day of April, 1980, namely:—

Provided that where in the case of an assessee the interest on deposits in a Public Account of the nature referred to in item (3) in the Table below rule 3 of the Post Office Savings Banks Rules, 1965 exceeds two thousand two hundred and fifty rupees, the amount of interest on such deposits that shall not be included in the total income of the assessee under this sub-clause shall be two thousand two hundred and fifty rupees.'

I want to delete these lines because that is a separate clause and it is a separate idea. I want to know what is the idea behind this clause. I do not see any idea. After all, you have been changing the Income-tax Act every year. This big book is added on to the Income-tax Act every year. I do not want that it should be changed repeatedly because the result is that even the ITO does not income-tax know it. Even the lawyers do not know it. They have to see the books for the rate of incometax, rate of surcharge, stc., with the

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result that there is complete chaos. This is a very minor thing. How much will you get from it? May I know what is the impact of this and what is the additional revenue you will get? May be a few lakhs, not much. Don't change the Act so frequently.

SHRI SATISH AGARWAL: I had forwarded all the amendments requiring recommendation to the President and whatever recommendations I have received, I have forwarded them to the Secretariat.

So far as the amendments moved by Shri Kanwar Lal Gupta are concerned, the spirit behind the amendments is commendable. I appreciate it and I share it. But unfortunately the situation has not yet come where we can dispense with foreign technicians in those disciplines to which he referred. That is what I am told. So, we need to continue this for some more time. But we will examine the issue and see to it that nobody is permitted to misuse this. So far as post office savings bank accounts and extension of the limit on that is concerned, the provision is intended to benefit the association and institutions which are entitled to maintain public accounts. After the provision is made in the Bill, the requirement in the post office savings bank rule that no interest will be payable on balances exceeding Rs. 50,000/- in certain cases, will be dispensed with. So, this is the idea behind it. While appreciating the spirit behind the amendment, I am sorry I cannot accept them I request the hon. Member to withdraw them.

SHRI KANWAR LAL GUPTA: I seek leave of the House to withdraw my amendments numbers 158 to 162.

MR. SPEAKER: Is it the pleasure of the House that the leave be granted to Shri Kanwar Lal Gupta to, withdraw his amendments-

SOME HON. MEMBERS: Yes.

Amendments Nos. 158 to 162 were, by leave, withdrawn.

MR. SPEAKER: The question is:

"That Clause 3 stand part of the Bill."

The motion was adopted.

Clause 3 was added to the Bill.

Clause 4 was added to the Bill.

Clause 5—(Amendment of section 35CCA)

MR. SPEAKER: Now, we take up Clause 5.

SHRI VINOD BHAI B. SHETH: I beg to move\*:

"Page 8, lines 16 and 17,---

for "as its object" substitute-

"one of its object" (3).

"Page 8, lines 21 and 22,---

for "as its object" substitute-

"one of its object" (4).

SHRI KANWAR LAL GUPTA: I beg to move\*:

"Page 8, line 17,---

after "programme of" insert-

"helping the flood victims, checking the epidemics, public welfare activities," (163).

SHRI VINOD BHAI B. SHETH: This is a very welcome amendment, because rural development is one item for the general development of the society. One would like to donate for some education purpose which may not be termed as rural development. It may be education or any other laudable purpose. So, the rural

•Moved with the recommendation of the President.

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#### [Shi Vinodbhai B. Sheth]

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development should be one of the subjects and the scope of this should be extended.

SHRI KANWAR LAL GUPTA: Here the exemption has been given to any association or institution which is undertaking the programme of rural development. I have added the words 'helping the flood victims. checking the epidemics, public welfare activities.' This year, there was a huge flood in Delhi and other areas. The Janata Party had set up a Flood Relief Committee of which I was the Member and Mr. Hegde was the Secretary. We contacted the Finance Minister, Mr. Patel. We wanted exemption on that. He said that he was helpless and that he could not exempt it. He did not give the exemption either. Every year, you see the floods. This is very essential. There is no politics in it. You see flood every year in one State or the other causing heavy losses of life and property. This flood is not part of rural development.

MR. SPEAKER: It is part of destruction.

SHRI KANWAR LAL GUPTA: You kindly add the words in this 'flood victims . .'

MR. SPEAKER: The other two are very wide.

SHRI KANWAR LAL GUPTA: The Minister should accept the flood part of it.

SHRI SATISH AGARWAL: Clause 5 of the Bill seeks to amend section 35CCA, which makes provision for deduction from the taxable income for donations that are made through approved associations and institutions taking up programme of rural development. We want to include all this. I am told that if those approved associations and institutions take up this programme also, they will be covered.

SHRI KANWAR LAL GUPTA: Will the Minister give an assurance on the floor of the House that they will be exempted? Is he prepared to give this assurance?

MR. SPEAKER: Even if he gives, it is the courts that will decide it.

SERI SATISH AGARWAL: In this connection, I would like to cite an illustration with the permission of the Chair. We have granted exemuption under the Customs Act so that if any individual or association gets any gifted article from abroad for distribution among the poor, that will be exempted from the Customs Duty. I had been to Madras recently and I found that there is a racket in cloth. Cloth to the extent of 31,000 bales have been imported by individuals and thev have got exemption from customs duty by producing certificates that they have been distributed to the poor and the cost of it comes to Rs. 1.25 crores. I have ordered я thorough probe into the matter. So, we cannot be that much liberal in granting exemption. We have to ensure that only genuine cases get exemption and proper relief from the department, and not in every case. So, I would request the hon. Members to withdraw their amendments.

SHRI VINODBHAI B. SHETH: Sir, I want to withdraw my amendment Nos. 3 and 4.

MR. SPEAKER: Has the hon. Member the leave of the House to withdraw his amendments?

SOME HON. MEMBERS: Yes.

Amendments Nos. 3 and 4 were, by leave, withdrawn.

SHRI KANWAR LAL GUPTA: Sir. I want to withdraw my amendment No. 163.

MR. SPEAKER: Has the hon. Member the leave of the House to withdraw his amendment?

SOME HON. MEMBERS: Yes.

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Amendment No. 163 was by leave, withdrown.

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MR. SPEAKER: The question is: "That clause 5 stand part of the Bin".

The motion was adopted

Clause 5 was added to the Bill. Clause 6—(Amendment of section 36).

SHRI VINODBHAI B. SHETH: I beg to move:

Page 9, line 18,

add at the end

"subject to the provisions of subsection (2)" (5).

SHRI KANWAR LAL GUPTA: I beg to move\*:

Rage 9, ---

omit lines 11 to 27. (164)

SHRI SATISH AGARWAL: I beg to move:

Page 9, for lines 28 to 35, substitute-

"(c) in clause (viii):---

(i) for the portion beginning with the words "agricultural development in India' and ending with the words "carried to such reserve account:" the following shall be substituted namely:---

"agricultural development in India or by a public company formed and registered in India with the main object of carrying on the business of providing long-term finance for construction or purchase of houses in India for residential purposes and amount not exceeding forty per cent of the total income (computed before making any deduction under chapter VIA) carried to such reserve account";

(ii) in the first and second provisions, for the word "corporation" the words "corporation or, as the case may be, the company" shall be substituted.

(iii) the following Explanation shall be inserted at the end, namely:---

"Explanation.—In this clause, "public company" shall have the meaning assigned to it in section 3 of the Companies Act, 1956:" 1 of 1956 (199).

SHRI VINODBHAI B. SHETH: T do not know what premium is given to the rural banks, because they can write off  $1\frac{1}{2}$  per cent by way of bad debt. I have suggested: the addition of the words "subject to the provision of sub-section (2)", which. means that the Government should be satisfied that it is a genuine bad debt. Otherwise, in villages there may be collusion between the bank manager and the farmers, which is very much possible. Suppose we advance a sum of Rs. 100 crores. Then they could write off Rs. 11 crores. if it is not possible, then it has to put differently. I hope that this particular amendment will be accepted by the Government.

SHRI SATISH AGARWAL: Under clause 6 scheduled banks, other than co-operative banks, would be entitled to deduction in the computation of the taxable profits in respect of a provision for bad and doubtful debts relating to the advances made by the rural banks, not exceeding I<sub>1</sub> per cent of the aggregate advances made by such banks.

SHRI VINODBHAI B. SHETH: It should be subject to examination.

Moved with the recommendation of the President.

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SHRI SATISH AGARWAL: It will be so.

SHRI KANWAR LAL GUPTA: I think the Minister is not fully aware of the problem. What my hon. friend says is 100 per cent correct Let him explain what he wants to do. Sir, you have been a Supreme Court Judge. You must decide it.

MR. SPEAKER: I will be of any help in such cases.

GUPTA: SHRI KANWAR LAL The clause, as it is, reads:

"in respect of any provision for bad and doubtful debts made by a scheduled bank in relation to advances made by its rural branches. an amount not exceeding one and a half per cent. of the aggregate average advances made by such branches, computed in the prescribed manner."

Here the term used is "bad and doubtful debts" 'bad debt' has been defined in the Income-tax Act and there not is no limit to it. So, here it is enough to say simply "one and 8 half per cent". Bad debt may he even 100 per cent. Bad debt means which is net recoverable. debt added doubtful Here you have debts. If you indulge in such type of activities, it will lead to a lot of What will happen is corruption. that in all the rural branches, and the farmers the Managers will have collusion and they will see to it that 1 1/2 per cent every year is deducted from the income. Thus you will lose revenue not only revenue but even the principal. So, I want to give a warning. This is 8 very serious matter. This provision of bad debts is already there in the Income-tax Act. So, why do you add doubtful debts? The moment it becomes bad you can write it off and claim deduction from the incometax department. Here you have add ed the word "doubtful' and a limit has been fixed of 11/2 per cent. - I think this is a very dangerous proposition. If you do it will lead to a lot of corruption. I request the

hon. Minister to consider this proposal again,

SHRI SATISH AGARWAL: It is not 11 per cent of the amount said to be bad or doubtful debt. It is on the total of the advance made up to this limit, this is the maximum. In foreign countries the limit is 3 to 5 per cent. This is only on the advances made in the rural areas. Because banks are not coming forward we made this specific provision that up to a maximum of 11 per cent if here is bad or doubtful debt, this can be allowed under the incometax law.

MR. SPEAKER: Bad and doubtful debts are under the Income-tax Act also. If the doubtful debts are later on collected, they are "again brought under tax. This expression is not new.

SHRI R. VENKATARAMAN: You have to file a suit and go through all the processes.

MR. SPEAKER: You are really creating difficulties rather than helping us. For a bad debt you have to go to court. For a doubtful debt you need not. Thereafter, if a doubtful debt is realised again it is brought tax. "Doubtful is absolutely to necessary. Otherwise, in every case they will have to go to court.

SHRI KANWAR LAL **GUPTA**: Bad debt has to be accepted by the assessee. In the case of doubtful debt, it is not so. ۰.

MR. SPEAKER: Are you pressing your amendment?

SHRI KANWAR LAL GUPTA: I wish to withdraw.

MR. SPEAKER: Has the Member leave of the House to withdraw his amendment?

SOME HON, MEMBERS; Yes.

Amendment No. 164 was, by leave wihdrawn.

MR. SPEAKER: Mr. Sheth, are you pressing your amendment?

SHRI VINOD BHAI B. SHETH: I wish to withdraw.

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MR. SEKAPER: Has he the leave of the House to withdraw his amendment?

#### SOME HON. MEMBERS: Yes.

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#### Amendment, No. 5 was by leave withdrawn

SHRI SATISH AGARWAL: Clause 6 of the Finance Bill seeks to amend section 36(1)(viii) of the Income-tax Act to provide for higher education in respect of profits transferred to a special reserve in respect of approved corporations. financial Hitherto financial corporations engaged in providing long term finances to industrial or agricultural development were entitled to deduction in the computation of their taxable income, in respect of amounts transferred by them to a special reserve up to 40 per cent of the taxable income in the case of State Financial Corporations and 25 per cent in the case of other financial corporations. The Bill seeks to increase this ceiling to a uniform level of 40 per cent. In view of Government's policy of encouraging house building activities, this is being extended to approved public companies registered in India with the main object of providing long term advances for construction or purchase of residential houses in India.

SHRI VENKATARAMAN R. South): I oppose this (Madras amendment. The principle on which deduction in respect of profits made by public institutions like State Financial Corporations is that profit goes to the benefit of the public. The Corporations are Financial State catering to the industries in the State. a certain concession is Therefore, given; thereby if the profits less are transferred to reserve up to 40 per exempt from tax. cent, then they But the amendment says that if any private corporation or private company started by individuals for the purpose of promoting house buildings, transfer 40 per cent to the Reserve Fund, they will also be exempt from tax. The difference between the institutions has not been understood. In one case, they are public institutions catering to the public. The other case is, they are institutions for the profit of the persons who constitute of the company. the shareholders Therefore the same rule cannot apply to both and the transferring of 40 per cent to Reserve Fund and thereby getting the tax exemption should not be given to them. This is a concession which will go to the private shareholders of the companies. Therefore, I oppose this amendment.

SHRI SATISH AGARWAL: The intention behind this is to give concession to public companies. It is not to everybody. As of today, the companies that can qualify for the tax concession proposed under the amendment will be the Housing Development. Finance Corporation Limited. I think, the apprehension of the hon. Member is not well founded.

MR. SPEAKER: The question is:

Page 9, for lines 28 to 35, substitute; "(c) in clause (viii),--

(i) for the portion beginning with the words "agricultural development in India" and ending with the words "carried to such reserve account:", the following shall be substituted, namely:---

"agricultural development in India or by a public company formed and registered in India with the main object of carrying on the business of providing long term finance for construction or purchase of houser

in India for residential purposes an amount not exceeding forty per cent of the total income (computed before making any deduction under Chapter VIA) carried to such reserve account:",

(ii) in the first and second provisos, for the word "corporaFinance Bill, 1979

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[Mr. Speaker]

tion", the words "corporation or, as the case may be, the company" shall be substituted;

(iii) the following Explanation shall be inserted at the end, namely:---

'Explanation.—In this clause, "public company" shall have the meaning assigned to it in section 3 of the Companies Act, 1 of 1956. 1956. (199).

The motion was adopted.

MR. SPEAKER: The question is:

"That Clause 8, as amended, stand part of the Bill."

The motion was adopted.

Clause 6, as amended, was added to the Bill.

zClause 7-(Amendment of section 37)

SHRIMATI PARVATHI KRISHNAN (Coimbatore): I beg to move:

"Page 9, line 38,---

for "does not exceed" substitute-

'"is certified by a Chartered Accountant as not exceeding"' (43).

SHRI R. VENKATARAMAN (Madras South): I beg to move:

"Page 9, line 38,---

for "does not exceed" substitute-

"is certified by the newspaper concerned as not exceeding"' (57).

SHRIMATI PARVATHI KRISH-NAN: Once again, I stand up in defence of the smaller sector. The point is that, as far as the tax on newspaper advertisement is concerned, if you remember, last year, when it came up, there was a considerable opposition to it, particularly from the smaller journals and the smaller newspapers. At that time. a certain exemption was given for the newspapers with a circulation of less than

15,000. There was a form that was to be filled up and the form was to isuued be by prescribed authority say that to it is less than 15,000 and the advertises gives the advertisement and that much tax relief is given. Now, what is happening is, the prescribed authority is being removed. The amendment is just saying "where it does not exceed" and the need for getting this form filled in and also on is not there. What will happen precisely is that the advertiser is not going to take the trouble to find out, what is the circulation of the paper. Why is he going to take the trouble of finding that? So, the smaller newspapers are going to be affected unless there is some method by which they can give to the advertisers a positive proof which will then be upheld by the Income Tax authorities. This will lead to harassment of the potential assessees also. So, the smaller newsgoing papers are to be affected. Therefore, my amendment is a very simple amendment.

MR. SPEAKER: As usual.

PARVATHI KRISH-SHRIMATI NAN: Yes. But unfortunately the Minister is complicated. What can I do? So, the point is the newspapers when they apply for newsprint, have to roduce a Chartered Accountant's certificate with respect to their circulation. Therefore, all that I am saying is, the newspapers will have such a certificate readily available and they can show that to the advertiser and that would be on record. This would save the advertiser from harassment and ensure that the smaller newspapers, who today are in any case getting fewer advertisements, and who are struggling to get advertisements, are also helped.

SHRI R. VENKATARAMAN: I fully endorse the very eloquent appeal made by Mrs. Parvathi Krishnan. She has put forward the case very effectively.

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I may recall the discussion on the clause last year. There was a considerable opposition to the ceiling fixed on advertisements by the previous Finance Minister and, as a measure of concession, he agreed that in the computation of 40.000 ceiling. he would exclude the smaller newspapers and, then, he said, the small newspapers will be defined as those having an average circulation of less than 15,000 copies per day and that would certified by the prescribed be authority. Now, it is easy for an advertiser to get a certificate by the prescribed authority or the newspaper will get a certificate and then produce it. Therefore, there is no difficulty so far as the advertisers, the companies which give the advertiserments, are concerned or any problem or trouble with the Income-tax authorities.

By removing these words, the burden of proof that a newspaper is a small newspaper is shifted to the advertiser, the company which gives the advertisements. Who will take the trouble of finding out whether a newspaper has got 15,000 circulation or not? Mrs. Parvathi Krishnan's amendment is that it can be certified by an auditor. A newspaper having a circulation of 15,000 may not have an auditor to certify. A certificate from the newspaper itself should be sufficient because there are provisions in the Income-tax Act that if you give a false declaration, you are liable to be penalised in several ways.

MR. SPEAKER: If and when proved.

SHRI R. VENKATARAMAN: After all, an auditor's certificate also can be subject to infirmities as the other one. My submission is that it should not be asked to produce an auditor's certificate. A certificate from the newspaper saying that its circulation is less than 15,000 should be sufficient and, if there is any error in it, if there is any fraud or any other thing, the care should be taken under the Incometar Act.

I would suggest to the hon. Minister and we are agreeable, he may accept any one of these amendments, and we would be happy. It is not that I am pressing mine or she is pressing hers. But 1 would carnestly feel that if they really want to help the small newspapers, as they said last time and, I would now say, as they pretended last time, this new clause will take away the protection and put the newspapers in jeopardy.

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SHRI SATISH AGARWAL: It is true that the present Bill seeks to omit the requirement of certification of the circulation of a newspaper by the prescribed authority, that is, the Registrar of Newspapers. Under the Press and Registration of Books Act, the newspapers having a circulation of more than 2000 copies have to submit returns to the Registrar and they have to be certified by the Chartered Accountant. Now, it is. very difficult to obtain a certificate from the prescribed authority. In any case, a newspaper having a circulation of more than 2000 copies has to submit a return and that has to be certified by the Chartered Accountant. That is sufficient. Up to 15,000 circulation, the problem is solved. In any case, the Chartered Accountant will have to certify. There is no need for a further certification by the prescribed authority. As a matter of fact, the main thing is to reduce the harassment to the taxpayer. You file a return to the Registrar and you obtain a certified copy of the return, the information that you have given about the circulation of the newspaper.

About the apprehension that has been expressed here and that a certificate from the Chartered Accountant may be accepted, I can only say that if a certificate from the Chartered Accountant is produced, then you can ask for a certificate from the Chartered Accountant to be given by the newspaper to the advertiser. The certificate issued by the Chartered Accountant will be admitted as

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#### [Shri Satish Agarwal]

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evidence by the Income-tax authorities.

SHRI R. VENKATARAMAN: Only one point. After the Bill is passed the Central Board of Direct Taxes gives instructions to the Income-tax Officers. Will the Hon. Minister see to it that this particular statement he made here is included in the instructions which are circulated by the **Central Board of Direct Taxes?** 

SHRI SATISH AGARWAL: I an the certificate of a only say that Chartered Accountant, if produced, is a relevant piece of evidence for the income-tax authorities. If need be, instructions will be issued: there is no problem.

SHRI HARI VISHNU KAMATH (Hoshangabad): As a distinguished Judge of the Supreme Court, you know Sir, that the courts do not accept the interpretation of the Minister. It should form part of the statute.

MR. SPEAKER: You are generally instructions of the right, but the Central Board of Direct Taxes have got the force of law. The Supreme Court has gone into the matter. There are two sets of instructions.

Now, are you pressing your amendments?

SHRIMATI PARVATHI KRISH-NAN: I do not want to press them but if the instructions do not come, I will bring an amendment again. Now I seek have of the House to withdraw them.

MR. SPEAKER: Has the Members leave of the House to withdraw Amendments Nos. 43 and 57.

SOME HON. MEMBERS: Yes.

Amendments Nos. 43 and 57 were, by leave, withdrawn.

MR. SPEAKER: The question is:

"That clause 7 stand part of the Bill,"

.. The motion was adopted.

Clause 7 was added to the Bill

SHRI VINIDBHAI B. SHETH (jammnagar): I bed to move:

Page 10-

after line 8, insert-

"Provided further that if such capital gain arising out of compensation or as the case may be, ad-Page 10,---

after line 8, insert-

"Providel further that if such capital gain arising out of compensation or as the case may be. additional consideration is invested for five years within a

of period six months either Rural Banks or Rural Develoyment Bonds or any other Financial Institution approved by the Government of India, it shall be eligible for exemption from capital gain tax." (7).

Page 10,---

after line 13, insert-

"Provided that if such capital gain arising out from any transfer of a capital asset is invested within a period of six months for five years in Rural Banks or Rural Development Bonds or any other Financial Institution approved by the Government it shall be eligible for exemption from capital gains tax." (8).

SHRI T. A. PAI (Udipi): I beg to move:

Page 10, line 13,---

add at the end-

"where the total value of the capital assets exceeds rupees two lakhs." (77).

SHRI SATISH AGARWAL: I beg to move:

Page 10, for lines 2 to 13, substitute-...

(1) in sub-section (1),-

(a) for the words "full value of the consideration or any part thereof received or accruing as a result of such transfer", the words "whole or any part of the net consideration"

shall be substituted;

(b) in clause (a), for the words "full value of the consideration received or accruing", the words "net consideration"

shall be substituted:

(c) in clause (b),---

(i) for the words "full value of the consideration received or accruing", the words "net consideration"

shall be substituted;

(ii) for the words "full value of such consideration", the words "net consideration"

shall be substituted;

(d) in Explanation 1,---

(i) for the words, brackets and figure 'For the purposes of this sub-section and subsection (3), "specified assets" means any of the following assets, namely: ---'.'

the following shall be substituted, namely:---

'For the purposes of this sub-section, "specified assets" means-

> (a) in a case where the original asset is transferred before the 1st day of March, 1979, any of the following assets, namely:--.'.

(ii) after clause (vi), the following clause shall be inserted, namely:--

"(b) in a case where the original asset is transferred after the 28th day of February, 1979, such National Rural Development Bonds as the Central Government may notify in this behalf in the Official Gazette.";

(e) in Explanation 3, for the words, brackets, figure and letter "the full value of the consideration or any part thereof in any equity shares referred to in clause (va)", the words, brackets, figure and letters "the whole or any part of the net consideration in any equity shares referred to in sub-section (va) of clause (a)" shall be substituted;

(f) in Explanation 4, for the words, brackets and figure "clause (vi)", the words, brackets, figure<sub>s</sub> and letter" subclause (vi) of clause (a)" shall be substituted;

(g) after Explanation 4, the following Explanation shall be inserted, namely:—

'Explanation 5: "net consideration", in relation to the transfer of a capital asset, means the full value of the consideration received or accruing  $a_s$  a result of the transfer of the capital asset as reduced by any expenditure incurred wholly and exclusively in connection with such transfer.';

(2) in sub-section (1A),-

(a) for the words "full value of the consideration or any part thereof received or accruing as a result of the transfer", the words "whole or any part of the net consideration in respect" shall be substituted; (b) for the words, brackets and figures "referred to in clause (vi)", the words, brackets, figures and letter "referred to in sub-clause (vi) of clause (a)" shall be substituted:

(c) in clause (a), for the words, brackets and figures "said clause (vi)", the words, brackets and figures "said subclause (vi)" shall be substituted:

(3) in sub-section (2), in the Explanation,---

(a) for the words "full value of the consideration or any part thereof received or accruing as a result of the transfer", the words "whole or any part of the net consideration in respect" shall be substituted;

(b) for the word, brackets and figures "clause (vi)", the words, brackets, figures and letter "sub-clause (vi) of clause (a)" shall be substituted;

(4) in sub-section (3), in the Explanation,----

(a) in clause (iii), for the word, brackets and figures "clause (vi)", the words, brackets, figures and letter "sub-clause (vi) of clause (b)" shall be substituted;

(b) after clause (iii), the following clause shall be inserted, namely: ---

(iiia) "specified assest" mean-

(a) in relation to any additional compensation or additional consideration received before the 1st day of March, 1979, any of the assets referred to in clause (a) of Explanation 1 below subsection (1);

(b) in relation to any additional compensation or additional considerations received after the 28th day of February, 1979, the Nation Rural Finance Bill, 1979

Development Bonds referred to in clause (b) of Explanation I below sub-section (1);';

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(5) in sub-section (4), in the Explanation, for the word, brackets, and figures "clause (vi)", the words, brackets, figures and letter "sub-clause (vi) of clause (a)" shall be substituted;

(6) in sub-section (5), for the word, brackets and figures "clause (vi)", the words, blackets, figures and letter "sub-clause (vi) of clause (a)" shall be aubstituted;

(7) in sub-section (6), for the word, brackets, figure and letter "clause (va)" the words, brackets, figures and letters "sub-clause (va) of clause (a)" shall be substituted., (200).

SHRI R. VENKATARAMAN (Madras South): I beg to move:

That in the smendment propsed by Shri Sharan Singh, printed as No. 200 in List No. 22 of amendment,-

after Item No. (7), insert-

'(8) after sub-section (6), the following sub-section shall be inserted, namely:---

"(7) after sub-section (6), "(7) Nothing in this section shall apply to or in relation to any capital gain arising from any transfer of a capital as-"the full aggregate value

ne consideration for which transfer is made, exceeds ses one lakh."

es one lakh." (20).

• No vith the recommendation of the ident.

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ODBHAI B. SHETH: amendment has been ac-I want to broad-base the s hr hr mf hr hrhr hrhr amption from capital nd therefore I have amendment that provided further that if such capital gain arising out of compensation or as the case may be, additional consideration is invested five for years..." etc. I would request the Minister to make it five years either for rural banks or Rural Development Bonds or any other financial institutios. I would like it to be extended to investment in any nationalised bank or any Trust of the Government. These are all Government undertakings. Let it not be limited only to rural bonds; it should be extended to the Unit Trust of India and to nationalised banks in the country.

Secondly, I would like a clarification from the Hon. Minister as to whether the bonds are negotiable, saleable or mortgageable and also after what period of investment they are saleable, negotiable or mortgageable.

SHRI T. A. PAI: Madam. while abolishing the capital gains tax provision Mr. H. M. Patel had brought out the argument that 'since I 8m convinced that this measure would provide larger resources for development. I am now doing away with this tax provided this is invested in productive assets from the Government's point of view.' He also provided for investment in the Unit Trust for certain industries of priority because capital was becoming scarce and also bank deposits. Now another Finance Minister óf the some Government. after two years, gives another argument for He said 'Since I restoring it. am convinced that the benefit of capital appreciation in a few hands should not be tolerated. I am doing away with it.'. There was a King called Mohd Bin Tughlak in our country, and we all seem to be his descendents! How quickly two Ministers of the same Government.... (Interruptions) .... .... .... ....

It applies to all of us. We should have a consistent policy for a certain period of time. (Interruptions).

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and there are

SHRI HARI VISHNU KAMATH: Those who were, and who are, Ministers are his descendants.

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SHRI T. A. PAI: May I sny that those who have lost Ministership are always more more sensible and those who have become Ministers lose their sense also?

At that time there was a lot of opposition to this but in practice Rs. 250 crores was mobilised and the Unit Trust got lots of funds for providing capital investment. Now, if you wanted to abolish it, you should have abolished it now. But everybody knows that the Finance Minister is taken in by the argument of rural development. If you put the words 'rural development; everything goes.

SHRI HARI VISHNU KAMATH: He is a farmer's son: that is what he said.

SHRI T. A. PAI: My great-grand. father was also a farmer

SHRI HARI VISHNU KAMATH; But it is not his great-grandfather but his father himself who was a farmer.

SHRI T. A. PAI: If you see the stock-market reports of yesterday, after this announcement, stocks have been becoming. What is the argument? The argument is that hereafter there will not be any new issues going in and therefore there won't be any sales of shares and people will hold on. So the stock market is becoming. Do we want investment in industries also in this country or are you going to provide it all through your financing institutions? If there should be further investment generated in industry, I do not know why you should go by this idea of rural bonds. Do you think that people could be so foolish as to be attracted by an investment of 71 per cent. I would like to ask the Minister, would be at least put himself in the position of supposing he has capital assets and see if would have been attractive enough from his

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# [Shri T. A. Pai]

point of view to dispose of the property or to achieve the objective he has in mind? My appeal to him, therefor, is to broad base it as before. or do away with it. Last year also the Finance Minister came and said that investment in bank deposits will not be allowed, and it took us a lot of time to pursuade him. I would like some consistency in this matter and I would like the Government to reconsider this amendment and restore the old position. If you like, you can restrict it to capital gains not beyond a certain amount so that the middle-class people at least will be benefited, by getting exemption which was provided originally.

SHRI R. VENKATARAMAN: On principle we are opposed to the exemption of capital gains from taxation. Capital gains is an uncarned income it has been acknowledged and throughout the world. In fact, even the Finance Minister in his Explana. tory Memorandum, has stated that it The Congress is uncarned income. Government had introduced this tax and we consistently opposed Mr. Patel's proposals from 1977. We voted against it and protested that you are showing concession to the well-to-do-classes which generally deserve, in equity, no such concession,

## 16.00 hrs.

Much of this capital gains comes from social factors such as development of an area through the government agency as a housing colony or deve. lopment of the industry or as a result of a boom in the stock market. In other words, it is in increment in value for which the person has not contributed anything at all, either by way of intellectual effort or by way of physical effort. Therefore, throughout the world capital gains has been taxed, and it is really surprising that. in this country, we should now come and say that capital gains should be exempt from taxation. I will also show how the provisions enable a person to escape both income-tax and capital gains tax.

The repurchase price of a unit of the Unit Trust on 30th June 1978 was Rs. 13.40. If a person had one lakh units, he would have sold them for Rs. 12,40,0000. He had paid Rs. 10 per unit. So, he would have made a profit of Rs. 2.4 lakhs for merely holding them in his hands. If he had not sold them he would have received a nine per cent dividend which means that, on Rs. 90,000 he would have paid income-tax. No, he sells them and then on 1st July, the very next day, he repurchases the units at Rs. 11.25 per unit, that is the market price. He purchases more units with the same money-1,10,000 units as against one lakh units he had. He escapes income\_tax on Rs. 90,000 which he owuld otherwise, have paid. He escapes capital gains tax by buying more units himself.

Any law which enables a person to escape a tax legally is a bad law. Therefore, I submit that this provision is totally unacceptable. On policy on principle, the capital gains are liable to tax. You are taxing butter, bidi, kerosene—every one of the consumable articles-and you want to give exemption to those people who deal in stocks and shares, who do the bull and bear operations!

AN. HON. MEMBER: What are those?

SHRI R. VENKATARAMAN: The 'Bull' operation is one in which you raise the prices of stocks and then you sell. The 'bear' operation is one which you depress the price of shares and buy. This is the kind of operations is one which you depress the price of shares and buy. This is the kind of operations which are taking place, and you want to give concessions to them! Therefore, I totally oppose this Clause and this new amendment. I would welcome the provision as introduced by the Minister in his budget proposals in which he had said that, hereafter after 1st March, 1979, there would be no capital gains concession. In case, for any reason, you want to i ang katalang kalang katalang katalang katalang katalang katalang katalang katalang katalang katalang katalang

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protect the lower or middle class, then I have given an amendment, No. 207, to the amendment of the hon. Minister. That amendment says:

"Nothing in this section shall apply to or in relation to any capital gain arising from any transfer of a capital asset, the full aggregate value of the consideration for which the transfer is made, exceeds rupees one lakh."

That is to say if there is any transaction whose consideration is Rs. one lakh, then they capital gains in respect of that, if invested in rural developent bonds, may be exempt from tax. But if the value exceeds Rs. 1 lakh, then it must attract capital gains tax. I have moved this amendment to the amendment moved by the Minister.

As I said, Sir, I oppose this Clause.

SHRI SATISH AGARWAL: The original clause 8 as it stands there in the Finance Bill came under discussion for all these days and it is only in deference to the wishes of these House and the wishes of a large number of Members of Parliament that this amendment is being sought to be moved by the government and in a modified form it has now been decided to continue the same concession which was announced two years back.

As rightly pointed out by Mr. Pai, why should they invest for 7 years in 7.5 per cent government bonds? He has pleaded that the same pattern be continued. That means investment in banks or in Unit Trust or post office certificates and they get the Rame exemtion. Mr. Pai is well aware that with regard to funds available with the Unit Trust the LIC and the banks, very often criticism WRE made on the floor of the House that they are not utilised for rural develongent in the same proportion as government would want them to. So the Deputy Prime Minister agreed to this and let there be rural development bonds so that this money could be exclusively utilised for that purpose. You will realise once invvestment is made in banks or in Unit Trust, then it goes under their control. The idea behind continuing this concession in this modified form is only this. The Deputy Prime Minister has made this in deference to the wishes of the Members of the House and the amount invested in rural development bonds will be exclusively utilised for rural deveopment. Otherwise clause 8 as it stands fulfils your wishes. I am sorry Ŧ cannot accept the amendment.

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I am well aware of the wishes and the strong views of my hon, friend, Shri Venkataraman. 1 respect them. One is entitled to have them but it is only in deference to the wishes of a large number of Members of this House that the Government has modified it in this manner.

SHRI T. A. PAI: These rural development bonds—are they in lies of the funds provided for rural development or are they in addition?

SHRI SATISH AGARWAL: We have not issued them.

SHRI T. A. PAI: You say that these resources are going to be invested in rural development. I am only ascertaining is it in lieu of what you have already provided or will it be in addition to what you have provided?

SHRI DINEN BHATTACHARYA: That they have not yet decided.

SHRI VINODBHAI B. SHETH: Why not extend the facility of investment in Unit Trust which is a government of India undertaking? Has the Ministry of Finance no control over the Unit Trust?

SHRI SATISH AGARWAL: It is not for me to comment on any institution. There can be 101 suggestions but we have made a conscious

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"(7) Nothing in this section shall apply to or in relation to any capital gain arising from any transfer of a capital gain any transfer of a capital asset, the full aggregate value of the which consideration for the transfer is made. exceeds rupees one lakh." (207).

The Lok Sabha divided:

The motion was negatived.

16.17 hrs.

Division No. 227

#### AYES

Alluri, Shri Subhash Chandra Bose Arunachalam, Shri M. Basu, Shri Dhirendranath Bhakta, Shri Manoranjan Bonde, Shri Nanasahib Georage, Shri A. C. Gopal. Shri K. Gotkhinde, Shri Annasaheb Jaffer Sharief, Shri C. K. Kidwai, Shrimati Mohsina Kosalram, Shri K. T. Krishnan, Shrimati Parvathi Mallanna, Shri K. Meduri, Shri Nageswara Rao Naidu, Shri P. Rajagopal Naik, Shri S. H. Pai, Shri T. A. Poojary, Shri Janardhana Rachaiah. Shri B. Rajan, Shri K. A. Ramalingam, Shri N. Kudanthai Ramamurthy, Shri K. Rath, Shri Ramachandra Reddi, Shri G. S. Reddy, Shri M. Rem Gopal Sayeed, Shri P. M. Shankaranand, Shiri B. Shrangare, Shri T. S.

[Shri Satish Agarwal]

decision. We have all control over these institutions but with all that. there were criticims levelled on the floor of this House that investments are not made in desired channel and all their monies go to big houses. Here the money is exclusively meant for this purpose and the bonds are issued for that. I am soure will be utilised for rural development programmes. Whether in lieu or in substitution--I will try my leavl best to see that they are in addition.

MR. CHAIRMAN: Sheth. are you pressing you amendments?

SHRI VINODBHAI B SHETH: No, I am not pressing.

SHRI T. A. PAI: I am not pressing my amendment.

Amendments Nos. 7, 8 and 77 were, by leave, withdrawn

VENKATARAMAN: SHRI R. I am pressing my amendment.

MR. CHAIRMAN: I will now put sinendment No. 207 of Shri R. Venkataraman to vote.

Mr. Venkataraman's amendment is that the capital gains above Rs. 1 lakh should be taxable. ls that right, Mr. Venkataraman?

SHRI R. VENKATARAMAN: Yest, Madam. I would like to press for a division.

16.13 hrs.

[MR. SPEAKER in the Chair]

Before I put MR. SPEAKER: amendment No. 207 to vote for the benefit of the Members who have just now come. I shall read it out:

The question is:

"That in the amendment proposed by Shri Charan Singh printed as No. 200 in List No. 22 of amendments:---

after Item No. (7), insert-

(8) after sub-section (6) the following sub-section shall inserted, namely

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Stephen, Shri C. M. Suryanarayana, Shri K. Thorat, Shri Bhausaheb Venkataraman, Shri R. • NOES Agarwal, Shri Satish Ahmed Shri Halimuddin Alhaj, Shri M. A. Hannan Amat, Shri D. Argal, Shri Chhabiram Balbir Singh, Chowdhry Bateshwar Hemram, Shri Bhanwar, Shri Bhagirath Bharat Bhushan, Shri Chandan Singh, Shri Chaturvedi, Shri Shambhu Nath Chaudhary, Shri Motibhai R. Chauhan, Shri Bega Ram Chavda, Shri K. S. Chowhan, Shri Bharat Singh Chunder, Dr. Pratap Chandra Dandavate, Prof. Madhu Danwe, Shri Pundalik Hari Dasgupta, Shri K. N. Dave, Shri Anant Desai, Shri Morarji Dhandayuthapani, Shri V. Dhurve, Shri Shyamlal Digvijoy Narain Singh, Shri Dutt. Shri Asoke Krishna Fazlur Rahman, Shri Ganga Singh, Shri Gattani, Shri R. D. Ghosal, Shri Sudhir Godara, Ch. Hari Ram Makkasar Gowda, Shri S. Nanjesha Goyal, Shri Krishna Kumar Gulshan, Shri Dhanna Singh Gupta, Shri Kanwar Lal Hande, Shri V. G. Hartkesh Bahadur, Shri Heera Bhai, Shri Jain, Shri Kacharulaj Hemraj

Jain, Shri Kalyan Jaiswal, Shri Anant Rem Jasrotia, Shri Baldev Singh Joshi, Dr. Murli Manohar Khalsa, Shri Basant Singh Khan, Shri Kunwar Mahmud Ali Khrime, Shri Rinching Khandu Krishan Kant, Shri Kureel, Shri Jwala Prasad Kureel, Shri R. L. Kushwaha, Shri Ram Naresh Lalji Bhai, Shri Mahala, Shri K. L. Mahi Lal, Shri Mahishi, Dr. Sarojini Malhotra, Shri Vijay Kumar Mankar, Shri Laxman Rao Mathur, Shri Jagdish Prasad Meerza, Shri Syed Kazim Ali Mishra, Shri Shyamnandan Mohinder Singh, Shri Nayak, Shri Laxmi Narain Negi, Shri T. S. Oraon, Shri Lalu Pandit, Dr. Vasant Kumar Paraste, Shri Dalpat Singh Parmar, Shri Natwarlaj B. Parulekar, Shri Bapusaheb Patel, Shri Dharmasinhbhai Patel Shri H. M. Patil Shri S. D. Patnaik, Shri Biju Raghavendra Singh, Shri Raghavji, Shri Rahi, Shri Ram Lal Raj Keshar Singh, Shri Ram, Shri R. D. Ram Awadhesh Singh, Shri Ram Charan, Shri Ram Dhan, Shri Ram Kinkar, Shri Ramachandran, Shri P. N 24 Ramji Singh, Dr. Ramjiwan Singh, Shri Ranjit Singh, Shri

Rathor, Dr. Bhagwan Dasa Saced Murtaza, Shri Sahoo, Shri Ainthu Sai, Shri Larang Saini, Shri Manohar Lal Saran, Shri Daulat Ram Sarkar, Shri S. K. Satya Deo Singh, Shri Sen, Shri Prafulla Chandra Shakya, Dr. Mahadeepak Singh Sharma, Shri Rajendra Kumar Shastri, Shri Ram Dhari Shastri, Shri Y. P. Shejwalkar, Shri N. K. Sheth, Shri Vinodbhai B. Shrikrishna Singh, Shri Sikander Bakht, Shri Singh, Dr. B. N. Singha, Shri Sachindralal Sinha, Shri C. M. Sinha, Shri H. L. P. Somani, Shri Roop Lal Sukhendra Singh, Shri Suman, Shri Ramji Lal Suraj Bhan, Shri Swatantra, Shri Jagannath Prazad Tan Singh, Shri Tej Pratap Singh, Shri Thakre, Shri Kushabhau Tiwari, Shri Brij Bhushan Tripathi, Shri Madhav Prasad Tripathi, Shri Ram Prakash Tyagi, Shri Om Prakash Varma, Shri Ravindra Verma, Shri R. L. P. Verma, Shri Raghunath Singh Verma, Shri Sukhdeo Prasad Yadav, Shri Hukmdeo Narain Yadav, Shri Ramjilal Yadav, Shri Vinayak Prasad Yadvendra Dutt, Shri

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MR. SPEAKER: Subject to correction, the result\* of the Division is:

The motion was negatived.

MR. SPEAKER: Now, we come to the main amendment of the Government. I put amendment No. 200 to the vote of the House. The question is:

Page 10, for lines 2 to 13, substitute---

(1) in sub-section (1),-

(a) for the words "full value of the consideration or any part thereof received or accruing as a result of such transfer", the words "whole or any part of the net consideration" shall be substituted;

(b) in clause (a), for the words "full value of the consideration received or accruing", the words "net consideration" shall be substituted;

(c) in clause (b),-

(i) for the words "full value of the consideration received or accruing", the words "net consideration" shall be substituted;

(ii) for the words "full value of such consideration", the words "net consideration" shall be substituted;

(d) in Explanation 1,-

(i) for the words, bracksts and figure 'For the purposes of this sub-section and sub-section (3), "specified asset" means any of the following assests, namely:--' the following shall be substituted, namely:---

energy Martha and Angel

\*The following Member also recorded his vote: NOES: Shri Ratansinh Rajda

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Tor the purposes' of this sub-section "specified asset" means-

(a) in a case where the original asset is transferred before the 1st day of the March, 1979, any of the following assets, namely:--';

(ii) after clause (vi), the follwing clause shall be inserted, namely:--

"(b) in a case where the original asset is transferred after the 28th day of the February, 1979, such National Rural Development Bonds as the Central Government may notify in this behalf in the Official Gazette."

(e) in Explanation 3, for the words, brackets, figure and letter "the full value of the consideration or any part thereof in any equity shares referred to in clause (va)", the words, brackets, figure and letters "the whole or any part of the net consideration in any equity shares referred to in sub-clause (va) of clause (a)" shall be substituted;

(f) in Explanation 4, for the word, brackets and figures "clause (vi)", the words, brackets, figures and letter "sub-clause (vi) of clause (a)" shall be substituted

"Explanation 5; "net consideration", in relation to the transfer of a capital asset, means the full value of the consideration received or accruing as a result of the transfer of the capital asset as reduced by any expenditure incurred whally and exclusively in connection with such transfer."; (2) in sub-section (1A),-

(a) for the words "full value of the consideration or any part thereof received or accruing as a result of the transfer", the words "whole or any part of the net consideration in respect" shall be substituted;

(b) for the words, brackets and figures "referred to in clause (vi)", the words brackets, figures and letter "referred to in subclause (vi) of clause (a)" shall be substituted;

(c) in clause (a), for the words, brackets and figures "said clause (vi)", the words brackets and figures "said sub-clause (vi)" shall be substituted;

(3) in sub-section (2), in the Explanation—

(a) for the words "full value of the consideration or any part thereof received or accruing as a result of the transfer", the words "whole or any part of the net consideration in respect" shall be substituted;

(b) for the word, brackets and figures "clause (vi)", the words, brackets, figures and letter "subclause (vi) of clause (a)" shall be substituted;

(4) in sub-section (3), in the Explanation,-

(a) in clause (iii), for the words, brackets and figures "clause (vi)", the words, brackets, figures and letter "sub-clause (vi) of clause (a)" shall be substituted;

(b) after clause (iii), the following clause shall be inserted, namely:--

'(iiia) "specified asset" means---

(a) in relation to any additional compensation or additional consideration received before the 1st day of March, 1979, any of the assets referred to in clause (a) of *Explanation* 1 below subsection (1);

(b) by in relation to any additional compensation or additional consideration received after the 28th day of February, 1979, the National Rural Development Bonds referred to in clause (b) of Explanation 1 below sub-section (1);;

(5) in sub-section (4), in the *Explanation*, for word, brackets and figures "clause (vi)" the words, brakets, figures and letter "sub-clause (vi) of clause (a)" shall be substituted;

(6) in sub-section (5), for the words brackets and figures "clause (vi)", the words, brackets figures and letter "sub-clause (vi) of clause (a)" shall be substituted;

(7) in sub-section (6), for the word, brackets, figure and letter "clause (va)" the words, brackets, figure and letters "sub-clause (va) of clause (a)" shall be substituted.'. (200)

The motion was adopted.

MR. SPEAKER: The question is:

"That clause 8, as amended, stand part of the Bill."

The motion was adopted.

Clause 8, as amended, was added to the Bill.

Clauge 9-(Amondment of section 64.)

SHRI KANWAR LAL GUPTA: Sir, I move:\*

Page 10,---

omit lines 21 to 32, (167)

Page 11,-

omit lines 4 to 6. (168)

------

SHRI SATISH AGARWAL: Sir I move:

Page 10, line 28, for "the benefit".

substitute "the immediate or deferred benefit". (201)

Page 11, for lines 4 to 6, substitute-----

'(i) for the words and brackets "into the common stock of the family (such property being hereinafter referred to as the converted property)", the words and brackets "into the common stock of the family or been transferred by the individual, directly or indirectly, to the family otherwise than for adequate consideration (the property so converted or transferred being hereinafter referred to as the converted property)" shall be substituted;'. (202)

Sir, my amendments are only of a clarificatory nature so as to avoid litigation.

भी कंपरवाल पुप्त : प्राज्यक्ष महोदय, मैं अपने एमेंडवेंट्स 167 कीर 168 डारा पाहता हू कि क्लाच 9(ए)(ii) कीर क्लाज 'अ(बी)(i) की हटा दिया जाये। इस बारे में इस विस के नोट्स प्रान क्लाजिज में कहा गया है:----

Sub-clause (a) (i) seeks to amend Explanation 1 below sub-section (1) of section 64. Under the proposed amendment, income arising to the spouse of an individual by way of salary, commission, fees of any other form of remuneration from a concern in which both the individual and the spouse have substantial interest, will be included in the total income of the individual or the spouse whose total income excluding such salary commission, etc. is greater.

1.1.1.2

"Moved with the recommendation of the President."

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तरकार पाहती है कि धगर पति सौर पत्नी सेनी कार्य करते हु, तो उनमें से जिसकी इनकम क्योदा है, उसमें दूसरे की इनकम जोड़ दी जाये। इसमें सिर्फ सैमेरी हो नहीं है, बल्कि कमीधन के क्य में, वा भीर किसी काम से, एक महिना की को इनकम होती है, वह भी इसमें शामिल है। मैं संगलता हूं कि विस इज बेरी झनफेयर ई दि फेयर सैक्स । जो महिला काम करती है, उँसको कमीधन या किसी घौर काम से जो इन-कम होयी, यह दुसरे की इनकम में जोड़ दी जायेगी, जिसकी इनकम ज्यावा हो, में समझता हूं कि यह नैचुरल जस्टिस के खिलाफ होगा बीर प्रिसिपली ठीक नहीं होगा । हमारी सांसायटी जिस तरह मागे जा रही है, उसमें महिलामों का एक रोल है। मब महिलायें काम करने लगी हैं। मंत्री महोदय सोलहबी सदी में रह रहे हैं, जब महिलायें काम नहीं करती थीं । धव तो महिला अपने पति से भी ज्यादा काम करती है। इसलिए सरकार को इस बारे में दोबारा ग़ौर करना चाहिए । दिस बिल एमाउंट टु डिसत्रिमिनेभन एगेंस्ट दि फेयर सैक्स ।

SHRI SATISH AGARWAL: I have already moved amendment Nos. 201 and 202. Clause 9(a) (ii) of the Finance Bill seeks to provide that where the spouse of an individual is a beneficiary under a trust and the trust joins in any partnership business with the individual, the income arising from such partnership to the trust, to the extent it is for the benefit of the spouse will be included in the total income of the individual.

A doubt has been expressed that this provision may not apply where the income arising from the partnership is intended to be utilised for the deferred benefit of the spouse of the individual.

With a view to avoiding any litigation on this point the proposed amendment to the Finance Bill seeks to provide that where the spouse of the individual is beneficiary under a trust and the trust joins in any partnership with the individual, the incume arising from such partnership to the trust, to the extent it is for the immediate or deferred benefit, of the spouse will be included in the total income of the individual. The amendment is thus of a clarificatory nature. MR. SPEAKER: It is clarificatory of section 18 of the old Act.

SHRI SATISH AGARWAL: So, there is nothing more to be said. My second amendment is intended to bring out the intention clearly.

MR. SPEAKER: Mr. Kanwar Lai Gupta, are you witdrawing your amendments Nos. 167 and 168?

SHRI KANWAR LAL GUPTA: Yes, Sir. I seek leave of the House to withdraw my amendment Nos. 167 and 168.

MR. SPEAKER: Has he leave of the House to withdraw his amendments?

SOME HON. MEMBERS: Yes.

Amendments Nos. 167 and 168 were, by leave, withdrawn.

MR. SPEAKER: Now I put Government amendments Nos. 201 and 202 to vote.

The question is: \_\_\_\_

Page 10, line 28,

for "the benefit"

substitute "the immediate or deferred benefit", (201)

The motion was adopted.

MR. SPEAKER: The question is:--

Page 11, for lines 4 to 6, substitute-

'(i) For the words and brackets "into the common stock of the

family (such property being here. in after referred to as the converted property)", the wods and brackets "into the common stock of the family or been transferred by the individual, directly or indirectly, to the family otherwise than for adequate consideration (the property so converted or transferred being hereinafter referred to as the converted property)" shall be substituted;". (202).

The motion was adopted.

MR SPEAKER: We come to the main clause.

The question is:---

"That Clause 9, as amended stand part of the Bill."

The motion was adopted.

Clause 9, as amended, was added to the Bill.

Clause 10 (Amendment of section 80C)

SHRI VINOD BHAI B. SHETH: I beg to move:

Page 11, line 22,---

for "plus 35" substitute "plus 40" (9)

Page 11, line 27,---

for "plus 20" substitute "plus 25" (10)

SHRI R. VENKATARAMAN: I beg to move:

Page 11, lines 22 and 23.-

for "35 per cent." (58)

substitute "50 per cent."

Page 11, lines 27 and 28,---

for "Rs. 6,750 plus 20 per cent." substitute "Rs. 7,500 plus 40 per cent" (59).

MR. SPEAKER: Amendment No 44 cannot be moved.

SHRI R. VENKATARAMAN: We can move the amendment. You cannot prevent me from moving an amendment. The only thing is that it cannot be put to vote if it is negatived. Only when there is a negative decision, you cannot move it. Here there is no decision. Therefore, I will move amendments No. 44,45, 58 and 59.

MR. SPEAKER: Amendment No. 44 cannot be moved.

SHRI R. VENKATARAMAN: Ŧ want to make a point. So far 28 amendments are concerned, merely because it is covered by another person's amendment, you cannot prevent

us from moving it. We can move the amendment. Only if a decision is taken in some other amendment, then we cannot move if. This is the point which I wanted to raise. You please look at the rule. Somebody is instructing you wrongly in this matter. Rule 80(ii) says: "An amendment shall not be inconsistent with any previous decision of the House on the same question." Therefore, if there is a decision, then only I cannot move it.

MR. SPEAKER: If it relates to 80 (ii), then you are right.

SHRI R. VENKATARAMAN: In the arrangement of rule 84 if you read all these together, then you see --- hat it will be. It has been the practice in this House for a long time. Therefore, I am bringing it to your notice. Rule 84 says:

"Amendments of which notice has been given shall, as far as practicable, be arranged in the list of amendments, issued from time to time, in the order, in which they may be called. In arranging amendments, raising the same question at the same point of a clause, precedence may be given to an amendment moved by the member in charge of the Bill."

MR. SPEAKER: Amendments Nos. 9 and 44 are identical. Then it cannot be moved.

SHRI R. VENKATARAMAN: No. Sir.

MR. SPEAKER: Your decision is in respect of amendment No. 9.

SHRI R. VENKATARAMAN: No. Sir, suppose he does not move it.

MR SPEAKER: You are right. II your amendment is different from amendment No. 9, then the decision is necessary. But if your amendment is related to the earlier amendment then if it is already moved and it will be decided.

SHRI R. VENKATARAMAN: May I ask you to show the rule? There is no such rule.

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1.199.251

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MR. SPEAKER: This is what the earlier decision is: moving of identical amendments is not in order. But the members who have tabled similar amendments can speak in support of the amendments moved earlier.

SHRI R. VENKATARAMAN: This will put us in a great difficulty. I will explain how. Suppose he does not press his amendment.

MR. SPEAKER: You move your amendment.

SHRI R. VENKATARAMAN: How can I move my amendment when you have now prevented me from moving it?

MR. SPEAKER: Because he has moved it. Then when he withdraws it, we can observe it.

SHRI R. VENKATARAMAN: At the stage of withdrawing...

MR SPEAKER: If he withdraws it, then you have a right to move it, because that amendment is no more there.

SHRI R. VENKATARAMAN: I want you to look at this. I have not moved it.

SHRI VINOD BHAI B. SHETH: In case I withdraw it, then he must have a chance to move it.

MR. SPEAKER: Suppose he withdraws it.

SHRI R. VENKATARAMAN: I would suggest—which is a more tidy procedure—that you allow all the amendments to be moved. In puting them to the vote, you may choose any amendment which you think will cover most of the points.

MR SPEAKER: There are two earlier decisions of the Speaker which say: "If one amendment is moved, the other must not be allowed to be moved." The difficulty which you are anticipating is this. Suppose the first man withdraws the amendment. Then you can move your amendment.

SHRI R. VENKATARAMAN: How can I move it? This is the stage at. which we are moving it. He has moved his amendment.

MR. SPEAKER: There is no difficulty at all the moment Mr. Sheth says that he is seeking to withdraw it. He said, "No, I am pressing it because I have a similar amendment."

SHRI R. VENKATARAMAN: Theprecedents are contrary to the rules. You see rule 83.

MR. SPEAKER: Rule 83 may not be of much help to you.

SHRI R. VENKATARAMAN: Will you please refer to rule 85(2)? This is the power which the Speaker has. It says: "The Speaker, may, if he thinks fit, put as one question similar amendments to a clause." That implies that the similar amendments can be moved. How can I put similar amendment when you say that I cannot move the similar amendments.

MR. SPEAKER: The rule clearly provides that if there is a decision, then thereafter you are barred. Sitopose a decision is taken earlier, the amendment is put to vote and it has been lost, thereafter you cannot put it. The other question arises in the case of identical amendments. In the case of identical amendments, if the first man moves his amendment, there is no point in the second man moving his amendment. If the first man moves it, you can support it: once you support it, it becomes your own. If he wants to withdraw, you can resist it and you can say that it must be put to vote.

SHRI R. VENKATARAMAN: What is the meaning of this clause: the Speaker may, if he thinks fit put as one question, similar amendments to a clause. MR. SPEAKER: Not identical. They have mide a distinction between similar and identical. What is the difficulty in following the precedent? I will allow you to press your amendment if Mr. Sheth does not press his emendment.

SHRI R. VENKATARAMAN; How -can I press it if I am not moving it? There is a difficulty: Opposing his motion for withdrawal of his amendment is not the same as moving my amendment. I want to move mv This will create a diffiamendment. culty if Mr. Sheth says at the later stage of the proceedings, as he is going to say, from the Government side: I do not press my amendment. A very clever Member on that side can shut out the opposition by moving possible amendments which the other side may give by saying: I have moved these amendments: the other amendments are barred and at the time of voting he can very well say: I am not pressing my amendments. I want you to consider this matter. I do not want you to give a ruling now. Please consider it carefully.

MR. SPEAKER: I will consider it. For the time being, if he does not press, I will put your amendment: I will allow you.

SHRI R. VENKATARAMAN: We will put it to test right now: Mr. Sheth is not going to press. What is the position?

MR. SPEAKER: For the time being, I am withholding amendment no. 44.

SHRI R. VENKATARAMAN: I have moved 58, 59. I am moving 45. I beg to move:

"Page 11 lines 27 and 28,---

for "Rs. 6,750 plus 20 per cent" substitute-

Rs. 7,000 plus 30 per cent." (45)

MR. SPEAKER: Amendment nos. 78 and 79 cannot be moved as amend, ment nos. 58 and 59 had been moved, Shri Kanwar Lai Gupta.

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SHRI KANWAR LAL GUPTA: I beg to move\*:

Page 11, -

omit lines 22 to 32. (169)

SHRI VINOD BHAI B. SHETH: What happens, I would like to know If my amendment is not pressed what happens?

MR. SPEAKER: I have given him permission to do it.

SHRI VINOD BHAI B. SHETH: The rebate to the assessee on long term savings is considerably curtailed by this clause. Life insurance is a long term saving and we give a solemn promise to the public, if you invest your funds in the life insurance corporation there is family protection This protection. and financial amendment is not proper: it is a breach of promise given to the public, if every Finance Minister is going to change this provision like this every year. It upsets the long term saving and creates in the minds of people, uncertainty. Today an hon. Finance Minister having some ideas about rural development is there.

# 16.35 hrs.

[SERIMATI PARVATHI KEISHNAN IR

the Chair].

Your hopes will not materialise. The Finance Minister to-day will not be the Finance Minister next year.

To-morrow the man with urban bias comes he will give more benefits. I should be for a long term savings. Tax proposals are different.

"Moved with the recommendation of the President.

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The same thing happened when they saved for investment in either Unit Trust or LIC. They are also on the same line. I would request the hon. Finance Minister to agree to my suggestion. Let it remain status quo, as it is. What you will be gaining by way of revenue Rs. 9.6 crores, the Government will be losing by way of public savings which may be more than Rs. 100 crores.

Let us equate revenue with savings. Savings is more important sometimes than revenue. From this point of view I request the hon. Finance Minister to keep the status quo so far as premiums and rebates in LIC to the tax payers are concerned.

SHRI DINEN BHATTACHARYA: Shri Venkataraman's argument may be the same.

SHRI R. VENKATARAMAN: It will be better.

MR. CHAIRMAN: Have you moved your amendment No. 58?

SHRI R. VENKATARAMAN: I have moved all my amendments—44, 45, 58 and 59.

Madam, it is an elementary principle that-sconomic development must be based on investments from savings and not investments from deposits and created money. If you want savings, you must allow more domestic savings which is the largest sector so far as ravings are concerned. . The Planning Commission has itself estimated that the best source for savings is the domestic sector. They have cald that every effort should be made and every incentive should be given for savings from the public. Savings achieved through taxation is really a burdensome way of savings, whereas savings achieved through voluntary savings by people makes real contribution to the economy. It is on this basis that the previous Finance Minister agreed that we should give liberal allowance for the purpose of domestic savings and he increased the limit of

savings from Rs. 20,000 to Rs. 30,000. It was provided that first 5,000 rupees will be free of tax, on the next Rs. Rs. 5,000, it will be 50 per cent, and thereafter on the balance there will be 40 per cent tax exemption.

Madam, we have given a very liberal concession to be capital gains these who make money without any effort, physical, mental, and moral.

SHRI DINEN BHATTACHARYA: Is it not moral?

SHRI R. VENKATARAMAN: It is an immoral way.

SHRI VINODBHAI B. SETH: How could you say that it is without any effort?

SHRI R. VENKATARAMAN: Shri Sheth, I am an economist. For the last ten years they have not paid income tax. It will be the same as capital gains tax which you pay. You avoided income tax during this period. You get it in lumpsum and then you want to avoid tax by saying that it is a capital gain.

Now, where in the world is capital gains exempted from taxation. It is a strange socialist philosophy that your party is having. Added to that you say that on the savings of individuals, the middle class people who have to save for their future, for their children and old age, will not get tax exemption while on the other hand people who get capital gains will get tax exemption. This is a most immoral proposition. Therefore. I very strongly urge my amendments 58 and 59 so that at least the status quo is restored. Otherwise, the little effort that is now being made to mobilise savings will be further eroded and the Government will depend more and more on the Nasik printing press and other securityprinting presses. I do not know if it is true, but I am told they are now thinking of a third printing press for printing notes! I may mention an-incident in this connection which

[Shri R. Venkataraman]

will be very revealing. When We were in the Planning Commission, the proposal for the second security press came and the brilliant Deputy Chairman of the Planning Commission at that time. Dr. Gadgil said. "First clear it because otherwise there will be no plan!" Therefore, let us not depend on created money, on deficit financing for our plans. Let us depend upon savings and let us encourage savings. I would strongly urge the Government to accept these .amendments.

भी कंबर लाल गुप्त (दिल्ली सदर) : समा-पति महोदया, मेरा जो संमोधन है वह यही है कि जो पहले स्थिति थी वहीं रहना चाहिये । क्योंकि में यह समझता हूं कि इस सारे बजट का वो प्रभाव पड़ेगा, भाज भाप कितना बढ़ा दावा करें कि सेविंग धौर कैपिटल फारमेजन पर जबरदस्त पत्नो होगा भौर यह उसका एक हिस्सा 🕏 । मौकरशाही भाषको नचा रही है छोटे मोटे इ धर उधर झमेंडमेंट करके । इसमें कितना ज्यादा रेबेन्द् मायेगा ?

থী মিদাৰ পাই ৰাঁ০ মঁচ : 9 करोड - पायेगा ।

श्री कंपर सास मुप्ता : केवल इस प्राइटम में 9 करोड नहीं झायेगा । लेकिन हर साल आप ी मेंच करते हैं और मधिकारी भी बताते हैं कि इम कुछ बना कर साथे हैं। तो यह जो मरीका है, एक आदमी ने 10 साल पहले इंग्योर कराया, साइफ का प्लानिंग किया, साथ बारबार उसको -बदलते हैं कि इतना ऐग्वेम्प्ट होगा, दो साल बाद कुछ कहते हैं कि नहीं इतना नहीं होगा। इस तरह आप उसकी सारी प्लानिंग को डिस्टब करते हैं। भीर पैसा कहां जाता है ? सेविय करके मादमी भाषको पैसा देता कैपिटल फौरमेशन होता है, एल०आई०सी० यास पैसा जाता है झौर वह कहां खर्च करते हैं? हाउसिंग में, बाटर में, टेवलपमेंट में । तो एल॰ भाई०सी० का भविकांश पैसा सरकारी काम में बर्थ होता है । मैं तो चाहंगा उसको झौर ज्यादा परपजफुल बनायें, और एक साइटिफिक स्टढी करनी चाहिये कि एल०म्राई०सी० के पास जो करोड़ों ६० पड़ा हुआ है वह किस तरह से लगे। तो उसके बाद जितना झापने क'सेजन वापम लिया है इससे मौर ज्यादा कंसेशन देना चाहिये ताकि सौग ज्यादा से ज्यादा सेविंग करके झपनी लाइफ की, अपने बच्चों की सेक्योरिटी भी कर पायें भौर सरकार की सेविंग भी हो जाये ।

सारे बजट का ट्रेंड में देख रहा हूं । झापने 'ऐस्टीमेट समाबे हैं, लेकिन मुझे हुआ के साथ कहना पहता है कि सास के पाकिर में माप देखेंने कि जितना रेनेन्य आपने ऐस्टीमेट किया है उससे बहुत कम आयेगा और जितना इफिसिट भापने किया है उससे बहुत ज्यादा डेफिसिड आयेगा । प्राइस बढेंगी, इसलिये भगवान के लिये यह सब चीजें ठीफ करिये आप, नहीं तो हासत यह है कि हम भी भाषक साथ जुड़े हुए है और पत्पर ही बन्धा हुमा है, तो हमार भी बांध दीजिये, दूबेंगे जरूर, यह हमें भी लगता है, लेकिन बचा सकते है तो बचा सीजिये ।

SHRI T. A. PAI (Udipi): Madam, I do not know whether it is intentional or unintentional. A combination of taxation measures and denial of certain exemptions have been hitting the middle class more than anybouy else. A surcharge on\_ income-tax, then the compulsory deposit scheme and then those who are willing to save are to be punished by saying that you are not going to be given any concession for your saving. Apart from that, whether the Minister agrees with it or not, the prices are rising not only of those commodities which have been subjected to excise but on his own admission, everything else, which is, of course, is a dangerous state of affairs. Why is it that in this country the outdated concept is there that the savings are to be mobilised through taxation by the State? Why should it not be encouraged through savings? Why only tavation? People should be encouraged to save and not to spend. Our objective is to see that consumption is reduced and they save as much as possible. Whether domestic saving or household saving, any saving can increase the wealth of the country. Now, you hold out the promise to the people. of this country that if you save, you will be given these concessions. Now, the people plan their saving schemes and when you enter a long term saving scheme like the life insurance, merely because you have changed your mind next year, can they convert their policies into paid up? It again, therefore, shows that there is no consideration for the people at all. When we think of these taxation measures, I think, these seems to be sudistic pleasure in trying 10

create more and more problems rather than solving them, without getting any benefits out of it. On the other hand, when the inflation takes place, who suffers? It is the middle class people who are not going to get corresponding increase. Every DA increase is a reminder to the people that their long term saving through provident fund or LIC gratuity is depreciating and when they retire, they will get something which has absolutely no value. Now, does the State comfor its mismanagement? If pensate on account of the policies pursued there is going to be inflation, is the saver going to be benefited at all? This is the only country which punishes the saver only. Even during war time, Britain put lot of hoardings to say 'save for the safety of the country'. Now, I do not think that we mean seriously. We do not want saving even to build up the country. I would request the Finance Minister to reconsider this decision and restore the position that they have sought to disturb. In fact. We should make savings more and more attractive for all classes of people. While taxes will be inflationary, savings could be a powerful instrument and anti-inflationary instrument. I would request him to seriously consider it.

SHRI SATISH AGARWAL: I share the concern of the hon. Members and will hear in mind the consideration that they have put forward not this year but next year. Under the existing provisions of law i.e. Section 80C the deductions are permissible for long term savings in life insurance, public provident fund or other contributions for the first 5,000, hundred per cent, next 5000|- 50 per cent and on the balance it is 40 per Now, under the present cent. clause 10 of the Bill, we are keeping the first slab of 5000/- as hundred per cent and the next 5000/- reducing to 35 per cent and the balance to 20 per cent. The amendment, have been moved and a strong plea has

been made to restore the existing provisions. There may be some validity in their contentions but, I am sorry, I cannot accept them.

Now for the first Rs. 5,000 of premium annually paid normally the policy may be to the extent of Rs. 11 lakhs, because the duration normally is 25 to 30 or 35 years. Even if you take the period as 25 years, for such a policy the premium comes to Rs. 1,000 or 1,500. Later on. you have another policy and then a third policy. So, a premium of Rs. 5,000 gets a policy of more than Rs. 1 lakh. For having a policy of Rs. 1 lakh one should belong to a very good middle class family. Normally, an average middle class family cannot afford to have a policy of Rs. 1 lakh. Further, upto Rs. 5,000 premium 100 per cent is allowed. So far as middle class families are concerned, they shall get 100 per cent exemption upto Rs. 5,000. Those people who have policies for Rs. lakhs or 4 lakhs, they can bear this sacrifice, which would not be much. Previously, it was 50 per cent. Now we have reduced it to 35 per cent. Those who go beyond that, that means having policies worth Rs. 8 lakhs or 10 lakhs naturally they can bear this.

SHRI T. A. PAI: Why should you introduce it?

SHRI SATISH AGARWAL: So, the number is not that much. Therefore, the plea of "middle class" should not be brought in.

Then, Sir T. A. Pai said that for long term saving planning should be made, we should not discourage this, we should not be guided by other considerations and so on. These will be valid for one year, at the end of which we will know its impact. But I can assure you that no middle class people will be hit. Shri Vinodbhaj Sheth wants to raise 35 per cent to 49 per cent and 26 per

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#### [Shri Satish Agarwal]

cent to 25 per cent, while Shri Venkataraman wants to raise 35 to 40 per cent and 20 to 30 per cent. With all due respect to them, I am sorry I will not be able to accept their amendments at this stage.

SHRI T. A. PAI: I want a clarification. It is always usual for Government to say "we will the not agree" or "we will not do it", to be absolutely unreasonable and refuse to convinced.

MR. CHAIRMAN; You ought to know that well.

SHRI SATISH AGARWAL: I have accepted the validity of some of the But I cannot accept arguments. these amendments.

SHRI T. A. PAI: You were saying that for a premium of Rs. 5,000 a person will get Rs. 1 lakh. If a person continues to pay premium for a period of years, if you calculate it, he will be paying more money than what he will be getting and, if you take into account the inflation, perhaps he will get much less than what he is paying, unless he dies. Therefore, to say that a man would be getting Rs. 1 lakh as insurance is not correct. A person or his dependents will get Rs. 1 lakh only when he dies early. Therefore, in order to make insurance attractive as an investment . . .

MR. CHAIRMAN: In the name of a clarification, you are continuing your argument.

SHRI T. A. PAI: The Minister is trying to convince the House that a person will get Rs. 1 lakh from insurance if he pays Rs. 5,000 as premium.

MR. CHAIRMAN This discussion will go on endlessly. Now, Shri Sheth, are you pressing your amendments?

SHRI VINODBHAI B. SHETH: I want to withdraw my emendments,

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SHRI R. VENKATARAMAN: No. I object to it. I have already raised this point with the Speaker.

MR. CHAIRMAN: I put amendment No. 9 to the House,

## Amendment No. 9, was put and withdrawn.

MR. CHAIRMAN: Amendment No. 10. Has the hon. Member the leave of the House to withdraw his amendment?

SOME HON. MEMBERS: Yes.

#### Amendment No. 10 was by leave. withdrawn

SHRI R. VENKATARAMAN 1 seek leave of the House to withdrawn my amendment No. 45.

MR. CHAIRMAN: Has he the leave of the House to withdraw his amendment.

SOME HON. MEMBERS: Yes.

## Amendment No. 45 was by leave, withdrawn.

#### 17 hrs.

MR. CHAIRMAN: I put Amendment. No. 58 moved by Shri R. Venkataraman to the vote of the House.

#### Amendment No. 58 was put and negatived

MR. CHAIRMAN: Now. I put Amendment No. 59 of Shri R. Venkataraman to vote.

Amendment 59 was put and negatived

MR. CHAIRMAN: Mr Kanwar Lal Gupta, are you pressing your amendment No. 169?

SHRI KANWAR LAL GUPTA: I have no choice except to withdraw my amendment.

MR. CHAIRMAN: You have choice; I am giving you a choice.

## Let the House give you a choici

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Has he the leave of the House to withdrew his amendment?

SOME HON. MEMBERS: Yes.

Amendment No. 169 was, by leave, withdrawn

MR. CHAIRMAN: The question is:

"That Clause 10 stand part of the Bill."

The motion was adopted.

Clause 10 was added to the Bill

Clause 11-(Insertion of new section 80 GGA)

SHRI VINOD BHAI B. SHETH: I beg to move:

Page 12, line 12,---

after "as" insert "one of" (11).

Page 12, line 17,---

after "as' insert "one of" (12)

SHRI KANWAR LAL GUPTA: I am not moving Amendment No. 170.

MR. CHAIRMAN; Mr. Sheth, do you want to speak?

SHRI VINOD BHAI B. SHETH: I want to withdraw my amendments.

MR. CHAIRMAN: Has he the leave of the House to withdraw his Amendments?

SOME HON. MEMBERS: Yes.

Amendments No. 11 and 12 were, by leave, withdrawn. ..

MR CHAIRMAN: The question is:

"That Clause 11 stand part of the Bill,"

The motion was adopted.

Clause 11 was added to the Bill

Clause 12—(Amendment of section 60)

•Moved with the recommendation of

SHRI R, VENKATARAMAN (Madras South): I beg to move:

Page 12, lines 37 and 38,----

after "industrial undertaking" insert------

"not being a small scale industrial undertaking as defined in clause (2) of Explanation to sub-section 2 of section 32A" (133).

Madam Chairman, the previous Government gave facilities for development of industries in this country. They gave investment allowance for new industries and they also gave tax holicay for new industries. The only way in which they thought that the industrial development would take place at a rapid pace, that would develop the economy as well as find employment for a large number of people was by giving these concessions.

The former Finance Minister Mr. Patel, in 1977, thought that the investment allowance need not be given for non-priority industries and therefore he introduced the Eleventh Schedule in which he mentioned a number of industries which will not be eligible for investment allowance. But, at the same time, Mr. Patel, who knew the subject very well, took care to see that small\_scale industries are given an investment allowance under Sec. 32(a) of the Income-tax Act. Mr. Patel provided that the investment allowance will be available in the case of small-scale industrial undertakings for purposes of business or manufacture or production of any article mentioned in the schedule, That is to say, even if.....

MR. CHAIRMAN: May I request those Hon. Members who are not interested in the discussions to keep their voices low for their personal discussion.

SHRI R. VENKATARAMAN. May I also tell them that they won't be called for division and they may go.

the President.

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#### [Shri Kentrataraman]

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Now, the former Finance Minister Mr. Patel provided that small scale industries.....

MR. CHAIRMAN: I think the Hon. Members should have the conrtesy of keeping their voices low when somebody is speaking other than themselves.

SHRI R. VENKATARAMAN: The former Finance Minister provided that even if small scale industries were engaged in production of the articles mentioned in Schedule Eleven, that is items considered to be not essential, still they will be entitled to investment allowance because he wanted to protect the small scale industries.

I do not know whether it is through oversight or something worse, when the amendment to tax holiday comes, he says, those industries covered by the Eleventh Schedule will not be entitled to the tax holiday-not only large scale industries but even small scale industries which are covered by the Schedule. I want to ask what is the point in depriving the small scale industries of the tax holiday when you had given the benefit of investment allowance to the small scale industries. The great claim or myth of the Jansta Government that they are the champions of the small scale industries stands exploded because the benefit of investment allowance is allowed to the small scale industries, but this principle has not been extended to the small scale industries when it comes to tax holiday. I think there has been a mistake or oversight. Government should give the benefit of tax holiday to the small scale indus-That is why, I have moved tries. this amendment, No. 133. On page 12, lines 37-38, I have suggested that, in the case of small scale industries as defined in clause (D) of explanation to sub-section 2 of section 32A the benefit of the tax holiday should be available, that is to say.

the small scale industries should have the benefit of the tax holiday. It does not require a great deal of argument to convince anybody that the small scale industry does deserve the benefit of the tax holiday. I have, therefore, moved this amendment.

SHRI SATISH AGARWAL: Mr. Venkataraman has moved his two amendment 133, and he has advocated the cause of small scale sector. Government is committed to promote the growth of the small scale sector. But we want the small scale sector to concentrate on priority areas. If they concentrate on priority areas, then they get the benefit of tax holiday. It is only to the industries which are not concentrating on priority areas that this tax holiday is being denied. The hon. Member has referred to the industries in the Eleventh Schedule. In the case of investment in these industries, Government does not want to extend the tax holiday benefit. What are the industries mentioned in the Eleventh Schedule? Beer. wine and other alcoholic.....

SHRI R. VENKATARAMAN: Do not mislead the House. I will read out the list It includes radios. taperecorders, electric fans, domestic electrical appliances, household furniture, and so on. What do you mean by saying only 'beer'?

SHRI SATISH AGARWAL: Why do you get provoked? That is the first item in the list. While reading out the list, I will have to read the first item also. The first is beer, other wine and alcoholic drinks. This is the first-Om Shri Ganesaya Namha. Other things come later on-tobacco, tobacco preparations smoking mixture. The third is cosmetics, toilet preparations and so on. Aerated waters, gramaphones, record players etc. etc. These are the fields and no units, the Government feel, which are in these fields, big or small, should be entitled to this allowance. So I am not convinced with the

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argument of the hon. Member who has tried to raise the bogey of smallscale sector to get this allowance.

SHRI R. VENKATARAMAN: If that is the kind of argument, then why do you give an investment allowance for the small scale sector?

SHRI SATISH AGARWAL: For priority industries,

SHRI R. VENKATARAMAN: There must be some consistency. If you say that they are not priority sectors, I accept. This is given not because of priority but for employment purposes. Why <sup>a</sup>do you then give investment allowance under Sec. 32A for small industries? please read the section.

SHRI SATISH AGARWAL: We are dealing with clause 12 at the moment. This is the position with regard to this clause. If the small scale industry is engaged in the priorty sector, it is entitled to tax holiday.

MR. CHAIRMAN: Are you pressing your amendment?

SHRI R. VENKATARAMAN: Yes.

MR. CHAIRMAN: I will then put it to vote.

Amendment No. 133 was put and negatived.

MR. CHAIRMAN: The question is:

"That clause 12 stand part of the Bill.

The motion was adopted.

Clause 12 was added to the Bill.

Chause 13-(Insertion of new section 80JJA).

SHRI KANWAR LAL GUPTA: I beg to move":

Page 12, line 12,---

for "Rs. 10,000" substitute "Rs. 10" (171)

Page 13,---

omit lines 14 to 15. (172)

Moved with the recommendation of

SHRI SATISH AGARWAL: I beg to move:

- Page 13, for lines 10 to 16, substitute---
  - "from such profits and gains of an amount equal to one-third of such profits and gains or ten thousand rupees, whichever is less". (203)

व्यी कंवरलाल गुप्त : सभापति महोदय, यह एक बहुत बड़ा कंसेशन मंत्री जी ने शहर बाखों को दिया है, झौर में उनको बधाई देना चाहता हूं कि सारे बजट में शहर को मजरूम जाने के लिये दिया है, ग्रीर कहा है कि शहर में जी मज्ञरूम उगायेगा 10,000 रु0 तक उसकी छट होगी । मुझे मालय नहीं यह किसके दिमाग की उपज है। यह सारा ब्लैक का पैसा व्हाइट में करने की एक साजिश है। जमपुर को तो मैं जानता हूं जहां मंत्री जी रहते हैं, भीर दिल्ली को भी जानता हूँ। कहा मेशरूम 10,000 के पैदा होते हैं ? मैंने दिल्ली में नहीं देखा जहीं इनने हजार के मजरूम पैदा होते हैं। क्या शहर वालों के लिये यही जीज आपको रखनी भी ? इसलिये इस कंसेशन को धाप बापस ले लीजिये। पहले मोरिजिनल प्रीपोजल या कि 10,000 ६0 या एक तिहाई जो ज्यादा हो । मब मापने कहा है कि एक तिहाई या 10,000 व0 में जो कम हो । तो इस कंसेशन को भाप वापस लें । 10 ० मैंने इसलिये किया है कि अगर सारा हटाले है तो मेरा संशोधन मलत हो जाता है, वह ही नहीं सकता था रूस्स के बुताबिक । इसलिये 10 80 रखा है 1 हम घर में उगा लेंगे भीर कंसेशन आप से ले लेंगे । जिसका कोई केसेशन नहीं चाहते उसको माप दे रहे हैं, मौर जहां कैसे-बन देवा चाहिने उसकी झाप सारा वापस ले रहे हैं । बगर इस पर बिहुब न हो तो एक मी मेम्बर मापके साथ गई। है, जौर साम जुब की नहीं हैं । इसलिये सेहरवानी करके इसको माप वापस ले लें।

जी सतीस झड़वांग : समापति महीवय, मान-मीय कदस्य ने जो झारो 13 की झन्तवंत जानना संशोधन अस्तुत किया है, उजकी खेवंझ में अपने विचार व्यक्त करते हुए बजट पर अपना साम-असंतोच उन्होंने व्यक्त किया है । उस सम्बन्ध वे मैं यहां कुछ भी जिवेचन नहीं करना काहता ।

the President.

# मी कंषर तान गुप्त :

उनकी नारावग्री को मैं समझता हूं झौर उसको म्यान में रखते हुए हम बावश्यक राहत देने की बेष्टा करेंग्रे, सेकिंग इस समय जो प्रश्न हमारे सामने है कि मशरूम के बारे में जो रियायत दी गई थी, वह यह थी कि एक-तिहाई या 10 हजार रुपये जो भी ज्यादा हो, लेकिन इरादा यह था कि ज्यादा हो का मतलब बहुत प्रधिक, इसलिये उस समय इंटेंबन यह नहीं था। इसलिये उसको मसीयर करने के लिये प्रमेंडमेंट प्रस्तुत किया है मौर उसके बारे में मैं निवेदन करना बाहता हुं कि "विष एवर इज हायर" की बजाय "विज एँबर इज लोघर" यात्री उसकी लिमिट कर दी एक-तिहाई और 10 हजार "विष एवर इज लोगर" । भापने तो सरकास्टीकली नाराजनी में बह सारी जीजें कही हैं, इसलिये उसके जवाब की भावस्थकता नहीं है।

में भपना संसोधन प्रस्तुत कर रहा हूं कि वो हमने "एक-तिहाई या 10 हजार, वो भी क्याबा हो" उसके स्वान पर "एक-तिहाई या 10 हजार, उनमें जो भी कम हो" रखा है भीर उसके हिसाब से उनको रिपात मिलेग्री । यह मेरा प्रस्तान है। बापकी नाराजग्री तो झाम है, हम आपको मना सेंसे, आप हमारे अपने आदमी हैं।

MR. CHAIRMAN: Do you want to press your amendment or withdraw it?

भी मंबरलाल गुप्त : मना लिया इन्होंने, सेकिन मजरूम यहां होता नहीं है ।

भी सतीय अप्रधास : मजरूम बहुत एक्सपोर्ट होता है।

MR. CHAIRMAN: Mr. Gupta do you wish to press your amendments? or withdraw them?

SHRI KANWAR LAL GUPTA: Ī want to withdraw them very reluctantly.

MR. CHAIRMAN: Does the hon. Member have the leave of the House to withdraw, it reluctantly?

SOME HON. MEMBERS; Yes.

Amendments Nos 171 and 172 by leave, withdrawn.

MR. CHAIRMAN: Now, I shall put Governmet amendment to vote.

The question is:

"Page 13, for lines 10 to 16. substitute-

from such profits and gains of an amount equal to one-third of such profits and gains or ten thousand rupees, whichever is less"." (203).

The motion was adopted.

MR. CHAIRMAN: The question is:

"That Clause 13, 83 amended. stand part of the Bill."

The motion was adopted.

Clause 13, as amended, was added to the Bill.

MR. CHAIRMAN; Clauses 14 and 15. There are no amendments. I shall put them together to the vote.

The question is:

"That Clauses 14 and 15 stand part of the Bill."

The motion was adopted.

Clauses 14 and 15 were added to the Bill

Clause 16-(Amendment of section 208)

MR. CHAIRMAN: Now we take up clause 16. There are amendments.

SHRI VINOD BHAI B. SHETH: I move:

"Page 14, line 32-

for "Rs 20,000' substitute "40,000." (13)

SHRI KANWAR LAL GUPTA: Т move:

"Page 14, line 32,----

"Ra. for "20,000" substitute 32,000" (173).

SHRI VINOD BHAI B. SHETH: On the registered firm I do not know why he has proposed to decrese the limit. The real value of the rupee is now considerably reduced. Now, the limit should have been enhanced. First of all, I thought that there was a typographical error. But I verified that and I found that that was not so.

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It should be Rs. 50,000, I further go and say that taxing the registered firm which is just having an income of Rs. 10.000 will only mean a clerical burden. For example if a registered firm, has an income of Rs. 12,000 still it has a taxable burden even if the partners have no other income from that firm. Please consider the value of the rupee at the present time and enhance the limit of taxation income of the registered Firm.

भी कंबर लाल गुप्त : यो मिस्टर शैठ ने कहा है मैं भी उस का समर्थन करता हूं। मंत्री महोदय को मालून है कि अगर किसी की और माय न द्वी ती दस हजार वपये तक एक व्यक्ति की भाग पर छूट है। यही नियम इस समय इनकम टैक्स ऐक्ट में है और पार्टनरसिप में 20 हजार के ऊपर टैक्स लगता है तो झब मैं यह कह रहा हूं कि पहले यह 30 हजार था भव भाष में उस को 20 कर दिया। अगर दो पार्टनर होंगे, बोनों की आय दस हजार की हो तो कोई इनकम टैक्स नहीं लगगा, उन पर टैक्स बैसे तों महीं लगेगा, केवल कर्म पर यह लग रहा है। तो यह एक बड़ी विडम्बना होगी। इसलिए मैं ने इस में 30 हजार की जगह 32 हजार कर विया क्यों कि मैं बिलकूल उलटा तो कानून के मुठाबिक कर नहीं सकता था। मेरा इरादा बही था कि को पहने था नही रहने दिया जाय। इस से कोई भाष को फर्क नहीं पड़ने वाला है। में बार बार यह बोहरा रहा हूँ कि इनकम टैक्स ऐक्ट में दस हजार या दो बारे पांच हजार कम ज्यादा कर के इस को इतना ज्यादा बल्की मत बनाइए कि जो न टैक्स देने वाले की समझ में झाए, न बकील उस को समझ सके और न कोई धौर समझ सके। कानून वही घच्छा होता है जो पब्लिक की समझ सके और जिस पर ममल भी हो सके। हर साम आप मदलेंगे छोटी छोटी बातों के लिए तो इस का क्या फायदा होगा ? धाप मपने भाकिशियल्स से पूछिए कि इस से कितना रेवेन्यू माएगा ? वे छोटी छोटी वार्ते हर साल बबलेते हैं और इतना मोटा इस को बना देते 🖁, मंत्री महोदय समझते हैं कि इन्होंने बड़ी महनत की। महरवानी कर के ऐसा मत करिए। में समझता हूं कि सिम्पलिफिकेवन की कोतिय हर साल होती है जैकिन सिम्पलिफिकेशन के पीछे बह झौर काम्पलीकेंद्रेड हो जाता है। इसलिए क्रुपा कर के की का मही रकिए।

SHRI SATISH AGARWAL: Madam Chairman, in this particular clause 16 the only provision is to make it compulsory for the registered firm to say tax in advance whose income is twenty thousand or over that. Previously it was thirty thousand. The hon'ble members want it to be restored. The exemption limit is ten thousand in he case of registered firms also. If their income is more than ten thousand they have to pay income tax. The only question is whether they should pay the tax in advance: Every individual has to pay his tax in advance. That particular analogy has been applied. There is no question of additional revenue. Of course, advance Dayment will be received by the Government. So, I am sorry I cannot accept the amendment.

SHRI VINOD BHAI B. SHETH: I seek the leave of the House to withdraw my amendment No. 13.

Amendment No. 13, was by leave withdrawn,

SHRI KANWAR LAL GUPTA: I seek the leave of the House to withdraw my amendment No. 173.

Amendment No. 173 was, by leave, withdrawn.

MR. CHAIRMAN: The question is:

"That Clause 16 stand part of the Bill."

The motion was adopted,

- Clause 16 was added to the Bill.
- Clauses 17 to 19 were added to the Bill.

Clause 29—(Amendment of section 245 D).

SHRI VINOD BHAI B. SHETH: I beg to move:

"Page 16, after line 34, insert-

"IB. The Settlement Commission shall be empowered to settle cases arising out of disputes of Estate Duty also.". (14)

It is a small amendment. There is a settlement Commission for wealth tax and income tax. I do not know why for Estate Duty there is no

#### [Shri Vinodbhai Sheth]

There Settlement Commission. is considerable , Mitigation in Estate Duty. Such matters can be settled in the interest of revenue and Estate Duty payer in the Settlement Commission. The honble Minister a little while ago said that he believed in settlement and not litigation. In order to reduce the litigation I would like to extend the facility of Settlement Commission and widen the scope of settlement.

SHRI SATISH AGARWAL: Madan Chairman the hon'ble Member who is seeking to move this amendment No. 14 is not only my esteemed friend but is an ex-Finance Minister of Gujarat and a good advocate also. He is well aware of the position. We have got the Income-tax Act. We have got the Wealth Tax Act. We have got the Estate Duty Act and the Gift Tax. Act. Regarding Wealth Tax, if disputes arise, they have to be decided by the Wealth Tax Settlement Commissioner. If you want that disputes arising out cf Estate Duty should be decided bv some Settlement Commissioner, then provision has to be made in the Estate Duty Act and not in the Income-Tax Act. However his suggestion will be looked into and we will I am sorry I cannot examine it. accept his amendment as it is a missit here.

CHAIRMAN: Mr. Sheth, are MR. you withdrawing your amendment?

SHRI VINODBHAI B. SHETH: Yes. I seek leave of the House to withdraw my amendment No. 14.

MR. CHAIRMAN: Does the hon. Member have the leave of the House to withdraw his amendment No. 14?

#### SOME HON MEMBERS: Yes.

MR. CHAIRMAN: Leave is granted.

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Amendment No. 14 was, by leave withdrawn.

MR. CHAIRMAN: Now I will put Chuse 20 to the vote of the House. The question is:

"That clause 20 stand part òf. the Bill."

The motion was adopted.

Clause 20 was added to the Bill.

Clause 21-(Amendment of section 246).

SHRI SATISH AGARWAL: I beg to move Amendment No. 204 to Clause 21.

I beg to move:

Page 17, after line 38, insert-

(c) in the Explanation, clause

(b) shall be omitted." (204).

MR. CHAIRMAN: Have you anything to say on that?

SHRI SATISH AGARWAL: Yes. My Amendment No. 204 to Clause 21 is to this effect:---

Clause 21 of the Finance Bill seeks to make certain modifications relating to the jurisdiction of Commissioners Appeals. Sub-clause **(a)** seeks to secure that all appeals against specified orders in the case of companies shall henceforth lie to Commissioners, Appeals.

In view of the abolition of the distinction in relation to appeals in the case of domestic companies and foreign companies the proposed amendment to the Finance Bill seeks to make a change of a drafting nature to omit clause (b) of the explanation to section 246 which defines the expressions 'domestic companies' and 'foreign companies'. The proposed amendment is, thus, only of a drafting nature.

MR. CHAIRMAN: I will now put the Government Amendment No. 204 to the vote of the House.

The question is:

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Page 17, after line 38, insert-

"(c) in the Explanation, clause

(b) shall be omitted." (204)

The motion was adopted.

MR. CHAIRMAN: Now the question is:

"That Clause 21, as amended, stand part of the Bill."

The motion was adopted.

Clause 21, as amended, was added to the Bill.

Clause 22 was added to the Bill.

**Clause 23**—(Amendment of section 4—Wealth-tax).

SHRI SATISH AGARWAL: I beg to move my; amendment No. 205 to Clause 23.

I beg to move:

Page 18, for lines cp to cg, substitute---

'(a) in sub-section (1A), for the words and brackets "into the common stock of the family (such proparty being hereinafter referred to as the converted property)", the words and brackets "into the common stock of the family or been by the transferred individual, directly or indirectly, to the femily otherwise than for adequate consideration (the property so converted or transferred being hereinafter referred to as the converted property)" shall be substituted.'. (205).

Clause 23 of the Finance Bill seeks to provide that where an individual makes a gift of his separate property to the Hindu Undivided Family of which he is a member, the value of such property will be included in the net wealth of the individual. It has been noticed that the amendment may not cover cases where an individual makes an 'indirect gift' of his separate property to the family or where he transfers his separate property to the family at less than its market value. The proposed amendment seeks to plug this loophole. This amendment, corresponds to the similar amendment proposed in Clause 9 of the Finance Bill, in relation to the Income-tax.

MR. CHAIRMAN: All right I will now put the Government amendment No. 205 to clause 23 to vote.

The question is:

Page 18, for lines 34 to 37, substitute-

(a) in sub-section (1A), for the words and brackets "into the common stock of the family (such property being hereinafter referred to as the converted property)", the words and brackets "into the common stock of the family 'or been transferred by the individual, directly or indirectly, to the family otherwise than for adequate consideration (the property so converted or transferred being hereinafter referred to as the converted property)" shall be subsituated'. (209).

The motion was adopted.

MR. CHAIRMAN: The question is:

"That Clause 23, as amended,

stand part of the Bill."

The motion was adopted.

Clause 23, as amended, was added to the Bill."

Clause 24 to 28 were added to the Bill,

Clause 29.— (Amendment of Act 1 of 1944).

MR. CHAIRMAN: There are two Sovernment Amendments Nos. 51 and 52.

Finance Bill, 1979 APRIL 26, 1979 399 Finance Bill, 1979 400 SHRI SATISH AGARWAL: I beg '(2) The first Scheduue to the to move Amendment No. 51. Central Excises Act shall have and shall be deemed to have had I beg to move: effect as if-Page 22, line 6 after "29" in. sert "(1). (51). (a) the following Items (hereafter in this section referred to MR. CHAIRMAN: You may move as "the said Items" had been inyour next amendment No. 52. serted therein at the places in-SHRI SATISH AGARWAL; I dicated by their respective move Amendment No. 52. numbers, with effect on and from I beg to move:the 1st day of March, 1979, Page 22, after line 8, insertnamely:\_\_\_ ------Description of goods Item No. Rate of duty (1) (2) (3) ( "47. LOCKS, ALL SORTS, AND KEYS THEREFOR Twenty Per cent. ad valorem. " planation...." Lock" means a locking device operated by a key or controlled by a combina tion of letters or figures. 59. TOOTH BRUSHES Twenty -five per cent ad valorem".;

(b) the said Items had been omitted on the appointed day,

and the provisions of section 6 10 of 1897 of the General Clauses Act, 1897, shall in relation to the omission of the said Items effected by clause (b), apply as they apply relation to the repeal by a Central Act of an enactment.

Notwithstanding anything (3)contained in the provisional Col-16 of 1931 lection of Taxes Act, 1931 anything done or purported to have been done or any action taken or purported to have been taken, before the appointed day under the Central Excise Act, by virtue of clause (v) or clause (vi) of Part II of the Third Schedule to the Finance Bill, 1979 read with the Provisional Collection of Taxes Act, 1931, shall be deemed to have been done or taken, for all purposes, under the First Schedule to the Central Excises Act as amended by sub-section (2).

Explanation.—For the purposes of sub-sections (2) and (3) "appointed day" means the day of the coming into force of this section'. (52)

On these amendment Nos. 51 and 52 to Clause 29, I have nothing much to say. These are only consequential amendments which I request the House to adopt.

MR. CHAIRMAN: All right. I will put Government Amendment No. 51 to the vote of the House.

The question is:

Page 22, line 6, after "29" insert (1) (51).

The motion was adopted.

MR. CHAIRMAN: I will now put Government Amendment No. 52 to the vote. 401 Finance Bill, 1979 VAISAKHA 6, 1901 (SAKA) Finance Bill, 1979 402.

The question is:

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Page 22, after line 8 insert-

(2) The First Schedule to the Central Excises Act shall have and shall be, deemed to have had effect  $\mathbf{g}_S$  if—

(a) the following items (thereafter in the section referred to as "the said Items") had been inserted therein at the places indicated by their respective numbers, with effect on and from the 1st day of March, 1979, namely:-

Item No.	Description of goods	Rate of duty
(1)	(2)	(3)
	ALL SORTS AND KEYS THEREFOR .	Twenty per cent ad valorem.
Explanation	"Lock " means a locking device operated by a ke tion of letters or figures.	y or controlled by a combina-

59. TOOTH BRUSHES

Twenty-five per cent ad valorem.";

(b) the said Items had been omitted on the appointed day.

and the provisions of section 6 of. 10 of 1897 the General Clauses Act, 1897, shall in relation to the omeission of the said Item<sub>s</sub> effected by clause (b), apply as they apply in relation to the repeat by a Central Act of an enactment.

(3) Notwithstanding anything contained in the Provisional Col-16 of 1987 lection of Taxes Act, 1931, anything done or purported to have been done, or any action taken or purported to have been taken, be fore the appointed day under the Central Exercises Act by virtue of clause (v) or clause (vi) of Part II of the Third Schedule to the Finance Bill, 1979 read with the Provisional Collection of Taxes Act 1931, shall be deemed to have been done or taken for all purposes, under the First Schedule to the Central Excises Act, as amended by sub-section (2).

Explanation.—For the purposes of sub-section (2) and (3), "appointed day" means the day of the coming into force of this section'. (52).

The motion was adopted.

MR. CHAIRMAN: Both the Government Amenaments Nos. 51 and 52 have been adopted. Now I will put Clause No. 29, as amended, to vote

The question is:

'That Clause 29, as amended, stand part of the Bill.'

The motion was adopted.

Clause 29, as amended, was added to the Bill.

Clauses 30 to 34 were added to the Bill,

Clause 35-(Foreign travel tax).

MR. CHAIRMAN: There is a Government amendment No. 53.

SHRI SATISH AGARWAL: I beg to move amendment No. 53.

I beg to move:

Page 25, line 13,

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after "International Airports

Authority Act, 1971.

insert "or such carriers," (53).

This is only a consequential amendment. Previously we had only the words International Airports Authority Act, 1971. We are going to add the words, "or such carriers". It is only a formal amendment.

MR. CHAIRMAN: The question is:

"Page 25, line 13.

after "International Airports

Authority Act, 1971,",

insert "or such carriers". (53)

The motion was adopted.

MR. CHAIRMAN: The question is:

"That Clause 35 as amended, stand part of the Bill."

The motion was adopted.

Clause 35, as amended, was added to the Bill.

MR. CHAIRMAN: In clauses 36 to 39, there are no amendments.

The question is:

"That clauses 36 to 39 stand part of the Bill."

The motion was adopted.

Clauses 36 to 39 were added to the Bill.

MR. CHAIRMAN: Now clause 40. Clause 40-(Power to make rules).

SHRI SATISH AGARWAL: I beg to move:

after "section 35"

after "section 35"

insert "or any carrier". (54).

This is more or less consequential to the amendment that we have passed earlier.

MR. CHAIRMAN: The question is:

Page 26, line 20.

after "section 35"

insert "or any carrier" (54).

The motion was adopted.

MR. CHAIRMAN: The question is:

"That clause 40, as amended. stand part of the Bill."

The motion was adopted.

Clause 40, as amended, was added to the Bill.

MR. CHAIRMAN: In clauses 41 and 42, there are no amendments. The question is:

"That clauses 41 and 42 stand part of the Bill."

The motion was adopted.

Clauses 41 and 42 were added to the Bill.

Mr. CHAIRMAN: Now clause 48. 17.38 hrs.

SHRI DHIRENDRA NATH BASU in the chair.

Clause 43-(Amendment of Act 6 of 1898)

SHRIMATI PARVATHI KRISH-NAN (Coimbatore): I beg to move:

page 28,---

Omit lines 3 and 4. (46).

My amendment is a very simple one. The charges on the Inland Letbeen increased. I 8527 ter have against that increase. The point is that as far as the ordinary people are concerned, they communicate with each other mainly by post-cards and Inland Letters. It is they who are being directly taxed in this Bill. Moreover Inland Letters are not even available. You are taxing an unavailable commodity, as of now, Everywhere the complaints are that they are not available. Four months ago, I wrote to the hon. Minister Shri Brij Lei Verma, Earlier, he was holding court from one of the last seats there. He is not there now. Anyway, 4 months ago, I wrote to him, saying that there are no inland letters available in most of the post offices of Coimbatore, particularly in the rural areas.

P.M.s St. re.

AN HON. MEMBER: They are not available in Calcutta also.

SHRIMATI PARVATHI KRISH-NAN: I do not know about Calcutta. I had not been there then. I stand corrected. It is not available in all the rural areas. I did not write about Calcutta. I wrote about Coimbatore district and I got a letter from him that he was having the matter examined. At that time, the complaints I received were from two post offices. Now I am receiving complaints from all the post offices. It is the result of his examination. (Interruption) I will ask him to stop the examination. But what is most important is this. I would request that the Minister accepts my amendment and he does not penalize the lowest income group, by taxing inland letters.

SHRI R. VENKATARAMAN (Madras South): I want to add my feeble voice to the very eloquent appeal made by Shrimati Parvathi Krishnan. The amendment which we have given is really for the purpose of trying to help the lower and middle class people. This is not even for the middle class. The correspondence is carried on by the companies and the people who can afford through envelopes. people only write in The ordinary post cards and in inland letters. Therefore, if you raise it by 5 palse, this is not going to be such a large revenue. Actually, the amount of revenue which you will get by this item will not be very high considering the deficit of Rs. 1000 crores, Rs. 2000 crores, Rs. 600 crores on other taxes and so on. This is totally unnecessary and it is irritating everybody. I want to point out that a tax should not irritate the people. If a tax irritates the people without getting sufficient money, then it is a bad tax. Under the canons of taxation, this is totally unacceptable tax. Therefore, I would urge the hon. Minister at least to accept this amendment in respect of post card.

SHRI SATISH AGARWAL: We have done this exercise most reluctantly. The postal services are running in a loss; and on this service, there is a loss of Rs. 9 crores. So, in order to mobilise resources here and there, we have tried to find out that this is the item which is used by them and they can bear the burden. We have not increased any rate, so far as post cards are concerned, which are generally used in the rural sector. do not use inland They letters. Honestly, they are mostly used, aart from the Members of Parliament, by the business community in their business transactions. It is not that much.

#### (Interruptions)

SHRIMATI PARVATHI KRISH-NAN: We take it that the Minister is with the business community and not with the people.

SHRI SATISH AGARWAL: Even after increasing the rate from 20 paise to 25 paise, even then the postal service on this account will be running in a loss. At present it is Rs. 9 crores.

#### (Interruptions)

That is a different matter. Mr. Somnath Chatterjee then what? Let the House decide that this deficit will be fixed up at Rs. 2000 crores and everything can be withdrawn or Rs. 3000 crores. This is my humble submission. Mr. Saugata Roy, I appreciate your sentiments.

SHRI SAUGATA ROY: Why have you introduced deficit financing?

SHRI SATISH AGARWAL: I appreciate your sentiments. We can have that additional resource mobilization through taxation in order to decrease the deficit further. We did our level best. I honestly give you a picture. When we started for formation of the buget-permit me Mr.

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Chairman to say a few words-what was the picture that came before us? Rs. 10,500 crores were for tax revenue; Rs. 3200 crores for State share. What 7300 remains is Rs. crores. Another non-tax revenue is Rs. 2500 crores. Then the total revenue receipts are Rs. 9800 crores and Rs. 5200 crores are the capital receipts. The total came to Rs. 15,000 crores. This is the total revenue and capital. Then you minus the public spending of Rs. 11,000 crores. So. there will be Rs. 4000 crores for your budget. So, naturally, there is such a huge deficit that we have to mobilise all that. After all, we cannot permit the postal services to run in deficit. We want to open more post offices in the rural sector. They are not running in a profit and all that.

CHATTERJEE: SHRI SOMNATH What is the amount of arrears of the income tax?

SHRI SATISH AGARWAL: The arrears of income tax, as has been rightly pointed out by Mr. Jyotirmoy Bosu, is this. The figures are on his tips. There are approximately Rs. 900 crores. But it goes to the credit of this Government that we have realised Rs. 130 crores last year and tax we have reduced the income arrears to a large extent. We are taking all effective steps. They are pending for decades at least. That is the whole position. They have been accumulated; they are not of two years. We have taken effective steps to clear the arrears. I will give the figures later on in this behalf. So, I am sorry to accept the amendment of the lady member which I wish I could have accepted.

KRISH-SHRIMATI PARVATHI accepted it. He is NAN: He has sorry, but he has accepted it. (Intercapted it.

SHRI SATISH AGARWAL: No, no.

MR. CHAIRMAN: He has not accepted 44.

SHRI JYOTIRMOY BOSU: Mr. Minister, the figure of Rs. 840 crores was given by your Minister. Where did you cite this figure from? (Interruptions) I have got documents now.

SHRI SATISH AGARWAL: You are disturbing us because you have come just now. There are other members who have contributed to the debate and are maintaining the quorum in this House. You have come just now after taking your lunch, coffee, tea and everything. We are sitting here since morning without tea, coffee and lunch. You have come just now.

SHRIMATI PARVATHI KRISH-NAN: I am sorry that people walk in and disturb the discussion. I want to explain the amendment as some per-Mr. Bosu also, may not be sons. aware of what it is. I should like to know from the hon. Finance Minister how much he is expecting from this increase in price on inland letter form which are used by the common people. He may say that it is the businessmen who use it because they are his only contacts. But I tell you that I have got complaints and the queues that are standing in the post offices Valparai in the plantation areas in are certainly not businessmen; the queues which are standing in the in post offices in the rural areas Bengal and Tamilnadu are not businessmen; they are ordinary people living in the rural areas. What is the income he is expecting to make uр the shortfall of Rs. 11 crores. that collected from big have not been business houses?

SHRI SATISH AGARWAL: The postal services on this score are incurring a loss of approximately Rs. 9 crores, on this inland card service and the income that is expected from approximately this increase will be Rs. 3.5 crores.

SHRI HARI VISHNU KAMATH: You always make it up in telegraph and telephones. ARC went into this matter.

SHRI SATISH AGARWAL: That suggestion will be examined.

MR. CHAIRMAN: I shall put amendment No. 46 to the vote of the House.

Amendment No. 46 was put and negatived.

MR. CHAIRMAN: The question is:

"That clause 43 stand part of the Bill."

The motion was adopted.

Clause 43 was added to the Bill.

Clauses 44 and 45 were added to the Bill.

MR. CHAIRMAN: We take up clause 46.

Clause 4f Amendment of Act 38 of 1974).

SHRI R. VENKATARAMAN: I have an amendment No. 103. I beg to move:

Page 28,---

omit lines 20 to 22. (103)

17.50 hrs.

[SHRI N. K. SHEJWALKAR in the Chair]

This relates to the compulsory deposits. I have suggested that the compulsory deposits must and with the current year. The reason is this-the tax payer is subject to a three pronged attack. First he has got to pay surcharge on income tax, then he has less concessions on savings, and added to that he has to continue to pay the compulsory deposit. All these three added together is such a heavy burden. The previous Finance Minister said that this compulsory deposit will go on till the end of the year 1979-80 and the surcharge was increase by 5 per cent. He raised it from 10 to we have got surcharge 15. Now from 15 to 20 and we have also got additional compulsory deposit. Whether you call it deposits or not, it is an outgoing from the earning of the person. Therefore, it is a heavy burden. I know many of the salary classes are unable to bear the burden. They have no other means of income. Therefore, this is a heavy burden on them.

I have, therefore, moved that the copulsory deposit at least must end with this year so that if they have surcharge, let them not have deposit, and if they have deposit, let them not have sflurcharge. But they should not have both.

SHRI SATISH AGARWAL: Clause 46 of the Finance Bill seeks to continue this scheme of compulsory dei.e. posits for another two years 1980-81 and 1981-82. That is either to mobilise additional resources for development work and side by side to reduce the inflationary pressures that the Government has been compelled to continue this scheme. This has been a very conscious decision and I have no other option but not to accede to the proposal or request made by hon. member Shri Venkataraman. I am sorry, I cannot accept it under these circumstances.

MR. CHAIRMAN; Now I put am-. endment No. 103 to Clause 46 to the vote of the House.

Amendment No. 103 was put and negatived.

MR. CHAIRMAN: I now put clause 46 to the vote of the House.

The question is:

"That Clause 46 stand part of the Bill."

The motion was adopted.

Clause 46 was added to the Bill...

First Schedule

MR. CHAIRMAN: There are lot of amendments.

SHRIMATI PARVATHI KRI-SHNAN: I beg to move:

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Page 36,---

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Omit lines 1 to 5. (47)

SHRI R. VENKATARAMAN: -1 beg to move:

Page 41, line 34,-

for "twenty per cent." substitute "fifteen per cent." (62)

Page 43, line 29,-

for "twenty per cent." substitute "fifteen per cent." (63)

Page 44, line 26,-

for "twenty per cent." substitute-

"fifteen per cent." (64)

Page 45, line 24,-

for "twenty per cent." substitute-

"fifteen per cent." (65)

SHRI T. A. PAI: I am moving my amendments Nos. 80 to 85.

MR. CHAIRMAN: Shri Vayalar Ravi's amendment No. 96 is the same as 47. So, it is out of question.

SHRI SAUGATA ROY: I am moving amendments Nos. 122 to 123.

SHRI KANWAR LAL GUPTA: I am moving amendments Nos. 174 to 182.

MR. CHAIRMAN: Shri B. K. Nair cannot move his amendment No. 184 because it is the same as 47. Shri Dinen Bhattacharya cannot move his amendments Nos. 190 and 191 because 190 is the same as 122 and 191 is the same as 126.

SHRI SATISH AGARWAL: I am moving the Government amendment No. 206.

SHRI T. A. PAI: I beg to move:---

Page 30, line 18,....

for "fifteen per cent."

substitute "ten per cent." (80)

Page 31, line 24.

for "fifteen per cent."

substitute "ten per cant." (81)

Page 32, line 5,---

for "fifteen per cent."

substitute "ten per cent." (82)

Page 32, line 29,-

for "fifteen per cent."

"ten substitute cent." per (83)

Page 33, line 32.-

for "fifteen ver cent."

"ten per substitute cant." (84)

Page 33, line 33,-

for "fifteen per cent."

substitute "ten cent." per (85)

SHRI SAUGATA ROY: I beg to move:---

Page 30, line 18,-

for "fifteen per cent."

substitute "one per cent." (122).

Page 31, line 24,---

for "fifteen per cent."

"one per cent." substitute (123)

Page 32, line 5,-

for "fifteen per cent."

substitute "one per cent." (124)

Page 33, line 23,---

413 Finance Bill, 1979 VAISAKHA 6, 1901 (SAKA) Finance Bill, 1979 for "afteen per cent." "one substitute cent." per (125) Page 33, line 33,--for "fifteen per cent." substitute cent." "one per (126)SHRI KANWAR LAL GUPTA: I beg to move\*---Page 29, line 16,---

for "Rs. 8,000" substitute "Rs. 10,000" (174)

Page 29, line 18,---

for "Rs. 8,000" substitute "Rs. 10,000" (175)

Page 30, line 1,---

for "55 per cent." substitute "50 per cent." (176)

Page 30, line 4,---

on----

• . for "60 per cent." substitute "50 per cent." (177)

Page 30, line 26,-

for "Rs. 8,000" substitute "Rs. "10,000" (178)

Page 30, line 28,---

for "Rs. 8,000" substitute "Rs.

"10,000" (179)

Page 30, line 29,---

for "Rs. 8,000" substitute "Rs. 10,000" (180)

Page 31, line 7,-

for "55 per cent," substitute "50 per cent." (181)

Page 31, line 10,---

for "60 per cent." substitute "50 per cent." (182)

SHRI SATISH AGARWAL: I beg to move:-

> Pages 36 and 37, for lines 29 to 44 and lines 4 to 6, substitute-

Incon	Income-tax	
Rate of income-tax	Rate of surcharge	
	*	

"(v) on income by way of interest payable .

۰.

(A) any security, other than a tax-free security, of the Central or a State Government;

- (B) any debentures or other securities for money issued by or on behalf of any local authority or a corporation established by a Central, State or Provincial Act:
- (C) any debentures issued by a company where such debentures are listed in a recog-

\*Moved with the recommendation of the President.

nised stock exchange in India in accordance with the Securities Contracts (Regulation) Act, 1956 and any rules made thereunder." (206)

SHRIMATI PARVATHI KRISH-NAN: My amondment is very simple. It is really asking the Government to abandon what is a most immoral action on their part. Just recently a few hours ago, when the Prime Minister made his statement, we were

, 10 per cent.

Nil

# [Shrimati Parvathi Qrishnan]

happy to hear that Acharya Vinoba Bhave has consented to withdraw his hunger strike. At the same time, we said: "You cannot speak on behalf of all the States here. You cannot take away the powers that the States already have and allow yourself to be pressurised in this way to bring something on to the Concurrent List from the State List. It is in keeping with that same spirit that I say that surcharge---on levying this b. income-tax you are making inroads into the States' finances. Over the last two years, there has been a growing demand that there should be discussions, debates and a general dialogue on Centre-State relations. The underlying basis of this is the fact that today the States find themselves more and more crippled in own generating resources for their internal development. They are at the mercy of the Planning Commission and at the mercy of the Central Government. For a small irrigation project, a small school or hospital or anything else, they have to come running here. What is the point in having a federal structure if the States do not have the elbom room with which they can develop and meet teir own requirements according to the genius of their people? When you say surcharge, you are just trying to bamboozle everybody. The income is going to come from all over the country, but the surcharge is going into your pocket and the States will not get their share of the income tax. This is a totally immoral and anti-democratic proposition.

## 18.00 hrs.

Now, you say that you have restored democracy. But I say that the ship of democracy is going to be sunk because of the mutiny that is going on in the ship. Now, you want mutiny throughout the country by bringing immoral taxation.

I hope, the Minister will have some commensense and will accept this amendment and abandon the idea of cheating the States of money that is rightly due to them, in this manner.

SHRI R. VENKATARAMAN: Mr. Chairman, I will confine myself only to the burden that is falling on the poor tax-payer. After all, whether you call it compulsory deposit or surcharge on income-tax or whatever name you may give to it, it is coming from the pocket of the tax-payer. In addition, he has to pay advance tax as and when it occurs. Therefore, I say that this is causing very heavy burden on the tax-payer. There must be a limit, after all, for the tax-paying capacity also because every year, either you increase the income-tax or the surcharge and it goes on year after year. Therefore, I would submit that this is totally unwarranted. In any event, to pay 20 per cent surcharge on income-tax is merely to say that the income-tax increased by 20 per cent.

income-tax is a shareable The source of revenue and the shareable source of revenue applies to the States as well as to the Centre. When you raise income-tax it will go to the States. But if you raise surcharg for the purposes of Union, it will no This particula go to the States. surcharge is defined as 'for the pur pose of the Union'. Therefore, VO' have deprived the States of this share

The hon. Minister referred to pre vious instances. Mr. Pai was in th Government and I think, he wi But to deprive the explain that. States of a legitimate source of revenue is circumventing the Constitution. Therefore. I oppose this additional surcharge levy.

SHRI T. A. PAI: The Government seems to be a helpless victim of its mismanagement. The result of this is that the Finance Minister says that we are having deficits. Neither there seems to be on idea of reducing the deficits nor reducing the expenditure nor reducing the taxation on the people however, reasonable it may be.

Uptil now, we have heard only negative replies and not even a single constructive suggestion has been accepted.

Last year, it imposed surcharge on electricity. While it was absolutely unusual, there were protests from the States that you cannot make revenue out of it when Electricity Board's themselves are running into great losses. They are not even able to provide for their depreciation. Now, whenever we make a suggestion, it is countered by saying that you did it and, therefore, we are doing it. While we have been accused of so many crimes. I hope, they will not commit the same crimes. If we have committed any crime, you better avoid it. I thought you would create a healthy convention by withdrawing so many taxes. But you seem to fail in the same line. That is why the people do not see any difference between yourself and ourself. I have been saying we are the same, except the difference • in name.

I would, therefore, say when you quote the example, do it properly. Was it not during the Bangladesh crisis that the Government had imposed a surcharge for the purposes of the Union? It was a temporary measure. Did we not withdraw it also? Now you imposed this 10 per cent last year. This year you are increasing it by another 15 per cent. Perhaps you are going to make it a permanent kind of taxation structure, and we are opposed to it When you imposed this 10 per cent surcharge, we thought you would withdraw it later on. But we find you are not only perpetuating it, but increasing it. That is why we are protesting against it. I would like you to come forward and say "we believe in straightforward methods, we want to raise the incometax." But then you want to be popular by keeping the income-tax rates low and, at the same time, have a surcharge, calling by some other name, which is not fair. It is not correct. Why do you not come forward to 882 L.S -14

raise the taxation rates, rather than call it a surcharge?

SHRI SAUGATA ROY: The earlier speakers have made the point of view against the surcharge very clearly. Two issues are involved in this whole matter. One is the issue of the direct taxes. This Government had with unuen toniare announced the formation of a Committee to go into the taxation structure of the direct country, which was called the Choksi Committee on Direct Taxation. The Choksi Committee has submitted its report, and I had the privileges to go through the report. Nowhere does the Committee on Direct Taxes suggest the imposition of a surcharge. In fact, it had suggested the simplification of the tax structure. The whole effort of the Government should have been to collect more taxes, to mop up more resources with the existing level of taxation, rather than increasing the burden of taxes. Already India is the highest taxed country in the World. I do not object if you increase the tax on the rich; but the taxation structure is so top-heavy that to maintain the tax-structure you need a bureaucratic machinery. very big Therefore, from that point of view, this surcharge or extra tax should have been avoided.

But the more important part is with respect to the question of Centre-State relationship. Income-tax comes in the divisible pool and it is divided between the Union and the States. The Seventh Finance Commission had suggested a certain devaluation which has been more fair to the States than the carlier Now this particular Commission. surcharge seeks to by-pass the Seventh Commission recommenda-Finance according to the because tions. Seventh Finance Commission a little more money was going to the States. This is grossly unfair. So, I oppose this surcharge on principle. That is why, unlike Shri Pai, who has suggested the reduction of the surcharge from 15 per cent to the former level

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#### [Shri Saugata Roy]

of 10 per cent, I have suggested its reduction from 15 per cent to 1 per cent. I would like it to go altogether, but then, in that case, my amendment would not be valid.

I would humbly request the Minister not to find such easy means of collecting revenue. You think surcharge is an easy means, which will come directly to the Union Govern-What you have to do is to ment. collect more taxes, you have to reduce unproductive expenditure in the Government. There is no tangible effort on the part of Government to do that. On the other hand, you have in.posed this extra tax, which will deprive the States of their legitimate revenue, to quote the picturesque words of Shrimati Parvathi Krishnan it will bamboozle the States and by-pass the States, which is not fair. So, it would be withdrawn.

श्री कंबर लाल गप्त : मभापति महोवय, उन मवाल में दो चीत्रें हैं। एक तो वह जिन का जित श्रीमती पार्वतीकृष्णन ने किया । दूसरा रेट माफ टंडन के बारे में है। मेरे जो प्रोपोजल्स हैं 174 में में कर 181 नको उनमें मैंने कहा है कि रेट आफ टैक्स कम होना चाहिए किन से रेवेन्यू बहे ग्रीर मैन यह कहा है कि भिनिमम जिम को टैक्स लगेगा, बह दस हजार तक की उसके लिए छट होनी चाहिए । दस हजार के ऊपर टैक्स लगना चाहिए क्यों कि जितनी महंगाई बढ रही है उस हिसाब से झाज दस हजार रुपये की कीमन कम है।

ग्रव बाप देखिए कि 40 लाख बसेसीज हैं। चालीम लाख यें करीब डेढ़ लाख के दस हजार इन्कम वाले हैं। चालीस लाख में हेड लाख के दस हजार इनकम ताले हैं। उन में कलैंबजन चार्ज उतना ही माता है जितना कि रेवेन्य माता है। इसलिए उसका कोई फायदा नहीं है। धगर किसी व्यक्ति की इनकम 10 हजार है तो वह मभी भी माफ है, मगर उमने ज्यादा होती है तभी उस पर टैक्स लगना है। मैं कहंगा कि झाप 10 हजार की मिनिमम लिमिट करें झौर जैसा कि चोकसी कमेटी ने कहा है, मैक्सिमम टैक्स लिमिट 60 परसेंट होनी चाहिए । इससे ज्यादा मैक्सिमम रेट नहीं होना बाहिए। में प्रापका ध्यान दिलाना बाहता हं फि 1974 में अब रेट 20 परसेंट कम करके मैक्सिमम रेट चाफ ट्रैक्स 77 परसेंट लाया

यया था तो उस समय प्रपोण्ड रेवेन्य से 197 करोड़ प्रधिक दपया टक्स कलक्शन हुआ था। हालांकि मैक्सिमम टैक्स रेट 20 परसेंट कम किया गया था। उसी प्रकार से 1976 में उसका 77 परसेंट से घटाकर 66 परसेंट कर दिया गया. यानी 11 परसेंट कम किया गया फ़िर भी प्रपोग्ड रेवेन्यू से 237 करोड़ रुपया ज्यादा कलेक्ट हुआ। इसका मतलब यह है कि जितना टैक्स रेट आप कम करते जाते हैं, आपकी रेवेन्यु बढ़ती जाती है। यही स्थिति जापान में है, मू०एस०ए० में है और अन्य दूसरे देशों में है। बाकी देश तो प्राहिस्ता 2 ग्रंपना टैक्स रेट कम कर रहे हैं लेकिन आप टैक्स रेट बढ़ा रह है जिससे कि देश में एक पैरेलल एकोनामी डेवलप हो रही है गौर टैक्स का इवेजन हो रहा है। पैरेलल एकोनामी इस देश की घर्य-व्यवस्था को खत्म कर देगी। वह लोगों को बेडमान बनायेगी झौर प्रोडक्णन को भीहिट करेगी दुछ भी ह., प्रापक पास रेवेन्यू पाने वाली नहीं है। इमलिए मेरा कहना है कि माप टक्स कम कीजिए। माप 60 परसेंट से ज्यादा टैक्स मत लगायें नाकि लोगों को इसेंटिव मिले। दुनिया में जो सोकाल्ड सोप्नलिस्ट कर्न्ट्रोज हैं वे भी झब इन्सेंटिव देने लगे है। इससे रेवेन्यू भी ज्यादा झायंगी झौर झानेस्टी भी बढगी, सेविग्ज भी ज्यादा होंगी। सेविग्ज ज्यादा होने से कैपिटल फार्मेंगन बहेगा झीर फिर उनस प्रोडक्शन भी बढेगा । इसलिए आप 60 परसेंट मैक्सिमम रेट आफ टैक्स वर्ष भौर मिनिमम 10 हजार तक छट दें। इस समय जो आत्कमनी की पैरेलल एकोनामी चल रही है उसको प्रगर खश्म करना है तो उसका एकमास तरीका यही है कि ग्राप रेट ग्राफ टैक्स का कम करे।

मेरा दूमरा प्याइन्ट यह है कि सभी जो कहा गया कि सरचार्ज नहीं होना बाहिए, म उसके हरू में नहीं हूं। मैं समझता हूं जो फाइनेंस फमीबन बैठा था उसकी जो रिपोर्ट वी उसको सरकार ने मान लिया और उससे स्टेटस को ज्यादा पैसा मिला है इमलिए इस सम्बन्ध में मैं मरकार का समर्थन करता हूं। सरकार'ने फाइनेम्स कमीमन बिठाया, उसने सभी स्टेट्स से बातचीत करके अपनी रिपोर्ट ही जिसको मरकार ने मान लिया । इसका में समर्थन करता हुं। लेकिन मेरा कहना यह है कि स्टेट्स के हारा मेन्टर को केवल गाली देने से कुछ मही होगा । स्टेट्स को अपने प्सान्स के लिए तीन हजार करोब की नबी रेवेम्य पैदा करनी थी जबकि 1978-79 में सभी स्टेट्स ने मिल करके कोवल 71 करोड की एकस्टा रेबेम्बे किएद की ! वैसे करन रिव का सवाल है, अभी उसके लिए मंत्री जी ने कहा कि उनपर टैक्स लगाने का काम स्टेट्स का है लेकिन इस देश में एक भी ऐसी स्टेट नहीं है--- केरल और अंगाल की कम्यूनिस्ट सरकारों को मिलाकर-विश्वमें इरल रिक पर कोई टैक्स लगाया हो । कोई भी इसके लिए तैयार नहीं होता है। जो अपने आम की

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प्रोग्नेसिव कहते हैं वे भी तैयार नहीं हैं। उनका एक ही तरीका है कि तमाम पैसा सेन्टर से जाए। तो इससे काम नहीं चलेगा। जब तक स्टेट्स अपनी रेवेन्यु नहीं बढ़ाती है, केवल एतराज करती हैं उससे काम नहीं बलेगा। मभी 10-12 स्टेट्स के 1979-80 के बजट पेग हुए हैं. करीब करीब हर स्टेट का बजट डेफिसिट में है। मतलब यह कि झोबरड्राफ़िटन होगी । इसलिए इसमें सेन्टर को दोष देना ठीक नहीं है। इस मामल में में केन्द्रीय सरकार का समर्थन करता हूं । मैं आशा करता हूं मंत्री जी इस पर विवारे करेंगे कि जो मैक्सिममें रेट है वह कैसे कम किया जाए ताकि धापकी रेवेन्यु बढ़े।

SHRI SAT.SH AGARWAL: have already moved my Amendment No. 206 to the First Schedule. In this connection, I would like to say only this much that Part II of the First Schedule to the Finance Bill prescribes the rates for deduction of incometax at source. Part II, inter alia, provides income-tax to be deductable at source from interest on 'rights' debentures issued by widely held companies at a concessional rate of 10 per cent as against 24 per cent in respect of interest on other securities. It is proposed to extend the benefit of deduction of income-tax at source at a concessional rate of 10 per cent to interest on all debentures issued by public companies listed in recognised stock exchanges, local authorities, statutory corporations and also to interest on Government securities payable to non-corporate resident taxpayers.

Some of the very valid points have been raised by Shri Kanwar Lai Gupta....

SHRI DINEN BHATTACHARYA: You did not call me, Sir. I have also moved my amendment.

MR. CHAIRMAN: You were not called because your amendment was another hon. elready covered by Member.

SHRI DINEN BHATTACHARYA: I have to express my views on this issue.

#### MR. CHAIRMAN: All right.

SHRI DINEN BHATTACHARYA: On principle, I am against imposing this surcharge. In the name of surcharge, they are collecting the revenue and they are not sharing the revenue with the States. They call it a surcharge only to see that the States cannot claim any chare from the revenues that they collect by way of surcharge. It is a technical process adopted by the Central Government to deny the States of their share.

My hon, friend, Shri Kanwar Lal Gupta, was saying why the States are not raising their resources. Where are the resources for the States? They are exacting all the resources from the States. How much money they are collecting in the name of increasing taxes on petrol and other things. You see the list of items and you will be astonished to see that there is no scope for the States to collect any extra amount of revenue. What they can do is that the States can collect sales tax. You are also imposing prohibition now and the money that they are collecting from this source has also to be paid by the Centre.

I am totally against the tactics that they have adopted for monopolising all the resources that are there in the country and, at the same time, they are asking the States to increase their revenues for which there is no scope. I am for increasing direct taxes on the affluent sections of people. I am not opposed to it. But they do not do that. They do not increase the income-tax because they have to pay a share of it to the States. That is why they are not treating it as an in income-tax. You are increase making it a surcharge so that the States will not be in a position to claim any money from it. I agree with the other argument; that have been given by our colleagues, but not with what Mr. Kanwar Lal Gupta said. (Interruptions).

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SHRI SOMNATH CHATTERJEE: What is the per capita expenditure in Delhi? How many fountains are there in Delhi streets? This is what is happening in one part of the country. At other places, we do not have money even to repair our streets; we do not have money to remove the slum I.

BHATTACHARYA: SHRI DINEN You are amassing all the wealth of the country in the name of strengthening the Centre. We have no quarrel if you spend money for Defence, Communications....

CHAIRMAN: Mr. MR Bhattacharya, you may speak only on your amendment. I think you have made your points....

SHRI DINEN BHATTACHARYA: I did not get any chance to speak in the General Discussion. I would say that the Centre-State relations come here. In that respect, on principle, I oppose this proposal. I have suggested one per cent only for the reason that, otherwise, my amendment would not have been admitted; the President would not have given permission to it. I have suggested a surcharge of only one per cent, not more than that.

SHRI SATISH AGARWAL: T wish to deal, first of all, with the amendment sought to be moved by Mr. Dinen Bhattacharya. With due respect to Mr. Dinen Bhattacharya, I would say that this is neither the time nor the occasion to enter into all those larger issues. These cannot be settled like this. On the larger insues, we could debate later....

SHRI SOMNATH CHATTERJEE: The hon. Minister is tired. Let us give him some respite and resume the discussion tomorrow.

SHRI SATISH AGARWAL: Let us finish this. I seek your cooperation. I am sure that all my good friends will cooperate in disposing of this business in another half an hour.

So far as Mr. Bhattacharya's amendment is concerned, it is with regard to the reduction of the rate of surcharge from 15 per cent to one per cent for the acsessment year 1979-80. The assessment year is 1979-80, that is, accounting year 1978-79. Whatever tax or surcharge has already been paid, Mr. Somnath Chatterjee will appreciate, if this amendment is accepted, will have to be refunded.

SHRI SOMNATH CHATTERJEE: Make it a part of income-tax.

SHRI SATISH AGARWAL: I am only saying what will be the ronsequence if the amendment is accepted. Therefore, this amendment cannot be accepted.

Similar is the fate so far as the by Mr. other amendments moved Venkataraman are concerned. I have great regards for him. But the effect of the amendments proposed by the hon. Member, if accepted, would be that the surcharge paid by the companies during the financial year 1978-79 by say of advance tax amounting to Rs. 70 crores approximately would have to be refunded...

SHRI R. VENKATARAMAN: That was not mine.

SHR! SATISH AGARWAL: Amendments 47, 61 and 96....

SHRI R. VENKATARAMAN: Nø. You have got confused.

SHRIMATI PARVATHI KRISH-NAN: 47 was moved by me.

SHR! SATISH AGARWAL: I am sorry. Hon. lady Member, Shrimati Parvathi Krishnan, has moved it. If it is accepted, it will result in this. The intention of the hon. Member as have been expressed could not be here. The acceptance incorporated of these amendments at this stage in this form would have these disastrout consequences, as I have pointed out. Therefore, I am sorry, I cannot accept them. 

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18.25 hrs.

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[MR. SPEAKER in the Chair.]

Now, with regard to one point made by Shri T. A. Pai-he said that this surcharge was levied in 1971 during the Bangladesh war. This is factually not correct. It was in practice, it was in vogue since the early years. It was 10 per cent upto 1970 and probably in 1971 it was raised to 15 per cent. So far as the other questions are concerned, 1 have dealt with during the general debate on the Finance Bill. Of course, this yearwe are not trying to hide anythingwe wanted to mobilise more recources. You know we have accepted the recommendations of the Seventh Finance Commission in toto and now 85 per cent of the income-tax col-Jections will go to States and also there will be more devolution from excise collections. There mav be certain points still which can be settled by persuasion and conversation. We have very cordial relations with all the States and whatever assistance they need, we immediately go to their help but within our financial constrants which are known to the hon. Members.

Shri Kanwar Lal Gupta made some points to-day Earlier also he has been consistently pleading reduction of income tax. He quoted the Choksi Committee report and said whenever the income-tax was reduced, the revenues went up. I have asked the Finance Secretary and other officials to verify the statement made and we will look into it.

> "(v) On income by way of int rest payable on-

(A) any security, other than a

tax-free security, of the Cen-

tral or a State Government;

Now in this particular provision, whatever is the excess over Rs. 10,000, we used to levy a surcharge of 70 per cent on the excess. We are giving a little bit of relief. The surcharge will not be 70 per cent of the excess. It will be 30 per cent of the excess over Rs. 10,000. This will be our relief.

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Looking to the constraint of time and the fact that the hon Members are busy sitting here the whole day and particularly, Mr. Kamath is sitting here, not speaking but fighting for the members, I am very thankful to all of them and request them to withdraw their amendments.

Mr. Venkataraman has given an amendment and I do not want to go into detail of the amendment. But I regret I cannot accept it.

SHRI R. VENKATARAMAN: I am not pressing my amendments.

SHRI KANWAR LAL GUPTA: I am withdrawing my amendments 174 to 182.

Amendments Nos. 174 to 182 were, by leave, withdrawn.

MR. SPEAKER: I will now put all other amendments that have been moved to vote.

Amendments Nos. 47, 62 to 65 80 to 85 and 122 to 126 were put and negativated.

MR SPEAKER: I will now put government amendment to vote. The question is:

Pages 33 and 37, for lines 29 to 44 and lines 4 to 6, substitute-

Income tax Rate of income-tax Rate of surcharge

ro per cent.

(B) any debentures or other securities for money issued by or on behalf of any local authority or a corporation es-

Nil;

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[Mr. Speaker]

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tablished by a Central, State or Provincial Act;

(C) any debentures issued by a company where such debentures are listed in a recognised stock exchange in India in accordance with the Securities Contracts (Regulation)
 42 of Act, 1956, and any rules made

1956. thereunder". (206).

The motion was adopted.

MR. SPEAKER: Now, the question is:

"That first Schedule, as amended, stand part of the Bill."

The motion was adopted.

The First Schedule, as amended, was added to the Bill.

#### Second Schedule.

MR. SPEAKER: Now, we come to Second Schedule. There is no amendment.

The question is:

"That the Second Schedule stand part of the Bill."

The motion was adopted.

The Second Schedule was added to Bill.

# Third Schedule.

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MR. SPEAKER: Now we come to Third Schedule.

SHRI KANWAR LAL GUPTA: Can we take this up tomorrow?

SHRI DINEN BHATTACHARYYA: We are tired.

MR. SPEAKER: It has already been decided.

SHRI HARI VISHNU KAMATH: We must have some pity for the Minister. MR. SPEAKER: You have agreed; the House has agreed and it has decided to complete this by 26th.

SHRI HARI VISHNU KAMATH: The House is master.

MR. SPEAKER: I think Mr. Kamath, you have plenty of energy.

SHRI HARI VISHNU KAMATH: We can sit.

SHRI KANWAR LAL GUPTA: We can finish thi: tomorrow within one hour. We are very much tired.

SHRI DINEN BHATTACHARYA: The Minister is also tired. (Interruptions).

MR. SPEAKER: I may tell you that I have to certify this Bill after the passing of it. I have to go for a marriage tomorrow and I will be absent tomorrow.

EHRI R. VENKATARAMAN: It cannot be finished within half an hour. There are many amendments.

MR. SPEAKER: I think we shall sit till 8 O' Clock and finish this. There is a practical difficulty. In fact I was thinking of asking you to be present tomorrow.....

PROF. P. G. MAVALANKAR: Anyway we can go up to 8 O'Clock. But, let us have a coffee break of ten minutes now!

MR. SPEAKER: You can go for a coffee break one by one. Now let us go to Third Schedule. There are amendments.

SHRI VINODBHAI B. SHETH: I move:

Page 64, line 5,---

for "Eight per cent."

substitute "Six per cent." (20).

SHRI G. M. BANATWALLA: I move: Page 55,--omit lines, 34 to 37. (28) Page 56,--omit lines 1 to 3. (29) Page 56,--omit lines 4 to 6. (30)Page 56,--omit lines 19 to 21. (31) Page 56,--omit lines 34 to 36. (32) Page 57,--omit lines 26 to 28. (33) Page 57,--omit lines 29 to 31. (34)Page 57,omit lines 37 to 39. (35) Page 60,omit lines 17 to 22. (36) Page 60,--omit lines 37 to 39. (37) SHRIMATI PARVATHI KRISH-NAN: I beg to move: Page 56, line 2,for "Five hundred rupees" substitute-"Four hundred rupees" (48) Page 60, line 38,for "One rupee and thirty paise" substitute-"Eighty paise". (49)

SHRI R. VENKATARAMAN: I beg to move:

Page 64,---

after line 14, insert,-

"Provided that small scale industries manufacturing goods falling under this Item shall be exempt from lavy if the clearance in a financial year exclusive of the value of export goods and excisable goods not falling under Item No. 68 is less than rupees thirty lakhs." (50)

Page 55, line 22,---

for "Twenty-five per cent, ad valorem"

substitute—

"Fifteen per cent. ad valorem" (66)

Page 60,-

(i) line 28, omit "(1)",

(ii) line 19, omit 'Twenty per cent ad valorem' (68)

Page 55, line 28,-

for "Three rupees per thousand," substitute "Two rupees per thousand," (69)

Page 55, line 35,-

for "Two thousand seven hundred and fifty rupees."

substitute "Two thousand five hundred rupees." (70)

Page 60,-

for line 27, substitute-

'(xlvii) for Item No. 35, the following Item shall be substituted, namely:---

"35. CYCLES. AND PARTS OF CYCLES OTHER THAN MOTOR CYCLES 5 per cent". (72),

Page 60,-line 38,-

for "One rupee and thirty paise" substitute\_\_\_\_

"Seventy eight paise" (73)

Page 64, line 5,-

for "Eight per cent." substitute-"Four per cent". (74) SHRI SATISH AGARWAL: I beg to move:

Page 63, omit lines 39 to 39. (55) Page 64, in line 3, for "(vil)". substitute "(v)". (56)

SHRI K. T. KOSALRAM: I beg to move:

Page 60, line 38,---

for "One rupee and thirty paise" substitute-

"Seventy-five paise." (98)

SHRI MUKUNDA MANDAL: I beg to move:

Page 55,-

omit lines 11 to 13-(108)

SHRI HARI VISHNU KAMATH: I beg to move:

Page 64, line 5,---

for "Eight per cent." substitute----"Five per cent." (115)

Page 64, line 5,---

for "Eight per cent." substitute-----"Seven per cent." (116)

Page 64, lines 5 to 7,---

for "ALL OTHER GOODS. NOT ELSEWHERE SPECIFIED, BUT EXCLUDING".

substitute----

"ALL OTHER GOODS, NOT ELSEWHERE SPECIFIED, MANUFACTURED IN A FAC-TORY BUT EXCLUDING." (117)

Page 64,---

after line 14, insert

"Explanation—In this Item, the expression "factory" has the meaning assigned to it in section 2(m) of the Factories Act, 1948 (68 of 1948)." (118)

SHRI KANWAR LAL GUPTA: I beg to move\*:--

Page 55,---

omit lines 5 to 7. (135)

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for "Sixty per cent."

substitute "Forty per cent." (138)

Page 56, line 17,---

for "One hundred per cent." substitute "Eighty per cent." (141)

Page 56, line 35,---

for "Twenty per cent. ad valorem."

substitute "Ten per cent. if not made by machine; Twelve and a half per cent. if made in cottage industry; Fifteen per cent. if made' in small scale industry with an investment of rupees ten lakh and Twenty per cent. if manufactured by medium or big industries." (143)

Page 57,---

omit lines 15 to 17. (144)

Page 57,---

omit lines 18 to 22. (145)

Page 58, line 13,---

for "Twenty per cent."

substitute "Fifteen per cent." (146)

Page 59,-after line 84, insert-

"(aa) in sub-item (2), for the words "(including transistor sets)", the words "(excluding transistorsets)" shall be substituted;" (147)

Page 60,---omit lines 4 to 6. (148)

Page 60, Mne 19,---

(i) for "Twenty" substitute "Fifteen"

(ii) for "Twenty-five" substitute "Twenty". (149)

Page 60, line 20,-

for "Thirty" substitute "Twentyfive" (150)

Page 60, line 21,---

for "Twenty-five" substitute "Twenty" (ISE)

Moved with the recommendation of the President.

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Page 60, line 38,---

for "One rupee and thirty paise"

substitute "Seventy-five paise for hand made matches and One rupee for machine made matches" (152) Page 61, omit lines 33 and 34. (153) Page 63,--

omit lines 36 to 39. (154)

Page 64,---

after line 14, insert-

"Provided that in the case of all other goods, not elsewhere specified,---

 (i) if manufactured by hand, the rate of duty shall be—One per cent. ad valorem;

(ii) if manufactured in cottage industry, the rate of duty shall be—Two per cent ad valorem.

(iii) if manufactured by small scale industries with a capital investment of rupees ten lakhs, the rate of duty shall be— Five per cent. ad valorem."...

SHRI DINEN BHATTACHARYA: I beg to move:\*

Page 63, line 5,---

for "Twenty per cent," substitute---

"Five per cent." (208)

Page 63, line 32,---

for "Twenty per cent." substitute---

"Five per cent.". (209)

SHRI VINOD BHAI B. SHETH: Sir, in regard to Item 68 the rate of duty has been increased from 1 per cent to 2 per cent and then to five per cent and new it has gone up to eight per cent in all other goods, not elsewhere specified, but excluding...This is a steep size. Item 68 has become a flexible source of revenue to the government. There is a much hue and cry against this steep rise in the duty. It looks some time that the entire machinery of taxation—direct and indirect—is going on ad hoc basis. There is no integrated approach. I do agree that to meet the enhanced demand of the States revenue is a necessity but such a steep rise is not welcome and I would request the Minister to keep the status quo.

Sir, the policy of the government is to stand for the small people and the small scale industries but such duties have been affected the cottage industry. I can give the example of brass industry in Jamnagar. It is a cottage industry meeting the 25 per cent demand of brass parts in the country. This hike in duty has affected it and, as such, I request the Government to maintain the status quo.

SHRI G. M. BANATWALLA: Mr. Speaker, Sir, I have moved ten amendments seeking withdrawal of the increased duty on motor-spirit, kerosche, cooking gas, dental cream, cotton yarn, power-loom fabric, two wheeler and three wheeler vehicles, matches and so on and so forth.

Sir, as far as the indirect taxes are concerned, it seems that the Finance M nister has virtually gone on a taxing spree. Let us analyse the extent and the nature of this effort for additional mobilisation of resources. By raising the Income-tax surcharge, the additional revenue is estimated at Rs. 46 crores. By raising the wealth tax rates, you estimate an additional revenue of Rs. 6.60 crores.

 $I_n$  other words, from direct taxes, an additional revenue of only Bs. 52.60 crores is expected.

Contrast this with the total additional net collection (which is supposed to come) as a result of the new proposals—subject to later modifications. That comes to Rs. 605 crores. This shows that the brunt of the taxation is upon the various articles. The major source is the indirect taxes. That shows the regressive nature of

Meved with the recommendation of the President.

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the financial proposals that we have. Sir, it clearly shows the extent of burden that is passed on to the common man. From the Direct taxes only Rs 52.60 crores of additional revenue is expected, subject to later modifications. But the indirect taxes are supposed to yield about Rs. 665 The Government therefore crores. cannot lay any claim to have come to this House with any progressive measure at all.

I strongly submit that the financial proposals are regressive m nature. There is also arbitrary increase in the rate of indirect taxation. Some increases are unexoliof the cable at all. When we look at the wide range of our indirect taxation. we have to say that the Government has not only a finger in every pie, but a hand in every pocket. even of the most poor among us. That is the nature of the indirect taxation that we have.

Now, Sir, my amendment Nos. 26 to 36 deal with increased duty on Motor Spirit and the Motor vehicles.

In the case of motor spirit, the rate of duty is proposed to be increased from Rs. 2200 to Rs. 2750 per Kilo-Similarly there is additional litre rate in the case of scooters, motorcycles, and other things. Road transport is today subject to multiple tax by the Centre, by the States and also by the Local Authorities. Centre levies import duties and excise duties on Motor Vehicles, components, tyres motor-spirit, and tubes batteries high-speed diesel oil, lubricants etc.

Now I want to place before you certain very startling facts.

The National Council of Applied Economic Research estimates that taxes account for about 62 per cent of the total price of a truck. The tax on diesel alone accounts for 43 per cent of the operating cost. These are things which will have to be seriously considered. It should also be realised that the small transport operators form 99.4 per cent of the total number of operators in the country. I submit that the need of the hour is for rationalisation of taxes on road transport to make at growth-oriented rather than being a hind-erance for developing a viable road transport system.

Take the case of petrol. For every litre of petrol we pay, nearly 68 per cent of the cost goes to the Government as excise duty. And this was approximately 64.28 per cent before the new budget levies were announced. I will not take much time of the House, but I hope, you ,will kindly bear with me because I have not spoken on the Finance Bill at all. I have concentrated on this one aspect of the whole proposal only and, therefore I seek your cooperation to bear with me for a few minutes.

MR. SPEAKER: I enjoy it; bearing is a burden.

SHRIG. M. BANATWALLA: The duty on cotton yarn is increased from 5.5 paise per count to 6 paise per count and in the case of powerloom fabrics, the duty is raised from 3 per cent to 12 per cent. In the wider general interest specially, of the common man, we must have the totality of the picture before us. I, therefore, draw the attention of the Government and of the House to the extent of increase in the field of textiles. While the industry was paying Rs. 28 crores by way of excise duties and sales tax in 1951 on a production of 5100 million metres of cloth and 625 million kgs of yarn, it paid in 1976 Rs. 180 crores on the output and Rs. 152 crores on the inputs of 8160 million metres of cloth and 1000 kgs. of yarn making a total tax liability of Rs. Rs. 382 crore per annum and showing a rise of an much as 11086 per cent from 1951 to 1976 and there is a further increase in the incidence since then.

Mr. Speaker, Sir, I must say that in the case of such a basic necessity as cloth, certain sympathetic attitude should be taken I will conclude by referring to the Jia Committee Report that had said:

"The indirect taxes should not be introduced merely on revenue consideration as it may then militate against priorities and frustrate objectives"

These indirect taxes are for 'beneficient intervention in the market'. Taxation on cloth must be such as to result in a progressive improvement in clothing standard of the masses. Instead, there is deterioration.

In view of this, I have moved these amendments to the Finance Bill. The Finance Minister has come very cruelly on the urban people; they have been singled out. But is there no poverty in the urban areas. As a matter of fact, the distinction that has been made out is only superfluous, and a state of confrontation as far as the rural and urban areas are. concarned has been created. I must, therefore, appeal, though at this late stage to the Government. Let wisdom dawn on them, otherwise I am sure, the wrath of the people will descend upon the Government sooner or later.

SHRI R. VENKATARAMAN (Madras South):  $M_{\Gamma}$  Speaker, Sir, I have a large number of amendments, but I shall deal with some of them and Shrimati Parvathi Krishnan will be dealing with some others. I shall leave entirely in the competent-hands of Shrimati Parvathi Krishnan to deal with domestic products like kerosene oil, matches etc.

So far as the increase in excise duty on certain items is concerned, I want to make this comment. The Government have increased the duty on instant coffee, but there is no increase on instant tea. They have not thought it necessary to tax instant tea, but they have chosen or selected to impose tax on instant coffee. It has a more sinister meaning, as a penalty, on a class of people who are coffee

drinkers, and who happen to come. from one part of India. (Interruption) This is really discriminatory. Why should they impose a tax on coffee, while they have not imposed any tax on tea? Has it any particular, sinister reference to the particular area from where we all come; or has he any other grievance against coffee-drinkers? I can assure you that coffee-drinkers are intellectuals, and certainly they should not be penalized. I strongly protest against this. (Interruption) Apart from jokes it is wrong to make this kind of distinction, because it is liable to be misunderstood-and misinterpreted by interested parties. This is a very small matter. I would appeal to the: Minister to give up this particular item.

The third point is about petrol. I do not want to add to what Mr. Banatwalla has ably put forward. I would only say that the Jha Committee went into the impact of indirect taxes on the consumption pattern in the country has found that the transport cost bears 0.61 per cent of the 3 per cent of the tax borne by the lowest class of the people, viz. those who have a consumption expenditure of Re. Nil to Rs. 15 - per month. I would like him to check these figures. The Jha Committee has gone into this, and they have said that transport cost is very high and it affects the commodities and affects the lowest class of people. To increase the burden further by taxation, by levy of excise duties on petrol and diesel oil and thereby increasing the cost of

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transport of goods, is likely to increase the burden on the lowest section of the people. We have suggest ued that it may be made Rs. 2500 instead of Rs. 2700.

About kerosene and matches, Mrs. Parvathi Krishnan will speak. Then. the duty on 2-wheelers and 3-wheelers are being increased. These are used for the purpose of transport. And with the high cost of petrol taxis are plying in the air. They have become as costly as air travel and it is not possible for people to go in taxis; and if you also increase the cost of scooter travel, the middle class and the lower class people will put to a great difficulty.

Then about amendment No. 72 1 have suggested that cycles may be brought into the excisable item No. 35. The Finance Minister has stated. reply, that the cycles will bear 5 per cent under an administrative order. My suggestion is that cycle and cycle parts may come under item 35-as it is now. The word 'cycle' is not there. But 'cycle parts' are there. Instead of that, they can make it 'cycle and cycle parts' and make it 5 per cent and bring them under the excisable list. Then as regards item 68, I am totally against this increase from 5 to 8 per cent across the Board without considering all the consequencies of the impact and the incidence of taxation on the several classes both on production, distribution and consumption. The hon. Minister was saying that we have no alternative: We have to find resources and therefore we are obliged to raise this tax. The Minister has no computation in raising the tax from 5 to 8 per cent without examination of the consequences. But he does not find it equally good to reduce the non-plan expenditure by a sweep of hand or across the Board by 10 per cent. For that you want a com-"ssion. For incerasing the tax, you , not want a commission. Not only that your to contrary to the recommendations of the Ins Committee. This is very surprising. If the Minister could have said, all right, if the deficit is very large, I order that there will be 10 per cent cut across the board on all non-plan expenditures, it would have given something Tike Rs. 900 crores. There would not have been any necessity for heavy burden of tax as well as deficit. I will speak on this in the third reading. I want to say that this is totally a wrong approach in this matter.

I want to emphasise that Janata the Government's attitude towards small scale indusries has been one of paying lip sympathy. Under item 62, they have now come forward, to reduce the exemption limit for the small scale industry from Rs. 30 lakhs to Rs. 15 lakhs; and for the balance, from Rs. 15 lakhs to Rs. 30 lakhs, they said that they will impose 4 per cent The existing rule is that upto duty. Rs. 30 lakhs clearance, the small scale industry is exempt. Now here the Minister has stated that Rs. 30 lakhs include the export goods and the exciscable items; and therefore it is Rs. 30 lakhs. The small scale industry is not an exporter, very small. very few, not all the small scale industries are exporters, not all the small scale industries are using exciseable items to that extent. The result is that those who are exporting and those who are using exciseable items will benefit and the really small industrialists will suffer. Now, if the scheme, as suggested by the Government is so advantageous, then why is in that today all the small scale industrial associations have represented to him saying that they would rather go back to the existing position than have this new concession. Even today the association of the young entrepreneurs have submitted a memorandum to you and to every Member of Parliament. They do not want any help from you. They say "Save us from our friend." If the Government cannot help by exoluding exciseable goods and the export goods from Rs. 30 lakhs exemption. let them at least keep it as it is;

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let them not give any concession. In the name of concession, they are increasing the burden on the small of the small scale sector. The persons who are ab's to export will benefit under the new scheme; the persons who are using a large amount of excistable goods will benefit by this item, but the really small man will suffer; and he has put forth his memorandum in which he has pointed out how he will suffer. This is not the first time A few minutes back, pointed out how they had denied to the small scale industries the benefit of the tax holiday; and this is another item where they have deprived the small scale industry of a benefit. They are paying a lip sympathy for the small scale industries.

I would plead with them that we do not want your concession. Let this Janua Government leave us alone and leave the small scale industry alone. I am one of those who developed the small scale industries to a large extent and I know their problems. They would prefer to go back to the existing situation than have your concession. I have done

SHRIMATI PARVATHI KRISH-NAN: The first amendment I have is to decrease the duty on kerosene. I am not labouring that point too much because the Minister was present when I pointed out that this was an essential commodity as far as the people in the rural areas are concerned, apart from people in the urban areas. There is no point in going on and on and saying that this is a rural oriented budget and then tax an essential commodity like kerosene. The more electricity, the fewer the bables: this is what they said in China and many other countries. Your family planning programme has run into difficulties. You are taxing kerosene; so that programme will go into further difficulties. Let there be light instead of darkness Please remove in the janata rule. this impose on kerosene and my amendment is to that effect; it restores the old position.

The Minister is going on about. the need for money and he may; start all over again. I sav: do not. weep so much, we are all with you we have pointed out yesterday in. the general discussion where you... can go for money but you are unwilling to turn your head to that side and you turn always against the small scale sector. Mr. Venkataraman was referring to the smallscale industry. When I talked to the hon. Minister he said that it was a right problem and he said: I will sit and discuss with small scale industry people, that is about job works. I pointed out that under item. 68, when labour charges are collected, when raw materials etc. are given by the bigger concern and labour charges only are collected from those concerns by the small scale sector, sometimes the excise duty under item 68 was even more than the labour charges. What is your reply in those days? I said that the components that are from ancillaries, bigger units were there to pay the excise and your reply, as recent as 27th January 1979-

DR. SUBRAMANIAM SWAMY: Two months ago.

SHRIMATI PARVATHI KRISH-NAN: Mr. Swamy, you are too young to understand this problem .... (Interruptions) On 27th January, this is the reply of the Minister: 'The principle of liability of central excise levied on intermediate products placed over a wide area of manufacturing operations...." You werethere justifying excise duty at every stage. Then you say: "However, the present exemption upto Rs. 30 lakhs in a year available to small scale sector units manufacturing goods falling under tariff item 68 should ordinarily take care of the interest of the really small manufacturers." That was on 27th January. May I ask: what facts have come to you by the 28th of February 1979, which is a mere 32 days which made your find that Rs 30 lakhs limit was too much? What reply are you going to write in another month's time?

Here you talk very confidently: this is the way we are going to see that the corporate sector is brought to the heel, etc. and the small scale sector? The Labour Minister is sitting hehind. I would also like him to understand that the small scale sector is going to break up into smaller units and even the minimum protection that the labour now gets goodwill under the guidance and of the labour minister when he is able to make the state labour ministers listen to him, even that will go. That is happening in hosiery. we know that in Coimbatore, where you had 50 men, you are now having 20 or 10 or 5 persons in each unit, due to breaking up of large: units. from that, there are people sitting in Bombay or sitting in Calcuita who give their trade names; they are not touched: the trade name is not taxed. Why don't you try to find out resources from them? Have you thought of them? These are very small units. The trade names are. Victor and so on. I can give them all to you. They are not taxed, because they are not producers. They are not industry.....

SHRI VISHNU KAMATH: You are advertising.

SHRIMATI PARVATHI KRISH-NAN: No. no I am not advertising. That is why I said, I will let you have the names. I never said I will announce the names.

SHRI SOMNATH CHATTERJEE: Post card or inland letters?

SHRIMATI PARVATHI KRISH-NAN: Inland letters have gone to 25 paise.

Now I shall confine myself to the....

MR. SPEAKER: If you are writing post card...

SHRIMATI PARVATHI KRISH-NAN: This Government must stop all this pick-poketing. This is a pickpocketing Budget. They are picking the pockets of small scale industry. They are picking the pocket of State resources by sur\_charge on income tax. They are picking pockets of the house wives. Your wife has told you that Sir. You told me that she told you that.

MR. SPEAKER: I always keep my conversation with my wife confidential.

SHRIMATI PARVATHI KRISH-NAN: You may keep that confidential. You are not having a conflict with her.

She was complaining to you because you were a sympathetic listener. Unfortunately, the Government is not so sympathetic. This is the whole tragedy of the situation.

#### (Interruptions)

SHRI SOMNATH CHATTERJEE: Mrs. Dandavate has to come on the streets.

SHRIMATI PARVATHI KRISH-NAN: Mrs Dandavate was waiting a rolling pin. Your wife is not. I do not know whether she is doing it at all Mrs Dandavate was waving in the streets and not at home. That is why he is hale and hearty, here.

MR. SPEAKER: That is one of the reasons why he is here and not at home.

SHRI SOMNATH CHATTERJEE: What about Mrs. George Fernandes?

SHRIMATI PARVATHI KRISH-NAN: She has been brain washed.

to come back to taxes-the Now major foundry centres in Coimbatore 250 of them are feeding 200 electric motor and pump manufacturing units and 90 textile units. Now they have given him Rs. 44 crores this year as excise duty, when the turnover is over Rs. 30 lakhs and he is In so far not satisfied with that. as your textile units are concerned, you are giving them a way out by saying --all right, income tax rebate to you, if you say that you ure

doing rural development. It is a very peculiar philosophy. Therefore, we said, have a rational tax structure and do not say to me. Mr. Minister, that the small scale industry can well bear the burden. As I said earlier not a single document. is there to indicate how much small scale has given to you, what is the industrial production, what is cmployment generation, I can tell you, in Tamilnadu alone which State has largest small scale industry because we had encouragement very early on that. We have got nearly 4,000 units employing over 80,000 workers and you want 80,000 workers to suffer as the Wimco workers are going to suffer now. We are not asking you to give any relief to the big units. We are not asking you that. But we are saying at least when you are talking about small scale industry, kindly understand it. I do not think you do. You should understand it and that is why this business of going from 15 to 30 and back to Rs. 15 lakhs has got to be stopped. That is why I support the amendment moved by Shri Venkataraman that Rs. 15 lakhs limit should be raised again to Rs. 30 lakhs and the proviso is put in the income tax so that your minions in the Finance Ministry do not come out with the notification as and when they like it just per their whims and fancies according to whoever is pressurising them at that point of time.

SHRI K. T. KOSALRAM<sup>6</sup> (Tiruchendur): I beg to move my amendment.

MR. SPEAKER: You have already moved it.

SHRI K. T. KOSALRAM: "For Rs. 1,30 substitute 75 paise" My hon friend, our Minister, this morning has in reply to the general discussion categorically stated, that if it is in the interest of the workers, the Government will reduce even the excise levy. Government will not hesitate to revise it if it involves the interest of the workers.

There are three aspects in this match industry, whatever the Minister said is hundred per cent correct. The interest of the workers is the first aspect. The second aspact is. you were all along telling "We are the saviours of small-scale industries." But out of all the hon, members who spoke, nobody has appreciated your policy. From the match industry, the hand made sector have themselves made an appeal to all the hon. members that the excise duty on the mechanised sector should be increased by Rs. 1.50 per gross. But you have increased it by Rs. 2.70. The fact is the WIMCO people are mechanised and they have increased the price. They are selling matches at 20 paise per box. You have not levied anything against the small scale sector but still they are also selling their matches at 20 palse per box so the exchequer is losing money. You are encouraging growth of black money. Yesterday I showed to you the appeal they have made. They themselves wanted the difference to be Rs. 1.50 but you have made it to Rs. 2.70. That is an. other aspect. Our lady member yesterday said something. But the workers' union have represented to you and sent you a memorandum from Madras, Calcutta, Bombay and all over India. 40,000 people are dependent upon the match industry in mechanised sector. Farm foresthe is in full swing, All put try together 60,000 people are going to lose their livelihood. I am very happy you have announced this morning that the workers' interests will I appeal to you to be safeguarded. additional excise of only Rs. 1,50 per gross. If you levy in that way the ordinary consumer would not lose. The mechanised sector will sell it at 15 paise per box. The handmade sector also will sell it at 15 paise. I appeal to the Minister 14 accept these amendments. Our Deputy Prime Minister yesterday announced that people from unex-

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pected quarters have represented about workers in the mechanised sector. I do not know what he means by unexpected quarters, but the Deputy Prime Minister himself has more or less admitted it. I hope my friend, Shri Agarwal, also will accept our amendments.

SHRI MUKUNDA MANDAL: Sir, I have moved my amendments because of the fact that the Finance Bill introduced by the Finance Minister is antipeople and the imposition of excise duties will be a burden on the rural people mostly. It is said by the Janata Government that the budget is a rural-oriented budget. But the actual thing is that he has imposed much more excise duty on kerosene which is used by the rural people. The agricultural labour, the marginal farmers, all these people use kerosene. But on kerosene, excise duty has been imposed. Again on biscuits, more excise duty has been imposed. Is it the contention of the Government that only affluent class consumes biscuits? Mostly patients and children consume biscuits. So, the lower middle class will be affected by the imposition of this excise duty. This is the international year of the child and that is why, for the benefit of the child, much more taxes have been imposed on biscuits.

Government has no hesitation in imposing excise duty on tooth paste because the Government thinks that it is consumed by the affluent sections. What is the need of saying so? The lower middle class people also use tooth paste. They are mostly affected by this increase of excise on tooth paste.

Again, on soap, excise duty has been increased. None can say that the poor people do not use soap. Perhaps, our hon. Minister will say that poor people do not use soap and that is why, excise duty has been increased en it. Excise duty has been increased on matches, which is mostly used by the rural people. What is the purpose of increasing excise duty on matches, I cannot understand. This will mean that the workers in the small scale sector particularly in the match factories will go out of employment. Particularly, the problem of the WIMCO workers will come in.

I want to move my amendments and I will request the hon. Minister to accept my amendments.

SHRI HARI VISHNU KAMATH: Mr. Speaker, this is the only set of amendments I have tabled to the Bill. I have not moved any other amendment.

Before I proceed to speak on the amendments, I would make an earnest request to you and I hope, you will earnestly consider that request. I am reminded of a similar episode in the provisional Parliament in 1951 when we had a nocturnal sitting and Shri Rajagopalachari, the then Home Minister was piloting the first Constitutional Amendment Bill-Mr. Venkataraman intended to will bear me out-he lengthen the sitting but I got up and told him that we would be prepared to cooperate with you and have an all night sitting, if necessary, provided he gives us dinner. Immediately he jumped in his seat, and agreed to give us dinner, and so we had a sitting after the dinner also, a nostprandial sitting. We had a sitting till about 80'clock. Then w<sub>2</sub> had a dinner here on the lawns.

MR. SPEAKER: I take it, it is one of the amendments.

SHRI HARI VISHNU KAMATH; I would like to know your reaction to it. Not you, the Government should stand the dinner.

MR. SPEAKER: That is why, I readily agreed.

SHRI HARI VISHNU KAMATH: What Rajaji could do, could not the Janata Government do now?

MR. SPEAKER: I do not know that.

SHRI HARI VISHNU KAMATH: I do not cast a burden on you. When Shri Mavalankar was then in the Chair, I did not cast a burden on him. So, I do not cast any burden on you. But it is courtesy to say "yes", as Rajaji did then.

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): What do you want?

SHRI HARI VISHNU KAMATH: I can give you an idea, but not the brains to understand that.

MR. SPEAKER: From the dinner let us go to the amendments. I think they will consider that.

SHRI HARI VISHNU KAMATH: I have not moved any other amendments. This is almost the last Schedule, or the penultimate Schedule. But I am sorry to say that this is about the worst levy, item 68, and I must say, atrociously unjust levy, and it is completely antithetical to the philosophy of the budget. The hon. Deputy Prime Minister, yesterday or day before yesterday when he announced the new concessions. spoke about the rationale of the budget. I think there is no rationale at all about this item 68: it is totally, unmitigatedly irrational. And why? Within the last three years there has been a 700 per cent hike in this particular excise duty, and that too, unfortunately, I am sorry to say, by the Janata Government. In 1977 it was raised from 1 per cent to 2 per cent. I have got the Schedule of the Central Excise and Custom, Act, 1944. Before the Janata Government came to power, it was 1 per cent. Then it was raised to 2 per cent by Act XXIX of 1977. Then, last year, suddenly, there was a steep hike from 2 per cent to 5 per cent by 880 LS-15.

Act XIX of 1978. Now it is being raised from 5 per cent to 8 per cent. You just want to rob the people; it is robbing—I cannot find any other word for it—just to gather money, just to raise resources, by hook or crook, more by crook than by hook. I do not understand it at all. It is most atrocious.

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They are trying to explain it away in the Memorandum Explaining the Provisions in the Finance Bill, 1979, where on page 57 there is a short explanation, which reads as follows the tariff description has been amended to delete the definition of 'factory'—

"Existing description.

All other goods not elsewhere specified, manufactured in a factory but excluding etc."

Then there is an Explanation:

"Explanation: In this Item the expression 'factory' has the meaning assigned to it in Section 2(m) of the Factories Act, 1948."

Now the proposed provision is:

"Proposed description.

All other goods, not elsewhere specified, but excluding, etc."

There is a footnote to that. What is that footnote? It reads as follows:

"The tariff description has been amended to delete the definition of factory. However, by virtue of an exemption notification, goods manufactured in places other than "factories' are being completely exempted."

But there is a snag. What is the snag? Please see the Factories Act. I have got the Factories Act, 1948 where the meaning of "factory" is given in section 2(m) as follows:

"'factory' means any premises, including the precincts thereof, whereon ten or more than ten workers are working, or were working

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on any day of the preceding twelve months and in any part of which the manufacturing process is being carried on with the aid of power or ordinarily is so carried on."

"or (ii) whereon 20 or more workers are working or were working on any day in the preceding twelve months or any part thereof, and the manufacturing process is being carried on without the aid of power or is ordinarily so carried on."

According to the new provision, if goods are manufactured in a factory of this kind, without power, with 10 or 20 workers, then they will have to pay 8 per cent excise duty, they are not exempted. It is only goods manufactured in places other than factories which will be exempted. If you manufacture goods in a small scale industry, in a cottage industry. even in your own home, in your own cottage, that also is not exempted, because the definition of a factory has been this. Therefore, bearing in mind this, the hike, the steep increase in excise duty is totally unjustifiable. Why? Because how many goods are being manufactured in these small cottage industries and also small scale industries which would be exempted, because they are factories? Take for instance pencils, bangles, ice, lanterns, candles, tonga parts, agricultural tools etc. These are all manufactured in small scale industries, and these will not be exempted under this new provision. If this is not anti-Janata philosophy, anti-Janata Budget, anti-Janata manifesto, what can be? I am sorry to say all this, and I am deeply moved, angered by this provision.

PROF. P. G. MAVALANKAR: I share your anger.

SHRI HARI VISHNU KAMATH: I am glad I am in good company

Therefore, I would earnestly plead with the Minister to reconsider it. I would have been happy if it had been reduced from 5 to 3 or 2 per cent, but you are raising it from 5 to 8 per cent. How much money do you  $\epsilon x$ pect to gather from the three per cent extra duty?

SHRI SATISH AGARWAL: Rs. 100 crores.

SHRI HARI VISHNU KAMATH: You have been very delinquent in collecting taxes. Do your duty first. Don't touch the poor people. It is most disgraceful, I, am sorry to say, for the Janata Party to behave like this.

Therefore, I would earnestly request that this should be reduced, that it should at least remain at the earlier level. I would have been happy if it had been reduced.

My hon, friend Shri Vinodbhai Sheth has moved an amendment to increase it from 5 to 6 per cent. I do not wish to do it. I have given notice of an amendment to increase it to 7 per cent, but I do not wish to move it. I stick to 5 per cent. Remain at 5 per cent, and try to garner more money by other ways and means, and do not completely destroy the Janata philosophy, the Janata manifesto, the Janata Party which went to the people in 1977. The peaceful revolution that it wrought should not be betrayed. We have increased it from 2 to 5 per cent and now to 8 per cent. Mr. Speaker, I feel you agree with me, I am convinced that you agree with me, and most of the Members, right, left and centre, agree with me. Some may not.

So, I move that 8 per cent should be reduced to 5 per cent. and also the original provision of factory should be retained in the Schedule, so that the cottage industries, the small scale industries, will be exempted from paying 8 per cent tax. and they will have to pay only 5 per cent excise duty, not 8 per cent as is sought to be done now. Otherwise, the small and cottage industries will have to pay 8 per cent because they will not be exempted from the levy.

10.10

I move three Amendments No. 115, 117 and 118 and commend them to the wholehearted acceptance of the Minister, of the Government, of the Treasury Benches and of the entire House.

भी कवर साल गुप्त : यह जो यर्ड गेड्यूल है यह सब से ज्यादा मिस्चीवस है जिस के कारण लोगों पर सब से ज्यादा बोझ पड़ रहा है, ' वै लोग चाहे गांवों के हों चाहे गहरों के हों। इतना नेट विछा दिया है कि शायद ही कोई भादमी इस से बचा हो। अभी तक 30 साल के बजट में ऐसा नेट नहीं विछा था जैसा कि इस में बिछा है। धाप ने कुछ माजिनल रिसीफ दी है सोप में घौर दूसरी चोजों में। लेकिन उस का ' कोई इम्पैक्ट नहीं है। प्राइसेज गैलप कर रही हैं। धाप कहते हैं साढ़े चार परसेंट प्राइसेज वही हैं लेकिन प्रगर कन्ज्यूमर रिटेल प्राइसेज देखें, उस को स्टडी करें. तो मैं कह सकता हूं दिल्ली में हम ने सर्वे किया है, पांच परसेंट स 25 परसेंट सक चीजों के दाम बढ़े है।

You are also responsible. The prices have increased on account of Budget the prices of consumer goods have increased on account of some Government • Departments. All combined together have produced this effect of rising prices.

पोजीशन यह हो गई कि पांच परसेंट से 25-30 परसेंट तक दाम बढ़ गए । मब यह हालत है कि जिस परिवार की धामदनी 800 रुपये है ; उस पर सौ रुपये का येला बढ़ गया, जिस की पन्नह सौ है उस पर डेढ़ सौ रुपये का बोझ \* बढ़ गया। इस तरीके से हर एक आदमी पर मिडिल क्लास पर जो बोझ यड़ा है उस को बर्वायत करना उस के लिय संभव नहीं है। मैं सगझता हूं पहले तीस वर्ष में कभी ऐसा बजट मही साया जैसा कि इस बार साया है। मैं मंत्री भी से कहुंगा कि अभी तो आप कोई ,कसेंशन बेंगे नहीं, बयों कि जो इंस्ट्रक्शल हैं उन का पालन आप को करना है। उस के लिए में विकायत नहीं कर रहा हूं। जेकिन में यह जरूर पाहना कि कम से जम प्राइन्दा प्राप इस की जांच करें कि प्रोडल्यन पर इस का कितना घसर पड़ रहा है, कल्प्यूमर्स पर किलमा मसर पड़ रहा है भीर बोल हमारे बारे में क्या सोच यहे हैं। प्राप महीता पत्रह दिन इस की साइटिफिक स्टडी बर्कर करिए और सह एश्योरेंस दीविए कि इस जाल की बजह से जो सभी बीजों के बाम बढ़ यह 🖁 उन को आप आहिस्ता आहिस्ता कम करेंदे । क्यर माप ने इस में देर लगा वी और बाद में कम जी किया हो उस का कोई फायदा बही होता । आप देखें कि बनस्पति थीं के बास काम में बड़ी बड़ाए लेकिन फिर की एक दिन पर 30 वपरी बाम बढ जरुं। यह बजट की बजह से

नहीं है लेकिन इंटरनेशनल मार्केट एस टी सी की प्राफिटियरिंग इन सब चीजों की वजह से हो गया।

जो ट्रक्स बन रहे हैं, एक ट्रक पर पन्द्रह हजार का ब्लैक है। उस के टायर भी नहीं मिल रहे हैं। उन पर भी ब्लैक है। चारों झोर से हाहाकर मचा हुमा है । टूथ पैस्ट, टूथ ब्रग, वाणिंग सोप, नहाने का साबून, टायलेट सोप, हर एक चीज के दाम बढ़ गए। जो जा कमेटी की रिपोर्ट है उस पर भी माप ने ध्यान नहीं दिया। मैने कल ही इस बारे में एक सवाल पूछा था। उसमें मैं ने पूछा था कि स्माल स्केल सेक्टर और आगेंनाइउड सेक्टर में टायलेट सोप, वाशिंग सोप, टूथ द्रश, टूथ पेस्ट आदि जो हैं बे कितने बनते हैं। इन के बारे में मेरा जो संगोधन है वह यह है कि ग्राप जो ये चीजें काटेज इन्डस्ट्रीज में बनाते हैं, उन को रिलीफ बीजिए और उस को 2 परसेन्ट कर दीजिए, जो स्माल स्केल इंडस्ट्रीज है, उस से घोड़ा. बहाइए घोर जो मीडियम घीर वडी इंडस्ट्रीज है, उन के लिए जितना ग्रब है, उतना ही रुग्रिये। यह जनता पार्टी की पालीसी है कि हम चाहते हैं कि सेवर सारियेग्टेड इंडस्ट्रीज हों। मैं ने मपने प्रश्न में पुछा था व टूथ पेस्ट स्माल स्केल सेक्टर में कितना बनाते हैं, रो मुझे यह जवाब मिला था कि 1978--79 में र ल बहेल सेक्टर में 687 टन ट्रथपेस्ट बनाया गया भौर मार्गनाइज्ड सेक्टर में 1978-79 में 10,932 टन ट्य पेस्ट बनता है। इसी तरह से टेलकम पाऊडर्स की वात है। स्माल स्केल सेक्टर में 1972 में 78,68 लाख टन बना भीर मार्गे-नाइण्ड सेक्टर में 2,637 टन बनता है। तो मेरा कहना यह है कि जो स्माल स्केल सेक्टर में बनता है, उन को एन्क्रेज करने के लिए ग्राय उन को सुविधा दीजिए।

ग्राइटम नं० 68 के बारे में कह कर मैं प्रपनी बात खस्म करूंगा। 30 लाख रुपये जो पहले था, उस को कम कर के 15 लाख रुपये प्राप ने कर दिया है ग्रीर इस का असर केवल 300 इल्डस्ट्रीज पर पड़ा। कोई बहुत ज्याल फर्क इस से नहीं पडता है ग्रगर इस को प्राप 30 लाख रुपये भी कर देते हैं। यहां पर सी॰वी॰ भाई॰, सी॰पी॰एम॰ ग्रीर कांग्रेस के सौगों ने भी कहा है ग्रीर बारों तरफ से यह मांग है कि स्माझ स्केस सेक्टर के लिए प्राप ग्राइटम नं० 68 को द्रीक करिये। बास तौर से मेरा उस में एमेंडमेंट बहु है। 

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 [ चो संबर बाल पुज ]
 Provided that in the case of all

 My amendment is this:
 other goods, not ensewnere speci 

 "Page 64, after line 14, insert fied,-- 

 (i) if manufactured by hand, the rate of duty shall be
 One per cent ad valorem

 (ii) if manufactured in cottage industry, the rate of duty shall be
 Two per cent ad valorem

 (iii) if manufactured by smallscale industries with a capital investment of rupees ten lakhs, the rate of duty shall be
 Five per cent ad valorem.<sup>19</sup>

In the end, may I request the hon. Minister to assure this House that, even in future, he will look into the matter and examine it and if he finds that there is a case for reduction, he will reduce it.

SHRI DINEN BHATTACHARYA: The intention of the hon, Minister is that we should not oppose any item, any extra burden that has been imposed on the people by the Finance Bill. Many things have been stated here by the hon. Members, I join my words with theirs. Mr. Kanwar Lal Gupta belongs very much to the ruling party. Of course, I know that he will withdraw his amendments. Still I fully agree with him in what he has said. It is strange that the Janata Government after coming to power, have increased the excise duty from 2 per cent to eight per cent. They are violating their own assurances to the people. I emphatically protest against the imposition of these new excise duties on soap, tooth brush, tooth paste, biscuit -this is international Children's Year, you must not forget-but biscuit the poor man will not be able to buy for his children now. You have imposed not only on these items but so many new items you have added. For spare parts that are necessary to run a truck or a car you are imposing further excise duty on them. Not only that, even locks and keys are not spared. You cannot even lock your house You have to pay for that. For locks and kens 20 per cent ad valorem has been introduced here.

So the Jensta Government is making it a farce. But you will have to face the music. You go to your people now and face them. The prices are increasing like anything. It is like an epidemic. If the cost of one item, is increased, the cost of other items which are not even taxed, also goes up. This is taking place everywhere and I do not see any anxiety among the Ministers who are sitting here and chitchatting their own private matters. They are not at all anxious that such a serious blunder they are now committing.

AN HON. MEMBER. Smt. Parvathi Krishnan is also there.

SHRI DINEN BHATTACHARYA: Smt. Parvathi as also Shri Ravindra Varma

SHRIMATI PARVATHI KRISH-NAN: As also Shri Dinen Bhattacharya.

SHRI DINEN BHATTACHARYA: I know after protesting and putting your amendment, You are joining Shri Ravindra Varma.

SHRIMATI PARVATHI KRISH-NAN: I went to him to persuade him to do something for the WIMCO workers.

SHRI DINEN BHATTACHARYA: I am grateful to her that she has reminded me as to what will happen to the workers.

SHRIMATI PARVATHI KRISH NAN: He needs to be reminded about workers.

MR. SPEAKER: You have your track union rivalry here also?

1.1

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SHRI DINEN BHATTACHARYYA: No question of forgtting.

AND THE MINISTER OF STEEL MINES (SHRI BIJU PATNAIK): He must have been very hungry, so he is forgetting.

SHRI DINEN BHATTACHARYYA: The Steel Minister is sitting here and he is accusing the Bureau of Public Enterprises and that on account of them, he is not in a position to come to any wage settlement. He must not forget that the workers of the steel plants are getting ready to face him if he does not come forward with a settlement in respect of wage. So also coal and other things. So I will request the Steel Minister who is otherwise very friendly to me-let him do his duty. Let him not poke his nose into other matters. If he wants to do so I have got the weapon how to face him. So, I will strongly plead with you to see that the Minister will kindly look into these matters that are brought here. Don't have closed mind; have open mind. Take some steps so that at least the people may think that whatever the Members say here, the Government considers about them.

SHRI SATISH AGARWAL: Mr. Speaker, Sir, I am very thankful to the hon. Members for reminding me now and then about certain proposals which, according to them, are very rigorous in nature.

I have benefited a lot after hearing their brilliant speeches. I can only assure the House that here so far as the general criticism of the general levy is concerned, it has been replied to on several occasions. While replying to the general debate by the Deputy Prime Minister on the Finance Bill, it is well known that near about Rs. 46 crores of concessions have already been announced. Even then there has been some criticism so far as petrol petroleum product, kerosene and many other items are concerned.

SHRI DINEN BHATTACHARYYA: And about soaps and tooth brushes also.

1 영화 공급

# Bhave's fast (St.)

SHRI SATISH AGARWAL: Concessions on Chocolates, biscuits, tooth brushes and laundry soaps and detergents have already been announced. For the information of Shri Banatwalla-he made a very strong point regarding so many levies particularly, with regard to power-processed fabrics where the duty has been increased from 8 per cent to 12 per cent, for his satisfaction. I announced the reduction of at least 1 per cent with effect from 24th April. That has already been done. And it has already been announced here. So, nothing need be said on the general levies. Under certain compulsions and cnstraints of resource mobilisation and by having some ideas about the direction of the budget and the economy that we have, we have to resort to this taxation.

A plea from practically all sections of the House has been made with regard to reduction in the existing exemption limit under item No. 68 from Rs. 30 lakhs to 15 lakhs. Before saying something on this, in brief, I would like-not to correct Mr. Kamath-to bring to his notice because he is elder to me he is like my grandfather (Interruptions) of course, not father, but grandfather....

AN HON. MEMBER: What happened to you? He is a bachelor.

SUBRAMANIAM SWAMY: DR Bachelors of that age are like grandfathers!

MR. SPEAKER: I don't think we should go into the domestic affairs.

SHRI SATISH AGARWAL: Regarding his observation that under Item 68, it is true that initially duty was I per cent and it was raised to 2 per cent and then to 5 per cent and 8 per cent. What is the impact of it?

This is a commodity taxation. There is a difference between the commodity taxation and income-tax. Under the

Acharya Vinoba

[Shri Satish Agarwai]

commodity taxation, if the price of the goods is Rs. 100/- it was being sold at Rs. 105 plus excise duty previously. Now, we have made it Rs. 108/- if a man is having a turnover of more than Rs. 30 lakhs. So, it is not 300 per cent that way because... (Interruptions).

SHRI HARI VISHNU KAMATH: From Rs. 101 it has gone up to Rs. 102, 105 and 108 due to the Janata Government.

SHRI SATISH AGARWAL: Rs. 10i to 108 does not come to 100 per cent. Only the price goes up. Because the excise duty is added into the price of the manufactured product, it has gone up from Rs. 105 to 108. It means ultimately there is a three per cent increase that way.

Now, Sir, even then because there has been a unanimous demand from all sections of the House, particularly with regard to these two points, we have examined them. This limit has been reduced from Rs. 30 lakhs te Rs. 15 lakhs. But, as I said, earlier also, there was a lot of representation that those which are exported are included in item 63 for exemption purposes. Previously we have excluded it. That is number 1. Number two is that those which are exported have been excluded by us along with other items also. Tis goes a long way in giving relief (Interruptions). So, I would submit, that because a unanimous demand has been made from all sections of the House... and I can assure the House that I will convey the sentiments in the strongest possible words to the Deputy Prime Minier. We will conduct a study as to how adversely it has affected really the smal man and the small scale sector. I can give an example of electronics where with an investment of Rs. 10 lakhs you can have a turn-over of Rs. 1 crore So, they cannot be designed for excise purpose as small. The intention of the House is that the really small should benefit and should not be taxed unduly. I can assure the House that we can conduct a study as

to how adversey this reduction of limit from Rs. 30 lakhs to Rs. 15 lakhs has affected the really small man and if it has really adversely affected the small man, I can assure the House that appropriate measures shall be taken at the approriate time and necessary relief will be given.

Sir, so far as WIMCO question is concerned. I have already made a reference to that. The intention of the government is to have emloymentoriented industries, to lay more emphasis on them, to give more incentives to them and to give more encouragement to them. We are holding a meeting with regard to match industry probably on 30th. I have specifically gone to Madras and Madurai and also sent my officers to Sivkasi to study their problems. I have received their report. We will have a discussion on the 30th and sort out the problem.

SOME HON'BLE MEMBERS: What about kerosene?

SHRI SATISH AGARWAL: I am sorry I cannot agree to that suggestion. I once again request the hon'ble Members to withdraw the amendments that they have moved.

SHRI VINOD BHAI B. SHETH: I seek the leave of the House to withdraw my amendments.

Amendment No 20 was, by leave, withdrawn

SHRI G. M. BANATWALLA: Sir, I press all my amendments but I request that my amendment No. 29 about kerosene should be put separately.

SHRI R. VENKATARAMAN: Sir, I press my amendment No. 50.

SHRI K. T. KOSALRAM: In view of hon. Minister's assurance, I would not press for my amendment. I seek the leave of the House to withdraw my amendments.

Amendment No. 98 was, by leave, withdrawn.

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[20.04 hrs.

SHRI HARI VISHNU KAMATH: Sir, because of the unreasonably obstinate attitude of the Minister Verging on cussedness, I hope no alternative but to press my amendments No. 115, 117 and 118.

SHRI KANWAR LAL GUPTA: I seek the leave of the House to withdraw my amendments.

Amendments Nos. 135, 136, 138, 141 and 143 to 155 were by leave with drawn.

MR. SPEAKER: Now, I put all the amendments together to the vote of the House excepting the government amendments, amendment No. 29 of Mr. Banatwalla, amendment No. 50 of Shrimati Parvathi Krishnan and amendments Nos. 115, 117 and 118 of Shri Hari Vishnu Kamath.

Amendments nos. 28, 30 to 37 48, 49, 66, 68 to 70, 72 to 74, 108, 116, 208 and 209 were put and negatived.

SHRI R. VENKATARAMAN: May I say something? Some of us are not clear....

MR. SPEAKER: I Will be putting Amendment Nc. 29 separately. I said that.

SHRI R. VENKATARAMAN: That is about kerosene. Amendment No. 50 relates to small-scale industries. You may also please put that separately to the vote of the House.

MR. SPEAKER: Yes. Excepting amendment Nos. 29 and 50, Kamath's amendments and Government<sup>•</sup> amendments. I have already said that.

20.00 hrs.

I shall now put amendment No. 29 moved by Shri Banatwalla to the vote of the House. The question is:

"Page 56---

Omit lines 1 to 3" (29)

The Lok Sabha divided:

•Wrongly voted for Ayes.

Division No. 23]

1 1 Mar 1 1 1 1 1 1 1 1

# AYES

Banatwalia, Shri G. M. Bhattacharya, Shri Dinen Chatterjee, Shri Somnath Goswami, Shrimati Bibba Ghoah Hande, Shri V. G. Kosalram Shri K. T. Krishnan, Shrimati Parvathi Mandal, Shri Mukunda Mavalankar, Prof. P. G. Naidu, Shri P. Rajagopal Rachaiah, Shri B. Rangnekar, Shrimati Ahilya P. \*Singha, Shri Sachindralal Venkataraman, Shri R.

## NOES

Agrawal, Shri Satish Ahuja, Shri Subhash Alhaj, Shri M. A. Hannan Amat, Shri D. Argal, Shri Chhabiram Bagun Sumbrui, Shri Bhanwar, Shri Bhagirath Brij Raj Singh, Shri

Chand Ram, Shri Chaturvedi, Shri Shambhu Nath Chaudhary, Shri Motibhai R. Chavda, Shri K. S. Dandavate, Prof. Madhu Danwe, Shri Dundalik Hari Deshmukh, Shri Ram Prasad Dhillon, Shri Iqbal Singh Dhurve, Shri Shyamlal Fazlur Rahman, Shri Ganga, Singh, Shri Gattani, Shri R. D. Godara, Ch. Hari Ram Makkasar

. . .

Gupta, Shri Kanwar Lal Harikesh Bahadur, Shri Heera Bhai, Shri Jain Shri Kalyan Jaiswal, Shri Anant Ram Joshi, Dr. Murli Manohar Khan, Shri Kunwar Mahmud Ali Mahi Lal Shri Mankar, Shri Laxman Bao Mandal, Dr. Bijoy Nayak, Shri Laxmi Narain Pandey, Shri Ambika Prasad Pandeya, Dr. Laxminarayan Patel Shri Dharmasinhbhai Patnaik, Shri Biju Poojary, Shri Janardhana Pradhan, Shri Pabitra Mohan Raj Keshar Singh, Shri Ramji Singh Dr. Sai Shri Larang Saran, Shri Daulat Ram Sarkar, Shri S. K. Satya Deo Singh, Shri Sharma, Shri Yagya Datt Shatri, Shri Y. P. Sheth, Shri Vinodhbhai B.

Somani, Shri Roop Lal Sukhendra Singh, Shri Swamy, Dr. Subramaniam Tej Pratap Singh, Shri Thakre, Shri Kushabhau Tyagi, Shri Om Prakash Varma, Shri Ravindra Verma, Shri Brij Lal Verma, Shri R. L. P. APRIL 26, 1979

The motion was negatived.

MR. SPEAKER: I shall now put amendment No. 50 to the vote of the House.

Amendment No. 50 was put and negatived.

MR. SPEAKER: I shall now put amendments Nos. 115, 117 and 118 by Shri Hari Vishnu Kamath to the vote of the House.

The question is:

Page 64, line 5,---

for "Eight percent" substitute-

"Five per cent" (115).

Pagt 64, line 5 to 7,-

for "ALL OTHER GOODS. NOT ELSEWHERE SPECIFIED, BUT EXCLUDING".

substitute-

"ALL OTHER GOODS, NOT ELSEWHERE SPECIFIED, MAN-UFACTURED IN A FACTORY BUT EXCLUDING" (117).

Page 64,

after line 14, insert-

'Explanation—In this item, the expression "factory" has the meaning assigned to it in section 2(m) of the Factories Act, 1948 (63 of 1948)' (118).

The Lok Sabha divided:

Division No. 24]

[29.07 hrs.

## AYES

Banatwalla, Shri G. M. Bhattacharya, Shri Dinen Chatterjee, Shri Somnath Goswami, Shrimati Bibha Ghosh

MR. SPEAKER: Subject to correction, the result\*\* of the division is: Ayes : 14; Noes : 56.

Ayes : Shri Skariah Thomas. Noes : Prof. Dilip Chakravarty, Shri Sudhir Ghoual and Shri Sachindralal Singha.

.\*\*The fellowing members also re- corded their Votes:

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Hande, Shri V. G. Kamath Shri Hari Vishnu Kosalram, Shri K. T. Krishnan, Shrimati Parvathi Mandal, Shri Mukunda Mavalankar, Prof. P. G. Naidu, Shri P. Rajagopal Rachaiah, Shri B. Rangnekar, Shrimati Ahilya P. Thomas, Shri Skariah Venkataraman, Shri R.

#### NOES

Agrawal, Shri Satish Ahuja, Shri Subhash Alhaj, Shri M. A. Hannan Amat, Shri D. Argal, Shri Chhabiram Bagun Sumbrui, Shri Bhanwar, Shri Bhagirath Brij Raj Singh, Shri Chakravarty, Prof. Dilip Chand Ram, Shri Chaudhary, Shri Motibhai R. Chavda, Shri K. S. Dandavate, Prof. Madhu Danwe, Shri Dundalik Hari Deshmukh, Shri Ram Prasad Dhillon, Shri Iqbal Singh Dhurve, Shri Shyamlal Fazlur Rahman, Shri Ganga Singh, Shri Gattani, Shri R. D. Ghosal, Shri Sudhir Harikesh Bahadur, Shri Heera Bhai, Shri Jain, Shri Kalyan Jaizwal, Shri Anant Ram Joshi, Dr. Murli Manohar Khan, Shri Kunwar Mahmud Ali Mahi Lai, Shri Manker, Shri Laxman Rao Mondal, Dr. Bijoy 

Nayak, Shri Laxmi Narain Pandey, Shri Ambika Prasad Patel, Shri Dharmasinhbhai Patnaik, Shri Biju Poojary, Shri Janardhana Pradhan, Shri Pabitra Mohan Raj Keshar Singh, Shri Ramji Singh, Dr Sai, Shri Larang Saran, Shri Daulat Ram Sarkar, Shri S. K. Satya Deo Singh, Shri Sharma, Shri Yagya Datt Shastri, Shri Y. P. Sheth, Shri Vinodbhai B. Singha, Shri Sachindralal Somani, Shri Roop Lal Sukhendra Singh, Shri Swamy, Dr. Subramaniam Tej Pratap Singh, Shri Thakre, Shri Kushabhau Thakre, Shri Om Prakash Varma, Shri Ravindra Verma, Shri Brij Lal Verma, Shri R. L. P. Verma, Raghunath Singh

MR. SPEAKER: Subject to correction, the result of the division is:

Ayes : 15; Noes : 56.

The motion was negatived. MR. SPEAKER: The question is: Page 63, omit lines 30 to 39. (55) Page 64, in line 3, for "(vii)": substitute 'V", (56) The motion was adopted. MR. SPEAKER: The question is: "That the Third Schedule, amended, stand part of the Bill." The motion was adopted. The Third Schedule, as amended, was added to the Bill.

MR. SPEAKER Now we come to the Fourth Schedule. Mr. Venkataraman.

Finance Bill, 1979

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#### Fourth Schedule

SHRI R. VENKATARAMAN: I beg to move:

"Page 65, line 8,---

for "One rupee per thousand."

substitute---

"fifty paise only per thousand." " (76)

MR. SPEAKER: Mr. Dinen Bhattacharya, do you want to move your amendments?

SHRI DINEN BHATTACHARYA: Yes. I beg to move:\*

"Page 65, line 12,---

"Page 65, lines 14 and 15,-

for "Two rupees per kilogram" substitute---

"Fifty paise per kilogram"." (211)

"Page 65, line 16,---

for "Five per cent." substitute-

"One per cent." " (212)

MR. SPEAKER: Now Mr. Venkataraman.

SHRI R. VENKATARAMAN: I do not want to take the time of the House. My amendment No. 76 relates to the additional excise duty on bidi; and I would plead with the Minister at least to reduce it from Re:1/-to 50 paise.

MR. SPEAKER: Mr Dnen Bhattacharya.

SHRI DINEN BHATTACHARYA: While supporting the reduction of tax Finance Bill, 1979

on bidi, I want to add that the Government had said, while presenting the Budget, that it was rural oriented and that they have done much for the rural people. But in the list, it will b seen that on the chewing tobacco which the agricultural labourers use, they are levying 10 per cent more ad valorem. Then comes the snuff and the hookah tabacco. Who uses hookah? It is the rural poor peole who use it. The Minister of Steel never goes to his constituency. Otherwise the people there will catch him by the neck and ask why Government is putting additional burden on them, towards hookah tobacco. My amendment is very simple; and I request Government to think over the matter and not to touch these items at least.

SHRI SATISH AGARWAL: Due to paucity of time, without saying anything much more, I am sorry I have to say that I cannot accept these amendments.

MR. SPEAKER: Mr. Venkataraman, are you pressing your amendment No. 76? The Minister has not accepted it.

SHRI R. VENKATARAMAN: I seek leave of the House to withdraw my amendment No. 76.

Amendment No. 76 was, by leave, withdrawn.

SHRI DINEN BHATTACHARYA: I am pressing my amendment Nos. 210, 211 and 212.

MR. SPEAKER: The question is:

Page 65, line 12,---

for "Ten per cent." substitute-"One per cent." (210)

Page 65, lines 14 and 15,---

for "Two rupees per kilograms

"Tifty peise per kilogram"." (211)

"Moved with the recommandation of the President.

Page 65, line 16,-

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for "Five per cent." substitute-"One per cent" (212)

The motion was negatived.

MR. SPEAKER: The question is:

"That the Fourth Schedule stand part of the Bill."

The motion was adopted.

The Fourth Schedule was added to the Bill. . .

MR. SPEAKER: The question is:

"That Clause 1, the Enacting Formula and the Title stand part of the Bill."

The motion was adopted.

Clause 1, the Enacting Formula and the Title were added to the Bill.

MR. SPEAKER: Now the Minister has to move that the Bill as amended be passed.

SHRI SATISH AGARWAL: Before I move a formal rerolution for passing of this Bill, I wish once again, to thank the hon. Members for the excellent cooperation that they have given and the constructive criticism that they have levelled. Now, I move:

"That the Bill, as amended, be passed."

MR. SPEAKER: Motion moved:

"That the Bill, as amended be passed."

SHRI HARI VISHNU KAMATH: I am on a point of order. Rule 219(6) read with rule 93(2) Rule 219 deals with the Finance Bill. Sub-rule 6 says: "In other respects the rules applicable to Bills in Chapter X of these rules shall apply." Now please turn to Chapter X, rule 93. Those rules shall apply to this Bill also. What does rule 93(2) say? It says: "Where a Bill has undergone amendments the motion that the Bill as amended be passed shall not be moved on the same day on which the consideration of the Bill is concluded.

unless the Speaker allows the motion to be made." If you have allowed it, you kindly say so.

#### (Interruptions)

MR. SPEAKER: I am compelled to allow it.

#### (Interruptions)

SHRI HARI VISHNU KAMATH: That hurdle is got over. Then I cometo rule 219. You see rule 219(3). According to sub-rule 2, the time fixed for the disposal of all the business, financial business, according to the old rule is 1700 hrs. but the House agreed to 1900 hrs., and now it is 2000hrs. That is all right. I do not question that. The House is master of its own procedure. I had already stressed that point. I had said that the hour is not sacrosanct. You did not But you yourcelf, suo-motu, agree. yesterday, made it 1900 hrs. I felicitate you on that. I am glad about it and now I seek guidance and light from you in that respect. According to sub-rule 2, it is to be put at 1700 hrs; just now it is 2000 hrs. On the allotted day that the Bill be passed, sub-rule 2 shall have effect notwithstanding that amendments have been made. Now what does sub-rule 2 say? Now please go back.

and forth. MR SPEAKER: Back

SHRI HARI VISHNU KAMATH: Sub-rule 2 says: "The Speaker shall at 1700 hrs. (now it is 2015 hrs.) on the allotted day, as the case may be, put every question that is necessary." That is the end. It may be 1900 hrs. or 2100 hrs. to night actually when you put the question. Now the proviso comes into play here "provided that if a Minister has a right of reply to the debate on the motion". Now the motion is that the Bill be passed. Is it not? On the motion, if he has not replied, he has got the right to reply, as you know. Has he or has he not?

SHRI SOMNATH CHATTERIEE: He has not.

MR. SPEAKER: He has not; he may.

SHRI HARI VISHNU KAMATH: He has a right to reply to the debate. He has a right, but it may not be exercised. He has a right to reply on the motion which is under consideration, discussed at 1600 hrs. that is, one hour before the closure. The sub-rule (2) refers to 1700 hrs. and this proviso refers to 1600 hrs. one hour before the final closure, that is to say, one hour for the third reading; 1600 hrs. on that day; and he has not commenced his reply at that hour, that is, he has not moved his motion.

MR SPEAKER: Please come on. Let us not have a private talk. Interruptions)

MR SPEAKER: The Speaker shall enquire how much time is required.

SHRI HARI VISHNU KAMATH: The Speaker may enquire so that other Members may have a proper chance to speak. The Speaker shall first enquire how much time is required not exceeding one hour. He cannot misappropriate the entire hour Not exceeding one hour he requires for the reply, and the Speaker shall call upon any Member for the time being addressing the House to resume his seat at such time as well leave available before 19 or 20 or 21.15 hours the amount of time which the Minister has stated that he would require. Kindly enquire from the Minister.

MR. SPEAKER: He does not want it. Now, I request the Members not to take more than five minutes.

SHRI HARIKESH BAHADUR (Gorakhpur): I have been expecting that the hon. Minister would announce a ceiling on the capital, because all the time we had been pleading for that. Because uncontrolled capital huge capital in the hands of individuals becomes an instrument of exploitation. Here in this country we find that there is huge capital that is being controlled by some monopoly houses and it has become an instrument of exploitation. They are not only influencing elections but also influencing government and government decisions. Ultimately they are harming the entire people of the country. That is why I had been expecting that the hon. Minister would do something in this regard but nothing has been done. In future if something is going to be, announced in this regard, the government must announce a ceiling on the capital.. (An Hon, Member: In this session?). I do not know.

The second thing is that it is most . unfortunate that the external capital is also influencing our elections as indicated by the former United States ambassador, that Congress (I) has taken money from the United States. That is the most dangerous thing. If this trend is allowed to develop here, it will ultimately harm our national interest and it is a disastrous thing. That is why I want this thing should be enquired into and the guilty persons must be punished.

About Rs. 12,000 crores have been invested in the public sector and all the times we are having losses. This loss is ultimately harming our national interest. Government is always coming forward with some taxation proposal. We want that the public sector must be made efficient so that the loss would not be there and the losses should be converted into profits. I want the government to come forward with some legislation making responsible the executives who are holding top posts in those undertakings so that the losses would not be there.

Deficit financing also is not going to pay us. That is why government should think of it seriously. If there is deficit financing and at the same time if there is some hampering in food production due to natural calamities, etc. there will be inflation and that is why I request the government not to come forward with heavy deficit financing; ultimately it will harm us.

Now my last and Final point is that I would like to request the hon. Minister that Government must announce at least 10 per cent cut in the administrative expenditure. It is most essential. I hope the Minister will accede to it,

SHRI SKARIAH THOMAS (Kettayam): It is a matter of common experience that the prices are rising very fast. After the presentation of the Budget, the officials of the Finance Ministry had said that price rise would not be more than one per cent. But the wholesale prices have already risen by 3 per cent. It seems the Finance Ministry has no control over the price situation. A lack of seriousness is reflected in dealing with the financial matters.

The Hon. Finance Minister calls himself a farmer's son and the champion of the poor. But it is the poor man who has been hit hard by the new taxes he has imposed. For example, millions of poor, lower and middle income groups in the cities and villages use kerosene for cooking and lighting their houses. The rich man does not use it for these purposes. The Finance Minister has raised the levy on kerosene. Same is the case with bidi. Millions of poor people in this country smoke bidi. The rich man generally does not smoke bidi. But he has chosen to tax the poor man's bidi. There has been a persistent demand for removal of these taxes. But the Finance Minister has not accepted their demands. But he has given concession on the capital gains tax. This only shows where his sympathy lies. I am sorry to have to say this. Therefore, I strongly demand that the tax on kerosene and bidi should be immediately withdrawn.

Having said this, I would like to bring to your notice one or two problems of Kerala. Sir, rubber is a very important factor in the economy of Kerala. Lakhs of small and medium rubber growers depend on rubber for their livelihood. Now whenever there is a slight increase in the price of natural rubber, the tyre manufacturers demand import of rubber. They also raise the price of tyre. But even when the price of natural rubber comes down the tyre manufacturers never bring down their prices. Therefore, my submission is that a reasonable remunerative price should be fixed for natural rubber, and the Gevt. should never import rubber because it will ruin the small rubber growers of Kerala and thus it will ruin the economy of Kerala.

Another point is about cloves. I understand there is a proposal to import cloves. My submission is that the Government should encourage the growers instead of importing these things at a higher price. The higher price goes to the foreigners. Our people are not benefited by that. If the Government gives incentives to the growers of clove there will be more production and we will not have to spend our valuable foreign exchange on these imports. Therefore, my request is that the Govt. shoud give up this policy of importing rubber, clove, etc. when there is a temporary shortage. Instead, the growers should be encouraged to grow more so that our domestic demand is met fully and also we get into a position where we can export these commodities. With these words, I conclude.

SHRI R. VENKATARAMAN (Madras South): This is a disasterous budget and we are afraid it will kindle the conflageration of inflation which will envelop the country causing misery to all sections of the people. The budget proposals have been fram-

#### [Shri R. Venkataraman]

ed recklessly, carelessly, without taking into account the consequences on the sections of the community. In fact they have been advancing wrong arguments possibly because they were basing their tax proposals on wrong premises. They say that they are trying to stop Wimco from expanding. They have increased taxes on Wimco.

The WIMCO is not paying the tax: you and I are paying the tax. Actually the price of WIMCO matches have gone up by 28 per cent in the first week and it is the people who are paying that price. It is not the Government which is paying it. (Interruption).

In every item on which tax is levied, you will find that there has been a spurt in prices, what I said at the beginning that there will be a 10 per cent increase in prices will be an under-estimate at the end of the year. I am very sorry that the Finance Ministry has not been able to show any concession to the small scale industry and all their professions about helping them have only brought them greater disaster, greater harm and greater difficulties. By saying that they are going to help them and by giving them assistance by way of excluding the exports, they have helped those smallscale indutries which are exporting, not the real small scale industries. Hosiery Industry does not export and it is suffering. People have come shed tears about hosiery and industry. A small industry producing ancillaries and components for various industries will suffer if it is not exporting. I can give any number of industries which will suffer on account of the change that the Government has made.

It is on the whole a budget which will do a lot of damage to the reputation of this Government. As I said at the very beginning, if I were looking at it politically, I wel-

come it because it will make this But Government very unpopular. from the point of view of the people, the suffering will become greater and to the extent that we are all public men, we will have to share the criticism that we have been responsible for allowing this this kind of things to happen in country.

There is one other matter to which I would like to refer on this occasion. A number of clauses have been put into this Bill which have no financial implications. The Public Accounts Committee and other parliamentary committees have often reiterated that during the budget and in the Finance Bill, those provisions which do not have financial implications but which are of a character which affects or changes the tax system must not be brought and these must be brought by way of separate legislation. If you do not do that, there is no time for a careful examination of the provisions of the Bill and mistakes are bound to occur. One such instance was, last year they brought forward an amendment to the Finance Bill in which they said that people must submit their advance tax estimates before the date of filing their return. Now they found it was a mistake and they have changed it through an amendment saying "on or before the date". If we had time to consider, some of us who are accustomed to looking at legislations would have ourselves suggested it. People like Shri Somnath Chatterjee who are looking into legislations would have helped us. The same mistake is repeated here. Clause 9 dealing with measures curbing the tax avoidance through interpolation of trusts, clause 23 relating to wealthtax, clause 3 relating to exemption from income-tax for statutory bodies, clause 20 provisions relating to settlement of income-tax appeals-all are provisions which require careful examination. Frankly they were introduced only day before yesterday evening and we have had no time

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to look into them. We strongly protest against this kind of legislation. If they want to introduce any changes in the tax structure, then they should bring forward separate legislation. In the Finance Bill only provisions with financial implications such as raising the tax or lowering the tax alone should be brought in.

I am quite sure, the next Finance Bill will come with a number of amendments of the various mistakes which have been committed by the hasty way in which these have been brought in this Bill. I hope they will take a lesson from this and will not repeat this kind of legislation in future.

SHRI SOMNATH CHATTERJEE (Jadavpur): Mr. Speaker, Sir, I am forced to speak on the third reading because we found complete intrasigence on the part of the Government to accede to even most reasonable suggestions which are not only coming from the opposition but really which is the demand from the country as a whole. We have seen various organisations, middle class people, house-wives have organised themselves, taken deputations and met the Deputy Prime Minister and Finance Minister. Even members of families of the hon. Ministers have been forced to go on the street for the purpose of showing their support for the ordinary people. My intention is not to embarrass ony of the hon. Ministers. I am trying to impress upon this Government that they appear to be completely impervious of any popular feeling and reaction. They have lost all sense of circumspection. They have lost all sense of having a minimum consideration of the people's necessities, people's urges, aspirations, their troubles, their difficulties or representations made to this Government. They are all the time busy with their own internal fighting. They are not seeing the writing on the wall. They have taken things for granted. They

are taking the country for a ride. They have lost all touch with the people, all touch with popular movement. They are busy with cattle not busy with human population. This is the position this country has been brought to. They are completely impervious so far as popular feelings and reactions are concerned.

Their sole justification for these terrible imposts, these unheard imposts of indirect taxation to the extent of Rs. 655 crores, is that it will revamp the rural economy as it were and it will put a curb on conspicuous consumption in the urban areas. What are the items that have been chosen for this taxation?-most ordinary articles which are of daily use by the most ordinary people in this country. The wonderful notion of this Government I do not know whether many of the hon. Members on the Treasury Benches share that-is that all the people in the urban, semi-urban, municipalities and so on and so forth, suburban areas, are rich people. They can be made to undergo all sorts of additional burdens as if the income is keeping pace with the expenses. There is no wage policy, there is no income policy, no expenditure policy in this country. There is no labour policy as such. And what is happening as a result? On the plea of giving boost to the rural economy, a handful of the rural people namely. the rural rich-this cannot be denied have been chosen to be given certain extra facilities and special favours. On the plea of revamping the rural economy, today the net have been throffin wide for indiscriminately bringing in people within that net irrespective of their financial capacity to bear it. Now, ordinary articles like kerosene have been taxed as if the urban people are using it and the rural people have no requirement of it. Today, they transport has become the greatest victim of this Budget. Who are using the daily transport? -not the rich farmers in the villages alone but what about the ordinary people

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## [shri Somath Chatterjee]

here? Now, there has already been spiralling increase of the bus fares. taxi fares and so on and so forth. Here, we found that within a few days the taxi fares had to be increased; bus fares had to be increased. In West Bengal and other States, the bus operators are making demands to raise fares and the West Bengal government had to appoint a commission to look into it. For whose benefit has this budget been framed? I was a little sorry that the very able Minister of State, Shri Satish Agarwal, was doing a very unpleasant task. He said, we find so much is our deficit, we have to find out money somebow or other. Go. close your eyes, think of some item. open your eyes and whatever item comes, go on putting your tax on that, as if that is the attitude to the budget proposals. The Budget is not for the purpose of finding out how much money you can collect from which That is not so. The budget source. proposal has to take into account the condition of the economy of the country, which direction it has to be given. what are the imbalances which have to be removed, what steps have to be taken to revive to economy and so on. This is the budget exercise. It is not like ordinary legislation. That is the importance we give to the budget proposals and to the Finance Bill.

We want a proper discussion on this Bill. It is not a matter which should be rushed through.

When we find that articles of daily use consumption like matches, apart from the effect on the employment am coming to that in a second abart from the effect on employment when there are so many imposts on matches, kerosene and things of that kind, when some concessions have been given, out of Rs. 656 crores, they have given a concession of Rs. 46 crores, as if the people of this country have been done a great favour...

THE MINISTER OF STEEL AND MINES (SHRI BIJU PATNAIK): What do you want?

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SHRI SOMNATH CHATTERJEE: I want all these taxes to go. What about the corporate sector? What is the increase you have made in the higher income brackets? So, this is the modus operandi that has been adopted, which is nothing but a frand on the economy. They wanted to increase the total amount of tax. They could have done it. But, no; instead of increasing the tax, you have increased the surcharge; the object is that the States may not get the benefit of it. But the tax-payer has to pay for it.

Well, how much have you increased those taxes and what is the percentage of burden on the common people of this country? There is no exercise done by this Government. We were toid, and that was the biggest joke of th eyear and a hoax, that there would be a one per cent rise due to this budget. Are the people of this country intended to be taken for a ride? Even today the Minister had to admit a 4.8 per cent rise within a few weeks, after the budget proposals came in the wholesale price index So far as the consumer price index is concerned, nobody knows what is the actual impact of the incidence on the common people. But the people in the poor classes and lower middle class, people in the slums, they are suffering today. But nothing is mentioned about them. What is their percentage? What is increase in their case? Now we are told not only about the budget proposal but the international price level, the Arab oil crisig and so on and so forth, which have all contributed to the price rise. What is the exercise that the Government have done in this matter?

Here I would like to give this Government a friendly warning. We know that they have done somthing good in this country in the initial stages. But then they have lost all perspective of their duties of their functions, of

their obligations to the country, to the people who have put them there. mey have just their sense of priority. Now the Ministers are busy, defending-themselves in the party forum. I am not diffectly concerned with that, but the fact is that it is having its effect on the administration, which has come to a sandstill. The bureaucratic hegemony is increasing day by day. Even the States' Plan proposals are being held up here for months and months, because the Ministers have to fight against the onslaughts of their party colleagues. This is the position, the state of affairs in this country.

AN HON. MEMBER; Democracy.

SHRI SOMNATH CHATTERJEE: May be your brand of democracy, where the problems of the people are not being considered.

We have supported them so long as hey were fighting for the restoration of democratic rights, for the restoration of our fundamental rights, for removing the dark stains of emergency. But, so far as the daily life of the people in this country is concerned, we find that for years and years they have been stagnating, more people have gone below the poverty line during the 30 years of independence and more and more resources have concentrataed in fewer and fewer hands. The disparity between the people has increased. Can anybody deny that? What is the effect of this Budget on the rural economy also? There will be greater disparity among the rural people because only a handful of the rural people will get the benefit the rural rich. The obvious beneficiaries are the kulaks. Therefore, we are opposing this, and we are telling them that it is no good giving wague promises, saying: "We shall consider, we shall tell the Prime Minister, we shall ask the Finance Secretary to see what can be done. You are making very good suggestions, but I am sorry I cannot accept them." Very politely Mr. Agarwal has been rejecting all the proposals, saying. "I am sorry, what can I do. I have no such brief."

Therefore, I submit that time is running very fast. Please do not be complacent. If you think that by your complacency and inaction, you can bring about wonders, we will keep on fighting more and more bitterly, and you will learn the lesson, but before you learn the lesson, the people will be suffering so much that all that you try to do will not bring them any relief. Therefore, the imposts on the common people should have been reconsidered and withdrawn; at least they should have substantially minimised the rigorous of it.

This malfunctioning ar<sup>A</sup> non-functioning so far as the economic sphere is concerned, has been such that its repercussions have been felt in the States. Although the Seventh finance Commission has given greater monetary assistance to the Stataes by increasing their share of the divisible pool etc., that is hardly enough. Even the planning proposals of the West Bengal Government have been reduced here because they say: "Well, you will get more funds out of the Seventh Finance Commission's recommendations".

What is happening in this country today? I am not grudging the progress or advance made by any part of this country. I wish every part of the country well, they are our brothers, wherever they are, but from 1969 to 1976, in these 7 years, the per capita bank credit advance in this country was: Tripura 19, Orissa 24, Assam 40, West Bengal 146. Against that, Maharashtra got 308 and Punjab 346. I do not grudge them what they have got, let them have the benefit of it, but is there equitable distribution of the available resources?

Take the LIC per capita investment, and see how the eastern region of this

#### [Shri Somnath Chatterjee]

country is being treated: Assam 16, Orissa 23, Tripura 5, Bihar 14, West Bengal 17, Gujarat 52.

Are these distortions not brought to their notice? Are they not aware that these are the distortions in the economy that still exist, that a very inequitable distribution system is being maintained in this country? Merely coming up with ad hoc answers to very serious and genuine problems will not help the people. I can tell you that the people will not accept this. We speak because the people have sent us here. The trouble with Mr. Patnaik is that he thinks that his Nilamani Routray is perpetual or parennial. Nobody is parennial. We want to co-operate with you. We are the inevitable future. We are not merely the thriving L.rsent. But we are the inevitable future, you cannot stop it. I am sure many who are sitting there will see reason and join us. I used the same phrase in the last House, that with her temporary majority Mrs. Gandhi had bulldozed many legislative provisions through the House. That has proved to be true. I also want to tell you that yours is also a temporary majority. Don't rely on that. Don't think that the people will be perpetually with you. Therefore, pay heed to the people's miseries and try to learn lessons, try to render help to them.

With these words, I oppose the Bill. SHRIMATI PARVATHI KRISH-NAN: Mr. Speaker, Sir, I would just like to remind the House and remind you, particularly, of the manner in which, after the Budget came, there has been a wave of protests throughout the country. Only this morning, a delegation of women met you and handed over to you a memorandum requesting you to hand it over to the Finance Minister.

MR. SPEAKER: I have done that. SHRIMATI PARVATHI KRISH-NAN: They will be happy to know that. SHRI HARI VISHNU KAMA1 Did you pass on your observations to the Finance Minister?

SHRIMATI PARVATHI KRISH-NAN: Why I am constrained to refer to this is because the Minister in replying to the debate became quite emphatic that the prices of many items have gone up-milk has gone up; pulses have gone up; vanaspati has gone up; oil has gone up this has gone up that has gone up and, according to him, not because of the Budget, not because of the taxes, but because This is going tooof other factors. far. It is very coincidental that these price rises have come immediately after the Budget.

We have pointed out that this type of taxation, indirect taxation, precisely has led to the spart in prices. That is what everybody on both sides of the House has said. The housewives have pointed out that since the Budget, the prices of so many items have gone up-soap, toothpaste, detergent, coffee, cigarettes, tea, matches, kerosene oil, cooking gas-and these are all directly taxed. Apart from that, the prices of other essential commodities have, also gone up. Anatole France said, "It is better to understand a little than to misunderstand a lot." So let the minister at least try to understand a little that we have been trying to convey, the manner in which this Budget has affected every section of the society. The Government has an equal responsibility to improve the life of urban as well as rural people. It is a dangerous trend that the Budget has been presented to start a controversy between the rural and the urban people. Today, you go and see the slum dwellers. Are they any better off than the rural people? The rural people themselves are driven to the urban areas in search of employment because you do not implement land reforms, to guarrantee employment and sustained income for the landless labour who

Danded here on the 20th March. Therefore, I would appeal to the Ministerhe has given certain assurances—that he will take up those assurances seriously.

For example, you take item 68. You say, it is a rural-oriented Budget, oriented towards rural people, the poor people who are suffering. Cotton hosiery comes under item 68 You are now having excise duty on it. Who uses cotton hosiery? It is the port and dock workers who use it; it is the building workers who use it. It is the rural people, the landless people. Who buy cotton hosiery hosiery manufacturers The cotton have been demanding that this should be removed from item 68. What has been removed? Readymade clothes, terylene shirts which cost Rs 70 to Rs. 80 and more each. Is it the rural people who use terylene shirt? Is it the building workers who use (Interruptions). terylene shirts? Certainly not. Therefore, as I have been requesting, cotton hosiery should be removed from item 68, apart from what they have asked about 30 lakh limit on which he has given an assurance and we will remind him though he has not answered my question. Why his mind has changed between 27th January and 28th February. He cannot answer it because it is not his mind that has changed but it is the back-room boys who produce something else and he has to sell it on the floor of the House. We are not prepared to buy it. You may try to sell it. All those sitting there, including Dr. Subramaniam Swamy, may be able to buy it, but not we. Therefore, be careful. Go into this Carry out your assurance. matter. Convince the Deputy Prime Minister that it is necessary to restore the old 30 lakh limit for small scale Industry, and I hope he will do it,

But my last word is this. I am really sorry that you could not accept the amendment moved by Mr. Banatwalla on kerosene. I only hope that the threat held out by your colleague, the Minister of Petroleum and Chemicals, that another price rise is going to come in petroleum products, will not be carried out. Otherwise, I am sorry the patience of our people cannot last out.

MR. SPEAKER: The question is ..

AN HON. MEMBER: The Minister has to reply.

SHRI SATISH AGARWAL: He wanted a commitment from me whether I would speak or not and I said that I would not speak. He extorted that commitment from me. It is going to be 9 O' Clock. Mr. Speaker, with your permission, I will take only two minutes.

I am really thankful once again for the constructive suggestions that have been made at the last hour before the passing of the Finance Bill. I appreciate the excellent cooperation that has been given to me. I was very much diffident in the beginning how I shall pilot this Bill because it was for the first time in my life that I had to pilot a Finance Bill, that too in this august body.

SHRI SOMNATH CHATTERJEE: You had to carry a deformed baby. But you have done very well.

SHRI SATISH AGARWAL: I thank all the hon. Members once again for the cooperation given. Regarding the points that have been mentioned here, we shall look into them.

MR. SPEAKER: The question is ...

SHRI HARI VISHNU KAMATH: On a point of order, under article 100(4) of the Constitution. This is an important Bill. It cannot be passed without a quorum. Let us have a count. There is no quorum in the House... 487 Finance Bill, 1979 APRIL 26, 1979 Finance Bill, 1979 48.94

MR. SPEAKER: There are more than 60 Members....

SHRI HARI VISHNU KAMATH: I don't think so. Let us have a count. 54 constitute the quorum.

MR. SPEAKER: There is quorum in the House. There are more than 60 Members.

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The question is:

"That the Bill, as amended, b passed."

and the product of

The motion was adopted.

MR. SPEAKER: The House stands adjourned till 11.00 a.m. on Friday.

The Lok Sabha then a adjourned till Eleven of the Clock on Friday, April 27, 1979 Vaisakha 7, 1901 (Saka).

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